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Thursday, December 15, 2011

Agrahayana 24, 1933 (Saka)

# **LOK SABHA DEBATES**

## **(English Version)**

**Ninth Session**  
**(Fifteenth Lok Sabha)**



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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## LOK SABHA DEBATES

### LOK SABHA

Thursday, December 15, 2011/Agrahayana 24, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Now, Question Hour.

...(Interruptions)

[Translation]

SHRI SHAILENDRA KUMAR (Kaushambi): Madam Speaker, I have given the notice for adjournment motion. It is a very important issue. The Government has not Conducted any discussion on the report of Sachhar Committee. The condition of the Muslims in the entire country is very inseparable. ...(Interruptions)

MADAM SPEAKER: That is dis allowed. Please give notice under any other rule. Please, take your seat.

...(Interruptions)

MADAM SPEAKER: Please, do not disrupt the question hour. You can raise this issue during zero hour. You will be given time to speak during zero hour. Please, take hour seat.

...(Interruptions)

SHRI SHAILENDRA KUMAR: But give me time first of all...(Interruptions)

MADAM SPEAKER: Now, please, do not put such conditions.

Now, Q. No. 301—Shri Ramesh Bais.

#### ORAL ANSWERS TO QUESTIONS

##### Oil Reserves

[English]

\*301. †SHRI RAMESH BAIS:

SHRI SHRIPAD YESSO NAIK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present on-shore and off-shore oil reserves with the various public sector and private oil companies in the country, company-wise and location-wise;

(b) the names of the river basins in which exploration of oil reserves is being carried out;

(c) the details of the surveys conducted by the Government to discover new oil reserves in the country;

(d) the number of strategic oil reserves in the country and their present capacity; and

(e) the details of assessment/review made, if any, regarding development of strategic oil reserves?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI S. JAIPAL REDDY): (a) to (e) A statement is laid on the Table of the House.

##### Statement

(a) The total balance recoverable reserves of crude oil are about 756.766 million metric tonne (MMT) as on 1-4-2011 of which 552.610 MMT are with Oil and Natural Gas Corporation Limited (ONGC), 81.160 MMT with Oil India Limited (OIL) and 122.996 MMT with Private/Joint Venture companies. The state-wise and company-wise details of crude oil reserves are enclosed as Annexure.

(b) Currently, hydrocarbon exploration is in progress in the Indian sedimentary basins, which are: Andaman-Nicobar, Assam-Arakan, Assam Shelf, Bengal, Cambay, Cauvery, Deccan Syncline, Ganga, Himalayan Foreland, Kerala-Konkan, Krishna-Godavari, Kutch, Mahanadi-North East Coast, Mumbai Offshore, Pranhita-Godavari, Rajasthan, Satpura-Rewa, Sausashtra, and Vindhyan.

(c) In order to discover hydrocarbon in the sedimentary basins, companies are carrying out gravity, magnetic, electro-magnetic, geochemical and seismic surveys in Indian sedimentary basins.

(d) and (e) The strategic oil reserves of 5.33 MMT have been planned at 3 locations viz., Vishakhapatnam in Andhra Pradesh and one each in Mangalore and Padur in Karnataka. The break-up of strategic oil reserves capacity is as under:

Sl.No.	Location	Capacity (MMT)
1.	Vishakhapatnam	1.33

Sl.No.	Location	Capacity (MMT)
2.	Mangalore	1.50
3.	Padur	2.50

In addition, feasibility study for about 12.5 MMT strategic oil reserves is in progress in the states of Karnataka, Gujarat, Rajasthan and Odisha.

#### Annexure

##### State-wise and company-wise details of crude oil reserves

	ONCG MMT	OIL MMT	Private/JV MMT	Total MMT
Andhra Pradesh	5.220			5.220
Arunachal Pradesh		0.890	2.501	3.391
Assam	89.070	80.270	0.357	169.697
Gujarat	130.230		7.202	137.432
Nagaland	2.690			2.690
Rajasthan	0.000		75.334	75.334
Tamil Nadu	8.480			8.480
Tripura*	0.080			0.080
<b>Onland Total</b>	<b>235.770</b>	<b>81.160</b>	<b>85.394</b>	<b>402.324</b>
West Coast	307.630		20.630	328.260
East Coast	9.210		16.972	26.182
<b>Offshore Total</b>	<b>316.840</b>		<b>37.602</b>	<b>354.442</b>
<b>Total</b>	<b>552.610</b>	<b>81.160</b>	<b>122.996</b>	<b>756.766</b>

Note:- \*In Tripura, mostly gas reserves are available however small quantity of condensate is produced.

#### [Translation]

SHRI RAMESH BAIS (Raipur): Madam Speaker, when the NDA Government was in power, the hon. Prime Minister, Shri Atal Bihari Vajpayee had formulated

a scheme to keep a reserve of 40 million metric tonne of the petroleum products in the country. But the provision of only 9-million metric tonne reserve has been made in the country till date. The consumption of the petroleum products is increasing day by day and

as a result of which we have to import the same. The production of the petroleum products is only 25 per cent in our country and remaining 75 per cent of the total petroleum products have to be imported for which the Government has to spend a huge amount. Several countries are the members of the IEA but India is not a member of the same. Will the hon. Minister clarify if our country was a member of this agency, we would have got the assistance at the time of crisis but as we are not the member of the agency. We are not getting that assistance. Whether the Government has any proposal for India becoming the member of the IEA in future?

*[English]*

SHRI S. JAIPAL REDDY: The proposal for India becoming a member of the IAEA is under consideration. It has its strong points. It has its weak points. Before a view is taken, I will not be able to say. But as far as the need to protect our reserves is concerned, we are doing our best.

Today we have strategic-cum-buffer reserves for as many as 74 days. We are building a number of underground rock caverns—one at Visakhapatnam, another at Mangalore and the third at Padur. These three will come to 5.33 MMT (million metric tonnes).

In addition, we are also planning to build similar caverns for 12.5 MMT of reserves. They will be built in Karnataka, Gujarat, Rajasthan and Odisha. The sites are being identified. The new technologies are also being explored. We are mindful of this. The House can be rest assured of our attention on this issue.

*[Translation]*

SHRI RAMESH BAIS: Madam Speaker, India imports Oil worth of almost four lakh crore rupees and the price of oil is increasing day by day. It is estimated to rise from one hundred million dollar to three hundred million dollar, which will have an adverse impact on the economy of the country. A lot of discussions have been taking place to include CNG, coal bed, methane, solar energy and ethanol so that we could decrease

the quantity of the oil import. What actions have the Government taken so far? It is often seen that the petroleum products are transported and due to which it costs much.

I would like to know whether the Government is making efforts for increasing the facility of rail service to decrease the costs of the petroleum products, as the road transportation is costly. As a result of it, the cost of its transportation will decrease.

*[English]*

SHRI S. JAIPAL REDDY: I totally endorse the concern of the hon. Member and I think that is the concern of the whole country. While we have no control over the prices of oil or gas at the international level, we should take steps to see that our own production is enhanced and our own alternate sources are also exploited. We have taken many steps in this regard. Though that answer will be outside the scope of this question, in deference of the Member's question, I would try to answer it, in brief.

For increasing the output of gas and oil, our Government has gone in for New Exploration Licensing Policy (NELP). We have been able to award as many as 235 blocks under NELP until the eighth round. Out of these rounds, we have made as many as 103 discoveries. Out of these 103 discoveries, six have already gone into production. So, we are trying to increase our output both in terms of oil and gas.

In regard to non-conventional forms of energy, the other Ministers are doing their best in the regard.

MADAM SPEAKER: Shri Shripad Yesso Naik – Not present.

SHRI M. KRISHNASWAMY: Madam Speaker, the Ministry of Petroleum had cleared the proposal to lay the pipeline between Kakinada and Tuticorin. It was cleared five years ago. So far no, work has been started. But Reliance Company is interested only in the development of State of Gujarat and not Tamil Nadu.

In view of the inordinate delay, will the Government take steps to cancel the contract of Reliance Company

and award the same of the Gas Authority of India Limited?

SHRI S. JAIPAL REDDY: It is a commercial transaction. Reliance company got the award. So, we will ask the concerned authorities to look into this question. I agree, there has been some delay but our powers are not arbitrary. We will have to look into this question. I can only say that we will ask the authorities to look into it.

SHRI T.R. BAALU: Hon. Speaker, I reliably understand that during 1997-98, the Government had gone in to have a seismic survey of Bay of Bengal to the extent of 12,000 square kilometres to detect hydrocarbon sediments. Finally, the Government has identified that in the coastal areas of Andaman and Nicobar Islands, there is every possibility of exploring availability of gas hydrates. I want to know whether this Government has got any programme regarding this. One unit of gas hydrate is equivalent to 140 units of natural gas. Abundant availability of gas hydrates in the coastal area of Andamans will be a great boon the energy-starved India. So, I want to know whether the Government has got any programme over there so that we can be self-sufficient.

SHRI S. JAIPAL REDDY: Madam, I am happy to say that some discoveries have been made in the Andamans too. They are being examined. We will do our best.

#### Railway Stations in Metro Cities

\*302. SHRIMATI SUPRIYA SULE:

SHRI SANJAY DINA PATIL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to modernize railway stations in various metropolitan cities;

(b) if so, the details thereof;

(c) whether any foreign consultant has been appointed for the modernization of the Chhatrapati Shivaji Terminus (CST) station under the Central Railway;

(d) If so, the details thereof including the main terms, conditions and the financial provisions of the contract made between the Railways and the said consultant; and

(e) the present status of the upgradation work at the said railway station as well as the other stations in the metropolitan cities?

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): (a) to (e) A Statement is laid on the Table of the House.

#### Statement

(a) and (b) Yes, Madam. 50 stations located in metropolitan cities and important centres have been identified for development as world class stations in Public Private Partnership (PPP) mode by leveraging real estate potential of the land around and the air space above the railway stations as per the extant Government guidelines.

(c) and (d) M/s AREP VILLE a French Consultancy firm, has been appointed as Architect and Technical Consultant for preparation of Master Plan and Feasibility Report for development of Mumbai Chhatrapati Shivaji Terminus (CST) Station as world class station. The value of the contract is Rs. 11.45 crore and the agreement was signed on 11-05-2009. The terms and conditions of the consultancy contract include, *inter alia*, undertaking traffic studies, geo-technical investigations, real estate studies, heritage studies, environmental and social impact assessment and preparing submissions for the purpose of obtaining in-principal approvals of various local agencies/bodies, etc.

(e) Master Plan options have been prepared for CST Mumbai. As CST Mumbai is a world heritage site, the buffer zone around the heritage structure has to be rationalised to release space for expansion of activities and facilities. In this regard, an application has been submitted to World Heritage Centre/UNESCO. Proposal for change in land use has been submitted to the concerned local body.

Consultancy works for preparation of Master Plan and Feasibility Report had also been taken up for New

Delhi and Patna. Action has also been initiated for appointment of Consultants for Secunderabad, Anand Vihar (Phase II), Chandigarh, Bijwasan, Porbandar, Surat, Ahmedabad, Sealdah and Chennai Central. For other stations, preliminary activities have been taken up by the Zonal Railways.

SHRIMATI SUPRIYA SULE: Madam, through you, I would like to tell the hon. Minister that the Mumbai Chhatrapati Shivaji Terminus is used by lakhs of people in the city of Mumbai all the time, especially after the attack on the station, security and the lack of infrastructure have always been in the forefront. There has been a Master Plan which has been submitted to the UNESCO because this a world heritage site. So, is this going to delay the entire process of upgrading the infrastructure?

SHRI DINESH TRIVEDI: Madam, the due process has to be followed because she rightly mentioned that it is a world heritage centre. Since we have that classification, for various approvals one has to go to the UNESCO. In fact, our team is going to the UNESCO very soon, within a couple of weeks because the area, which they have given – it is known as buffer zone – is 90 hectares which we want to reduce it to about 67 hectares so that we have more space for development of the proposed world class station. I do not really think that because of this, there is going to be a great delay but due process has to be followed. Whatever time it takes, but I can assure you that as far as the Railways is concerned and as far as our team is concerned, all of us are on the job.

SHRIMATI SUPRIYA SULE: Railways has always been extremely supportive and constructive, especially to the Self-Help Groups and co-operatives engaged in milk products like Amul and Anand. Always, all their major stations have given them special place for all their products. So, in this new development plan of upgrading all these, will there be enough space given for all these products which are at the bottom of the pyramid? This is a great avenue and opportunity for them for good sales. So, will they be continued in good places so that they get an opportunity for sales?

SHRI DINESH TRIVEDI: A special purpose vehicle is going to be created to exploit the revenue model for

this proposed world class station. Companies like Amul which has done so much proud to the country – and they are supporting in such Self-Help Groups which are also commercially viable – I have just no doubt that in their own right, they will get it. I do not think that we will have to do anything extra for them. But yes, I would also emphasize that while taking cue from your question that we need to do a lot for people who are under-privileged and people who are of age – I think all of us are also aging – so that they have enough ramps; they have enough facilities for doctors, drinking water, etc. So, in respect of all these things, special attention has to be given for people who require the most. Otherwise there is just no point in calling it a world class.

SHRI SANJAY DINA PATIL: Madam Speaker, I would like to ask a question, in the last Budget, it was announced that Thane, Nashik and a lot many stations were to be upgraded to the world class stations. When is the work going to start? In my constituency, Bhandup and Nahur stations are also to be upgraded. Those are also pending. I would like to know when it would be done at the earliest.

SHRI DINESH TRIVEDI: In the Budget Speech of 2006-07 and then again by Kumari Mamta Banerjee in 2009-10 envisaged 50 such world class stations. The hon. Member mentioned that those stations were also there. But, I would say that we have got to go one by one in the sense that first we have taken this Pilot Project. Recently, we also have instructions from cabinet secretary due to which, where the land lease is not going to be as easy. So, due time is going to be taken. But, I can assure you that the trains are moving – from 30 trains in the last decade, now we have got 300 trains. So, there is no doubt about it that all those stations are definitely going to be taken into consideration.

*[Translation]*

MR. SPEAKER: Please maintain silence.

*[English]*

SHRI JASWANT SINGH: Madam Speaker, if only you permit me to go beyond Mumbai Terminal and raise the question about a railway line, that is a world heritage

line and is recognized as such. I refer to the Darjeeling railway line, which has suffered a grave damage in the recent earthquake. About 150 metres of it have been broken away by a land slide. I regret to say that despite the earthquake, no work has yet started at restoring this railway line. It is the only railway line to Darjeeling. It is, of course, a world heritage site. Would the Government consider expeditious remedying of the situation?

SHRI DINESH TRIVEDI: I am very happy that hon. Member has asked this. Darjeeling is very close to everybody's heart. It is the queen of all the hill stations. I recently had the opportunity of visiting there also. I am very happy to say that things are getting normalized after the new Government has come. Earlier, the work could not have taken place because of the various situations which the hon. Member himself is very well aware of. I assure you that we also want to start the work. The so called toy train, which is a heritage train and the journey is so picturesque, we also want to extend it. Earlier, it used to start from the foothills. My endeavour would be to see as to whether we can again start those journeys from the foothills and the part which is damaged, whatever falls under the Railways, I assure you, it would be done at the earliest.

SHRI P.C. CHACKO: Hon. Speaker, in reply to the question of modernization of the railways, the hon. Minister has given a detailed list of stations where Feasibility Report and the Master Plan are being prepared. As said by the hon. Minister, this was a dream project of the hon. Railway Minister Kumari Mamta Banerjee in her Budget. Fifty stations were announced for the development as Multi-Facility Centres in PPP mode. The Minister has said that for 11 stations, names of which are also given, Master Plan and Feasibility Report are being prepared. My station comes under the unfortunate 39, where this Master Plan is not prepared. I cannot blame the Minister because he has taken over recently. He has proved that he is a man of action. During the Sabarimala pilgrimage season, lakhs of people are using the Thrissur railway station, that is one and the least. Will the Minister give us an assurance that the railway stations like Thrissur, the PPP mode of

development of the Multi-Facilities Centres be taken up immediately?

SHRI DINESH TRIVEDI: MFC, as it is known, and World Class are two different models. One model, which is the World Class, talks about the entire infrastructure and MFC is a stand-alone building, which is really much easier to carry out.

Sabarimalai is a very important *Tirathsthan* for everyone of us. Recently we have also assured that there is going to be a dormitory for people who pass through Kottayam as they definitely require some place to rest. That is also, as far as planning is concerned, very close to my heart. I had recently been to Kerala and I had met all the Members of Parliament along with the Chief Minister. I assure you that whatever needs to be done on that would definitely be done.

*[Translation]*

SHRI VIJAY BAHADUR SINGH: Madam Speaker, I would like to raise an issue before the Minister of Railways. There are many areas where there is no pressure. For example, Jhansi connects Central India, North India and South India from the British time. The train, which runs from Jhansi to Manikpur, has got an average speed of 15 kilometer per hour. The condition of rail here is the same as it was during the British time. There are Khajuraho and Mahoba railway stations. All tourists visit here. This train shakes so much that nobody can sleep while on bo Whether the Railway Minister has any scheme for the doubling or electrification of this route?

SHRI DINESH TRIVEDI: Madam, to be derailed is not a good thing. It is dangerous for the train but we have also got derailed from the question. This question is related to the world class station. ...*(Interruptions)*

SHRI VIJAY BAHADUR SINGH: Make it of medium class. We do not demand world class. ...*(Interruptions)*

*[English]*

SHRI DINESH TRIVEDI: As far as doubling of line is concerned, I think that is a different question. I would

certainly require a separate notice for that and I will be very happy to answer that.

MADAM SPEAKER: Q. 303 – Shri Ramashanker Rajbher – Not present. Smt. Sushma Swaraj.

[Translation]

#### Role of Public Representatives in PMGSY

\*303. +SHRIMATI SUSHMA SWARAJ:

SHRI RAMASHANKER RAJBHAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the role assigned to the public representatives in regard to selection of roads, monitoring/inspection of construction status and other matters under the Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) whether the Government proposes to expand the ambit of the role of the public representatives in the planning and implementation of PMGSY;

(c) if so, the details thereof; and

(d) the policy being formulated in this regard?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) to (d) A statement laid on the Table of the House.

#### Statement

(a) PMGSY guidelines provide a role for Members of Parliament and other elected representatives. The major provisions in this regard under PMGSY are as below:-

- (i) The Vigilance and Monitoring Committees (V and MCs) are constituted at District level for monitoring of implementation of the programmes of the Ministry of Rural Development including PMGSY so that the schemes are executed in an effective manner
- (ii) The proposals received from the Members of Parliament should be given full consideration

in the District Panchayat which should record the reason in each case of non-inclusion.

(iii) The Superintending Engineer concerned of the zone/region handling PMGSY should request the Member of Parliament and Zila Pramukh representing that zone/region once in six months to select any PMGSY project(s) for joint inspection.

(iv) All elected representatives associated with the Programme should be duly invited to the foundation laying and inauguration ceremonies. The functions should be held in a manner befitting official functions with due regard to protocol requirements, particularly in relation to Central Ministers and Ministers of States. The foundation stone be laid by the local Member of Parliament (Lok Sabha) with the function presided over by the local Minister or other dignitary as per State Protocol.

(b) to (d) The Pradhan Mantri Gram Sadak Yojna (PMGSY) guidelines envisage the criteria for providing connectivity to all eligible unconnected habitations with a population of 500 persons (2001 Census) and above in plain areas and 250 persons and above in Hill states, Tribal (Schedule V) areas, the Desert Areas (as identified in Desert Development Programme) and in the Left Wing Extremism (LWE) affected/60 Integrated Action Plan (IAP) districts as identified by the Ministry of Home Affairs/Planning Commission based on the core network.

[Translation]

SHRIMATI SUSHMA SWARAJ: Madam Speaker, I would like to know from the hon. Minister that in his written reply he has mentioned that as per the guidelines of PMGSY villages having a population of more than 500 people in plains shall be connected with roads. But as per our information ever since the PMGSY scheme was brought under Bharat Nirman, it was mentioned that the Government of India has taken a decision that as long as villages having a population of more than 1000 people, will not be linked by roads,

they will not allocate any funds for further connecting the villages having smaller population. This is gross injustice with those states having small population and who have connected their villages with other villages having a population of more than 1000 people. Now, these villages and states will have to wait till the remaining villages with population of over 1000 are not connected with each other throughout the country and this will result into no allocation of funds to such villages for further linking of villages. Our State Madhya Pradesh is also suffering due to this, that is why I would like to ask him this question.

SHRI JAIRAM RAMESH: Madam Speaker, it is true that priority will be given to those habitations which have a population of more than 1000 people. This decision was taken two years back because there was a shortage of funds and demands were being received from different states. I would like to give this information here that only two days back we have taken a new decision that this scheme will include those habitations also which are having a population between 800 to 999. Proposals in this regard have been sought from the state Governments. *...(Interruptions)*

SHRI ANANT GANGARAM GEETE: This is wrong. *...(Interruptions)*

SHRI JAIRAM RAMESH: Madam, please ask the Members to at least allow me to give a reply. *...(Interruptions)*

MADAM SPEAKER: Geete ji, you please sit down.

*...(Interruptions)*

SHRI JAIRAM RAMESH: Sushma ji, you have asked a question and I am replying to it. Day before yesterday only I had informed the state Governments that proposals regarding habitations with a population between 800 to 999 must be forwarded during the first phase and once 90 per cent of contracts for these habitations are awarded. Then habitations with population of 600 to 799 people must be included. One more thing I would like to mention here is that in the naxal affected areas, which were 60 earlier and now

78, we are including villages with a population of 250 or above. This includes villages from Madhya Pradesh, Chhattisgarh, Odisha, Bihar, Jharkhand and Maharashtra also. It is true that the two year old information. *...(Interruptions)*

MADAM SPEAKER: Please do not interfere in-between, please sit down. Vijay Bhadur Singh ji, please sit down.

*...(Interruptions)*

SHRI JAIRAM RAMESH: This is true that two years back priority was being given only to those villages which had a population of over 1000 people. But now it is not so. Villages with a population of 800 to 999 will be taken in the first phase and from 700 to 899 will be taken under the second phase. *...(Interruptions)*

MADAM SPEAKER: All of you please sit down.

*...(Interruptions)*

*[English]*

SHRI R. DHIRUVANARAYANA: Madam, I would like to ask the Minister whether the Government have received any proposal from Karnataka to construct roads under PMGSY for the years 2009-10 and 2010-11. If so, what steps have been taken by the Government and whether it has given permission to construct roads under this Scheme to the Karnataka State?

SHRI JAIRAM RAMESH: Madam Speaker, the PMGSY has two objectives – new connectivity and upgradation. The priority is being given to new connectivity. There are a large number of States – Madhya Pradesh, Chhattisgarh, Jharkhand, Bihar, Assam, West Bengal and UP – where new connectivity work has not yet been completed. On the other hand, there are States like Tamil Nadu, Kerala, Gujarat, Maharashtra and Andhra Pradesh where new connectivity work has been largely completed and now the demand is for upgradation....*(Interruptions)*

SHRIMATI BIJOYA CHAKRAVARTY: What about North-East?

SHRI JAIRAM RAMESH: The hon. Members are under the impression that we have unlimited resources for PMGSY. The PMGSY programme started in the year 2000. It was expected to be completed by 2007. The fact is that it is only since 2007 that the funding for PMGSY has increased very substantially. This year we are spending Rs. 20,000 crore on PMGSY and we have to accommodate all requests from all States for new connectivity and for upgradation.

Madam Speaker, I want to say very clearly on the floor of the House that my priority is for new connectivity in those States where habitations are yet to be connected, which means Bihar, Jharkhand, Odisha, Madhya Pradesh, Assam, West Bengal and Uttar Pradesh. Upgradation proposals will be taken up. It is not as if we have closed the upgradation proposals. But as and when we increase the resources for PMGSY, we will also entertain those proposals for upgradation.

As far as Karnataka is concerned, now they can send proposals for habitations for habitations between 800 and 999 for new connectivity, to begin with....(Interruptions)

MADAM SPEAKER: Shri Nama Nageshwara Rao. Nothing else will go on record. Mr. Nama Nageshwara Rao, please ask your supplementary question.

...(Interruptions)\*

MADAM SPEAKER: Nothing else will go on record.

...(Interruptions)\*

[Translation]

MADAM SPEAKER: What happened? How will things work if everybody is going to stand up?

...(Interruptions)

MADAM SPEAKER: You please ask.

...(Interruptions)

MADAM SPEAKER: Please sit down.

...(Interruptions)

MADAM SPEAKER: Why are you standing. All of you please sit down.

...(Interruptions)

MADAM SPEAKER: Please take your seats.

...(Interruptions)

MADAM SPEAKER: Please sit down.

...(Interruptions)

MADAM SPEAKER: Let them ask the question.

...(Interruptions)

MADAM SPEAKER: Please ask your questions one by one.

...(Interruptions)

MADAM SPEAKER: You please sit down.

...(Interruptions)

MADAM SPEAKER: You please ask your question.

...(Interruptions)

[Translation]

SHRI NAMA NAGESHWAR RAO: Thank you, Madam. Everybody must observe, think and listen to the way hon. Minister has given his reply. In his first reply hon. Minister has written that [English] the proposals received from the Members of Parliament should be given full consideration. [Translation] but nothing has happened so far. The second reply of hon. Minister states that [English] the foundation stone will be laid by the Local Member of Parliament, Lok Sabha. [Translation] but nothing like that has ever happened. Our district is affected by the Khamman Left Wing extremists. Madam, through you, I would like to say that this is a very important matter. I have been elected to the fifteenth Lok Sabha for the first time. A letter from Joshi ji was received in April, 2010 and as per that letter it has been mentioned in the end about the proposal that [English] the foundation stone will be laid and the proposals will be made by local MP.

[Translation] But nothing like that happened.  
...(Interruptions)

MADAM SPEAKER: You please ask the question.

...(Interruptions)

SHRI NAMA NAGESHWAR RAO: Madam, we have given proposal for this a number of times. No action is being taken with regard to the proposal submitted by us as per the protocol regarding Khammam district. This thing that has been mentioned here that [English] Foundation stone will be laid by local Member of Parliament, [Translation] they were not consulted. When they were not consulted, we wrote a letter to the Protocol Secretary of the State Government. Thereafter a letter was sent to Joshi Sahib  
...(Interruptions)

MADAM SPEAKER: Now, you at least ask your question.

...(Interruptions)

SHRI NAMA NAGESHWARA RAO: Therefore, a letter was sent to Shri Vilasrao Deshmukh. Then, a letter has been sent to the present Minister. Two ministers have been changed, how third one has taken the charge. Two years have passed. A Member of Parliament has written a number of letters, now the State Government officials say that they will maintain the proposal of the State Government and not the culture of the Union Government. I have personally discussed this issue with the hon. Minister.  
...(Interruptions)

MADAM SPEAKER: Take your seat please.

...(Interruptions)

MADAM SPEAKER: Take your seat please.

...(Interruptions)

MADAM SPEAKER: I have a long list of supplementary questions with regard to this question. I can see that everybody wants to know and concerned about it. If you give the notice at the earliest, we will hold a half an hour discussion on it.

...(Interruptions)

[English]

MADAM SPEAKER: Please give the notice. We will have a discussion.

...(Interruptions)

[Translation]

MADAM SPEAKER: What do you want, do you want to have a long discussion on it.

...(Interruptions)

MADAM SPEAKER: I think you want to have a long discussion in this regard.

...(Interruptions)

MADAM SPEAKER: What do you want?

...(Interruptions)

MADAM SPEAKER: Take your seat please.

...(Interruptions)

MADAM SPEAKER: Today, we have a BAC meeting.

...(Interruptions)

MADAM SPEAKER: Take your seat.

...(Interruptions)

MADAM SPEAKER: Alright we will have a detailed discussion on this issue.

...(Interruptions)

[English]

MADAM SPEAKER: Please take your seat.

...(Interruptions)

SHRI ANANTH KUMAR: It is a very important issue....(Interruptions)

MADAM SPEAKER: Please take your seat. That is what I am saying. If the House wants a longer discussion, it may be considered. What do you want?

...(Interruptions)

MADAM SPEAKER: Today we have a BAC meeting. And in that, we will decide. Every party is represented there. We will take a decision as to how we are going to discuss this. We will have a longer discussion on it because everybody wants a discussion on it.

[Translation]

SHRIMATI SUSHMA SWARAJ: Madam Speaker, no doubt you will allow a discussion but at this moment all the hon. Members seek your protection and not the discussion. The protection is that as per the protocol the foundation stone of every PMGSY will be laid by a Member of Parliament, Lok Sabha. None of the hon. Members has been invited. ...*(Interruptions)* Even I was not invited. The hon. Minister, none of the hon. Members has been invited to lay the foundation stone ...*(Interruptions)* not discussion, today we seek your protection and instruct them that the protocol made by them. ...*(Interruptions)* they themselves have written it. ...*(Interruptions)*

MADAM SPEAKER: Please listen to Sushma ji.

SHRIMATI SUSHMA SWARAJ: Follow this protocol and invite the hon. Members. ...*(Interruptions)* while laying the foundation stone. ...*(Interruptions)*

MADAM SPEAKER: Please take your seat.

...*(Interruptions)*

MADAM SPEAKER: Please take your seat and let the hon. Minister speak.

...*(Interruptions)*

SHRI JAIRAM RAMESH: Madam Speaker, I, through you, would like to inform the leader of Opposition that the letters written by the Union Government to the State Government of Madhya Pradesh. ...*(Interruptions)* altogether the State Government is responsible in this regard. We have provided the protocol to the State Government in black and white...*(Interruptions)* if it is not implemented that is not our fault rather the State Governments are responsible for this. ...*(Interruptions)*

MADAM SPEAKER: Please take your seat.

...*(Interruptions)*

[English]

MADAM SPEAKER: Please sit down.

...*(Interruptions)*

[Translation]

Why are you speaking...*(Interruptions)*

MADAM SPEAKER: Please take your seat. Please you too sit down.

...*(Interruptions)*

MADAM SPEAKER: Please take your seats. The hon. Minister wants to say something. Yes, you speak please.

...*(Interruptions)*

MADAM SPEAKER: Please take your seats. The hon. Minister of Parliamentary Affairs is going to speak now.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I, through you, would like to assure the House that the present Government pay due respect to all the hon. Members. ...*(Interruptions)* Let me speak further. We will put our best efforts to make the guidelines followed under various schemes. ...*(Interruptions)* I, on behalf of the Government would like to say that we will seriously view the Issues raised by the hon. Members. ...*(Interruptions)* now it will be possible. We have to take the State Governments, central agencies, including the stakeholders in confidence so that the hon. Members may be invited in future. ...*(Interruptions)* Please listen to me, if you interrupt like this, I will not be able to put forth my words. ...*(Interruptions)* no, it has no connection with the question. It is a little different from the reply of the question, Whenever the hon. Member feels that he has been neglected, he is supposed to write me and I will even otherwise. ...*(Interruptions)*. You

do not want to accept the assurance, which I want to give you. ...(*Interruptions*)

MADAM SPEAKER: Please, sit down.

SHRI PAWAN KUMAR BANSAL: I am saying the same thing to you that the government will see it at its own level and if it receives any complaint anywhere in future whether the complaint are sent by the State Governments on central agencies. We will take care of these issues as to how it can be adhered to, how to call hon. Members and how to respect them. ...(*Interruptions*) but the State Governments are the implementing agencies of it. The Union Government needs the cooperation. The Union Government releases and provides funds under many schemes but their implementation is done by the State Governments. Therefore, we all will have to work together. But there is no question in the matter that the hon. Members should be respected as they deserve. ...(*Interruptions*)

SHRI DARA SINGH CHAUHAN: When the Central Government does not release funds, why will the Members be respected. ...(*Interruptions*)

MADAM SPEAKER: Please take your seat. Please, you sit down.

...(*Interruptions*)

MADAM SPEAKER: Please take your seat.

...(*Interruptions*)

SHRI ANANT GANGARAM GEETE: The Government has not released even a single rupee for the last two years. ...(*Interruptions*) Injustice is being done with Maharashtra. ...(*Interruptions*)

MADAM SPEAKER: Please, you take your seat.

...(*Interruptions*)

[*English*]

MADAM SPEAKER: Please, take your seat.

...(*Interruptions*)

[*Translation*]

MADAM SPEAKER: This issue is directly related to the rights of the Members of the Parliament.

Therefore, I would like to urge the Government that it should be given importance.

...(*Interruptions*)

MADAM SPEAKER: Please, let me speak for a minute.

...(*Interruptions*)

MADAM SPEAKER: The Government should ensure that their rights are not curtailed.

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): Madam Speaker, we have written letters to State Government many times. ...(*Interruptions*) Let me speak once. ...(*Interruptions*)

MADAM SPEAKER: Please, sit down.

...(*Interruptions*)

MADAM SPEAKER: Hon. Minister, please you speak now.

...(*Interruptions*)

SHRI JAIRAM RAMESH: I will discuss in this regard. I will hold discussion with the Members of Parliament and the Ministers of the State Government on the guidelines, the Central Government has issued and the letters which we have sent to the State Governments. I have said in details as to what should be the role of MPs are not being protected but its responsibility lies with the State Governments. Even after it, I take the responsibility to call the MPs. I will call a meeting in the presence of the Chief Ministers and the Ministers of Rural Development of States and hold a discussion on this issue. ...(*Interruptions*) which I have said in writing. ...(*Interruptions*) Please, listen to me first. ...(*Interruptions*) What I have sent to State Governments will be followed in totality. ...(*Interruptions*)

SHRI DARA SINGH CHAUHAN: When the states are not getting funds for the two years, what will the State Government do. ...(*Interruptions*)

MADAM SPEAKER: Please, sit down.

...(*Interruptions*)

[English]

MADAM SPEAKER: He said that he would be taking action on that. ...(*Interruptions*)

[Translation]

MADAM SPEAKER: He has expressed his views, please, sit down.

...(*Interruptions*)

MADAM SPEAKER: Shri Ganesh Murthi.

...(*Interruptions*)

MADAM SPEAKER: Please, let him ask the question.

MADAM SPEAKER: Do not be angry. You are getting very angry. Please, sit down.

...(*Interruptions*)

MADAM SPEAKER: Please, let him ask question. You, please, ask question.

...(*Interruptions*)

MADAM SPEAKER: Why have you stood up?

...(*Interruptions*)

MADAM SPEAKER: What do you want? Please, sit down, please, let him ask questions.

...(*Interruptions*)

MADAM SPEAKER: Please, sit down.

...(*Interruptions*)

MADAM SPEAKER: Please, ask your question again.

...(*Interruptions*)

MADAM SPEAKER: What is happening? He has to ask questions again and again. Please, do not interrupt so much. Please, sit down.

...(*Interruptions*)

MADAM SPEAKER: Q. 304 – Shri Magunta Sreenivasulu Reddy—Not present.

Shri A. Ganeshamurthi.

#### Output from KG D-6 Basin

\*304. +SHRI M. SREENIVASULU REDDY:

SHRI A. GANESHAMURTHI:

Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of oil wells in the country under drilling and those proposed to be drilled, during the next three years, company-wise and location-wise;

(b) the details of production from KG D-6 Basin during the last three years, company-wise;

(c) the reasons for the decline in the output from KG D-6 basin;

(d) the steps being taken by the Government to drill more oil wells in the country to ensure energy security of the country and also boost the output from KG D-6; and

(e) the progress made so far in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI S. JAIPAL REDDY): (a) to (e) A statement is laid on the Table of the House.

#### Statement

(a) The details of wells under drilling and proposed to be drilled during the next three years, company-wise and location-wise, are enclosed as Annexure.

(b) to (e) The details of oil and gas production from the block KG-DWN-98/3 during the last three years and current year (Upto October, 2011) are given below:

Year	2008-09	2009-10	2010-11	2011-12 (upto Oct.,11)	Total
Oil [Million Metric Tonne (MMT)]	0.129	0.502	1.078	0.429	2.138
Gas [Billion Cubic Meter (BCM)]	0.079	15.10	20.40	9.91	45.49

Directorate General of Hydrocarbons (DGH) has reported that the reasons for decline in gas production from D1 and D3 fields in the block KG-DWN-98/3 is due to drilling of only 22 wells (18 gas producing wells and 4 wells drilled but not connected or put on production) as against the 31 producing wells approved for drilling upto March, 2012 as per the Field Development Plan (FDP). The Contractor has expressed inability to firm up appropriate drilling locations on plea of geological complexities. DGH has not agreed to the Contractor's contention and asked the Contractor to comply with the approved FDP by drilling more number of gas producing wells in D1 and D3 gas fields and achieve the FDP approved gas Production Profile. The Contractor has neither drilled the remaining 9 producing wells nor taken any alternative action such as revisions of FDP for approval of Management Committee (MC)

as per the provisions of the Production Sharing Contract (PSC).

In addition, five out of total 18 gas producing wells in D1 and D3 fields have ceased to produce gas due to water loading/sand ingress in the wells. One oil/gas producing well in MA field out of 6 oil/gas producing wells has ceased to produce oil/gas due to water loading in well.

In order to increase domestic oil/gas production, Government of India is offering unexplored areas for exploration through New Exploration Licensing Policy (NELP) bidding rounds. A total of 235 blocks have been awarded upto eight rounds of NELP bidding. So far, total 342 exploratory/appraisal wells have been drilled in NELP blocks and 103 oil/gas discoveries have been made in 34 blocks, including the major gas discoveries in the block KG-DWN-98/3.

#### Annexure

##### *Details of wells under drilling and proposed to be drilled during next three years*

Sl.No.	Operator	No. of wells under Drilling (2011-12)	Location	No. of wells Proposed to be drilled in Next Three Years (2012-13, 2013-14, 2014-15)	Location
1	2	3	4	5	6
1.	ONGC	100	Ahmedabad (5), Mehsana (8), Ankleshwar (13), Cambay (2), Rajasthan FB (1), upper Assam (18), Jorahat FB (2), Cachar FB (2), Tripura (5), MBA Basin (2), Frontier Basin (4), Rajahmundry (16), Cauvari (7), Western Offshore (15)	812	Ahmedabad (154), Mehsana (181), Ankleshwar (88), Cambay (28), Rajasthan, Assam (82), Tripura (24), Rajahmundry (20), Cauvari (33), Mumbai high (81), Heera Neelam (19), Bassein and Satellite (36), NMFD MH (28), NMFD B&S (26), EOA (12)

1	2	3	4	5	6
2.	OIL	67	Assam Arakan (56), Rajasthan (11)	217	Assam-Akran (181), Rajasthan (26), KG-Basin (10)
3.	GSPC	7	Gujarat (2) KG Offshore (5)	26	Mumbai Offshore (3), Rajasthan (9), KG Onland (7) KG Offshore (7)
4.	GAIL			3	Tamil Nadu (3)
5.	CAIRN	2	KG Onland (1) Rajasthan (1)	31	Andhra Pradesh (1), Palar Offshore (3), KG Offshore (13) Rajasthan (14)
6.	RIL			99	KG Offshore (43), Mahanadi- NEC Offshore (22), Cauvery Offshore (12), Kerala- Konkan (10), Pranhita- Godavari Offshore (4), Gujarat Surashtra (4), Gujarat (4)
7.	PRIZE PETROLEUM			3	Chhatisgarh (3)
8.	PETROGAS			1	Mumbai Offshore (1)
9.	NAFTOGAZ			1	Mizoram (1)
10.	SANTOS			1	Mahanadi Offshore (1)
11.	FOCUS	2	Rajasthan (2)	35	Rajasthan (14), Gujarat (3), Cambay Offshore (18)
12.	ENI			3	Andman and Nicobar Island (3)
13.	HOEC			8	Rajasthan (8)
14.	ESSAR			7	Gujarat (2), Assam (4), Mumbai Offshore (1)
15.	JUBILANT			22	Manipur (8), Tripura (2), Assam (12)
16.	INTERLINK			5	Gujarat (5)
17.	JTI			6	Gujarat (6)
18.	SELAN			19	Gujarat (19)

1	2	3	4	5	6
19.	GEOENPRO	2	Arunachal (2)		
20.	ADANI			14	Mumbai Offshore (5), Gujarat (6), Assam (3)
21.	OMKAR			5	Gujarat (5)
22.	QUEST PETROLEUM			15	Gujarat (15)
23.	MERCATOR			11	Gujarat (11)
24.	HARISH CHAND			22	Gujarat (22)
25.	ESVEEGEE STEEL			34	Gujarat (34)
26.	VASUNDHARA			7	Gujarat (7)
Total		180		1407	

[English]

SHRI A. GANESHAMURTHI: Thank you, Madam. As per the statement of the Minister, the Government has proposed to dig 3 wells in Tamil Nadu in the next three years. Through you, Madam, I would like to know from the hon. Minister, the location of the proposed wells, the total quantum of output from those wells, and the exact date of commencement of digging of these wells. ...*(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.49 hrs.

*The Lok Sabha then adjourned till  
Twelve of the Clock.*

#### WRITTEN ANSWERS TO QUESTIONS

##### Opening of Jan Aushadhi Outlets

\*305. SHRI C.M. CHANG:

SHRI NISHIKANT DUBEY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of Jan Aushadhi outlets opened so far, State-wise;

(b) whether the Government has received proposals from various State Governments for providing infrastructure, and other support for opening such outlets in their States during the last six months;

(c) if so, the details thereof alongwith the action taken thereon; and

(d) the time by which an outlet in each district of the country is likely to be made functional?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) As of today, 115 Jan Aushadhi Outlets have been opened in different States/UT in the country. The State-wise details of Jan Aushadhi Outlets across the country are as follows:-

S.No.	State	No. of Jan Aushadhi Outlets opened
1	2	3
1.	Punjab	22
2.	Andhra Pradesh	03

1	2	3
3.	Odisha	14
4.	Haryana	04
5.	Rajasthan	53
6.	Uttarakhand	02
7.	West Bengal	03
8.	Himachal Pradesh	07
9.	Jammu and Kashmir	01
10.	Delhi	03
11.	Chandigarh	03
Total		115

(b) and (c) A proposal was received fromk Secretary (Health and Family Welfare), Government of Karnataka, to open Jan Aushadhi Store in the premises of Sri Dev Raj Urs Medical College and Hospital, Kolar, Karnataka. It is being examined.

(d) The timeline for opening the Jan Aushadhi Outlets in each district in the country depends on the support and cooperation being extended by the State Governments after taking into account their prevailing health policy, in allotting the space in their Government Hospitals and also in identifying the agency to manage such stores to sell quality medicines at affordable prices to the common man.

#### **Construction of ROB/RUB Sub-Ways**

\*306. SHRI LALUBHAI BABUBHAI PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the number of the ongoing Railways Over Bridge/Under Bridge (ROB/RUB)/sub-ways/link road rail bridge/Foot Over Bridge (FOB) projects in the country alongwith the funds allocated to such projects, zone-wise;

(b) the number of such (ROB/RUB)/sub-ways/link road rail bridge/Foot Over Bridge (FOB) projects which

are running behind the schedule, zone-wise and the reasons for the delay;

(c) whether there is any proposal to construct a sub-way at Vapi for vehicular traffic to replace the existing narrow sub-way;

(d) if so, the details thereof including the time-schedule fixed for completion of such construction work and the funds allocated for the same; and

(e) the steps being taken by the Railways to ensure timely execution of such projects?

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): (a) and (b) Statement-I and II showing the number of the ongoing Railway Over Bridge/Under Bridge (ROBs/RUBs)/Sub-ways/link road rail-bridge/Foot Over Bridge (FOB) projects in the country alongwith the funds allocated and status of the works zone-wise is appended 1 and 11 respetively. ROB/RUB/Subways sanctioned on cost sharing in consultation with the State Government are, normally, jointly executed by the Road Authority (Approaches of ROB) and Railways (Bridge portion). The target date of completion is dependent on several factors like land acquisition, fund availability with the State Government, sanction of corresponding work in the State budget, approval of General Arrangement Drawing, awarding of contracts, etc. As per fund availability and physical progress of works on Approaches and bridge proper, target dates for completion of such works are fixed.

(c) and (d) Vapi Nagar Palika has proposed to construct a subway of size 2 x 5.75 M x 3.75 M, at km 170/31-171/01 in south of Vapi station in between near Railway Bridge No. 278 km 170/30 and Railway Bridge No. 279 km 171/20-22. The existing Railway Bridge No. 279 is meant for waterway and is being used by light motor vehicles in fair weather. Railway has approved the proposal of subway on Deposit terms basis. Railway has also approved the General Arrangement Drawing (GAD) on dated 01-04-2011 and granted permission to execute the complete work by Vapi Nagar Palika, under supervision of RITES. Vapi Nagar Palika has awarded the contract of construction of subway on 21-10-2011. The expected date of completion of subway is July, 2012. Fund required for construction

of the subway is being allocated by the Vapi Nagar Palika, as this is a deposit work.

(e) Construction of ROB/RUB on cost sharing basis

is a joint venture with Road Authority. The progress is regularly monitored at various levels and coordination meeting are held with the Sponsoring Authorities for timely execution of such projects.

**Statement-I**

*Details of ongoing ROB/RUB/Sub-ways projects and funds allocated therefor*

Sl.No.	Railways	Nos. of works appearing in Pink Book 2011-12	Funds Allocated during 2011-12 (in Rs. crores)	Completed Works (upto Oct. 2011)	Works in Progress
1	2	3	4	5	6
1.	Central Railway	14	27	0	6
2.	Eastern Railway	59	72	12	7
3.	East Central Railway	69	105	14	11
4.	East Coast Railway	34	62	7	12
5.	Northern Railway	132	176	15	52
6.	Northe Central Railway	60	98	7	21
7.	North Eastern Railway	26	36	2	8
8.	North East Frontier Railway	6	26	4	0
9.	North Western Railway	46	71	11	10
10.	Southern Railway	211	83	5	62
11.	South Central Railway	101	216	18	28
12.	South Eastern Railway	24	34	2	8
13.	South East Central Railway	29	58	5	4
14.	South Western Railway	62	55	10	8
15.	Western Railway	42	46	7	7
16.	West Central Railway	36	37	6	13
Total		951	1200	125	257

**Statement-II***Details of Foot Over Bridges (FOB) sanctioned*

Sl.No.	Railways	Nos. of works involving Foot Over Bridge (FOB) appearing in Pink Book Book 2011-12	Funds Allocated upto 31-03-2012 (in Rs. crores)
1.	Central Railway	5	3.76
2.	Eastern Railway	15	1.79
3.	East Central Railway	4	4.54
4.	East Coast Railway	2	4.92
5.	Northern Railway	1	5.65
6.	North Central Railway	4	15.65
7.	North Eastern Railway	-	-
8.	North East Frontier Railway	2	3.55
9.	North Western Railway	-	-
10.	Southern Railway	40	6.62
11.	South Central Railway	-	-
12.	South Eastern Railway	1	1.58
13.	South East Central Railway	2	1.81
14.	South Western Railway	-	-
15.	Western Railway	11	16.64
16.	West Central Railway	3	2.78
Total		90	69.29

*[Translation]***Delay/Cancellation of Trains Due to Fog**

\*307. SHRI BRIJBHUSHAN SHARAN SINGH:

SHRI P.R. NATARAJAN:

Will the Minister of RAILWAYS be pleased to state:

(a) the year-wise and zone-wise number of passenger trains delayed and cancelled due to fog during the last three years and the current year; and

(b) the mechanism evolved/proposed to be evolved by the Railways to find a permanent solution to this problem?

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): (a) and (b) Fog is a weather condition where visibility to the train driver gets affected and drivers are allowed to run at maximum 60 Kmph on fog affected sections. Besides, drivers also have standing instruction to be alert and run only at the speed at which they can see clearly and are able to observe signals. This is essential to ensure safety of passengers.

Due to slow speed of the trains, the trains take lot of time to clear the section resulting in cascading effect on following trains. The sections, on which dense fog was noticed in the recent days, are the sections with heavy density of traffic and therefore the impact on train movement was also severe. Due to dense fog, visibility is poor resulting in trains taking much more time to clear each block section as compared to normal weather.

Year-wise and zone-wise approximate number of Mail/Express trains delayed and cancelled due to fog during the last three years and the current year is at Statement-I and II respectively.

The efforts made by the Railways to reduce the impact of fog on train movement are as under:

- (i) Improvement of visibility of signals by providing LED (Light Emitting Diode) type signals which can be sighted from a longer distance as compared to non LED signals. On Indian Railways at 4,472 stations LED type signals have been provided.
- (ii) On automatic signaling sections which get affected by fog each year, Modified Automatic Signaling has been provided in 2010-11. This has been done on trunk routes like Allahabad

-New Delhi, Agra-New Delhi and other fog affected areas on northern region.

- (iii) Indian Railways have planned to install Fog Safe Devices on some trains in the fog affected areas on a trial basis which displays the name of approaching signals and other critical landmarks in advance even during poor visibility condition. However, it does not indicate aspect of signal ahead. This is a safety aid to loco pilot to reduce stress during running of trains in foggy weather and may not necessarily increase the speed of the train. Extended trials of fog safe devices are in progress in fog prone Railways viz. Northern Railway, North Eastern Railway and North Western Railway.
- (iv) A pilot project for provision of in-cab signaling using Train Protection and Warning System on New Delhi-Agra section, on 35 locomotives is in progress for safe train operation.
- (v) Certain trunk routes with heavy traffic and saturated to their capacity even under normal circumstances get affected by fog and on reduction in speed of trains it becomes difficult to clear the same number of trains on these trunk routes. As such, cancellation of trains is planned in advance for allowing adequate spacing between successive trains due to their reduced speed during fog. The rakes so made available by cancellation of trains are utilized to originate trains right time where ever feasible if the pairing rake is late.

With available technical inputs a permanent solution to the problem of mobility of trains during fog does not appear to be on hand for the present.

**Statement-I**

*Number of Mail/Express Trains lost due to fog (single trip)*

Sl.No.	Railway	2008-09	2009-10	2010-11	2011-12 (upto November)	Total
1	2	3	4	5	6	7
1.	Central Railway	08	43	99	nil	150

1	2	3	4	5	6	7
2.	East Coast Railway	17	15	35	nil	67
3.	East Central Railway	1004	1165	708	282	3159
4.	Eastern railway	258	256	280	91	885
5.	North Central Railway	1923	5192	2981	1312	11408
6.	North Eastern Railway	480	611	367	119	1577
7.	North East Frontier Railway	229	276	270	1	776
8.	Northern Railway	1388	4983	2907	1376	10654
9.	North Western Railway	101	459	170	5	735
10.	South Central Railway	nil	71	58	nil	129
11.	South Eastern Railway	334	324	177	12	847
12.	Southern Railway	nil	24	7	nil	31
13.	South Western Railway	nil	20	18	1	39
14.	South East Central Railway	10	33	12	nil	55
15.	West Central Railway	242	879	178	5	1304
16.	Western Railway	03	121	110	5	239
17.	Konkan Railway	nil	5	8	nil	13
Total		5997	14477	8385	3209	32068

**Statement-II***Number of Mail/Express Trains cancelled due to fog (single trip)*

Sl.No.	Railway	2008-09	2009-10	2010-11	2011-12 (upto November)	Total
1	2	3	4	5	6	7
1.	Central Railway	nil	16	nil	nil	16
2.	East Coast Railway	nil	nil	nil	nil	nil

1	2	3	4	5	6	7
3.	East Central Railway	27	111	60	nil	198
4.	Eastern railway	69	34	61	nil	164
5.	North Central Railway	24	nil	96	0	128
6.	North Eastern Railway	07	42	81	04	134
7.	Northeast Frontier Railway	36	58	nil	nil	94
8.	Northern Railway	684	755	820	32	2291
9.	North Western Railway	33	66	100	nil	199
10.	South Central Railway	nil	nil	04	nil	04
11.	South Eastern Railway	15	nil	19	nil	34
12.	Southern Railway	nil	nil	nil	nil	nil
13.	South Western Railway	nil	nil	nil	nil	nil
14.	South East Central Railway	nil	nil	nil	nil	nil
15.	West Central Railway	27	23	26	04	80
16.	Western Railway	04	13	59	02	78
17.	Konkan Railway	nil	nil	nil	nil	nil
Total		926	1118	1326	50	3420

### Special Courts

\*308. SHRI LAL CHAND KATARIA:

SHRI P.T. THOMAS:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court, recently urged the Government to tackle agitations blocking rail and road traffic and consider setting up of Special Courts to prosecute such agitators;

(b) if so, the reaction of the Government thereto;

(c) whether the Government proposes to set up such Courts; and

(d) if so, the time by which these are likely to be set up?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) As per the information received from the Ministry of Railways, no order has been made by Hon'ble Supreme Court of India to set up Special Courts to prosecute the agitators blocking rail and road traffic. Therefore, there is no proposal for setting up of special courts for the purpose.

[English]

**Appraisal of RRR Scheme**

\*309. SHRI KODIKKUNNIL SURESH:

SHRI IJYARAJ SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has reviewed/assessed the success of the Repair, Renovation and Restoration (RRR) of water bodies scheme;

(b) if so, the details thereof;

(c) the details of the water bodies which have been repaired, restored or renovated during the current Five Year Plan, particularly the old dams and reservoirs; and

(d) the funds spent on these till date?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): (a) and (b) Under the pilot scheme of National Project for Repair, Renovation and Restoration (RRR) of water bodies directly linked to agriculture implemented from 2005 to 2008, funds to the tune of Rs. 197.30 crore were released to 15 States. Evaluation of the scheme was taken up in 9 States of Odisha, West Bengal, Andhra Pradesh, Kerala, Chhattisgarh, Himachal Pradesh, Jammu and Kashmir, Tamil Nadu and Karnataka. The evaluation work was undertaken by Directorate of Water Management (ICAR), Bhubaneswar, Water and Land Management and Training and Research Institute, Hyderabad, Centre for Water Resources and Development and Management, Kozikhode, Kerala and National Remote Sensing Agency, Hyderabad. The evaluation reports submitted by these organisations indicate positive outcomes like increase in storage capacity of water bodies, improved overall socio economic condition in the project area due to increase in cropped area, crop productivity, total production, marketable surplus and cropping intensity. The detailed information is enclosed as Statement-I.

The scheme of Repair, Renovation and Restoration (RRR) of water bodies with domestic support which is

being implemented during XI Five Year Plan Period, envisages Concurrent evaluation and impact assessment by an independent agency to be identified by the Ministry of Water Resources. Accordingly, the Minister of Water Resources has identified Water and Power Consultancy Services (WAPCOS) for concurrent evaluation/impact assessment of the scheme. The work will commence after the mechanism for release of funds to Water and Power Consultancy Services (WAPCOS) is vetted by the concerned State Governments. The scheme of Repair, Renovation and Restoration (RRR) of water bodies with external assistance is reviewed through Tripartite Portfolio Review Meetings comprising the donor, Department of Economic Affairs and the project authorities (including representatives of Central Ministry/State Government); State portfolio review meetings; special review meetings for problem projects; monitoring through correspondence; and field visits.

(c) and (d) During the current Five Year Plan period, under the RRR scheme with domestic support, funds to the tune of Rs. 661.07 crore have been released for 3341 water bodies till November, 2011 to the States of Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Haryana, Karnataka, Madhya Pradesh (Bundelkhand), Meghalaya, Maharashtra, Odisha, Rajasthan and Uttar Pradesh (Bundelkhand). The details of water bodies taken up and funds released under the scheme with domestic support is enclosed as Statement-II.

A total of 10,887 water bodies have been taken up under the scheme of Repair, Renovation and Restoration (RRR) of water bodies with external assistance in the States of Tamil Nadu, Andhra Pradesh, Karnataka and Odisha. World Bank Loan Agreements have been signed with State Governments of Tamil Nadu for Rs. 2182 crore to restore 5763 water bodies having a CCA of 4 lakh hectares, with Andhra Pradesh for Rs. 835 crore for restoration of 3000 water bodies with a CCA of 2.5 lakh hectares, with Karnataka for Rs. 268.78 crore for restoration of 1224 water bodies with CCA of 0.52 lakh hectare and with Odisha for Rs. 448 crore for restoration of 900 water bodies having CCA of 1.2 lakh hectares.

Since December 2005 the Ministry of Water Resources has been providing central assistance under

Accelerated Irrigation Benefits Programme for Extension, Renovation and Modernisation (ERM) of irrigation

projects. The grant released for ERM for the current Five Year Plan is Rs. 1151.64 crore.

**Statement-I**

*Details of evaluation reports submitted by various organisations*

Sl.No.	Name of Organisation	Name of State	Remarks
1.	Water Technology Centre for Eastern Region, Bhubaneswar	Odisha (-) Ganjam Gajapati	<ul style="list-style-type: none"> <li>Change in storage capacity is maximum for Ganjam district of Odisha in comparison to Gajapati in Odisha and South 24 Paraganas in West Bengal.</li> </ul>
		West Bengal South-24 Paraganas	<ul style="list-style-type: none"> <li>There was increase in multiple cropping index in all the three districts.</li> <li>Improved overall socio economic condition due to increase in cropped area, crop productivity, total production, marketable surplus and cropping intensity.</li> </ul>
2.	Water and Land Management Training and Research Institute, Hyderabad	Andhra Pradesh	<ul style="list-style-type: none"> <li>Objective was to assess augmentation in storage capacity/irrigated area, numbers of farmers benefitted, change in cropping pattern, fisheries production before and after pilot scheme.</li> <li>Increase in storage capacity from 2.6% to 37.76% in Ananthapur and 0.80-46.75% in Mehboob Nagar, increase in command area.</li> <li>SC/ST families living nearby water bodies evaluated have benefitted.</li> <li>There is increase in production/productivity of Kharif and Rabi in ayacut of different tanks.</li> </ul>
3.	Centre for Water Resources and Development and Management, Kozhikode, Kerala	Kerala	<ul style="list-style-type: none"> <li>Benefits of the scheme percolated down to SC/ST families.</li> <li>There is increase in number of farmers benefitted.</li> </ul>
4.	National Remote Sensing Agency,	Andhra Pradesh, Chhattisgarh, Himachal Pradesh, Jammu	<ul style="list-style-type: none"> <li>746 tanks spread in 9 districts of 6 States have been studied.</li> </ul>

Sl.No.	Name of Organisation	Name of State	Remarks
	Hyderabad	and Kashmir, Karnataka and Odisha	<ul style="list-style-type: none"> <li>● Evaluation was carried out by comparing the seasonal water spread, cropped area, cropping pattern, principal crop condition and irrigation utilisation between pre (2004-05) and post (2007-08) years of Satellite data. Increased utilization in annual irrigation.</li> </ul>

**Statement-II**

*Details of Water Bodies Taken up/Funds Released Under the Scheme with Domestic Support*

(Rupees in crores)

Name of State	No. of Water Bodies	Total Project cost	Committed Central Share	Fund released during 2009-10	Fund released during 2010-11	Fund released during 2011-12
Odisha	1321	254.33	228.89	72.12	75.00	
Karnataka	427	232.77	209.49	74.04	47.47	
Andhra Pradesh	1029	339.69	305.72		189	
Bihar	15	64.45	55.30		25.00	
Uttar Pradesh (Bundelkhand)	28	46.15	41.53		29.08	
Madhya Pradesh (Bundelkhand)	78	41.89	10.47		7.33	2.62
Meghalaya Umiam Lake	1	44.57 (Irrigation Related 2.83)	2.54		1.78	
Maharashtra	258	135.08	119.34			80.53
Gujarat	34	17.47	15.72			10.61
Chhattisgarh	131	122.91	110.61			34.68
Rajasthan	16	11.35	7.45			5.02
Haryana	3	40.24	10.06			6.79
<b>Total</b>	<b>3341</b>	<b>1350.9</b>	<b>1117.12</b>	<b>146.16</b>	<b>374.66</b>	<b>140.25</b>

[Translation]

**Beneficiaries of SGSY**

\*310. SHRI PRATAPRAO GANPATRAO JADHAO:  
SHRIMATI RAMA DEVI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Swarnjayanti Gram Swarozgar Yojana (SGSY) was intended for BPL families;

(b) if so, whether instances have come to the notice of the Government regarding availing of the benefits under the Scheme by non-BPL families as well;

(c) if so, the details of such cases reported during the last three years and the current year; and

(d) the corrective action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) and (b) As per the Guidelines of Swarnjayanti Gram Swarozgar Yojana (SGSY), generally all members of the Self Help Group (SHG) should belong to families below the poverty line (BPL). However, if necessary, a maximum of 20% and in exceptional cases, where essentially required, upto a maximum of 30% of the members in a group may be taken from families marginally above the poverty line (APL) or living contiguously with BPL families and if they are acceptable to the BPL members of the group. However, APL members of the Group shall neither receive subsidy under the Scheme nor can become office bearers (Group Leader, Assistant Group Leader or Treasurer) of the Group.

(c) There are no reported cases of APL member(s) of a Group receiving subsidy under SGSY.

(d) In view of (c) above, does not arise.

**Fog Safe Devices in Railways**

\*311. SHRI RAKESH SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether a project named as 'Train Protection Warning System' (TPWS) has been launched in all the fog affected areas of the Indian Railways;

(b) if so, the details thereof;

(c) the other devices including Broad Circuit Breaking Device proposed to be installed by the Railways to ward off rail accidents due to poor visibility in foggy weather;

(d) whether such devices are proposed to be installed in all the Zones of Indian Railways including Jabalpur; and

(e) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): (a) Yes, Madam.

(b) After gaining experience from two Pilot projects for provision of TPWS commissioned on suburban section of Southern Railway, i.e. between Chennai Central and Gummidipundi (50 Route Kms) and the service trials on Delhi-Agra non-suburban section since July, 2010, five works have been sanctioned on Eastern, North Central Railway, Southern, South Eastern and Southern Railways covering about 900 Route Kms. RITES Ltd. has worked out a cost effective option for the execution of the sanctioned works.

(c) Equipment called Broad Circuit Breaking Device has not been tested on Locomotives.

Indian Railways have planned to install Global Positioning System (GPS) based Fog Safe Devices on some trains which run in the fog affected areas only on trial basis. It displays the name and distance of approaching signals and other critical landmarks in advance even during poor visibility condition which helps reduce stress of Loco Pilots while running trains in foggy weather. It indicates that locomotive is approaching a signal post.

Modified Automatic Signalling has been provided in Automatic Block sections on North Central Railway (NCR) and Northern Railway (NR) to handle train operations safely during fog by maintaining the adequate distance between two trains.

(d) No, Madam.

(e) Does not arise.

**Indira Gandhi National Old Age  
Pension Scheme**

\*312. SHRI GANESHRAO NAGORAO DUDH-GAONKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Indira Gandhi National Old-Age Pension scheme is under implementation in all the States;

(b) if so, the number of old persons getting pension under the said scheme, State-wise;

(c) the role assigned to the State Governments and the local panehayats in the implementation of the scheme;

(d) whether the Government proposes to formulate a new scheme for those at the threshold or old age; and

(c) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) Yes, Madam. Indira Gandhi National Old Age Pension scheme (IGNOAPS) is under implementation in all the States and Union Territories.

(b) The state-wise number of beneficiaries reported under IGNOAPS is given in the enclosed statement.

(c) The IGNOAPS is a component of National Social Assistance Programme (NSAP) which is under State Plan. Identification of beneficiaries, sanction and disbursement or assistance is the responsibility of the State Governments/Union Territory Administration. The Gram Panchayats/Municipalities are expected to play an active role in the identification of the beneficiaries under the scheme.

(d) and (e) The eligibility age under IGNOAPS has been reduced to 60 years from 65 years w.e.f.1.4.2011. At present, there is no proposal to further lower the age limit under IGNOAPS.

**Statement**

*Subject: Number of beneficiaries reported  
under Indira Gandhi National Old  
Age Pension Scheme*

Sl.No.	State/Union Territory	Number of beneficiaries reported
1	2	3
1.	Andhra Pradesh	10,11,153
2.	Bihar	23,41,267
3.	Chhattisgarh	5,65,793
4.	Goa	2,687
5.	Gujarat	3,18,084
6.	Haryana	1,31,326
7.	Himachal Pradesh	91,440
8.	Jammu and Kashmir	1,29,000
9.	Jharkhand	6,38,804
10.	Karnataka	7,82,538
11.	Kerala	1,85,316
12.	Madhya Pradesh	10,61,033
13.	Maharashtra	10,72,113
14.	Odisha	11,93,176
15.	Punjab	1,59,048
16.	Rajasthan	6,24,610
17.	Tamil Nadu	10,05,333
18.	Uttar Pradesh	33,80,290
19.	Uttarakhand	2,52,827
20.	West Bengal	17,59,040
21.	Arunachal Pradesh	17,500

1	2	3
22.	Assam	5,98,965
23.	Manipur	50,714
24.	Meghalaya	48,112
25.	Mizoram	23,747
26.	Nagaland	46,483
27.	Sikkim	15,169
28.	Tripura	1,36,592
29.	Andaman and Nicobar Islands	1,063
30.	Chandigarh	4,094
31.	Dadra and Nagar Haveli	944
32.	Daman and Diu	130
33.	NCT Delhi	3,46,997
34.	Lakshadweep	36
35.	Puducherry	15,523
Total		1,80,10,947

*[English]***Oil and Gas Production**

313. SHRI JOSE K. MANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the growth achieved in the oil and gas sectors during the last three years and the expected growth likely to be achieved in the next three years;

(b) the steps being taken by the Government to accelerate the growth in the coming years;

(c) whether the oil and gas production is stifled due to regulatory bottlenecks in the petroleum sector; and

(d) if so, the steps being taken to expedite prompt approval of projects so as to facilitate energy security of the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI S. JAIPAL REDDY): (a) to (d) The Ministry of Petroleum and Natural Gas is mandated to take measures for exploitation of petroleum resources including natural gas, coal bed methane, and distribution, marketing and pricing of petroleum products. With the efforts of the Ministry, all-round progress has been made in the petroleum sector. The details of growth in upstream, midstream and downstream sectors during the last three years and next three years are as under:

Sl.No.	Item	Last 3 years			Expected in Next 3 years		
		2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1.	Production of oil (MMT)	33.50	33.50	37.68	38.18	42.30	45.57
2.	Production of gas (BCM)	32.845	47.509	52.221	51.671	52.276	61.652
3.	Refining Capacity (MMTPA)	148.9	177.9	184.3	193.4	232.3	240.6
4.	Number of Retail Outlets	36971	37952	39430	42730	44130	45530
5.	Number of LPG consumers (crore)	10.68	11.63	12.69	13.59	14.64	15.58

There are no regulatory bottlenecks in the growth of oil and gas production.

In order to increase the production of oil and gas and increase in refining capacity, the following steps have been taken by the Government:-

#### **A. Production of oil and gas**

- (i) Implementation of New Exploration Licensing Policy (NELP) – 8 rounds of NELP have already been completed. Through these rounds, 235 exploration blocks have been awarded and 103 oil and gas discoveries have been made. The bidding of 9th round of NELP has also been completed in which 74 bids have been received for 33 exploration blocks against the 34 blocks offered.
- (ii) Coal Bed Methane (CBM) – Coal Bed Methane is an environment friendly clean fuel similar to Natural Gas. 33 CBM contracts have been signed for exploration of CBM. As of now, 250 BCM reserves have been established in 5 CBM blocks. At present CBM gas production is about 2.3 lakh cubic metres per day.
- (iii) Implementation of Oil Recovery Scheme – To increase the oil and gas production in the country, the oil companies are implementing Improved Oil Recovery (IOR) and Enhanced Oil Recovery (EOR) Schemes.

#### **B. Refining Sector**

In order to give boost to refining capacity in the country. Refining Sector has been delicensed since 1998. Refineries can now be established by any public or private sector entity based on techno commercial feasibility.

After delicensing of the sector in 1998, the refining capacity in the country increased from 62 MMTPA in 1998 to 148.96 in 2008-09 and to 193.386 MMTPA in 2011. Further, Bharat Petroleum Corporation Limited (BPCL) has recently commissioned a 6.0 MMTPA refinery at Bina, Madhya Pradesh in joint venture with

Oman Oil Company, Oman and enhanced the capacity of its Kochi Refinery from 7.5 MMTPA to 9.5 MMTPA. Hindustan Petroleum Corporation Limited (HPCL) is setting up a 9.0 MMTPA refinery at Bhatinda, Punjab in joint venture with Mittal Energy Investment Pvt. Ltd. and has commissioned a study on pre-project activities for 9.0 MMTPA grassroots refinery at Ratnagiri district in the State of Maharashtra. Indian Oil Corporation Limited (IOCL) is also setting up a 15.0 MMTPA refinery at Paradip, Odisha.

*[Translation]*

#### **Sale of Gas by Gail**

\*314. SHRI UDAY PRATAP SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the rates at which the Gas Authority of India Limited (GAIL) procure natural gas and its sale price to different sectors of the economy;

(b) whether GAIL is making unreasonable profits, by selling gas to various industries and if so, the details thereof;

(c) the quantum and rate at which natural gas was purchased by GAIL from the KG D-6 Basin of Reliance Industries Limited (RIL) during the last three years;

(d) whether the Government has carried out any investigation on the alleged irregularities committed by GAIL; and

(e) if so, the details thereof and the corrective measures being taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI S. JAIPAL REDDY): (a) The details of the rates at which GAIL (India) Ltd. procures natural gas from various sources and its sale price to different sectors is annexed as statement.

(b) No, Madam.

(c) The total quantity of natural gas purchased by GAIL India Ltd from Reliance for production of LPG during the last three years and the current year is mentioned below:

(Figs in MMSCM)

Source of natural gas	2008-09	2009-10	2010-11	2011-12 (Upto November)
RIL KG D6	0	427.21	832.74	621.76

The above quantities have been purchased at a basic price of \$4.205/MMBTU ex-Gadimoga, KG Basin.

(d) and (e) On a reference received regarding the alleged misutilization of KG-D6 gas for production of LPG, a report from GAIL has been sought.

**Statement**

Source	GAIL Gas Purchase price	Customer type to which it is sold	Gas Basic Selling price at which it is sold ##
1	2	3	4
ONGC/OIL existing fields of nominated blocks	\$4.2/MMBTU	Power, Fertilizer, small scale up to 50000 SCMD and Court Mandated except North East	\$4.2/MMBTU
	\$2.52/MMBTU	Power, Fertilizer, small scale up to 50000 SCMD and Court Mandated in North East	\$2.52/MMBTU
	\$4.2/MMBTU	Other Customers#	\$4.2- 5.25/MMBTU
ONGC/OIL new fields of nominated blocks**	\$4.2-5.25/ MMBTU	To all customers	\$4.2-5.25/MMBTU
	\$5.73/MMBTU	To designated APM customers of Power and Fertilizer ***	\$4.2/MMBTU
Panna-Mukta		To all other customers	~\$5.65/MMBTU
	\$5.57/MMBTU	To designated APM customers of Power and Fertilizer ***	\$4.2/MMBTU
Tapti		To all other customers	~\$5.65/MMBTU
Ravva-1*	\$3.5/MMBTU	To designated APM customers ***	\$4.2/MMBTU

1	2	3	4
Ravva Satt*	\$4.3/MMBTU	To all customers	\$4.3/MMBTU
Focus	\$4.11/MMBTU	To all customers	\$4.11/MMBTU
HOEC	\$ 3.63/MMBTU	To all customers	\$ 3.63/MMBTU
KG-D6	\$4.205/MMBTU	Used by GAIL for shrinkage	N.A.
RLNG (Term) ****	\$8.41 MMBTU	To all customers	\$9.1/MMBTU
Spot LNG	Varies from cargo to cargo	To all customers	Varies based on purchase price

\*Revision in price of Ravva-I and Ravva Satt is pending.

#The price varies according to the supply zone. The difference in Gas basic Selling price & Gas Purchase

price of APM gas supplied to Non APM customer goes to the Gas pool account.

\*\*The price varies according to the supply zone.

\*\*\*A part of PMT and entire Ravva 1 gas is bought at Non-APM price and sold at APM price to designated customers.

\*\*\*\*The price varies according to the formula mentioned in the contracts and the current prices have been mentioned above. The gas basic selling price is inclusive of regasification charges.

##Exclude Taxes, Transportation charges and Marketing Margin etc.

#### Effectiveness of ACD

\*315. SHRI DHARMENDRA YADAV:

SHRI GAJANAN D. BABAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of rail accidents on the routes where Anti Collision Devices (ACDs) have been installed, during the last three years and the current year alongwith the reasons therefor;

(b) whether an overall decline in the number of train accidents has been recorded after installation of the said ACDs; and

(c) if so, the details of the extent to which the number of train accidents have reduced after installation of the said device, zone-wise?

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): (a) There have been 9 consequential train

accidents, excluding cases of trespassing at Unmanned Level Crossings by road vehicle users, which took place during the last three years, i.e., 2008-09 to 2010-11 and the current year from April to November, 2011 on the routes where Anti Collision Devices (ACDs) have been operationalised. Out of these 9 consequential train accidents, 4 accidents we're caused due to acts of sabotage by miscreants, 1 case of fire due to hot axle, 1 case of fire in parcel van due to loading of combustible material, 1 due to operation of points under moving wheels, 1 due to unauthorized opening of gate by gateman and 1 due to signal passing at danger by the loco pilot. During this period, no consequential accident on account of collision has taken place.

(b) and (c) Anti Collision Device has been operationalised only on Northeast Frontier Railway on service trial basis and no consequential accident on account of Collision took place after operationalization of ACD in July, 2006.

[English]

### **Gram Rozgar Sewak under MGNREGS**

\*316. Dr. AJAY KUMAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of dedicated personnel deployed at various levels for the implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) along with duties/responsibilities assigned to them;

(b) whether suggestions have been received from various quarters for creation of All India Services for the officers/staff manning and implementing various rural development schemes including MGNREGS, and if so, the details thereof;

(c) whether Government proposes to accord status of Government Employees to Gram Rozgar Sewak implementing MGNREGS;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) whether the Government also proposes to improve quality of services including performance of Gram Rozgar Sewak and if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) As per Section 18 of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), it is the responsibility of the concerned State Governments to make available to the District Programme Coordinator and the Programme Officers necessary staff and technical support as may be necessary for the effective implementation of the Scheme. For the year 2010-11, as reported by the States/Union Territories, 164642 Gram Rozgar Sahayaks/Sevaks at the Gram Panchayat level, 5817 accountants, 23844 engineers/technical assistants, 5724 programme officers and 9035 computer assistants at the Block level and 892 works managers/technical assistants, 816 IT managers/computer assistants, 519 accounts managers, 428 training coordinators and 869 coordinators for social audit and grievance redressal at the District level were

deployed by States for implementation of MGNREGA. The functions of District Programme Coordinator (DPC) and Programme Officers (PO) are given in Section 14 (3) and 15 (5) of the Act. The major functions of DPC are to assist the District Panchayat in discharging functions under the Act, consolidate plans prepared by Blocks for inclusion in shelf of projects, accord necessary sanction and administrative clearances, coordinate and supervise POs to ensure entitlements under the Act, inspection of works in progress etc. The major functions of PO are to monitor projects of Gram Panchayats and other implementing agencies, ensure payment of unemployment allowance, fair payment of wages to labourers, ensuring social audit and follow up action, dealing with complaints etc.

(b) and (c) No Madam.

(d) and (e) Implementation of MGNREGA is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act. As per Section 18 of the Act, it is the responsibility of the concerned State Governments to make available to the District Programme Coordinators and the Programme Officers necessary staff and technical support as may be necessary for the effective implementation of the Scheme and hence, it is for the concerned State Governments to devise procedures and measures to improve quality of services including performance of Gram Rozgar Sewak for effective implementation of the Act.

### **Scholarship Schemes for Minorities**

\*317. Sk. SAIDUL HAQUE:

Dr. RAGHUVANSH PRASAD SINGH:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of the scholarship schemes extended for the students of the minority communities by the Ministry at present;

(b) whether the Government proposes to increase the number of scholarship schemes for the students of the minority communities;

(c) it so, the details thereof;

(d) whether the Government also proposes to make the scholarship schemes demand based; and

(e) if so, the details thereof and the steps taken by the Government to simplify the procedure for awarding the scholarships?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) The Ministry of Minority Affairs currently implements the following four scholarship schemes exclusively for minority communities:-

- (i) Pre-matric Scholarship Scheme,
- (ii) Post-matric Scholarship Scheme,
- (iii) Merit-cum-Means Based Scholarship Scheme (MCM)
- (iv) Maulana Azad National Fellowship (MANF).

The first three schemes are centrally sponsored schemes and are being implemented through State Governments/Union Territory Administrations and the MANF is implemented through University Grants Commission (UGC). Except for Pre-matric scholarship scheme, where funding is being shared between the Centre and States in the ratio of 75:25, in other three schemes, 100% financial assistance is provided by the Central Government.

The application under the above schemes is invited through open advertisement. The payment to selected students is made through bank accounts. Further, release of funds to States/UTs and UGC in subsequent year is subject to submission of Utilization Certificate by them in respect of funds released in the previous year.

As per conditions prescribed in these schemes, scholarships can only be awarded on fulfillment of the following conditions:

- (i) Annual Parental Income Limit (Rs. 1 lakh for Pre-matric, Rs. 2 lakh for Post-matric, Rs. 2.5 lakh for MCM and Rs. 2.5 lakh for MANF).

(ii) Merit (Percentage of marks secured 50% or more).

(iii) Should belong to one of the five centrally notified minority communities.

(b) No, Madam.

(c) Does not arise in view of (b) above.

(d) The Working Group on the 12th Five Year Plan constituted by the Planning Commission recommended to make the Scholarship Schemes demand driven in order to cover all eligible students.

(e) Online Scholarship Management System (OSMS) for Merit-cum-means based Scholarship Scheme has been introduced from the year 2011-12 to facilitate students to apply online from anywhere in the country. In addition, State Governments/UT Administrations have been instructed to simplify the procedure for applying the scholarships in respect of Pre-Matric and Post-Matric scholarships.

*[Translation]*

#### **Production Cost of Urea**

\*318. SHRI GORAKH PRASAD JAISWAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the production cost varies substantially among industrial units producing urea in the country;

(b) if so, the details thereof including the production cost of the fertilizer units in the public, cooperative and the private sectors and the reasons therefor; and

(c) the steps taken to reduce production cost of urea?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes, Madam.

(b) The reason for cost variation is on account of usage of different feedstock (Gas/Naphtha/FO/LSHS), vintage of the urea plant and technology. The details of normative cost of production of 29 operative urea producing units in Public, Cooperative and Private sector during the year 2010-11 is at Statement.

(c) The Government has allocated domestic natural

gas from KG-D6 Basin to fertilizer units on priority basis which has replaced the costlier feedstock i.e. Naphtha. The FO/LSHS feedstock based units are being converted to gas based units. Gas pipeline connectivity to Naphtha based urea units has been approved by the Ministry of Petroleum and Natural Gas for conversion to gas based units.

**Statement**

*Statement showing normative cost of production of operative urea producing units in Public, Cooperative and Private sector during the year 2010-11*

Sl.No.	Name of urea units (NPS Grouping)	Sector	Normative cost of production 2010-11
1	2	3	4
<b>Rs/MT</b>			
<b>Group-1 – Feedstock Gas (Pre-1992)</b>			
1.	BVFCL-Namrup-III	CPSU	9462
2.	IFFCO-Aonla-1	Cooperative	8690
3.	Indo-Gulf Jagdishpur	Private	9497
4.	Kribhco-Hazira	Cooperative	8212
5.	NFL-Vijaipur-1	CPSU	8362
6.	RCF-Trombay-V	CPSU	12171
<b>Group-2 – Feedstock Gas (Post-1992)</b>			
7.	NFCL-Kakinada-1	Private	8426
8.	CFCL-Gadepan-1	Private	9955
9.	TCL-Babrala	Private	9392
10.	KSFL-Shahjahanpur	Private	9098
11.	NFCL-Kakinada-II	Private	9080
12.	IFFCO-Aonla-II	Cooperative	8922
13.	NFL-Vijaipur-II	CPSU	9157
<b>Group-3 – Feedstock Naphtha (Pre-1992)</b>			
14.	SFC-Kota	Private	11432

1	2	3	4
15.	IFFCO-Phulpur-1	Cooperative	13264
16.	MCFL-Mangalore	Private	28391
17.	MFL-Madras	CPSU	33133
18.	SPIC-Tuticorin	Private	31737
19.	ZIL-Goa	Private	29234
<b>Group-4 – Feedstock Naphtha (Post - 1992)</b>			
20.	IFFCO-Phulpur-II	Cooperative	13450
21.	CFCL-Gadepan-II	Private	11767
<b>Group-5 – Feedstock FO/LSHS</b>			
22.	GNVFC-Bharuch	State JV	15848
23.	NFL-Nangal	CPSU	25156
24.	NFL-Bhatinda	CPSU	25257
25.	NFL-Panipat	CPSU	24692
<b>Group-6 – Feedstock - Mixed</b>			
26.	GSFC-Baroda	State PSU	10550
27.	IFFCO-Kalol	Cooperative	10565
28.	RCF-Thal	CPSU	8798
29.	BVFCL-Namrup-II (Not under any group)	CPSU	12645

Note – (i) Duncan Industries Limited - Kanpur and and FACT-Udyogmandal is not in operation/producing urea.

(ii) The above Grouping of units is as per policy notification dated 8th March, 2007. Now some units in Group 3, 4 and 6 have converted to gas.

[English]

**CWC's Report on Water Quality**

\*319. SHRI VISHWA MOHAN KUMAR:

SHRI S.R. JEYADURAI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Water Commission (CWC) has recently released a report on the quality of water in the rivers of India;

(b) if so, the salient features thereof;

(c) whether the quality of water in rivers is deteriorating especially in Tamil Nadu; and

(d) if so, the steps the Government proposes to

take to improve the quality of water in rivers across the country?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): (a) and (b) Central Water Commission (CWC)'s Report entitled "Water Quality 'Hot-spots' in Rivers of India" was released in October, 2011. The salient features of the Report are enclosed as Statement-I

(c) CWC has reported that the quality of water in various stretches of the rivers in the country has deteriorated. In Tamil Nadu, some parameters have been observed in various river waters in excess of Bureau of Indian Standards' (BIS) prescribed limits at some monitoring stations of CWC as given in Statement-II.

The Central Pollution Control Board under Ministry of Environment and Forests is also monitoring water quality of rivers. Water quality monitoring is being carried out with respect to 481 rivers by them.

Tamil Nadu Pollution Control Board is monitoring the river water quality of major rivers like Cauvery and its tributaries, Vaigia, Tamirabarani and Palar under the programmes namely Monitoring of Indian National Aquatic Resources (MINARS) and Global environmental Monitoring System (GEMS). The overall analysis report reveals that fecal contamination of the rivers is a common phenomenon due to unhygienic practices and discharge of either partially treated or treated municipal sewage into the river system.

(d) The conservation of rivers is an ongoing and collective effort of the Central and State Governments. MoEF is supplementing the efforts of the State Governments of abatement of pollution in rivers through the National River Conservation Plan (NRCP). Major steps taken by MoEF to improve the quality of water in rivers across the country include:

- (i) Action against pollution industries for not complying with the standards by State Pollution Control Boards (SPCB).
- (ii) Formulation and implementation of National River Conservation Plan (NRCP). Under NRCP

various schemes which include interception and diversion of raw sewage, setting up of sewage treatment plants creation of low cost sanitation facilities, setting up of electric/improved wood cremation and river front development are being implemented on cost sharing basis between Central and State Governments.

Details of steps to be taken by MoEF to improve the quality of waters in rivers across the country are given in the Statement-III.

#### **Statement-I**

##### ***Salient Features of the Report entitled WATER QUALITY 'HOT-SPOTS' IN RIVERS OF INDIA***

- The report attempts to provide the water quality scenario of our rivers *viz-a-viz* Bureau of Indian Standard (BIS) and other Standards. The report is based on the average values observed during the last 10 years at CWC monitoring Stations.
- High values of pH greater than 8.5 are observed during the Monsoon season (July-September) at water quality stations at Seondha and Gummanur. During the non-monsoon season (October-June), high values of pH greater than 8.5 are found at 12 water quality stations in 8 states. (BIS recommended range for pH is 6.5 to 8.5).
- High values of Electrical Conductance (EC) in excess of 3000 micro Siemens per centimeter ( $\mu\text{S}/\text{cm}$ ) are observed at 3 water quality stations spread in 3 states. (BIS recommended limit for EC is 750  $\mu\text{S}/\text{cm}$  that can be extended to 3000  $\mu\text{S}/\text{cm}$  in case of no alternate source available).
- One water quality station in the state of Tamil Nadu has Chloride concentration in excess of 1000 milligram per litre (mg/l). (BIS recommended limit for Chloride concentration is 250 mg/l that can be extended to 1000 mg/l in case of no alternate source available).

- Water having Fluoride concentration of more than 1.5 mg/l is not suitable for drinking purposes. Fluoride concentration more than 1.5 mg/l is observed at 15 water quality stations in 10 states. (BIS recommended limit for Fluoride concentration is 1.0 mg/l that can be extended to 1.5 mg/l in case of no alternate source available).
- All the water quality stations of CWC have Nitrate concentration within the permissible limit.
- Water having Sulphate concentration more than 400 mg/l is not suitable for drinking purposes. Sulphate concentration more than 400 mg/l is observed during Monsoon season at one water quality station in the state of Madhya Pradesh.
- The permissible Iron concentration in surface water is less than 1.0 mg/litre as per the BIS Standard for drinking water. High concentration of iron greater than 1.0 mg/l is observed at 22 water quality stations in 6 states.
- All the water quality stations of CWC have Calcium concentration within the permissible limit.
- Water having Magnesium concentration of more than 100 mg/l is not suitable for drinking purposes. Relatively high value of Magnesium in excess of 100 mg/l is observed at one water quality station in the state of Tamil Nadu.
- BIS has recommended 5.0 mg/l concentration of Dissolved Oxygen (DO) for outdoor bathing. Dissolved Oxygen below 5.0 mg/l is observed at 17 water quality stations in 9 states.
- BIS has recommended 3.0 mg/l concentration of Biochemical Oxygen Demand (BOD) for outdoor bathing. Relatively high values of BOD (more than 3.0 mg/l) are observed at 37 water quality stations in 14 states.
- As per CPCB guidelines, for outdoor bathing, the Total Coliforms count should be equal to or less than 500 Most Probable Number per Hundred milliliter (MPN/100 ml). Most of the middle and lower stretches of Indian rivers are high in total Coliforms. It has been reported that stretches which are high in BOD have high Total Coliforms and Fecal Coliforms also.
- All the water quality stations of CWC have Arsenic concentration within the permissible limit prescribed by BIS.

## Statement-II

*Distribution of Water Quality Parameters at Central Water Commission (CWS)'s Water  
Quality Monitoring Stations in Tamil Nadu*

Sl.No.	Name of Water Quality monitoring station	District	River/ Tributary	Parameter	Unit	BIS prescribed limit for drinking water	Observed Value at the Station	
							Monsoon	Non- Monsoon
1.	Gummanur	Dharmapuri	Ponnaiyar	pH	-	8.5	9.91	8.78
2.	Elunuthimangalam	Erode	Noyyal	Electrical Conductance (EC)	$\mu$ S/cm	3000	5910	4602
3.	Elunuthimangalam	Erode	Noyyal	Magnesium (Mg)	mg/l	100	104.70	-
4.	Elunuthimangalam	Erode	Noyyal	Total Hardness (TH)	mg/l	600	684	656
5.	Elunuthimangalam	Erode	Noyyal	Chloride (Cl)	mg/l	1000	1656	1175
6.	Villupuram	Villupuram	Ponnaiyar	Iron (Fe)	mg/l	1	1.15	-
7.	Thoppur	Salem	Thoppaiyar	Fluoride (F)	mg/l	1.5	1.76	-
8.	Elunuthimangalam	Erode	Noyyal	B.O.D.	mg/l	3.0	-	3.10
9.	Gummanur	Dharmapuri	Ponnaiyar	B.O.D.	mg/l	3.0	3.03	3.10

B.O.D. - Bio-chemical Oxygen Demand

 $\mu$ S/cm - micro Siemens per centimetre

mg/l - milligram per litre

**Statement-III****Steps Proposed to Improve the Quality of Water in Rivers\***

- Conservation of rivers is an ongoing and collective effort of the Central and State Governments. MoEF is supplementing the efforts of the State Governments for abatement of pollution in rivers through the National River Conservation Plan (NRCP).
- The River Conservation Programme started with the launching of the Ganga Action Plan (GAP) in 1985 in the identified polluted stretches of the river Ganga and the Plan was expanded to include other major rivers under NRCP which presently covers 39 rivers in 190 towns spread over 20 states. The objective of NRCP is to check pollution in rivers and to improve their water quality through implementation of various pollution abatement schemes which include interception and diversion of raw sewage, setting up of sewage treatment plants, creation of low cost sanitation facilities, setting up of electric/improved wood crematoria and river front development.
- The sanctioned cost of projects is Rs. 7638.48 crore as on 30th September, 2011. The Plan is implemented on a cost sharing ratio of 70:30 between the Centre and States. For North-eastern States, this ratio is 90:10.
- The Central Government has constituted the National Ganga River Basin Authority (NGRBA) in February, 2009 as an empowered Authority for conservation of the river Ganga by adopting a holistic approach. So far, sewage treatment capacity of 4418 million litres per day (mld) has been created under NRCP. With the pollution abatement works completed so far, despite significant increase in urbanization, industrialization and growth in population in

cities along the banks of river, the water quality in terms of Biochemical Oxygen Demand (BOD) values for major rivers is reported to have improved as compared to the water quality before taking up pollution abatement works under NRCP, based on independent monitoring undertaken by reputed institutions.

- Creation of infrastructure for sewage management and disposal is also being undertaken through other central schemes such as Jawaharlal Nehru National Urban Renewal Mission and Urban Infrastructure Development Scheme for Small and Medium Towns, as well as under state schemes.

*[Translation]***Funds under NRDWP**

\*320. SHRI KAMESHWAR BAITHA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the details of funds earmarked and allocated under the National Rural Drinking Water Programme (NRDWP) to the States including Jharkhand for the current Five Year Plan, State-wise;

(b) the amount released so far during the current plan period under the programme, year-wise and State-wise;

(c) whether the Government has reviewed the aforesaid Programme; and

(d) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) and (b) Under National Rural Drinking Water Programme (NRDWP), funds are allocated to States based on approved criteria. The state-wise, year-wise statement of allocation and release of funds under NRDWP during the 11th Five Year Plan period is at given in Statement-I.

(c) and (d) The Ministry of Drinking Water and Sanitation reviews the implementation of NRDWP

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\*Based on information received from Ministry of Environment and Forests (MoEF)

periodically by conducting national and regional review meetings, video conferences and visits to the States. Ministry has an on-line Integrated Management

Information System (IMIS) by which the physical and financial performance is monitored on a monthly basis. Current year's performance is at given in Statement-II.

**Statement-I**

*Allocation and Release Under NRDWP During XI Five Year Plan*

(Rs. in Crore)

Sl.No. State/UT		2007-08		2008-09		2009-10	
		Allocation	Release	Allocation	Release	Allocation	Release
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	295.05	305.24	394.53	395.05	437.09	537.37
2.	Arunachal Pradesh	112.41	112.41	146.12	162.46	180.00	178.20
3.	Assam	189.59	189.59	246.44	187.57	301.60	323.50
4.	Bihar	279.37	169.69	425.38	452.38	372.21	186.11
5.	Chhattisgarh	95.95	95.95	130.42	125.26	116.01	128.22
6.	Goa	3.31	1.66	3.98	0.00	5.64	3.32
7.	Gujarat	205.89	205.89	341.44	369.44	482.75	482.75
8.	Haryana	93.41	93.41	117.29	117.29	207.89	206.89
9.	Himachal Pradesh	117.46	130.42	141.51	141.51	138.52	182.85
10.	Jammu and Kashmir	329.92	329.92	397.86	396.49	447.74	402.51
11.	Jharkhand	113.88	84.46	160.67	80.33	149.29	111.34
12.	Karnataka	278.51	283.16	477.19	477.85	573.67	627.86
13.	Kerala	82.93	84.25	130.33	106.97	152.77	151.89
14.	Madhya Pradesh	251.62	251.62	370.47	380.47	367.66	379.66
15.	Maharashtra	404.40	404.40	572.57	648.24	652.43	647.81
16.	Manipur	38.59	45.59	50.16	45.23	61.60	38.57
17.	Meghalaya	44.46	55.29	57.79	63.38	70.40	79.40
18.	Mizoram	31.88	38.88	41.44	54.19	50.40	55.26
19.	Nagaland	32.72	39.75	42.53	42.53	52.00	47.06

1	2	3	4	5	6	7	8
20.	Odisha	168.85	171.95	298.68	298.68	187.13	226.66
21.	Punjab	52.91	51.80	86.56	86.56	81.17	88.81
22.	Rajasthan	606.72	606.72	970.13	971.83	1036.46	1012.16
23.	Sikkim	13.42	20.13	17.45	32.45	21.60	20.60
24.	Tamil Nadu	190.90	190.90	241.82	287.82	320.43	317.95
25.	Tripura	39.43	54.43	51.25	41.01	62.40	77.40
26.	Uttar Pradesh	401.51	401.51	539.74	615.78	959.12	956.36
27.	Uttarakhand	89.30	89.30	107.58	85.87	126.16	124.90
28.	West Bengal	191.37	191.37	389.39	389.39	372.29	394.30
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00	0.00	0.00
30.	Dadra and Nagar Haveli	0.38	0.00	0.00	0.00	0.00	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00
32.	Delhi	0.31	0.00	0.00	0.00	0.00	0.00
33.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00
34.	Puducherry	0.31	0.00	0.00	0.00	0.00	0.00
35.	Chandigarh						
Total		4757.01	4699.67	6896.72	7056.02	7986.43	7989.72

SI.No.	State/UT	2010-11		2011-12		Total XI Plan (2007-12)	
		Allocation	Release	Allocation	Release*	Allocation	Release
1	2	9	10	11	12	13	14
1.	Andhra Pradesh	491.02	558.74	510.84	224.74	2128.78	2021.14
2.	Arunachal Pradesh	123.35	199.99	127.79	63.89	689.67	716.95
3.	Assam	449.64	487.48	428.86	214.43	1616.13	1402.57
4.	Bihar	341.46	170.73	355.66	177.83	1774.08	1156.73

1	2	9	10	11	12	13	14
5.	Chhattisgarh	130.27	122.01	130.81	65.40	603.46	536.84
6.	Goa	5.34	0.00	5.56	2.78	23.83	7.76
7.	Gujarat	542.67	609.10	485.11	242.56	2030.86	1909.74
8.	Haryana	233.69	276.90	221.22	110.61	873.50	805.10
9.	Himachal Pradesh	133.71	194.37	138.98	66.82	670.18	715.97
10.	Jammu and Kashmir	449.22	468.91	466.80	233.40	2091.54	1831.23
11.	Jharkhand	165.93	129.95	172.69	86.35	762.46	492.43
12.	Karnataka	644.92	703.80	571.64	294.47	2545.93	2387.14
13.	Kerala	144.28	159.83	150.18	75.09	633.49	578.03
14.	Madhya Pradesh	399.04	388.33	387.79	162.38	1776.58	1562.46
15.	Maharashtra	733.27	718.42	686.84	343.42	3049.51	2762.29
16.	Manipur	54.61	52.77	56.74	28.37	261.70	210.53
17.	Meghalaya	63.48	84.88	65.27	32.63	301.40	315.58
18.	Mizoram	46.00	61.58	37.11	18.55	206.83	228.46
19.	Nagaland	79.51	77.52	53.71	26.85	260.47	233.71
20.	Odisha	204.88	294.76	213.30	106.65	1072.84	1098.69
21.	Punjab	82.21	106.59	82.46	32.96	385.31	366.72
22.	Rajasthan	1165.44	1099.48	1151.53	575.76	4930.28	4265.95
23.	Sikkim	26.24	23.20	16.06	6.52	94.77	102.90
24.	Tamil Nadu	316.91	393.53	264.56	125.55	1334.62	1315.75
25.	Tripura	57.17	74.66	55.98	26.93	266.23	274.43
26.	Uttar Pradesh	899.12	848.68	690.22	350.11	3489.71	3172.44
27.	Uttarakhand	139.39	136.41	144.88	72.44	607.31	508.92
28.	West Bengal	418.03	499.19	321.71	160.85	1692.79	1635.10
29.	Andaman and Nicobar Islands	1.01	0.00	0.00	0.00	1.01	0.00
30.	Dadra and Nagar Haveli	1.09	0.00	0.00	0.00	1.47	0.00

1	2	9	10	11	12	13	14
31.	Daman and Diu	0.61	0.00	0.00	0.00	0.61	0.00
32.	Delhi	4.31	0.00	0.00	0.00	4.62	0.00
33.	Lakshadweep	0.24	0.00	0.00	0.00	0.24	0.00
34.	Puducherry	1.54	0.00	0.00	0.00	1.85	0.00
35.	Chandigarh	0.40		0.00	0.00	0.40	0.00
Total		8550.00	8941.81	7994.30	3928.34	36184.46	32615.56

\*As on 30-11-2011.

**Statement-II***Financial and Physical Progress Report During 2011-2012*

SI.No.	State	Financial (Central funds) (Rs. in Crore)					
		Opening Balance	Allocation	Release	Total Availability	Exp. Reported by State/UT	%age Expen.
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	285.20	510.84	224.74	509.94	249.94	49.01
2.	Bihar	322.92	355.66	177.83	500.75	130.38	26.04
3.	Chhattisgarh	82.13	130.81	65.4	147.53	50.8	34.43
4.	Goa	1.92	5.56	2.78	4.7	1.16	24.68
5.	Gujarat	60.24	485.11	242.56	302.8	239.9	79.23
6.	Haryana	150.95	221.22	110.61	261.56	137.67	52.63
7.	Himachal Pradesh	60.38	138.98	66.82	127.2	56.86	44.7
8.	Jammu and Kashmir	221.05	466.8	233.4	454.45	237.07	52.17
9.	Jharkhand	91.83	172.69	86.35	178.18	24.96	14.01
10.	Karnataka	328.21	571.64	294.47	622.68	165.2	26.53
11.	Kerala	26.01	150.18	75.09	101.1	50.08	49.54

1	2	3	4	5	6	7	8
12.	Madhya Pradesh	122.34	387.79	162.38	284.72	189.13	66.43
13.	Maharashtra	237.37	686.84	343.42	580.79	178.3	30.7
14.	Odisha	145.27	213.3	106.65	251.92	125.98	50.01
15.	Punjab	1.68	82.46	32.96	34.64	31.91	92.12
16.	Rajasthan	595.09	1151.53	575.76	1170.85	724.94	61.92
17.	Tamil Nadu	96.05	264.56	125.55	221.6	45.67	20.61
18.	Uttar Pradesh	105.18	690.22	350.11	455.29	252.69	55.5
19.	Uttarakhand	184.89	144.88	72.44	257.33	55.07	21.4
20.	West Bengal	126.31	321.71	160.85	287.16	242.16	84.33
21.	Arunachal Pradesh	35.03	127.79	63.89	98.92	69.39	70.15
22.	Assam	65.94	428.86	214.43	280.37	192.24	68.57
23.	Manipur	8.72	56.74	28.37	37.09	28.61	77.14
24.	Meghalaya	25.97	65.27	32.63	58.6	21.41	36.54
25.	Mizoram	24.94	37.11	18.55	43.49	18.03	41.46
26.	Nagaland	1.99	53.71	26.85	28.84	23.87	82.77
27.	Sikkim	10.35	16.06	6.52	16.87	10.39	61.59
28.	Tripura	27.53	55.98	26.93	54.46	47.54	87.29
29.	Andaman and Nicobar	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0
33.	Delhi	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0
Total		3445.49	7994.3	3928.34	7373.83	3601.35	48.84

Sl.No.	State	Physical					
		Quality Affected					
		Habitations			Population		
		Target	Coverage	% age	Target	Coverage	% age
1	2	9	10	11	12	13	14
1.	Andhra Pradesh	206	14	6.8	226527	22061	9.74
2.	Bihar	6535	1137	17.4	4639801	1083466	23.35
3.	Chhattisgarh	3583	480	13.4	900239	141858	15.76
4.	Goa	0	0	0	0	0	0
5.	Gujarat	230	95	41.3	442503	218645	49.41
6.	Haryana	23	6	26.09	63311	11459	18.1
7.	Himachal Pradesh	0	0	0	0	0	0
8.	Jammu and Kashmir	2	0	0	3267	0	0
9.	Jharkhand	804	39	4.85	229751	20127	8.76
10.	Karnataka	1689	331	19.6	2185033	474519	21.72
11.	Kerala	157	38	24.2	279400	86807	31.07
12.	Madhya Pradesh	587	237	40.37	370233	170051	45.93
13.	Maharashtra	1367	505	36.94	2410617	909653	37.74
14.	Odisha	1793	619	34.52	718145	276879	38.55
15.	Punjab	19	5	26.32	24106	5474	22.71
16.	Rajasthan	9165	1876	20.47	4102910	737107	17.97
17.	Tamil Nadu	77	7	9.09	39880	3521	8.83
18.	Uttar Pradesh	800	171	21.38	680889	174370	25.61
19.	Uttarakhand	0	0	0	0	0	0
20.	West Bengal	1310	326	24.89	1291054	338527	26.22
21.	Arunachal Pradesh	0	0	0	0	0	0
22.	Assam	4056	803	19.8	1431649	265040	18.51

1	2	9	10	11	12	13	14
23.	Manipur	4	0	0	1031	0	0
24.	Meghalaya	12	2	16.67	4715	2052	43.52
25.	Mizoram	0	0	0	0	0	0
26.	Nagaland	50	13	26	44493	14217	31.95
27.	Sikkim	0	0	0	0	0	0
28.	Tripura	982	313	31.87	335847	127082	37.84
29.	Andaman and Nicobar	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0
33.	Delhi	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0
Total		33451	7017	20.98	20425401	5082915	24.89

Sl.No.	State	Physical					
		Partial Covered					
		Habitations			Population		
		Target	Coverage	% age	Target	Coverage	% age
1	2	15	16	17	18	19	20
1.	Andhra Pradesh	5494	1313	23.9	8176860	2239004	27.38
2.	Bihar	10065	1962	19.49	12975252	2522364	19.44
3.	Chhattisgarh	7871	2352	29.88	3002778	1105586	36.82
4.	Goa	0	0	0	0	0	0
5.	Gujarat	897	404	45.04	908313	372858	41.05

1	2	15	16	17	18	19	20
6.	Haryana	920	259	28.15	2936711	771057	26.26
7.	Himachal Pradesh	2557	1347	52.68	280938	144183	51.32
8.	Jammu and Kashmir	1449	115	7.94	1261442	90389	7.17
9.	Jharkhand	18755	3089	16.47	7919535	1868094	23.59
10.	Karnataka	8006	2026	25.31	8177504	2668940	32.64
11.	Kerala	667	68	10.19	1388296	167536	12.07
12.	Madhya Pradesh	16157	8190	50.69	10557571	5378560	50.95
13.	Maharashtra	5135	1837	35.77	4112894	1531180	37.23
14.	Odisha	6849	2168	31.65	3069861	962142	31.34
15.	Punjab	1611	351	21.79	2323544	410820	17.68
16.	Rajasthan	5097	1210	23.74	4485673	991798	22.11
17.	Tamil Nadu	5923	233	3.93	2395912	108543	4.53
18.	Uttar Pradesh	22500	9999	44.44	12895422	6052809	46.94
19.	Uttarakhand	1359	436	32.08	162961	52117	31.98
20.	West Bengal	4786	939	19.62	5314259	878819	16.54
21.	Arunachal Pradesh	308	21	6.82	65800	5523	8.39
22.	Assam	3248	706	21.74	1068956	234044	21.89
23.	Manipur	326	147	45.09	354991	156483	44.08
24.	Meghalaya	769	181	23.54	211143	46179	21.87
25.	Mizoram	128	30	23.44	81706	12448	15.24
26.	Nagaland	59	40	67.8	69257	42970	62.04
27.	Sikkim	200	20	10	42145	3982	9.45
28.	Tripura	0	78	0	0	47442	0
29.	Andaman and Nicobar	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0

1	2	15	16	17	18	19	20
33.	Delhi	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0
Total		131136	39521	30.14	94239724	28865870	30.63

[English]

**Occupancy Tenants of Land in Andaman and Nicobar Islands**

3451. SHRI BISHNU PADA RAY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the occupancy tenants of land in Andaman and Nicobar (A and N) Islands are not allowed to cut trees standing in their holding even though sub-section (l) and (5) of section 156 of Land Revenue and Land Reforms Regulation, 1966 and Land Revenue Land Reforms Rules, 1968 stipulates that all trees standing in the holding shall belong to the occupancy tenant;

(b) if so, the reasons therefor;

(c) whether Andman and Nicobar Administration has initiated any action to allow the occupancy tenants to cut down trees under their possession of land holding; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) Yes, Madam.

(b) There is an embargo on cutting of natural grown trees even on revenue land in view of order of Hon'ble Supreme Court in W.P. (C) No. 202 of 1995.

(c) Yes, Madam.

(d) A regulation titled "A and N Islands Felling and Transit of Tree Species on Non-forest Land Regulation

2005" covering felling and transit of tree Species on Non-forest Land is under consideration of Andaman and Nicobar Administration.

**Textile Machine Industry**

3452. SHRI DHANANJAY SINGH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the present status of Textile Machine Industry in India;

(b) whether the Government has any scheme for the growth of Textile Machine Industry in India;

(c) if so, the details thereof;

(d) whether the Government has taken any initiative to improve Research and Development in this sector; and

(e) if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) There are 1446 units making Textile Machinery in India during 2010-11 and their production was Rs. 6,150 crore. The Industry employes 95,000 people directly. The major Machinery being produced include weaving machine, spinning machine, winding machine, processing machine, synthetic fiber machine, textile testing instrument etc.

(b) No, Madam.

(c) Does not arise.

(d) and (e) Through a plan scheme titled "Technology Development Plan" administered by Ministry

of Science and Technology, Indian Industry is supported for undertaking Research and Development projects for indigenous development of technology/instruments which include textile instruments also.

#### **Expenditure on Ceremonies**

3453. SHRI DUSHYANT SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the number of foundation stone laying ceremonies and other such ceremonies observed during the last three years and the current year; and

(b) the expenditure incurred thereon during the said period, date-wise, ceremony-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Information is being collected and will be laid on the Table of the House.

#### **Cases of under Privileged Sections**

3454. SHRI J.M. AARON RASHID: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of corporate related cases disposed-off by the High Courts and the Apex Court during the last three years;

(b) the number of cases concerning the under privileged sections disposed-off by the High Courts and the Apex Court during the last three years; and

(c) the measures proposed to be taken by the Government to ensure that matters pertaining to under privileged persons are disposed-off by these courts within a reasonable time frame?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) No such data is being maintained centrally.

(c) Disposal of cases in the courts is within the domain of the judiciary. However, government has requested all the High Courts to launch a pendency reduction drive in a mission mode in the courts from

01-07-2011 to 31-12-2011. The High Courts have also been requested to given priority to disposal of long pending cases pertaining to senior citizens, minors, disabled and other marginalized groups.

*[Translation]*

#### **Construction of Bridges under PMGSY**

3455. SHRI KHAGEN DAS: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of population norms prescribed for tribal and scheduled areas under Pradhan Mantri Gram Sadak Yojana (PMGSY) in the country;

(b) whether construction of bridges are also undertaken under PMGSY;

(c) if so, the details of bridges constructed in tribal and scheduled areas including in the North Eastern region during the last three years and the current year, year-wise and area-wise; and

(d) the special efforts made in the naxal-affected areas with regard to PMGSY during the last three years and the current year, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Pradhan Mantri Gram Sadak Yojana (PMGSY) guidelines envisage connecting all habitations with a population of 500 persons and above in plain areas and 250 persons and above in Hill States, Tribal (Schedule V) areas, the Desert Areas (as identified in Desert Development Programme) and in the Left Wing Extremism (LWE) affected/60 Integrated Action Plan (IAP) districts as identified by the Ministry of Home Affairs/Planning Commission.

(b) and (c) The cost of bridges up to span of 50 m are funded by the Central Government. In respect of bridges of span beyond 50 m pro rata cost of construction is provided by the State Governments. However, in respect of 60 Integrated Action Plan (IAP) Districts, cost of bridges up to span of 75 m is funded by the Central Government. The State Governments have been advised to ensure, in future, that proposal for any road invariably covers all requisite eligible CD works.

(d) Some of the major relaxations made in the PMGSY guidelines for Left Wing Extremism (LWE) affected/60 Integrated Action Plan (IAP) districts are as follows:

- i. All habitations in Integrated Action Plan (IAP) districts, whether in Schedule-V areas or not, with a population of 250 and above (in 2001 census) will be eligible for coverage under PMGSY as against the population of 500 in other areas.
- ii. In case of LWE/IAP districts, the minimum tender package amount is reduced to 50 lakhs.
- iii. The time limit upto 24 calendar months would be allowed for completion of work. However, no extra liability, if any, on account of cost escalation shall be met from the programme fund provided by the Ministry of Rural Development, Government of India.

#### **Printing of Magazines**

3456. SHRI VIRENDER KASHYAP:

SHRI ANURAG SINGH THAKUR:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the publication of the Supreme Court Decision Magazine, the High Court Civil Decision Magazine and the High Court Criminal Decision Magazine and other Hindi publications are being printed a year behind the schedule;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government ensures to print these magazines on time ;

(d) if so, the time by which these magazines are likely to be printed;

(e) if not, the reasons therefor ;

(f) whether Articles 344, 345, 346, 347, 348 and 349 of Official Languages Act containing in Part 17 of

the Constitution of India have been revised through Official Language Act, 1963; and

(g) if so, the reasons for not repealing these articles?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) There is some delay in the publication *Uchchtam Nyayalaya Nirnaya Patrika*, *Uchcha Nyayalaya Civil Nirnaya Patrika*, and *Uchcha Nyayalaya Dandik Nirnaya Patrika*, containing the judgements of the Supreme Court, civil and criminal judgements of the different High Courts, respectively. This is due to various factors such as delay of about three to four months for receipt of certified copies of various judgements from the Supreme Court and the High Courts; after receipt of the judgements, the *Vidhi Sahitya Prakashan* also requires about 3 to 4 months for translation and preparation of camera ready copy (CRC) of the three aforesaid journals for submission to the Directorate of Printing, who assign the printing work to various Government Presses. The Presses also take some time to supply the printed copies.

(c) to (e) Every efforts are being made to update these Patrikas as early as possible by pursuing the matter with the Directorate of Printing/Government Presses. However, since several steps are involved in the printing process, no specific time-frame can be laid down.

(f) and (g) Article 343 (2) provided continued use of English for a period of 15 years from the commencement of the Constitution i.e. 26.1.1965. Article 343 (3) empowered Parliament by law to provide for the continued use of the English Language for specified official purposes even after 26.1.1965. In exercise of this authority the Official Languages Act, 1963 was enacted to implement the provisions of Articles 344, 345, 346, 347, 348 and 349 of Part XVII of the Constitution of India. At present, there is no proposal to repeal the said articles of the Constitution.

#### **Inter-State Water Resource Projects**

3457. KUMARI SAROJ PANDEY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of Inter-State water resource projects approved in the country during the last seven years;

(b) the financial allocation made for these projects; and

(c) the expected time by which these projects are likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF

WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): Details of the Major/Medium Inter-State Projects (New/Revised/ERM) accepted by the Advisory Committee of Ministry of Water Resources during the last seven years and the status of Central Assistance released under AIBP to these projects is given at enclosed Statement.

(c) These projects are ongoing.

**Statement**

*list of Inter-State Projects Accepted By Advisory Committee of Ministry of Water Resources during last seven years and the Central Assistance Released*

Sl.No.	Project Name	Name of the States	Type	Central Assistance (CA) Released under AIBP(Rs in crores) during 2005-06 to September 2011
1	2	3	4	5
1.	Bateshwar Sthan Ganga Pump Canal, Phase-I (Revised)	Bihar and Jharkhand	Major	Project accepted by Advisory Committee of MoWR, however not been included under AIBP
2.	Dudhganga Irr. Project	Maharashtra and Karnataka	Major	Karnataka - 7.507, Maharashtra - 0.00 (PNR*)
3.	Relining of Rajasthan feeder from RD 179000 to 496000-ERM	Punjab and Rajasthan	Major	Punjab - 105.840, Rajasthan - 0.00 (PNR*)
4.	Batane Reservoir Project (Revised)	Bihar and Jharkhand	Major	Bihar - 0.00, Jharkhand - 0.00 (PNR*)
5.	Tillari Irrigation Project Goa	Maharashtra and Goa	Major	GOA - 113.87, Maharashtra-72.785
6.	Bansgar Dam (Unit I) Project, Madhya Pradesh (Revised}	Madhya Pradesh, Bihar and Uttar Pradesh	Major	Madhya Pradesh - 37.037, BIHAR - 0.00, Uttar Pradesh-459.043

1	2	3	4	5
7.	Sardar Sarovar Narmada project (Revised)	Gujarat, Rajasthan, Maharashtra and Madhya Pradesh	Major	Gujarat - 1660.529, Rajasthan - 0.00 (PNR*), Maharashtra - 0.00 (PNR), Madhya Pradesh 0.00 (PNR)
8.	Rajiv Sagar (Bawanthadi) (Revised)	Madhya Pradesh and Maharashtra	Major	Madhya Pradesh - 39.686, Maharashtra-104.77
9.	Subernarekha Multipurpose Project (Revised)	Jharkhand, Odisha and West Bengal	Major	Odisha - 962.781, West Bengal - 0.00, Jharkhand 0.00
10.	Irrigation to H.P below Talwara (Shahnehar Irrigation Project) (Revised)	Himachal Pradesh and Punjab	Major	Punjab - 6.097, Himachal Pradesh - 94.804

\*PNR - Proposal for Inclusion In Accelerated Irrigation Benefits Programme not received.

#### **Tubewells in Dwarka**

3458. SHRI JAI PRAKASH AGARWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Delhi Development Authority has submitted any proposals for boring of tube wells in Dwarka to the Central Ground Water Board (CGWB);

(b) if so, the details thereof; and

(c) the reaction of the CGWB thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS): (SHRI VINCENT H. PALA): (a) Central Ground Water Board has not received any proposal for boring of tube wells in Dwarka.

(b) In view of (a) above, question does not arise.

(c) In view of (a) above, question does not arise.

#### *[English]*

#### **Global Bid for Measurement of the Earth**

3459. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Government is going for global bid to measure the earth;

(b) if so, the details worked out so far; and

(c) the expected time by which work is likely to be started on the same?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) No Madam, at present there is no such proposal with Survey of India.

(b) Nil.

(c) Nil.

### Financing From ADB

3460. SHRI BASU DEB ACHARIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Asian Development Bank has approved a multi-tranche financing facility for the Railways;

(b) if so, the details thereof; and

(c) the details of projects/programmes included/proposed to be included under the said financing facility?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) The Railway Sector investment Programme was approved by ADB (Asian Development Bank) Board on 31-08-2011 as a Multi-tranche Financing Facility (MFF) for US\$ 500 million, with 1st tranche of US\$ 150 million approved on 18-10-2011.

(c) The loan will be used for the following projects:

1. Sambhalpur - Titlagarh Doubling on East Coast Railway (182 Kms)
2. Raipur - Titlagarh Doubling on East Coast Railway (203 Kms)
3. Hospet - Tinaighat Doubling on South Western Railway (352 Kms)
4. Daund - Gulbarga Doubling on Central Railway (225 Kms) and Pune - Guntakal Railway electrification on Central and South Central Railway (641 Kms).

Besides, the loan will also be used for implementation of new accounting architecture and Clean Development Mechanism (CDM) activities.

### Dowry Death Penalty

3461. SHRI SHIVKUMAR UDASI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission has recommended death penalty in the cases of deaths due to dowry and rape of minor girls;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Madam.

(b) and (c) Does not arise.

### Desilting of Reservoirs

3462. SHRI B.Y. RAGHAVENDRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether most of the reservoirs in the country including in Karnataka are deposited with silt;

(b) if so, the details thereof;

(c) whether the Centre is taking any measures to desilt all the reservoirs in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) and (b) Yes Madam. As per the compendium on silting of reservoirs in India (2001) brought out by CWC in respect of 144 reservoirs in the country including Karnataka, weighted average annual loss in gross storage capacity due to siltation is computed as 0.44%.

CWC has been conducting the capacity survey since 8th plan. So far capacity survey of 29 reservoirs has been completed.

(c) and (d) The desiltation of reservoir is not techno-economically viable as it is associated with the problems of disposal of excavated earth and high cost of repeated desiltation.

*[Translation]*

### Exploitation of Ground Water

3463. SHRIMATI KAMLA DEVI PATLE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Amjhar Power Plant and KVK Power Plant in Amartal village in Janjgir-Champa district in Chhattisgarh are exploiting the ground water;

(b) if so, the details thereof;

(c) whether these plants are paying taxes to the Government for using the ground water;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to check depletion of water level around 20 square k.m. of the area due to these plants?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) Yes Madam.

(b) Central Ground Water Authority (CGWA) has issued No Objection Certificate (NOC) to M/s Chhattisgarh Steel and Power Ltd. located in village Amjhar, district Janjgir-Charnpa for withdrawal of ground water to the tune of 1150 m<sup>3</sup>/day. No NOC has been issued by the Authority. to M/s KVK Bio Energy Pvt. Ltd. located at village Amartal, block Baloda, Janjgir-Charnpa district, as it was already existing. However, as per information available with the Authority, M/s KVK Bio Energy Pvt. Ltd. is withdrawing ground water to the tune of 2010 m<sup>3</sup>/day.

(c) and (d) Water being a state subject, collection of taxes for using the ground water is outside the purview of the Central Government.

(e) As per last assessment of ground water resources carried out jointly by Central Ground Water Board and State Ground Water Organizations in 2004, the area in which these two plants are located falls under safe category with stage of ground water development at 13.75%. The long term trend of ground water levels in the area does not show any significant decline. However, fitting of water meters and recording the abstraction volume, monitoring the ambient ground water levels and quality and implementing ground water recharge to the tune of 1,39,650m<sup>3</sup>/year for augmenting ground water resources have been laid down in the NOC issued to M/s Chhattisgarh Steel and Power Ltd.

[English]

#### **Investment in Pharma Sector**

3464. SHRI M.K. RAGHAVAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian Pharmaceutical Industry is now largely dependent on the Chinese market for availability of basic chemicals and active pharma ingredients for drug production;

(b) if so, the measures taken to increase the research and investment in the sector;

(c) whether this has affected the price rise of drugs in the country; and

(d) if so, the action taken/being taken by the Government to reduce the prices of drugs?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The country is almost self-sufficient in case of formulations. The imports are being made as per Foreign Trade Policy and on quality and economic considerations and not necessarily due to non-availability from domestic sources.

(c) and (d) National Pharmaceutical Pricing Authority has informed that for the period 2009-10, 2010-11, 2011-12, the prices of scheduled bulk drugs/derivatives fixed/revised by it show a mix trend. The factors contributing into the increase in prices include salary and wages, power and fuel, exchange rate, cost of indigenous input raw materials etc. including import from China.

#### **Prices of Fertilizers**

3465. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the unprecedented rise in the costs of DAP, Potash and Urea have further added to the unviability of farm sector in the country making costs of agriculture inputs extremely high;

(b) if so, the details thereof;

(c) whether the Government proposes to roll back the prices of DAP, Potash and Urea by restoring subsidies;

(d) if so, the details thereof;

(e) whether the Government has received any demand from the farmers organizations to roll back the prices of DAP/Potash etc; and

(f) if so, the details thereof alongwith the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (f) Department of Fertilizers has introduced Nutrient Based Subsidy (NBS) Policy with effect from 1-4-2010 replacing the erstwhile concession scheme, for decontrolled Phosphatic and Potassic (P and K) fertilizers. Under the erstwhile concession scheme, the Maximum Retail Prices (MRPs) of P and K fertilizers were fixed by the Government below the actual cost of the fertilizers. Accordingly, the difference between the actual cost and the MRPs of P and K fertilizers was reimbursed by the Government to the manufacturers/importers in the form of concession. Resultantly, any increase in the cost of fertilizers in the international market was borne by the Government. As per the NBS policy, the MRPs of P and K fertilizers has been left open to be fixed by the manufacturers/importers and the amount of subsidy is

fixed by the Government for each nutrient i.e. Nitrogen 'N' Phosphate 'P', Potash 'K' and Sulphur 'S' on per kg basis on annual basis. Accordingly, any increase/decrease in the prices of P and K fertilizers and its raw materials in the international market and rise/fall of the value of dollar, has a direct bearing on the MRPs of P and K fertilizers as 90% of the requirement of the phosphatic and 100% that of potassic fertilizers of the Country is met through imports. At present, NBS scheme is applicable on 25 grades of P and K fertilizers. A Statement-I showing the MRP of P and K fertilizers is enclosed of Statement-I. The amount of subsidy being released by Department of Fertilizers on each grade of fertilizers is enclosed as Statement-II. Even after the introduction of NBS, the farmer has to pay about 50% of the actual cost of the fertilizers. The urea is under the statutory price control of Government of India. The MRP of urea is fixed by the Government of India and it is Rs. 5310 per MT w.e.f. 1-4-2010.

Due to increase in prices of P and K fertilizers, the input cost in agriculture may increase but the same is accounted for while fixing the Minimum Support Price (MSP) of agricultural produce.

Representations have been received in respect of rise in the MRPs of P and K fertilizers in the market. Department of Fertilizers has also received a copy of the resolution passed in the Pubjab Vidhan Sabha dated 8-10-2011 for rolling back the price rise of fertilizers. NBS policy for P and K fertilizers is still in operation. Withdrawal of this policy is not under consideration in the Government.

#### **Statement-I**

*Statement showing the MRP of the P and K fertilizers during 2008-09 to 2011-12*

(In Rs. /MT)

Sl.No.	Grade of Fertilizers	2008-09, 2009-10 All Quarters	10-11(Qtr. Wise)				11-12(Qtr. Wise)			Remarks
			I	II	III	IV	I	II	III	
1	2	3	4	5	6	7	8	9	10	11
1.	DAP : 18-46-0-0	9350	9950	9950	9950	10750	13245	18200	18350	
2.	MAP : 11-52-0-0	9350	9950	NA	NA	NA	NA	18200	18200	

1	2	3	4	5	6	7	8	9	10	11
3.	TSP : 0-46-0-0	7460	8057	8057	8057	8057	8057	8057		Not in Mkt.
4.	MOP : 0-0-60-0	4455	5055	5055	5055	5055	6064	11300	11300	
5.	16-20-0-13	5875*	6620	6620	6620	7200	NA	12500	12500	
6.	20-20-0-13	6295*	7280	7280	7395	8095	11400	14800	14800	
7.	23-23-0-0	6145*	NA	NA	NA	7445	7445	7445		Not in Mkt.
8.	10-26-26-0	7197*	8197	NA	8300	10103	10910	16000	16633	
9.	12-32-16-0	7637*	8637	8237	8637	9437	11313	16400	16400	
10.	14-28-14-0	7050*	NA	NA	NA	NA	NA	14950	14950	
11.	14-35-14-0	8185*	NA	NA	NA	9900	11622	15148	15148	
12.	15-15-15-0	5121*	NA	NA	NA	7421	8200	11000	11000	
13.	AS: 20.3-0-0-23	10350	8600	8600	7600	8700	7600	11300	11300	
14.	20-20-0-0	5343*	5943	NA	6243	7643	9861	14000	14135	
15.	28-28-0-0	7481*	NA	NA	NA	11181	11810	15740	15740	
16.	17-17-17-0	5804*	NA	NA	NA	NA	NA	NA	NA	
17.	19-19-19-0	6487*	NA	NA	NA	NA	NA	NA	NA	
18.	SSP(0-16-0-11)	4600**	3200	3200	3200	3200	3200	4000	6000	
19.	16-16-16-0	NA	NA	NA	NA	7100	7100	7100		Not in Mkt.
20.	DAP lite (16-44-0-0)	NA	NA	NA	NA	NA	11760	17600	17820	
21.	15-15-15-09	NA	NA	NA	NA	6800	9300	12900	14851	
22.	24-24-0-0	NA	NA	NA	NA	7768	9000	11550	12455	
23.	13-33-0-6	NA	NA	NA	NA	NA	NA	16200	16200	
24.	MAP lite (11-44-0-0)	NA	NA	NA	NA	NA	NA	16000	15700	
25.	DAP lite-II (14-46-0-0)	NA	NA	NA	NA	NA	NA	14900	14900	

\* w.e.f 18-6-08

\*\* MRP of SSP was Rs. 3400/MT from May 2008 to September 2009.

**Statement-II***The rates of Nutrient Based Subsidy per MT during 2010-11 and 2011-12***(a) Nutrient Based Subsidy Per Kilo Gram of Nutrients**

(Amount in Rs.)

Sl.No.	Nutrients	(Notification dated 16-3-2010) NBS per kg of nutrient (2010-11) from 1-4-2010 to 31-12-2010	(Notification dated 1-12-2010) NBS per kg of nutrient Jan-March 2011 (2010-11)	(Notification dated 5-5-2011) w.e.f. 1-4-11 to 31-3-12
1.	'N'	23.227	23.227	27.153
2.	'P'	26.276	25.624	32.338
3.	'K'	24.487	23.987	26.756
4.	'S'	1.784	1.784	1.677

**(b) Per MT Nutrient Based Subsidy**

(Amount in Rs. per MT)

Sl.No.	Fertilizers	(Notification dated 16-3-2010) Nutrient Based Subsidy per MT (2010-11)	(Notification dated 1-12-2010) Nutrient Based Subsidy per MT Jan-March 2011 (2010-11)	(Notification dated 5-5-2011) w.e.f. 1-4-11 to 31-3-12
1	2	3	4	5
1.	DAP	16268	15968	19763
2.	DAP Lite (16-44-00)	-	14991 (from 1-2-2011)	18573
3.	MAP	16219	15879	19803
4.	TSP	12087	11787	14875
5.	MOP	14692	14392	16054
6.	NBS	4400	4296+200	5359+200
7.	10-26-26-0	15521	15222	18080
8.	12-32-16-0	15114	14825	17887
9.	14-28-14-0	14037	13785	16602

1	2	3	4	5
10.	14-35-14-0	15877	15578	18866
11.	15-15-15-0	11099	10926	12937
12.	15-15-15-09	11259 (w.e.f. 1-10-2010) on 22-12-2010	11086	13088
13.	16-16-16-0	11838 (w.e.f. 1-7-2010 inducted into NBS on 6-8-2010)	11654	13800
14.	16-20-0-13	9203	9073	11030
15.	17-17-17-0	12578	12383	14662
16.	19-19-19-0	14058	13839	16387
17.	20-20-20-0	9901	9770	11898
18.	Ammonium Sulphate (20.0-0-0-23)	5195	5195	5979
19.	20-20-0-13	10133	10002	12116
20.	23-23-0-0	11386	11236	13683
21.	24-24-0-0	11881 (w.e.f. 1-10-2010) on 22-12-2010	11724	14278
22.	28-28-0-0	13861	13678	16657
23.	13-33-0-6			14302
24.	MAP Lite 11-44-0-0			17216
25.	DAP Lite Grade (II) 14-46-0-0			18677

### Gyneshwari Express Accident

3466. SHRI G.M. SIDDESHWARA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Central Bureau of Investigation (CBI) has arrested the prime accused in the Gyaneshwari Express train accident;

(b) if so, the number of arrests made by the CBI so far; and

(c) the present status of the case?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) 20 persons have been arrested so far.

(c) Charge sheet has been submitted in the court of Chief Judicial Magistrate/Midnapur on 29-11-2011 and the case is under trial.

*[Translation]***Cracks in Canals**

3467. SHRI MAKAN SINGH SOLANKI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government is aware that cracks have been found in canals constructed under Indira Sagar Project in Khargaun and Badwani districts of Madhya Pradesh;

(b) if so, the details thereof;

(c) whether reconstruction of these canals has been proposed; and

(d) if so, the time by which it is expected to be started?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) As per report received from Narmada Valley Development Authority, (Bhopal), Indira Sagar Project main canal has been completed up to 107 km. except in the reach 58.856 to 67.00 km. and 96.00 km. to 107.00 km. In the completed portion of main canal no cracks have been observed due to which damage could occur in the canal system.

(b) Does not arise.

(c) Does not arise.

(d) Does not arise.

*[English]***MPLAD Scheme**

3468. SHRI KULDEEP BISHNOI: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government proposes to provide technical support to Members of Parliament (MPs) for accurately estimating the cost of works recommended by them under MPLADS schemes;

(b) if so, the details thereof; and

(c) the steps taken by the Government to help MPs in allocating funds effectively and judiciously to projects under MPLAD scheme?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No Madam.

(b) Does not arise.

(c) The Ministry has issued the circular that the District Authorities shall maintain and make available a 'Shelf of Projects' including projects for SC/ST areas to MPs. The Shelf of Projects should be suggestive only, so that it provides, flexibility to the MP, in order to meet the felt needs of the people.

*[Translation]***Subsidy on Urea**

3469. SHRI RAJU SHETTI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the amount of per tonne subsidy likely to be provided by the Government as uniform subsidy for urea after including it in Nutrient Based Subsidy Scheme; and

(b) the extent to which this step of the Government is likely to increase the prices of urea?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) A pricing policy for existing urea units beyond New Pricing Scheme (NPS) Stage-III is under consideration of Government.

**Survey for Exploration**

3470. SHRI RAMKISHUN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of survey conducted for oil and natural gas exploration by various public and private sector oil companies in the North-Eastern States;

(b) the details of exploration work completed by these companies; and

(c) the details of crude oil produced in the North-Eastern States by these oil companies during the last five years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The details of exploration works carried out by Oil and Natural Gas Corporation Ltd. (ONGC), Oil India Ltd. (OIL) and Private/Joint Venture companies in the North-Eastern States are as under:

**ONGC** - As on 1.10.2011, ONGC has carried out a total of 91605 Sq. Km. (SKM)/Semi Detailed Mapping (SDM) equivalent of Geological Survey, 27394 Stations of Gravity Magnetic Survey and acquired 37982 Ground Line Kilometer (GLK) of 20 seismic and 5016.27 sq km of 3D seismic data in the states of Assam, Tripura, Meghalaya, Mizoram, Nagaland, Arunachal Pradesh, Manipur and Sikkim for exploration of hydrocarbons. ONGC has also drilled 856 exploratory wells in the states of Assam, Meghalaya, Mizoram, Nagaland and Tripura.

**OIL:-** OIL has carried out 27347 GLK of 20 seismic in Assam, Arunachal Pradesh and Mizoram. 3D seismic survey of 7676 sq. km. was carried out in Assam and Arunachal Pradesh. In addition, OIL has done 4495.56 km of drilling.

**Private/Joint Venture companies:-** The exploration activities carried out by Pvt./JVs companies are as under:-

- i. Acquisition of 4492 Ground Line Kilometer (GLK) of 20 Seismic and 1660 Sq. Km. of 3D seismic data.
- ii. Drilling of 18 exploratory wells.
- iii. 4 gas discoveries made in 3 blocks (1 block in Assam and 2 blocks in Tripura)

(c) The details of crude oil production in the North-Eastern States during last five years i.e. 2006-07 to 2010-11 are as under:

Year	Oil production in million Metric Tonns (MMT)		
	ONGC	Oil	Pvt./JVs
2006-07	1.331	3.107	0.07
2007-08	1.290	3.101	0.07
2008-09	1.223	3.468	0.085
2009-10	1.191	3.572	0.109
2010-11	1.150	3.586	0.103
2011-12*	0.699	2.262	0.0538

\*Upto October, 2011.

#### Merger of Basti Sugar Mills

3471. SHRIMATI SEEMA UPADHYAY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether permission for merger of Basti Sugar Mills into Phenil Sugars has been sought from the Delhi Stock Exchange;

(b) if so, the details thereof;

(c) whether the Government has received complaints regarding transferring of the interests of share holder and several other irregularities arisen out of the said mergers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The Transferor Company i.e. Basti Sugar Mill has complied with the requirements of clause 24(f) of the Listing Agreement of SEBI by writing a letter to the Delhi Stock Exchange before filing the Scheme to the Hon'ble High Court of Delhi.

(c) and (d) Regional Director (Northern Region) has received complaints from a CA on issues connected with the amalgamation proceedings pending

before the Hon'ble Delhi High Court. The complainant has, *inter alia*, alleged filing of fabricated and false documents by the transferor company with Registrar of Companies (ROC), the conduct of affairs of the transferor company in a manner prejudicial to the interests of the members and of the public, etc. The allegations are under examination by the ROC before filing an affidavit in the Delhi High Court.

[English]

### Subsidy on Fertilizers

3472. SHRIMATI J. SHANTHA: Will the Minister of CHEMICALS and FERTILIZERS be pleased to state:

(a) whether the Government provides Rs. 1000 crores of subsidy to companies importing DAP, urea and other fertilizers directly;

(b) if so, whether the fertilizers which are imported from abroad have to be loaded and unloaded at least in five-six places on and from ports, ships and trucks by the importing companies before they reach to farmers causing 20 per cent wastage of fertilizers;

(c) If so, the details thereof;

(d) whether the importing companies do not show that loss and take subsidy on that account also; and

(e) if so, the action being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The Government provides more than Rs. 1000 crores subsidy to companies importing DAP, Urea and Fertilizers directly.

(b) to (d) No Madam. There is very little wastage in the supply chain and no subsidy is provided on the wastage quantity by the Government.

(e) Since payment of subsidy is not being made on the quantity of wastage of fertilizers, hence no action is required.

### Agreement for Small Scale Industries

3473. SHRI KISHANBHAI V. PATEL:

SHRI PRADEEP MAJHI:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether National Small Industries Corporation and Malawi has signed any agreement for the development of small scale industries in both the countries;

(b) if so, the salient features of the said agreement;

(c) the present status of the said agreement; and

(d) the extent to which both the countries have been benefitted by the said agreement?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH):

(a) and (b) Yes, Madam. The National Small Industries Corporation Ltd. (NSIC), has entered into an agreement with One Village One Product Board, Malawi for mutual co-operation for the development of small enterprises in Malawi. The salient features of the Agreement are:

- to carry out industrial potential surveys and feasibility studies to identify thrust areas and opportunities for development of small enterprises in Malawi.
- to carry out entrepreneurship development programmes like setting up of Incubator Centres in Malawi, training of prospective Malawian entrepreneurs in different sectors as per mutually agreed terms. Also link identified business opportunities with entrepreneurs.
- to facilitate enterprise-to-enterprise contacts between enterprises in India and Malawi.
- to exchange business missions to help initiate technology transfer and sustainable business alliances between enterprises of India and Malawi.
- to facilitate technology transfer from India in specific industrial sectors to set up small

enterprises and realize industrial partnerships in Malawi.

- to facilitate and assist in organizing technology workshops and seminars in Malawi to promote Indian technologies.
- to exchange and disseminate information on goods, service and partnerships/joint venture possibilities for the small enterprises.

(c) and (d) As per the agreement, there has been exchange of delegations for sharing experiences for the development of MSMEs of two countries. This included visit of high level delegations from Malawi consisting of officials from One Village One Product (OVOP) and the visit of the Minister of Trade and Industry of Malawi to NSIC Incubation Centre in New Delhi. Visit of Malawian delegation to technology exposition "Techmart India" in November, 2010 and November, 2011 resulted in exposing Indian MSMEs to Malawian markets for export of Indian Technologies and goods.

#### **Nanded-Bidar Line**

3474. SHRI BHASKARRAO BAPURAO PATIL KHATGAONKAR: Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of work on Nanded-Bidar new line as announced in Rail Budget 2011-12; and

(b) the time by which the work on the said line is likely to be started/completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Nanded-Bidar new line is not a sanctioned project. Survey for Nanded-Bidar new line has been taken up. No time frame for completion can be indicated as project is yet to be sanctioned.

*[Translation]*

#### **Setting up of Fire Brigade Department**

3475. SHRI DEVJI M. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether a fire brigade department is proposed to be set up in the Railways keeping in view the increasing incidents of breaking out of fire;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

*[English]*

#### **Christians in Ladakh Region**

3476. SHRI HASSAN KHAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government is aware that Christians are the smallest community in Ladakh region of Jammu and Kashmir State;

(b) if so, the total number of Christian families residing in Ladakh; and

(c) the benefits provided to them and their institutions under minority welfare schemes including representation in Ladakh Autonomous Hill Development Council?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) Yes, Madam.

(b) The Census 2001 Report does not have the exact number of Christian families in Ladakh. However, the total Christian population in Jammu and Kashmir is 20,299 as per the Census data 2001, which is 0.2% of the total population.

(c) All schemes of the Ministry of Minority Affairs, which include Scholarship Schemes, Free Coaching, Multi sectoral Development Programme (MsDP) and Computerization of Waqf records are being implemented in Jammu and Kashmir. Leh/Ladakh has been identified as one of the 90 Minority Concentration Districts (MCDs) on the basis of population and backwardness parameters

for implementation of MsDP. All Minority communities including Christians in Ladakh are benefited from the above schemes of the Ministry.

#### **Stoppage at Saharanpur Station**

3477. Dr. PRASANNA KUMAR PATASANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the attention of the Railways has been drawn towards the demands/requests of the people of Saharanpur, Meerut and Uttarakhand Mandal regarding stoppage of Ahmedabad-Haridwar Mail at Saharanpur Station; and

(b) if so, the decision taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) 19105/19106 Ahmedabad-Haridwar Mail does not pass through Saharanpur and therefore, the question of its stoppage at Saharanpur does not arise.

#### **Pharmaceutical Business**

3478. SHRI NAVEEN JINDAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state the size of pharmaceutical business in the country *vis-a-vis* the global position of Indian pharmaceutical during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): The Indian Pharmaceutical Industry is ranked 3rd globally in volume and 14th in value, supplying about 10% of total global production. The details of production during 2008, 2009 and 2010 are as under:

Sl.No.	Year	Rs. in crores
1.	Mar' 2008	80300
2.	Mar' 2009	95275
3.	Mar' 2010	104209*

\*Provisional

#### **Oil Companies**

3479. SHRI C. SIVASAMI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is considering to pack three top oil companies under its wings with former bureaucrats;

(b) if so, the details thereof;

(c) whether the Government has shortlisted names to head three oil companies; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The Non-Official Part-time/Independent Directors are appointed in the Public Sector Oil Companies on the basis of recommendations of Search Committee of the Department of Public Enterprises as per the guidelines issued by Department of Public Enterprises (DPE) and the Appointments Committee of the Cabinet (ACC). The guidelines stipulate different eligibility criteria for individuals from different background/sectors. Under these guidelines, retired government officials too are eligible for being considered for appointment on the Boards of Public Sector Undertakings as Non-Official Part-time/Independent Directors. While considering individuals from the Government/Public Administration Sector, it is ensured that they are individuals of proven track record.

(c) Yes, Madam.

(d) The Public Enterprises Selection Board (PESB) shortlisted the name of: (i) Shri S.K. Shrivastava, presently Director General of Hydrocarbons for the post of CMD, Oil India Limited; and (ii) Shri P.P. Upadhyay, presently Director (Technical), Mangalore Refinery and Petrochemicals Limited (MRPL) for the post of MD, MRPL.

[Translation]

#### **Survey in up**

3480. SHRI GHANSHYAM ANURAGI: Will the Minister of RAILWAYS be pleased to state:

(a) the details and present status of survey of new railway line in the country as announced in the last Rail Budget;

(b) the present status of the survey of new railway line on Bhind-Phaphud, Urai Mahoba, Konch, Jalaun, Hamirpur Mor-Hamirpur, Ara-Chandaut-Moudha and Jolhupur-Kalpi-Khusherpur section in Uttar Pradesh; and

(c) the time by which the works of survey on said sections are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) In the Budget 2011-12, 107 number of surveys for new line projects have been sanctioned. Out of this, 15 numbers of surveys have been completed and 92 numbers are in various stages of progress.

(b) and (c) The present status of surveys is as under:-

- (i) Bhind-Phaphund - No such survey sanctioned.
- (ii) Konch-Jalaun - Survey taken up.
- (iii) Bhind-Jalaun-Orai-Mahoba- Survey taken up.
- (iv) Hamirpur-Hamirpur Road - Survey taken up.
- (v) Ata-Chandaut-Moudha and Jolhupur-Kalpi-Khusherpur - No such survey sanctioned. However, surveys for Ata-Kheda Shilajit-Bemar-Mouda Ragaul and Jalhupur-Hamirpur have been taken up.

All these surveys are expected to be completed by 31.12.2012.

[English]

#### 'SC/ST Employees in PSUs'

3481. SHRI HAMDULLAH SAYEED: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether there is a shortfall in recruitment of SC/ST employees in Public Sector Undertakings (PSUs) due to non-availability of the SC/ST candidates;

(b) if so, the details thereof including the policy adopted in this regard;

(c) whether the applicability of reservation percentage of All India level is being implemented on State level in recruitment of various group "C" posts in PSUs;

(d) if so, the details thereof;

(e) whether promotions given to STs especially in Group 'A' and Group 'B' is very dismal in the PSUs;

(f) if so, the details thereof; and

(g) the steps to ensure that percentage of SC/ST in recruitment and promotion is uniform?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) The present policy provides 15% reservation in recruitment for candidates belonging to the Scheduled Castes (SCs) and 7.5% for those belonging to the Scheduled Tribes (STs) in the Central Public Sector Enterprises (CPSEs). As per the data available in Public Enterprises Survey 2009-10, in respect of 206 CPSEs as on 1-1-2010, the overall representations of SCs in CPSEs is 18.09% and that of STs is 7.43%. Department of Personnel and Training (DoPT) had issued instructions to the Ministries/Departments to launch Special Recruitment Drives (SRD) in the years 2004 and 2008 in their respective establishments, including the Central Public Sector Enterprises (CPSEs) to fill up all backlog vacancies for SC/ST in a time bound manner. Implementation of recruitment drive is monitored by administrative Ministries/Departments concerned with the CPSEs.

(c) to (g) The recruitment and promotions to all the below Board level posts including the posts in Group 'A' and Group 'B' reserved for SCs/STs in CPSEs are done by the management of respective CPSEs as per the policy on reservation in vogue, and uniformly applicable to all CPSEs which are located in various States. Implementation of the reservation policy in respect of all posts below Board level is monitored by the administrative Ministries/Departments concerned with the respective CPSEs under their administrative control.

[Translation]

### Prices of Imported Fertilizers

3482. SHRI DARA SINGH CHAUHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) Whether the prices of imported fertilizers are more than the prices of subsidized fertilizers;

(b) If so, the details thereof alongwith the reasons therefor; and

(c) the steps being taken by the Government to provide the imported fertilizers to the farmers on the affordable prices?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) Government is paying subsidy on all major indigenous and imported fertilizers. Urea is the only fertilizer under statutory price control and it is imported for direct agriculture use on Government account to bridge the gap between assessed demand and indigenous production. Urea so imported is handled and distributed by the designated handling agencies at various ports. Besides cost of urea Government is also bearing expenditure on handling at ports and movement to the various destinations in the states. Urea is made available to the farmers at a statutory controlled Maximum Retail Price throughout the country. The issue price of urea (MRP minus Distribution Margin) is recovered from the handling agencies. The difference between gross expenditure and issue price of urea is borne by the Government as subsidy on imported urea.

The subsidy on P and K Fertilizers (both indigenous and imported) is paid to the manufacturers/importers of these fertilizers at a fix rate under Nutrient

Based Subsidy (NBS) Scheme depending on the nutrient contents in the product. Import of these fertilizers is permitted under Open General Licence (OGL) and companies are importing these fertilizers as per their commercial judgment. The Maximum Retail Prices of these fertilizers are free and fixed by the manufacturers/importers with reference to the prevailing market prices and Rupee Dollar exchange rate.

[English]

### Subsidy to Fertilizer Companies

3483. SHRI HARIBHAU JAWALE:

SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of subsidy extended to the fertilizer companies in the country in general and Maharashtra in particular during the last three years;

(b) whether the production of fertilizers has improved during the same period;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government to promote the competition among the fertilizer companies in order to increase the efficiency of these units and to rationalize the subsidy system.

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Details of subsidy extended to the fertilizer companies during the last 3 years are given below:-

Year	Indigeneous P and K*	Imported Urea	Importd P and K	Indigeneous Urea	Total
2008-09	32957.10	12971.38	32597.50	20968.74	99494.72
2009-10	16000.00	6999.63	23452.06	17580.25	64031.94
2010-11	20650.00	9255.95	20850.00	15080.73	65836.68

\*P and K means Phosphatic ad Potassic Fertilizers.

Details of subsidy on quantity of P and K fertilizers received/sold in Maharashtra during the last three years are given below:

(Rs. In Crores)

Year	Indigeneous P and K	Imported P and K	Total
2008-09	4439.00	3730.42	8169.42
2009-10	2368.99	2059.19	4428.18
2010-11	3735.91	2815.73	6551.64

(b) and (c) The production of fertilizer (Urea, DAP, Complexes and SSP) has improved during the last three years. Details of production of all fertilizers for the years 2008-09 to 2010-11 are given below:

Year	Production (in LMT)
2008-09	331.48
2009-10	368.22
2010-11	376.25

(d) Question does not arise.

(e) Government of India has introduced Nutrient Based Subsidy (NBS) Policy w.e.f. 1-4-2010 replacing the erstwhile concession scheme for decontrolled P and K fertilizers. Prior to 1-4-2010, the MRPs of the P and K fertilizers was fixed by the Government below the actual cost and the difference between the normative cost and the MRPs was reimbursed by the Government to the manufacturers/importers in the form of subsidy. Under the NBS Policy, the MRPs of the P and K fertilizers has been left open to be fixed by the manufacturers/importers and the amount of subsidy is fixed in terms of the nutrients of Nitrogen 'N', Phosphate 'P', Potash 'K' and Sulphur 'S' on annual basis.

Accordingly, any increase/decrease in the prices of P and K fertilizers and its raw materials in the international market has a direct bearing on the MRPs of P and K fertilizers. This has resulted in competition among the fertilizers companies in order to increase the efficiency.

In case of urea the subsidy is disbursed on the basis of cost plus New Pricing Scheme. Under the scheme, the units are incentivised for efficient production through retention of savings on energy efficiency by the companies.

#### **Restructuring of BBUNL**

3484. SHRI R. DHRUVANARAYANA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has approved the restructuring of Bharat Bharti Udyog Nigam Ltd. (BBUNL) to improve the functioning of its units in Tamil Nadu and West Bengal;

(b) if so, the details thereof; and

(c) the financial assistance provided so far?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Yes, Madam.

(b) and (c) Government of India (GoI) has approved the financial restructuring of Bharat Bharti Udyog Nigam Limited (BBUNL) and transfer of administrative control of its subsidiaries Burn Standard Company Limited (BSCL) and Braithwaite and Company Limited (BCL) to Ministry of Railways (MoR), transfer of Refractory unit of BSCL at Salem to Steel Authority of India Limited (SAIL) under Ministry of Steel (MoS).

The financial assistance provided so far in respect of BSCL is as follows:

(i) Conversion of Plan-loan of Rs. 31.70 crores, Non-Plan loan of Rs. 350.82 crores given by Government of India (GoI) through BBUNL and Zero Rate Debenture of Rs. 75.03 crores given by GoI as on 31-12-2009 into equity and subsequently reduction of the equity by

- Rs. 457.55 crore with a corresponding reduction in accumulated losses.
- (ii) Conversion of Plan-Loan, Non-Plan loan of Rs. 28.16 crores and Zero Rate Debenture of Rs. 14.30 crores given by Gol to subsidiaries (BBVL and RBL) of BSCL through BBUNL/BSCL as on 31-3-2009 into equity and subsequently reduction of the equity by Rs. 42.46 crores with a corresponding reduction in accumulated losses.
- (iii) Provision of Rs. 25.43 crores Plan fund in the form of equity for discharging current statutory liabilities as on 31-3-2009.
- (iv) Waiver of normal and penal interest on Gol loan and loan through BBUNL of Rs. 639.15 crores as on 31-3-2009 and further no interest would be levied beyond the cut off date of 31-3-2009 till the date of approval.

#### **Khurda Road - Begunia Line**

3485. SHRI RUDRAMADHAB RAY: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of work on new railway line on Khurda-Road-Begunia section; and

(b) the steps being taken by the Railways for completion of the work on the said line in a time bound manner?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Khurda Road - Begunia (32 km) section is a part of Khurda Road- Bolangir (289 km) new line project. On this section, earthwork is nearing completion, 57 out of 58 minor bridges, 2 out of 3 major bridges, 4 out of 7 ROBs (Road over Bridges) and 12 out of 14 RUBs (Road under Bridges) have been completed. Track linking has been completed for 7.785 km length. The section is targeted for completion during 2011-12.

#### **Manned Rail Crossing**

3486. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any proposals to take up work for Manned Railway Crossing in Haryana including on Mohila-Devsar section and Loharu under Bhiwani District;

(b) if so, the details thereof and the action taken thereon; and

(c) the funds released and spent thereon project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) (i) State Government has proposed a level crossing at km 57.565 of 4 lane bypass road. This road links State Highway No. 17 near Charkhi Dadri in Rewari-Bhatinda section. Proposal of level crossing has not been agreed from safety considerations. State Government has been informed to propose Road Over Bridge on deposit terms.

(ii) There is a trespassing location at km 183/2-3, between Rewari and Sadulpur section near Loharu. A Road Under Bridge has been found feasible. State Government has been intimated to propose under bridge on deposit terms through National Rural Employment Guarantee Act (NREGA) scheme.

(c) Does not arise as the project is not yet sanctioned.

#### **Upgradation of Quality of Legal Profession**

3487. SHRI S. PAKKIRAPPA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware of the necessity to intervene for the quality upgradation in the legal profession in the country;

(b) the steps taken in this regard;

(c) whether Government would examine the proposal of giving stipend or practicing allowance to the junior lawyers for initial years so as to attract best graduates to the profession; and

(d) if so, by what time final decision in this regard is likely to be taken?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes, Madam.

(b) the Government has launched **Rajiv Gandhi Advocate's Training Scheme** for motivation and encouragement of young lawyers and to give them professional training. The Bar Council of India, a statutory body, has also informed that they have framed rules for conducting All India Bar Examination to mitigate the problem of standard of legal education as well as to set the minimum standard of practice of law in India and to assess ability to practice by addressing the candidate basic knowledge of law and analytical ability before practicing as an advocate.

(c) and (d) Yes, Madam. It is not possible to indicate any time limit for taking final decision in this regard.

#### **Stoppage of Intercity Train**

3488. SHRI AMARNATH PRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal for stoppage of Sambalpur-Bhubaneswar Intercity train at Jarpada and Bamur in the district of Angul, Odisha;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) There is no service running as Sambalpur-Bhubaneswar Intercity Express. However, 18303/18304 Sambalpur-Puri Intercity Express is running via Bhubaneswar. Representations have been received for stoppage of the said train at Jarpada and Bamur. Stoppage of 18303/18304 Sambalpur-Puri Intercity Express at Jarpada and Bamur is commercially not justified at present.

#### **Placements from Law Universities**

3489. SHRI SURESH ANGADI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of number of National Law Universities in the country and rate of placements from these universities;

(b) the number of students studying in these universities;

(c) the details of infrastructure facilities existing there; and

(d) the steps taken/being taken by the Government to increase the number of such universities in the country?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Subsidy on Fertilizers**

3490. CHAUDHARY LAL SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that 0.7 per cent of Gross Domestic Product goes into fertilizer subsidies;

(b) if so, the details thereof;

(c) whether most of the subsidy goes to support the inefficient domestic fertilizer industry rather than farmers;

(d) if so, the details thereof;

(e) whether the prices for fertilizers paid by the farmers are close to the prices in the international market; and

(f) if so, the steps being taken by the Government to provide the fertilizers on the much subsidized rates to the farmers?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) As per the Economic Survey 2010-11, the Gross Domestic Product of the country is Rs. 7877947 crore. The expenditure incurred on the fertilizers subsidy during 2010-11 was Rs. 65836.68 crore, which comes to be 0.84% of the Gross Domestic product of the country during 2010-11.

(c) and (d) No Madam, the entire subsidy is meant for the farmers only. However, the rate of subsidy is higher for some fertilizer units in which the cost of production is higher due to higher cost of feedstock and the age of the fertilizer plants, which is paid for higher domestic production to reduce our dependency on the imports.

(e) and (f) No Madam, prices for the farmers and 40% (on an average) of the international prices.

[*Translation*]

### **Welfare of Minorities**

3491. SHRI SURESH KASHINATH TAWARE: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Union Government has received any proposal from the Government of Maharashtra for sanctioning the programmes to be run/being run for the welfare of the minorities in Maharashtra including Bhiwandi;

(b) if so, the details thereof;

(c) the number of proposals sanctioned by the Union Government out of the proposals received alongwith the number of pending proposals; and

(d) the time by which the pending proposals are likely to be sanctioned by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) to (d) The following proposals were received from the State of Maharashtra which have been considered by the Ministry of Minority Affairs.

Under the Free Coaching and Allied Scheme, during the year 2011-12, 35 proposals were received from the Government of Maharashtra, out of which 1 proposal was accepted by the Selection Committee for imparting coaching/training, based on the guidelines of

the scheme and 1 proposal was deferred by the Selection Committee. The reasons for non selection of the remaining 33 institutes are at enclosed Statement-I.

During the year 2011-12, under Post-matric scholarship scheme the proposal for Rs. 23.59 crore was received from Govt. of Maharashtra and Rs. 23.44 crore has been sanctioned.

Under Scheme of Computerization of records of State Wakf Boards, a proposal was received from Maharashtra Wakf Board for providing funds for hand holding and other charges. The Ministry has released Rs. 7.13 lakh for the same and no proposal is pending under the scheme.

The National Minorities Development and Finance Corporation (NMDFC) finances its schemes through the state Channelising Agencies (SCAs) nominated by the State/UT Government. As per the lending policy of the NMDFC, the SCAs are required to furnish their proposals in the form of Annual Action Plan (AAPs) at the beginning of each financial year. The AAPs contain the total requirement of funds under term-loan and micro-finance of the SCAs. NMDFC decides the AAPs in consultation with the SCAs and issues Letter of Intent (LoI). An amount of Rs. 40 Crores was proposed by SCAs of Maharashtra and Rs. 28.51 Crore has been approved by NMDFC as per eligibility criteria.

Under Multi-sectoral Development Programme (MsDP), four districts namely-Washim, Buldhana, Hingoli and Parbhani have been identified as Minority Concentration Districts and taken up under MsDP. Rs. 60 crore (Rs. 15 crore for each district) have been allocated for these four districts in the State of Maharashtra during the 11th Five Year Plan. Based on the proposal received, district plans of Rs. 59.73 have been approved. The project wise detailed summary is at enclosed statement-II. There is no proposal of Maharashtra under MsDP pending.

**Statement-I**

Sl.No.	Name and address of the Institute	Recommendations	Remarks
1.	C-DAC, campus of Pune University, Pune - 411007	Ineligible	Only one year list of students given.
2.	Gunjan Bahuddeshiya Sanstha, Tahsil - Tumsar, Dlsth.-Bhandar	Ineligible	Only 2 classrooms. List of students not complete. Minority students breakup not given.
3.	Vidarbha Institute of Rural Youth Development, At Post Neri, Tah. Chimur, Distt.-Chandrapur	Ineligible	Three years experience and list of students riot complete. Minority students breakup not given.
4.	Shri Sant Shiromani Mahamath Swami Shikshan Prasarak, Shewdi (Ba), Tq. Loha, Distt. Nanded.	Ineligible	List of students not complete. Minority students breakup not given.
5.	ECIL, 1207, Veer Savakar Marg, Prabhadevi, Opp. Sidhi Vinayak Temple, Dadar (W); Mumbai, Maharashtra	Ineligible	Success rate is below the prescribed limit of 50% with respect to the IT courses.
6.	CENTRAL INDIA SARVAJANIK VACHANALAVA, Coaching Centre, Survey No. 78, Mouza-Godhni, Tah and Distt.-Nagpur, Maharashtra	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. List of minority students. not giver).
7.	DARJI BHUJDESHIYA SANSTA, G-22, 2nd Floor, Golani Market, Jalgaon	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. Area of the premises less than 2000 sq. ft. Three years experience not given. List of students not complete. Minority students breakup not given.
8.	RESONANCE ACADEMY, Samata Colony, Kathora Road, VMV Post, Amravati	Ineligible	Not Recommended by the State Government
9.	AADARSH SEVABHAVI SANSTHA, R.K. Academy, Saniwar Bazar, Parbhani, Distt.-Parbhani	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. Area of premises less than 2000 sq. ft.
10.	GLOBAL INFOSYS LEARNING, 1st Floor, Shahu sut Kaoad Kamgar sangh Building, Opp. Shahu Mill Chowk,	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed.

Sl.No.	Name and address of the Institute	Recommendations	Remarks
11.	MAHARASHTRA COSMOPOUTAN EDUCATION SOCIETY, 2390-B, K.B. Hidayatullah Road, Azam campus, Camp, Pune	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed.
12.	JYOTIBA PHULE SEVA TRUST, 7, Laxminarayan Apartment, Vidiya. Factory Area, Shivajinagar, Nanded	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. Area of premises less than 2000 sq.ft. List of students not complete. Minority students breakup not given.
13.	THE RAHBER EDUCATIONAL, CULTURAL AND WELFARE SOCIETY, Plot No. 9, Rose Park Colony, Damdi Mahal, Manju Hill Road, Aurangabad	Ineligible	Recommendation of State Government In the prescribed format (Part-IV) not enclosed. List of students not complete. Minority students breakup not given.
14.	CORE PROJECTS and TECHNOLOGIES LTD., Sohum Training Academy, C-Wing, Modi House, Opp. Lotus Buisness Park, Andheri West, Mumbai	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed.
15.	CORE PROJECTS and TECHNOLOGIES LTD., 9, Sorabji Apartment, Iria Lane. Vile Parle, Mumbai	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. List of students not complete.
16.	CORE PROJECTS and TECHNOLOGIES LTD., 201, Laxmi Palace,- Above Sony Mony Electronics, S.V. Road, Boriwali, Mumbai	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed.
17.	CORE PROJECTS and TECHNOLOGIES LTD., M/S Geniesis Academy, 6, Vadhani Estate, 1st Floor, Opp. Damodar Park, Near Shreyas Cinema, L.S.B. Marg, Ghatkopar West, Mumbai	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. List of students not complete.
18.	SHRI SAI SAMARTH BAHUUDDESHIYA SEVABHAVI SANSTHA, Kille Dharur Tq. Kille Dharur Distt. Beed (M.S.)	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. List complete. Minority students breakup not given.
19.	IDEAL CLASSES PVT. LTD., 4th Floor, Uma Smruti, Ideal House next to Filmistan Studio, S.V. Road, Goregaon (W), Mumbai	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. List of students not complete. Minority students breakup not given.

Sl.No.	Name and address of the Institute	Recommendations	Remarks
20.	SHALVAN MAHILA BALKALYAN MANDAL, Deorl, Ward No. 2, Panchsheel Chowk, Distt. Gondia	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed.
21.	MASID BHAAUDDESHYA SEWA BHAVI SANSTHAN, Old Market Yard, Aurangpura, Nilanga Tq. Nilanga Distt.- Latur	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. 3 years success rate not mentioned. List of students not complete.
22.	DR. BABASAHEB AMBEDKAR BAHUDDESIYA SEVABHAVI SANSTHA UDGIR, Tq. Udgir, Distt. Latur	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. Success rate less than prescribed rate. List of students not complete. Minority students breakup not given.
23.	CHANNABASWESHWAR PHARMACY POLYTECHNIC, Kava road, Basweshwar chowk, Latur	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. 3 years success rate not mentioned. List of students not complete; Minority students breakup not given.
24.	GULSHAN BHAAUDDESYA SEWA BHAVI SANSTHAN, Old Market Yard, Aurangpura, Nilanga Tq. Nilanga Distt. Latur	Ineligible	Recommendation of State-Government in the prescribed format (Part-IV) not enclosed. 3 years success rate not mentioned
25.	VASANT GRAM VIKAS SHIKSHAN SANSTHA, Hinganghat Distt.- Wardha, Block No. 1, Shivaji Market Yard, A.P.M.C.: Hinganghat Distt. Wardha	Ineligible	List of students not complete. Minority students breakup not given.
26.	KOMAL SHIKSHAN PRASARAK MANDAL, 2-Sarwati Apartment, Shivajinagar, Barshi Road, Beed (M.S.)	Ineligible	List of students not complete. Minority students breakup not given.
27.	LOKHIT SEVABHAVI SANSTHA, Beed Main Road, Kille Dharur Tq. Dist. Beed (M.S.)	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. Three years experience not given. List of students not complete. Minority students breakup not given.
28.	JAN KALYAN GRAMIN VIKAS SANSTHA, Main Road, Majalgaon, Distt. Beed, M.H.	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. Success rate not mentioned. List of students not complete. Minority students breakup not given.

Sl.No.	Name and address of the Institute	Recommendations	Remarks
29.	RAJARSHI SHAHU MAHARAJ SHIKSHAN PRASARAK MANDAL, Azad Chowk, Cidco, Aurangabad	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. List of students not given year-wise. List of minority students not given.
30.	COSMOPOLITIAN EDUCATIONAL and WELFARE SOCIETY, Queen's study centre for competitive exams. Opp. Shivaji Park, Nanal Peth, Parbhani	Ineligible	Recommendation of State Government in the format (Part-IV) not enclosed.
31.	HABIB EDUCATIONAL and WELFARE SOCIETY, Habib Educational Complex, M.H. Mohani Road, Kausa, Mumbra	Ineligible	Recommendation of State Government in the prescribed format (Part-IV) not enclosed. List of students is not complete.
32.	JAN KALYAN VIKAS MANDAL, At Post Kharb Khandgaon, Tq. Mukhed, Distt. Nanded	Ineligible	List of students not complete. Minority students breakup not given.
33.	GOVERNMENT INSTITUTE OF PRINTING TECHNOLOGY, Sir J.J. School of Art Campus, Dr. D.N. Road, Opp. C.S.T. Station, Mumbai	Ineligible	Success rate In terms of employment not provided.

**Statement-II**

(Rs. in Lakh)

Sl. No.	Name of district and projects	Tentative allocation	Approved Centre share
1	2	3	4
	<b>Maharashtra</b>	<b>(i)</b>	<b>(ii)</b>
	<b>Parbhani</b>	<b>1500.00</b>	
	<b>Administrative approval</b>		
1.	Construction of IAY houses		577.50
2.	Construction of anganwadi centres		600.00
3.	Construction of anganwadi centres		45.00
4.	Construction of 100 persons girls hostel at Parbhani and Gangakheda		267.48
	<b>Sub-total</b>	<b>1500.00</b>	<b>1489.98</b>

1	2	3	4
	<b>Washim</b>	<b>1500.00</b>	
1.	Construction of IAY houses		525.00
2.	Construction of anganwadi centres		396.00
3.	Construction of IAY houses		26.25
4.	Construction of girls hostel		332
5.	Construction of IAY houses		216
	<b>Sub-total</b>	<b>1500.00</b>	<b>1495.25</b>
	<b>Buldhana</b>	<b>1500.00</b>	
1.	Construction of IAY houses		787.50
2.	Construction of Anganwadi Centres		711.00
	<b>Sub-total</b>	<b>1500.00</b>	<b>1498.50</b>
	<b>Hingoli</b>	<b>1500.00</b>	
1.	Construction of IAY houses		749.96
2.	Construction of anganwadi centres		36.00
3.	Construction of 100 persons girls' hostel at Hingoli and Wasmal		319.1
4.	Construction of IAY houses		294.64
5.	Construction of anganwadi centres		90
	<b>Sub-total</b>	<b>1500.00</b>	<b>1489.70</b>
	<b>Mabarashtra Total</b>	<b>6000.00</b>	<b>5973.43</b>

#### **ROB on Lucknow-Kanpur Line**

3492. SHRIMATI SUSHILA SAROJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to construct Road Over Bridge (ROB) on Lucknow-Kanpur railway line near Harauni station at Mohan road;

(b) if so, the details and the present status thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIVAPPA): (a) No, Madam.

(b) Does not arise.

(c) The Train Vehicle Units (TVU) of each of the three Level Crossings (No. 12 at km.20/9-11, No. 13 at km. 22/27-29 and No. 15 at km.25/33-35) located near Harauni station are below one lakh. Hence, they do not qualify for sanction of ROB (Road Over Bridge) on cost sharing basis.

### **Railway Network in Gujarat**

3493. DR. MAHENDRASINH P. CHAUHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to expand rail network in Sabarkantha district of Gujarat;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Railways are aware that no rake point facility is available under the said district; and

(d) if so, the time by which the said facility at Modasa station is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Construction of new line from Modasa-Shamlaji Road (22.53 km) falling fully/partly in the Sabarkantha district of Gujarat, has been taken up at a cost of Rs. 110.91 crore as part of Ahmedabad-Himmatnagar-Udaipur gauge conversion project.

(c) and (d) Yes, Madam. At present, provision of rake handling facility at Modasa can not be provided as there is very little inward traffic and no projection of outward traffic.

### **Irrigation Schemes**

3494. SHRI RAM SINGH KASWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of schemes submitted to the Central Water Commission, Flood Management Board, Central Ground Water Board by the Department of Irrigation in Rajasthan in the last three years and yearwise details thereof;

(b) the number of schemes out of them that have been approved;

(c) the schemes under consideration of the Government; and

(d) the expected time by which these are likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN

THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) 7 Nos. of irrigation projects and 1 No. of Flood Management Programme have been received in Central Water Commission from Department of Irrigation in Rajasthan during the last three years for techno-economic appraisal (2 projects during 2009, 2 projects during 2010 and 4 projects during 2011). No proposal has been received in Central Ground Water Board.

(b) 4 Nos. of irrigation projects have been accepted by the Advisory Committee of Ministry of Water Resources.

(c) 3 Nos. of irrigation projects are under appraisal in Central Water Commission and 1 No. of Flood Management Programme was examined and comments were sent to Department of Irrigation in Rajasthan.

(d) Clearance of projects depends upon time taken by the project authorities in compiling the observations of the Central Water Commission and other Central Agencies and submission of statutory clearances from Ministry of Environment and Forest, etc.

*[English]*

### **BHEL Expansion in Power Sector**

3495. SHRI RAJAJIAH SIRICILLA:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Bharat Heavy Electricals Limited (BHEL) is spelling out its endeavour to focus on improvement in cost competitiveness and quality and was likely to become a 20,000 MW company in power equipment making by March, 2012;

(b) if so, the details thereof;

(c) the steps taken so far in this regard; and

(d) the other initiatives being taken by BHEL during the last one year including the current year?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Yes

Madam, Bharat Heavy Electricals Limited (BHEL) strives to improve its cost competitiveness and quality and has planned to attain the capacity to manufacture 20,000 MW power equipment by March, 2012.

(b) BHEL strives to retain cost competitiveness by exploring cheaper options for inputs through global sourcing, indigenization, and various intergrated operations, improvement initiatives like design to cost, purchase and supply chain management etc. BHEL has adopted European Foundation for Quality Management (EFQM) model of business excellence apart from obtaining ISO (International Organization for Standardization) accreditation for all major Units of the Company. The manufacturing capability enhancement for the main power equipment like Boiler, Turbines, Generator and Electronic Cubicles is mainly being undertaken in a brown-field expansion mode at the existing major units of the Company at a total sanctioned capital expenditure of approximately Rs. 1,593 crore.

(c) The steps taken by BHEL include vendor base expansion, Advanced Manufacturing Actions, enhanced outsourcing and Away Center Fabrication, deployment of additional tools and plants, and Reverse Auction. The Company has made recruitment of the required manpower. Funds for expansion have been made available through the internal resources. BHEL has planned such capacity addition steadily as the capacity was enhanced from 6,000 MW to 10,000 MW p.a. in 2007 and 15,000 MW p.a. in 2010.

(d) The other initiatives taken by BHEL during the last year and current year *inter-alia* include:

- Capital expenditure of Rs. 1,655 crore and R and D expenditure of Rs. 982 crore during 2010-11
- 303 nos. of patents and copy-rights filed during 2010-11
- Introduction of new rating of 700 MW supercritical thermal sets
- Strategic partnerships with GE India Industrial Pvt. Ltd. (GEIPL) to address the requirement of water treatment plants for power plants,

industry and municipal corporations; with Abengoa, Spain to develop Concentrated Solar Power (CSP) projects in India and with Nuovo Pignone (part of GE Oil and Gas), Italy for technology sourcing for the manufacture of higher size centrifugal compressors

- Formation of BHEL Electrical Machines Limited incorporated on 19-01-2011, a subsidiary company of BHEL formed with Government of Kerala, for manufacture of electrical machines for Railways and Industries by acquiring the assets of Kasargod Unit of Kerala Electrical and Allied Engineering Company Limited (KEL).

#### **Intensity of Earthquakes**

3496. SHRIMATI JYOTI DHURVE:

SHRI NARANBHAI KACHHADIA:

Will the MINISTER OF EARTH SCIENCES be pleased to state:

(a) whether the Government has formulated any scheme for setting up an electronic system to measure the intensity of earthquakes;

(b) if so, the details thereof;

(c) whether this system will be able to ascertain earthquakes through tidal waves; and

(d) if so, the time by which the said system is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) Yes Madam.

(b) India Meteorological Department (IMD) operates and maintains a National network of seismographs to monitor the earthquake activity in the country on 24X7 bases. Making use of earthquake records, the magnitude and other source parameters are estimated.

(c) No, Madam. The system seeks to ascertain earthquakes making use of seismic waves.

(d) The system is already operational.

[English]

#### Employment Opportunities in PSUs

3497. Dr. KRUPARANI KILLI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the employment opportunities in Public Sector Undertaking (PSUs) have increased during the last three years;

(b) if so, the details thereof; and

(c) the number of Industrial Units functioning in Andhra Pradesh under the Ministry?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) The employment opportunities in Central Public Sector Enterprises (CPSEs), during the last three years, based on the Public Enterprises Survey (2009-10) that was laid in the Parliament on 24-2-2011 is given below (Table):

*Table: Employment in CPSEs*

(in Numbers)

Years	Employees
2007-08	1565629
2008-09	1533531
2009-10	1490699

The Table above provides the information on the permanent employees (excluding the contract workes). The reasons for decline in the number of permanent employees, during the last three years, have been superannuation and Voluntary Retirement Scheme (VRS) in CPSEs.

(c) As on 31-3-2010, there were 10 CPSEs functioning in Andhra Pradesh. The names of these CPSEs are shown in Public Enterprises Survey 2009-10 (Volume 1, page No. S-163), which was laid in the Parliament on 24-2-2011.

[Translation]

#### Irregularities by Gas Agency

3498. SHRI KAMLESH PASWAN:

SHRI GORAKH PRASAD JAISWAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether complaints regarding black marketing and underweight LPG cylinders in the gas agencies of Deoria area of Uttar Pradesh have been received by the Government;

(b) if so, the details and the nature of complaints received in this regard;

(c) whether the officers of Oil Marketing Companies (OMCs) are favouring the guilty persons concerned and have allowed re-opening of the gas agencies indulging in such corrupt practices;

(d) if so, the details of the inquiry conducted or punitive action taken against the officers concerned of the OMCs; and

(e) the corrective measures being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) A complaint was received from District Supply Officer (DSO), Deoria against MIs. Barhaj Gas Service, an LPG distributorship of Indian Oil Corporation Limited (IOC) at Deoria District of Uttar Pradesh for various irregularities such as supply of under-weight cylinders, overcharging, unauthorized release of new LPG connections and out-of-turn delivery of refill cylinders. Also, an FIR has been lodged against the distributor on 05.07.2011 at Barhaj Police Station and the godown of the distributorship was sealed on the same day. Further, on 06.07.2011, a joint inventory on equipment was carried out by a team of officers comprising Area Manager (LPG-Sales), 10C, Gorakhpur, Civil Supplies Department and Weight and Measures Department, in which the cylinders did not reveal any discrepancy compared to the stock register.

Supplies to the said distributorship have been suspended since 09.07.2011, on the basis of the letter received from District Supply Officer (DSO), Deoria, on 08.07.2011 and an explanation was called for from the distributor on 09.07.2011 for the irregularities committed. The distributor submitted his reply on 18.07.2011.

The District Magistrate (DM), Deoria advised IOC that the supplies to the distributor should be resumed, keeping in view the public inconvenience in getting refills. In the meantime, the proprietor of the distributorship filed a W.P. No. 41617/2011 before the Hon'ble High Court of Allahabad against the suspension of sales and supplies. Hon'ble High Court disposed off the W.P. on 23.08.2011 by directing the DSO to complete the enquiry within a period of two weeks from the date of receipt of certified copy of the order. Subsequently, the DSO passed an order dated 07.09.2011, stating that no proceedings are pending with them and advised IOC to take appropriate action.

Accordingly, the explanation given by the subject distributor as well as the order of DSO, Deoria were examined by IOC and the suspension was revoked on 24.10.2011.

Once the District Administration furnishes the complete details of inspection/relevant documents to IOC, further necessary action as per the guidelines shall be taken in the matter.

(d) and (e) Do not arise in view of the above.

*[English]*

### **Strengthening of Minority Institutions**

3499. SHRI N. CHELUVARAYA SWAMY: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Union Government has taken any steps to strengthen the Minority Institutions in the country during the last three years and the current year;

(b) if so, the details thereof, State-wise;

(c) the funds spent so far during the said period, State-wise and year-wise; and

(d) the future action plan prepared in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) to (d) To streamline record keeping, introduce transparency and to facilitate various functions/processes of the state Wakf Boards (SWBs), Joint Parliamentary Committee (JPC) on Wakfs in their 9th Report recommended for computerisation of records of SWBs. JPC also recommended that the SWBs should be financed, as the present level of assistance provided by the State Governments was not only inadequate but also uneven. With the approval of the Government, the Ministry of Minority Affairs is implementing the scheme for Computerisation of records of SWBs which was launched in December, 2009. An amount of Rs. 12.02 crores has been disbursed by the Ministry to National Informatics Centre, 26 SWBs and Central Wakf Council till date for this scheme. Further, an amount of Rs. 7 crores was earmarked for the scheme of 'Strengthening of SWBs' in the budget of the year 2010-11. 'In-Principle' approval for the scheme was sought from the Planning Commission but the latter observed that launching the scheme at the fag end of the XIth Plan period is not advisable. Therefore, the scheme is slated for the XIIth Five Year Plan.

A scheme for strengthening State Channelising Agencies (SCAs) of National Minorities Development and Finance Corporation (NMDFC) was introduced in 2007-09 with a view to strengthen the infrastructure and performance of SCAs. Further, in order to enable the NMDFC to increase its operations, the Government of India has been providing share capital contribution to NMDFC. The authorized share capital of NMDFC has been enhanced from Rs. 1000 crores to Rs. 1500 crores during 2010-11. To further strengthen the National Minorities Development and Finance Corporation (NMDFC) and suggest measures to increase its outreach, a consultancy firm was appointed to study the restructuring of NMDFC. The consultant has recently submitted its recommendations.

The Corpus Fund of Maulana Azad Education Foundation (MAEF) has been increased from Rs. 200 crore in 2006-07 to Rs. 700 crore during the Eleventh Plan Period.

### Tour Packages for Senior Citizens

3500. SHRI ASADUDDIN OWAISI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the IRCTC has changed rules for its tour packages for senior citizens;

(b) if so, the details thereof alongwith the reasons therefor;

(c) the total earning by the IRCTC Railways through such packages during the last three years and the current year, year-wise; and

(d) the implications of such changes in rules on the earnings of IRCTC/Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) The earnings of Indian Railway Catering and Tourism Corporation from tour packages for the last 4 years are:

Year	Earnings (in crore Rupees)
2008-09	10.00
2009-10	11.53
2010-11	14.63
2011-12 (till Oct, 2011)	8.14

(d) Does not arise.

[*Translation*]

### Decline in Groundwater in Bundelkhand

3501. SHRI BHOOPENDRA SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the scheme for raising the groundwater level has been included under the special package given to Bundelkhand; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) There is no exclusive/specific scheme included under the Bundelkhand Package for raising the ground water levels. However, the interventions in the water sector under the Package such as Repair, Renovation and Restoration of Water Bodies, new and ongoing minor irrigation Schemes, Repair of check dams and Bandhies, etc. and watershed programmes would have a positive impact on recharging and raising the ground water levels in the region.

(b) Does not arise.

### New Station in Indore

3502. SHRI PREMCHAND GUDDU: Will the Minister of RAILWAYS be Pleased to state:

(a) whether any proposal for setting up of a new railway station in Indore is pending with the Railways; and

(b) if so, the details and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) The proposal for opening of halt station at village Bardri between Laxmibai Nagar and Palia stations on Ratlam - Indore section was received and had not been found commercially justified.

However, another proposal to develop a new station between Laxmibai Nagar and Mangaliya Gaon stations at MR-10 is under examination from technical/operational point of view.

### Employees Welfare Associations

3503. SHRI ARJUN RAM MEGHWAL: Will the Minister of RAILWAYS be pleased to state:

(a) the number and details of Welfare Committees/Associations working under the Railways;

(b) whether the All India Scheduled Caste/Scheduled Tribe Railway Employees Association is not

being given all the facilities as available to other Associations and Trade Unions;

(c) if so, the reasons therefor; and

(d) the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a)

List of Trade Unions working for the welfare of Railway Employees	List of Association/Federation working for the welfare of Railway Employees
(1) The General Secretary, All India Railwaymen's Federation, 4, State Entry Road, New Delhi-110055	(1) The General Secretary, Central Executive Committee, All India SC/ST Railway Employees' Association, 171-B/3, Basant Lane, Railway Colony, New Delhi-110055.
(2) The General Secretary, National Federation of Indian Railwaymen, 3, Chelmsford Road, New Delhi-110055	(2) The General Secretary, Central Executive Committee, All India OBC Railway Employees' Federation, 171-A/3, Basant Lane, Railway Colony, New Delhi-110055.
	(3) The Secretary General, Indian Railway Promotee Officers' Federation, Room No. 268, Rail Bhavan, New Delhi-110001
	(4) The General Secretary, All India RPF Association, Room No. 256-D, Rail Bhavan, New Delhi-110001
	(5) The Secretary General, Federation of Railway Officers' Association, Room No. 256-A, Rail Bhavan, New Delhi-110001.

(b) and (c) All India SC/ST Railway Employees Association being a welfare association is given all facilities as available to other welfare associations like OBC Association. Welfare Associations like All India

Scheduled Caste/Scheduled Tribe Railway Employees Association are not comparable with recognized unions and associations. Their activities and goals are different from trade unions.

(d) Does not arise.

#### **Rail Network in Rajasthan**

3504. SHRI BADRI RAM JAKHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway propose to conduct surveys for expansion of railway network in the State of Rajasthan covering Bhopalgarh, Ashop, Shakhawas, etc;

(b) if so, the details thereof and if not, the reasons therefor;

(c) if so, the time frame set for the said expansion; and

(d) the steps taken by the Railways to complete the said projects in a time bound manner?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) to (d) Do not arise.

*[English]*

#### **Goods and Parcel Service**

3505. SHRI LAXMAN TUDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have re-introduced the services of goods and parcel under Rupsa-Baripada-Bangriposi stations;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) In the context to the prevailing level of demand, which is low, stations on Rupsa-Baripada-Bangriposi section are not open for dealing with parcels traffic. However, Rupsa station is open for booking of both inward and outward goods traffic.

#### **R.O.B. in Jaisalmer Section**

3506. SHRI HARISH CHOUDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of construction of ROB at level crossing No. C-2 at Km 0/5-6 between Rai Ka Bagh Palace-Jaisalmer section; and

(b) the steps taken/being taken to expedite completion of the said work by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) A work of construction of ROB (Road Over Bridge) at level crossing (LC) No.C-2 at km. 0/5-6 between Rai Ka Bagh Palace-Jaisalmer section has been sanctioned in Railways Works Programme 2011-12. The work is at planning and estimation stage. In order to expedite ROB construction, complete work has been entrusted to IRCON a Public Sector Undertaking under the Ministry of Railways.

#### **Revival of Talcher Fertilizer Plant**

3507. SHRI TATHAGATA SATPATHY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the progress made so far for the revival of the Talcher fertilizer plant after it was approved by the Government;

(b) whether the Government has not been able to mobilise funds in this regard;

(c) if so, the reasons therefor; and

(d) the time-frame by which the said plant is likely to be made operational?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The proposal for revival of the closed units of Hindustan Fertilizer Corporation Limited (HFCL) and Fertilizer Corporation of India Limited (FCIL) including Talcher unit of FCIL was approved by Cabinet

Committee on Economic Affairs (CCEA) in its meeting held on 4th August 2011 with the stipulation that Board for Industrial and Financial Restructuring (BIFR) proceedings be expedited and thereafter, the matter including changes, if any, required in bid parameters, be placed before the Committee for a final decision. BIFR has considered the matter in its hearing held on 18th August 2011 and 15th November 2011 and appointed State Bank of India as the Operating Agency (OA) for HFCL and FCIL. As per direction of BIFR, SBI has initiated action to finalize the Draft Rehabilitation Scheme for submission to BIFR.

(b) and (c) The consortium of PSUs, namely GAIL (India) Ltd., Coal India Limited (CIL) and Rashtriya Chemicals and Fertilizers Limited (RCF) has been assigned to revive the Talcher unit of FCIL. Project will be funded by these PSUs.

(d) It will take about 3 to 4 years from the beginning of the implementation of Revival plan, to operationalise the new plant.

*[Translation]*

#### **Introduction of EMU Train Between Delhi and Aligarh**

3508. SHRI SURENDRA SINGH NAGAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received request from the public representatives in regard to introducing a new EMU train between Delhi and Aligarh and providing RPF facility in the coaches reserved for women for their safety;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Representations, including from the Hon'ble MP, have been received regarding introduction of EMU train between Delhi and Aligarh. However, no representations have been received for providing RPF facility in the coaches reserved for women.

(c) At present, there is no proposal for introduction of EMU train between Delhi and Aligarh due to operational constraints.

#### **Doubling on Delhi-Sharanpur Line**

3509. SHRI JAGDISH SINGH RANA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose for doubling on Delhi-Sahadra-Shamli-Saharanpur line;

(b) if so, the details and the present status thereof; and

(c) the time by which the work of doubling on this line is likely to be started/completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Survey for doubling of Delhi-Shahdara-Shamli single line section has been taken up. Further decision on the project will be taken after the survey is completed and survey report examined in the Ministry. Shamli is further connected to Saharanpur via Tapri on which Tapri-Saharanpur section is a double line section. Doubling of the intervening Shamli-Tapri single line section is presently not under consideration.

(c) Does not arise as the project has not yet been sanctioned.

*[English]*

#### **Projects under Leadership Development Programme for Minority Women**

3510. SHRI BADRUDDIN AJMAL: Will the Minister of MINORITY AFFAIRS be pleased to state the details of projects under "Leadership Development Programme for Minority Women" shortlisted and sanctioned so far for the States of Uttar Pradesh and Assam?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): The Scheme for Leadership Development of Minority Women was launched in January 2010. However, in view of certain ambiguity and

infirmary in the Expression of Interest (EOI), the action taken in terms of the advertisement to invite EOI for this scheme issued on 5th March, 2010 was cancelled. Hence, no project has been shortlisted or sanctioned under the Scheme.

#### **Rehabilitation Efforts for Hirakud Dam Oustees**

3511. SHRI SUKHDEV SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the rehabilitation efforts made by the Government for the oustees of Hirakud Dam in Odisha;

(b) whether any of the displaced villages have been declared as 'revenue villages'; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) to (c) As per the information available, construction of Hirakud Dam is completed. The information regarding rehabilitation efforts made by the Government of Odisha and details thereof are being collected from the State Government of Odisha.

#### **Uneconomical Routes**

3512. SHRI PONNAM PRABHAKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have asked or propose to ask the State Government to close uneconomical routes; and

(b) if so, the details thereof alongwith the response of the State Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Railway Reforms Committee, 1983 had recommended closure of 57 Uneconomic Branch Lines. The matter was accordingly taken up with Chief Ministers of 10 States and one Union Territory in March 1985 for either closure of the lines or for sharing the losses on 50:50 basis.

(b) The State Government neither agreed to the closure of these lines nor to share the losses as proposed.

*[Translation]*

#### **Running of Educational Institutions by Minorities**

3513. SHRI VISHNU DEV SAI: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the detail of various special facilities provided to the minorities by the Union Government and various State Governments by enacting laws for opening and running of educational institutions which are presently under implementation;

(b) the various provisions made for providing quality education in these institutions and protecting the rights of the teachers working therein;

(c) whether these institutions have been provided any special rights or concessions for finalizing of their courses and for conducting exams; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) Right of minorities to establish and administer education institutions of their choice is in Article 30(1) of the Constitution. Every law made by Parliament or State Legislature is subject to this Constitutional guarantee.

(b) to (d) The Supreme Court has ruled that right to "administer" does not mean the right to "mal administer". The Parliament has a right to frame laws for coordination and determination of standards for higher education, and various regulatory bodies set up by Central Government prescribe minimum standards of quality, which have to be adhered to by minority educational institutions. The minority educational institutions also have the right to seek a affiliation from a University of their choice. Central Government has enacted National Commission for Minority Educational Institutions (NCMEI) Act, 2004 which established a

National Commission for Minority Educational Institutions (NCMEI) to protect the rights of the minority educational institutions and to decide minority character of an educational institution.

*[English]*

#### **Land Acquisition for Konkan Rail Projects**

3514. Dr. NILESH NARAYAN RANE: Will the Minister of RAILWAYS be pleased to state:

(a) the details of total land acquired for Konkan Railway Project alongwith the number of farmers/families affected due to the said acquisition;

(b) the details of compensation/employment given to the affected persons; and

(c) the other steps taken/being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) The total area of land acquired for Konkan Railway Project was 6215 hectares, out of which 5008.06 hectares was Private Land. A total of 33818 landowners were affected due to this acquisition.

(b) The total compensation paid by the Konkan Railway Corporation Limited of the affected persons/families was Rs. 103.18 crore and so far, 2037 landlosers or their wards as per eligibility, have been employed through various recruitments from time to time.

(c) Konkan Railway has adopted a policy of giving preference to affected families in its recruitment and also Commerical Contracts over Konkan Railway Stations, subject to vacancies and fulfilment of eligibility criteria. Konkan Railway has also relaxed upper age limit for recruitment of candidates belonging to land losers category.

*[Translation]*

#### **Stoppage of Trains at Aligarh Station**

3515. SHRIMATI RAJKUMARI CHAUHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the status of the request made for stoppage of train nos. 12303, 12033, 12034, 14006 and 12306 at Aligarh station;

(b) whether these trains are proposed to be provided a stoppage at Aligarh station and if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether funds have been released for the construction of overbridge near rail crossing in Aligarh;

(e) if so, the time by which the construction of the said overbridge is likely to be started; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) The requests for stoppages of 14005/14006 Sitamarhi-Anand Vihar Lichchavi Express, 12033/12034 Kanpur-New Delhi Shatabdi Express and 12305/12306 Howrah-New Delhi Rajdhani Express at Aligarh station have been examined. Instructions for provision of stoppage of 14005/14006 Sitamarhi-Anand Vihar Lichchavi Express at Aligarh station have been issued. 12303/12304 Howrah-New Delhi Poorva Express is already stopping at Aligarh station. However, stoppages of other trains at Aligarh is not feasible at present.

(d) to (f) The work of Rail Overbridge (ROB) in lieu of level crossing no.111-A at Km 1327/33-35 has been sanctioned in the year 2010-11. However, ROB has not been found feasible due to location of Jail Boundary and university campus.

*[English]*

#### **Amenities at Ahmednagar Station**

3516. SHRI DILIPKUMAR MANSUKHLAL GANDHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that waiting hall, toilet, drinking water, canteen facilities etc. are not available at Ahmednagar Station;

(b) if so, the reasons therefor and the steps being taken by the Railways in this regard;

(c) whether the Railways are also aware of the demands for extension of sheds on both the platforms and for stoppage of all trains at this station; and

(d) if so, the time by which these demands are likely to be fulfilled by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) All essential amenities including waiting hall, toilet, drinking water, as per norms, have been provided at Ahmednagar station. As regard to catering facilities, 1 (one) Tea coffee vegetarian food stall with 4 trolleys, 1 (one) tea coffee sweetmeat and fruit stall with 4 trolleys and 2 (two) Milk stalls are available at Ahmednagar railway station which caters to the needs of the passengers.

(c) and (d) Augmentation/improvement of facilities at station is a continuous process. Demand for provision of stoppage of 11037/11038 Pune-Gorakhpur Express (Weekly) etc., at Ahmednagar has been received. The same has been examined but it has not been found feasible at present.

#### **Growth of Petrol Pumps**

3517. SHRI SAMEER BHUJBAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the total number of petrol pumps in the country increased by barely 2.8 per cent after growing by 6.5 per cent and 9.5 per cent in previous two years;

(b) if so, the reasons therefor;

(c) the name of private refiners in the retail oil market alongwith the number of petrol pumps opened by each of them, State-wise;

(d) whether there is any plan to liberalize the oil retail market to encourage private companies with subsidy support; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF

STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Percentage increase in the number of petrol pumps (ROs) in respect of public sector oil marketing companies (OMCs) viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) are as follows:

	% increase in no. of ROs 2009-10	% increase in no. of ROs 2010-11	% increase in no. of ROs 2011-12 (1-10-11)
IOC	2.8	4.4	2.4
HPC	6.54	11.73	4.13
BPC	3.65	6.8	3.78

New retail outlets are set up by OMCs at identified locations based on surveys and feasibility studies. Locations found to be having sufficient potential and economically viable are rostered in the State-wise Marketing Plans for setting up retail outlets.

(c) M/s Reliance Industries Limited (RIL), M/s Essar Oil Limited and M/s Shell are the three private refiners in the retail oil market. The number of ROs opened by them are enclosed as Statement.

(d) and (e) No, Madam.

#### **Statement**

*State-wise RO network set up by private sector marketing companies as on 1-11-2011*

State	RIL	Essar	Shell
Andaman and Nicobar	0	0	0
Andhra Pradesh	123	78	5
Arunachal Pradesh	0	16	0
Assam	24	26	4

State	RIL	Essar	Shell
Bihar	25	42	0
Chandigarh	0	0	0
Chhattisgarh	18	3	0
Dadra Nagar Haveli	2	3	0
Daman and Diu	2	1	0
Delhi	0	0	0
Goa	0	0	0
Gujarat	223	215	19
Haryana	46	59	0
Himachal Pradesh	7	0	0
Jammu and Kashmir	0	0	0
Jharkhand	35	26	0
Karnataka	79	65	23
Kerala	43	38	0
Lakshadweep	0	0	0
Madhya Pradesh	93	113	0
Maharashtra	155	162	9
Manipur	0	4	0
Meghalaya	7	5	0
Mizoram	0	1	0
Nagaland	1	11	0
Odisha	42	36	0
Puducherry	1	2	0
Punjab	78	45	0
Rajasthan	107	106	0
Sikkim	0	1	0
Tamil Nadu	96	80	18

State	RIL	Essar	Shell
Tripura	1	3	0
Uttar Pradesh	134	224	0
Uttarakhand	11	11	0
West Bengal	47	25	0
Grand Total	1400	1401	78

#### Import of Fertilizer

3518. SHRI PRATAP SINGH BAJWA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian Fertilizer Companies are being unable to secure fertilizers on well negotiated long term contracts and are being forced to import the same on the much higher spot prices in the international market;

(b) if so, whether the government is giving any assistance to the Indian Fertilizer Companies to secure better long term contract rates so that the fertilizer is not imported on the more expensive spot rate;

(c) if so, the details thereof;

(d) whether any policy measures have been initiated to reduce the dependence on such imports in the long run; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) There had been constraints in securing long term contracts in P and K sector in Kharif season due to competing demand in other countries and cartelization. However, due to the reason of cartelization amongst the leading producers and marketing companies, increase in the prices of fertilizers and fertilizer inputs in the International Market has been noticed.

(b) and (c) Import of Fertilizers except Urea is under Open General List (OGL) as per Foreign Trade Policy and the fertilizer entities takes decision about import of these fertilizers in accordance with their commercial interest and also as per the demand of the fertilizers in the country. However, the Department of Fertilizers provides all possible diplomatic and other assistance of the Indian Fertilizer entities to secure better long term contracts for import of fertilizers and fertilizer inputs of the Country.

(d) and (e) It has been the policy of this Department to put efforts in consultation/cooperation with the Ministry of External Affairs, Department of Expenditure and the other concerned Ministers/ Departments of the Government of India to encourage fertilizer PSUs and the Private fertilizer entities of India for acquiring fertilizer mineral assets and to set-up Joint Venture Fertilizer Projects abroad in the resource rich countries and also to enter in to long term agreements for supply of fertilizers/fertilizer inputs, at some preferential prices from such countries.

#### **Introduction of Train Service**

3519. Dr. ARVIND KUMAR SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware of huge rush of passengers on Delhi-Karnal rail route;

(b) if so, the steps taken by the Railways in this regard;

(c) whether there is no passenger train from Delhi to Kurukshetra after 8.15 a.m. and upto 1.00 p.m. as a result of which, passengers rush is very high on this route;

(d) if so, whether Railways propose to introduce any passenger train during the intervening period from 8.15 to 1.00 p.m.;

(e) the time by which it is likely to be introduced; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) At

present, on an average around 37000 passengers (both reserved and unreserved) travel on Delhi-Karnal section daily and 20 pairs of Mail/Express and 4 pairs of passenger trains are available between Delhi and Karnal.

(c) There is no passenger train from Delhi to Kurukshetra between 8.15 hours and 13.00 hours. However, at present, 3 Mail/Express trains leaving Delhi and having stoppage at Kurukshetra are available during this period.

(d) to (f) No, Madam. At present, there is no such proposal to introduce a passenger train during the intervening period from 8.15 to 1.00 p.m. due to operational and resource constraints.

#### **Re-laying of Rameshwaram-Dhanushkodi Line**

3520. SHRI S.S. RAMASUBBU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any proposals for re-laying of railway line between Rameshwaram-Dhanushkodi; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) A survey for construction of Rameshwaram-Dhanushkodi new line has been completed and its survey report is under examination.

#### **Development of Rural Areas**

3521. SHRI NRIPENDRA NATH ROY:

SHRI NARAHARI MAHATO:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to bring about holistic development and overall improvements in the quality of life in rural areas;

(b) if so, the details thereof;

(c) whether the Government has identified that marketing is a major bottleneck in rural artisans

upliftment and has decided to hold an exhibition of products made by self-help groups at regional and national level;

(d) if so, the details thereof; and

(e) the extent to which it has been helpful in improving the situation?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Ministry of Rural Development is implementing through State Governments and UT Administrations various rural development programmes namely; Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)/Swarnjayanti Gram Swarajgar Yojana (SGSY)/National Rural Livelihood Mission (NRLM), Pradhan Mantri Gram Sadak Yojana (PMGSY), Indira Awaas Yojana (IAY) and Integrated Watershed Management Programmes (IWMP). The objectives of these programmes are to bring about holistic development and overall improvement in the quality of life in rural areas through providing employment, rural connectivity, basic amenities. The SGSY has been restructured as NRLM to implement it in a mission mode in a phased manner for targeted and time bound delivery of results through building strong institutions of poor in to Self Help Groups (SHGs), their federations and livelihoods and collective.

(c) to (e) Marketing is identified as a major focus area in the rural artisan's upliftment. SARAS fair is organized to provide marketing support to swarogaries of SGSY/NRLM, including rural artisans. Ministry of Rural Development releases funds for organization of one regional SARAS fair in each State during a financial year. The Central assistance up to Rs. 25 lakh and Rs. 20 lakh is provided for organizing SARAS fair in metro cities and in other cities respectively. In addition, funds are provided for organizing fairs/exhibitions and participation of swarozgaries in fairs and exhibitions.

#### **Insolvency/Liquidation Procedure**

3522. SHRI RAVNEET SINGH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the liquidation process of the companies takes a long period in the country;

(b) if so, the details thereof;

(c) whether Government plans to introduce a separate legislation to speed up insolvency proceedings and help distressed firms wind up operations quickly;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Yes, Madam. As per a recent study done by the World Bank, the average time taken to liquidate a company in India is about seven years.

(c) to (e) There is no proposal to introduce a separate legislation to speed up insolvency proceedings. However, the proposed Companies Bill, 2011 which seeks to replace the Companies Act, 1956, provides for more effective regulation of rehabilitation, liquidation and winding up to companies in a time bound manner.

*[Translation]*

#### **Vacant Posts of Locomotive Pilot**

3523. SHRI P.L. PUNIA: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of vacant posts of loco pilots as on date;

(b) whether the Railways propose to launch recruitment drive to fill these posts;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the other steps taken by the Railways to fill up the said vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) As on 01.04.2011 there were 7832 (provisional) vacant posts of loco pilot.

(b) to (d) Arising and filling up of vacancies is a continuous process. Notifications for filling up of about 1,90,000 posts including posts of Assistant Loco Pilots (ALP) have been published. A panel of 7697 ALP has already been provided to Zonal Railways.

#### **Railway Safety Fund**

3524. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of RAILWAYS be pleased to state:

(a) the corpus of fund with which the Railway Safety Fund was started;

(b) the total funds received from various sources/ allocated under the said fund and the amount utilised there under during the last three years and the current year;

(c) whether the objectives for which the said fund was created are being achieved fully; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Railway Safety Fund was set up in 2001-02 with a balance of Rs. 532.31 cr.

(b) The following amount was appropriated and withdrawn from the Fund during the last three years and the current year –

(rupees in crores)

	Opening balance	Appropriation	Withdrawal	Closing balance
2008-09	2105	777	565	2316
2009-10	2316	1071	805	2582
2010-11	2582	935	1100	2417
2011-12 (BE)	2417	1043	2000	1460

(c) Yes, Madam.

(d) With the setting up of Railway Safety Fund, construction of 379 road over/under bridges and

manning of 3,164 unmanned level crossings has been completed, thus providing better safety to rail and road users.

#### **Electrification on Sitapur-Unchahar Line**

3525. SHRI ASHOK KUMAR RAWAT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose electrification on the Sitapur-Balamau-Unnao-Unchahar section in Uttar Pradesh; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) There is no proposal at present to electrify Sitapur-Balamau-Unnao-Unchahar rail line as the electrification of railway tracks is decided based on financial viability, traffic volume and operational flexibility.

*[English]*

#### **Modernisation of Stations**

3526. SHRI K.P. DHANAPALAN: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of modernisation work at Chalakudy, Aluva, Ankamaly Railway stations;

(b) the steps taken/being taken to complete modernisation work within stipulated time-frame at these stations; and

(c) the funds allocated/utilized thereon so far, Station-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) The modernisation works taken up under 'Adarsh Station' scheme have been completed at Aluva and Angamali stations. The works at Chalakudi station are planned to be completed in the current financial year.

(b) The progress of the work is being regularly monitored at different levels by fixing targets for timely completion of the works.

(c) Station-wise details of funds allocated/spent are not maintained. These works are funded under Plan Head 'Passenger Amenities'. Allocation for Southern Railway for 2011-12, where these railway stations fall, is Rs. 54.85 crore and expenditure is Rs. 44.59 crore (till October 2011).

#### Export of Coir Products

3527. SHRI P.K. BIJU: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of coir and coir products exported during each of the last three years and the current year;

(b) the details of incentives proposed to be given to the industry to boost exports of these products; and

(c) the action plan of the Government to boost Coir industry in the country?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): (a) The details of coir and coir products exported during each of the last three years and the current year are as under:

Year	Quantity in Tonnes	Value in Rs. crore
2008-09	199925	639.07
2009-10	294508	804.05
2010-11	321016	807.07
2011-12 (up to Sept. 2011)	194491	436.46

(b) to (c) The incentives provided by the Ministry of Micro, Small and Medium Enterprises to boost exports include financial assistance to entrepreneurs for undertaking various export promotion activities like participation in fairs, buyer-seller meets, trade delegations, production of catalogues for release abroad, etc. Schemes to develop the Coir industry include 'Skill

Upgradation, Quality Improvement and Mahila Coir Yojana', 'Development of Production Infrastructure' and 'Rejuvenation, Modernisation and Technology Upgradation (REMOT)'.

#### National Award for MSME

3528. SHRI SURESH KUMAR SHETKAR: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government confers national award to the outstanding entrepreneurs in the field of Micro, Small and Medium Enterprises;

(b) if so, the details thereof;

(c) the criteria/norms and mode of selection prescribed for the purpose; and

(d) the number of awardees selected for the current year, State-wise?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): (a) Yes, Madam.

(b) National Awards are given away annually to outstanding entrepreneurs for their excellence performance in the field of Micro, Small and Medium Enterprises (MSMEs) for Entrepreneurship, Research and Development and Quality Products and excellence in Khadi and Village Industries and Coir Industries under the National Awards scheme of the Ministry of Micro, Small and Medium Enterprises.

(c) The selection is based on clearly laid down criteria which include, performance and growth, manufacturing practices, energy conservation, export, testing/inspection of raw materials, quality control standards, pollution control measures, ISO, etc. Applications from MSMEs are invited through advertisement and the enterprises are evaluated on the basis of set criteria. Awardees are selected by a committee, set up for the purpose and approved by Minister, MSME.

(d) The number of awardees selected for the current year, State-wise is enclosed as Statement.

**Statement**

*State-wise number of Awardees selected  
in current year*

Sl.No.	States/UTs	Total
1.	Andhra Pradesh	26
2.	Arunachal Pradesh	0
3.	Assam	7
4.	Bihar	3
5.	Chhattisgarh	3
6.	Goa	1
7.	Gujarat	16
8.	Haryana	9
9.	Himachal Pradesh	3
10.	Jammu and Kashmir	3
11.	Jharkhand	5
12.	Karnataka	10
13.	Kerala	19
14.	Madhya Pradesh	6
15.	Maharashtra	12
16.	Manipur	3
17.	Meghalaya	5
18.	Mizoram	0
19.	Nagaland	1
20.	Odisha	3
21.	Punjab	12
22.	Rajasthan	14
23.	Sikkim	0
24.	Tamil Nadu	5

Sl.No.	States/UTs	Total
25.	Tripura	3
26.	Uttarakhand	7
27.	Uttar Pradesh	6
28.	West Bengal	9
	UTs	0
29.	Andaman and Nicobar Island	0
30.	Chandigarh	0
31.	Delhi	8
32.	Dadar and Nagar Haveli	0
33.	Daman and Diu	0
34.	Lakshadweep	0
35.	Puducherry	0
	<b>Total</b>	<b>199</b>

**Global Automotive Research Centre**

3529. SHRI E.G. SUGAVANAM: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the National Automotive Testing and R and D Infrastructure Project has proposed to set up Global Automotive Research Centre at Chennai;

(b) if so, the details thereof including estimated cost of the project and the proposed functions thereof; and

(c) the time by which the above Centre is likely to be set up?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Yes, Madam.

(b) The National Automotive Testing and Research and Development Infrastructure Project (NATRIIP)

envisages setting up of full-fledged test facilities at Global Automotive Research Centre at Orgadam, Chennai at a total investment of about Rs. 618.83 crore. The facility will have a full spectrum of homologation and performance testing of automobiles ranging from two and three wheelers to heavy commercial vehicles. It will also be the Centre of Excellence for passive safety, electromagnetic compatibility and infotronics.

(c) The centre is scheduled to be completed by December, 2012.

*[Translation]*

#### **Maintenance of Dams on Kosi River**

3530. SHRI JAGADANAND SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the construction of Kosi barrage has been done under an agreement between India and Nepal for the use of Kosi water;

(b) if so, the details thereof;

(c) whether the Kosi barrage and the Efflux dam is constructed within the boundaries of Nepal; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) to (b) Yes, Madam. Kosi Barrage was constructed in 1963 on river Kosi for utilizing the water of the river Kosi after bilateral agreement between the Government of Nepal and Government of India was signed on 25th April, 1954 which was subsequently revised on 19th December, 1966. The project consists of a barrage across the river Kosi at Hanumannagar (Nepal) wherefrom two canal systems known as Eastern Kosi Canal and Western Kosi Canal, take off to provide irrigation in Nepal and in the State of Bihar in India.

(c) and (d) Yes, Madam. Kosi Barrage and its both afflux bunds (Eastern Afflux bund and Western Afflux bund) of the barrage are located in the Nepal territory. Eastern Afflux bund is 32.0 Km. long whereas the Western Afflux bund is 12.0 Km. long.

*[English]*

#### **Khap Panchayats**

3531. SHRIMATI ASHWAMEDH DEVI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission has drafted the Prevention of Interference with Matrimonial Alliances Bill to make it unlawful to Khap Panchayats for intimidating, pressuring and even taking extreme action against "sagotra" (samegotra), inter-caste, inter-community and inter-religions marriages;

(b) if so, the details of provisions of the bill and Government's reaction thereon;

(c) whether Government has consulted various stakeholders regarding the draft bill;

(d) if so, the details thereof; and

(e) the time by which the Bill is likely to be implemented by the Government?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (e) Yes, Madam. The Law Commission of India has informed that they have prepared a draft consultation paper on "Unlawful interference of Caste Panchayats etc. with marriages in the name of honour; A suggested legislative framework" along with the proposed bill titled "The Prohibition of Unlawful Assembly (Interference with the Freedom of Matrimonial Alliances) Bill, 2011".

The said consultation paper is in the process of being placed in public domain to elicit views and suggestions. The Government shall consider the Report and the proposed Bill of the Law Commission in the matter when submitted.

#### **Dues to Retired Employees of HEC**

3532. SHRI INDER SINGH NAMDHARI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government is aware that thousands of retired employees of Heavy Engineering

Corporation (HEC) are agitating for their arrear of pay revision from 1997 up to 2008;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to pay the said employees their genuine dues?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) The 1997 pay revision was implemented in HEC with prospective effect from 18-9-2008. Retired employees of HEC, through their associations, have been asking for implementation of pay revision from 1-1-1997 and payment of arrears thereon.

(b) HEC was a chronically sick company and the BIFR in its order dated 6-7-2004 had recommended winding up of the Company under Section 20(1) of SICA, 1985. The order of the BIFR was challenged in the Jharkhand High Court and a revival plan was subsequently approved by the Government of India and the State Government. In terms of the revival package recommended by the BRPSE Government of India has provided Rs. 102 crore to the Company and waived outstanding loans of the company totaling to Rs. 1101 crore.

The 1997 pay revision was implemented with prospective effect by the Company as it did not fulfil the criteria for implementation of pay revision w.e.f. 1-1-1997.

The company is still having accumulated losses of Rs. 903.20 crore and its net worth is negative and is not in position to meet the financial burden of implementation of pay revision w.e.f. 1-1-1997.

(c) In view of the above, the question of payment of arrears on account of 1997 pay revision to the employees of HEC does not arise.

**Implementation of PMGSY in LWE  
Affected Districts**

3533. KUMARI MEENAKSHI NATRAJAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the targets for construction of roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in the Left Wing Extremists (LWE) affected district have not been achieved;

(b) if so, the details thereof; district-wise;

(c) the reasons attributed to the delay in construction of these roads;

(d) the number of contractors killed by naxals in LWE affected districts;

(e) whether there is a shortage of contractors due to the prevalent circumstances;

(f) if so, the steps taken by the Government to incentivise contractors to work in these districts;

(g) whether the Government provides/proposes to provide para military security cover for successful completion of PMGSY works; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) 'Rural Roads' is a State subject. The responsibility of implementation of the Pradhan Mantri Gram Sadak Yojana (PMGSY) including in Left Wing Extremism (LWE) affected/Integrated Action Plan (IAP) districts lies with the State Government. As informed by the State Governments, the length of road works sanctioned in 60 IAP districts in nine LWE affected States and the length of roads completed up to September, 2011 is as under:

Name of the States	Length of road works sanctioned (in km)	Length of road completed up to September, 2011 (in km)
1	2	3
Andhra Pradesh	2270	2069
Bihar	5666	2521
Chhattisgarh	14965	9689

1	2	3
Jharkhand	9310	3664
Madhya Pradesh	11181	9784
Maharashtra	1925	1270
Odisha	16906	11005
Uttar Pradesh	724	648
West Bengal	1249	869

(d) Three contractors in Maharashtra and two contractors in Odisha are reported by the States to have been killed in LWE affected/IAP districts.

(e) to (h) Law and order is a State subject. However, for effective implementation of PMGSY and for incentivizing the contractors in LWE affected/60 IAP districts some of the major relaxations made in the PMGSY guidelines are as follows:

- i. All habitations in Intergrated Action Plan (IAP) districts, whether in schedule-V areas or not, with a population of 250 and above (in 2001 census) will be eligible for coverage under PMGSY as against the population of 500 in other areas.
- ii. In Intergratd Action Plan (IAP) districts, cost of bridges upto 75 metres under PMGSY will be borne by the Government of India as against 50 meters for other areas.
- iii. In case of LWE/IAP districts, the minimum tender package amount is reduced to 50 lakhs.
- iv. The time limit upto 24 calendar months would be allowed for completion of work. However, no extra liability, if any, on account of cost escalation shall be met from the programme fund provided by the Ministry of Rural Development, Government of India.
- v. While formulating estimates and preparing DPRs, cost of insurance premium against risks

such as damaging or burning of plants and machinery etc. of contractors can also be included.

#### **Supply of Drugs**

3534. SHRI ANANDRAO ADSUL:

SHRI GAJANAN D. BABAR:

SHRI DHARMENDRA YADAV:

SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Multi National drug firms have warned the Indian generic producers to stop supplying drugs to treat chronic diseases like AIDS, cancer and cardio-vascular problems; and

(b) if so, the reasons therefor and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) In 2009, it was brought to the notice of the Government that Indian generic drug manufacturers were facing direct and indirect hindrance in exports to various destinations across the world. One of the most vexing problems faced by the Indian Pharmaceutical exporters was seizure of their goods at various EU transit ports, in compliance to the EU regulation No. 1383/2003, with regard to pharmaceutical products.

Department of Commerce had taken up the matter at various International/Government forums to sort this issue out on the advice of the Department of Pharmaceuticals. Department of Pharmaceuticals had also suggested to the Department of Commerce of formulate an incentive scheme for willing Indian Pharma exporters to Latin America to meet the freight disadvantages while undertaking longer alternative route.

### Installation of Hand Pumps

3535. SHRI KAPIL MUNI KARWARIA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether there is any proposal to execute the hand-pumps installation scheme through Members of Parliament;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) No, Madam.

(b) Does not arise.

(c) Water is a State subject. The Government of India supplements the efforts of the States in providing safe drinking water to rural areas by providing them financial and technical assistance under the National Rural Drinking Water Programme (NRDWP). Assistance is provided to States on 50:50 Centre:State (for North-Eastern States and Jammu and Kashmir Centre:State sharing pattern is 90:10) sharing basis for NRDWP (Coverage) component for installation of schemes. States are vested with the powers to plan, approve and implement rural drinking water supply schemes under the NRDWP. As per para 15.3 and 15.4 of the NRDWP Guidelines, proposals received from Members of Parliament for installation of hand pumps in habitations within their constituencies should be given priority while planning for water supply schemes. Such proposal received from the Member of Parliament should be forwarded to the State Rural Water Supply Department for inclusion in the State annual shelf of projects. Further Members of Parliament should be informed of the inclusion/non-inclusion of their proposals along with the reasons in each case in the event of non-inclusion preferably from a senior level in the State Nodal Department. The existing provision appears to be appropriate.

### Improved Sources of Sanitation

3536. SHRI PREM DAS RAI: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the Government has made classifications as improved and unimproved sources of sanitation under Total Sanitation Campaign (TSC);

(b) if so, the details thereof;

(c) whether Government has taken steps to increase the number of household toilets;

(d) if so, the details thereof; and

(e) the target set and achieved under TSC during each of the last three years and the current year, State-wise?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) and (b) No, Madam. However, construction of only sanitary latrines with various technical options is promoted under Total Sanitation Campaign (TSC). Construction of bucket latrines is not permitted in the rural area. The existing bucket latrines, if any, are also required to be converted to sanitary latrines under the Individual Household Latrine (IHHL) component of TSC.

(c) and (d) Yes, Madam. Government of India started the Total Sanitation Campaign (TSC), a comprehensive programme in the year 1999 to ensure sanitation facilities in rural areas with the main objective of eradicating the practice of open defecation and ensuring clean environment. TSC is project based programme taking district as a unit operated in demand driven mode. TSC, at present, is being implemented in 607 rural districts of the country. Provision of incentives for construction and usages of Individual Household Latrines (IHHL) is one of the main components of the programme. Information, Education and Communication (IEC) are the important components of the Programme to create effective demand for sanitation facilities. Inter-personal communication and door-to-door contacts are recognized as the most significant tools for attaining the

Programme goals. The sanitation coverage in rural areas of the country was 21.9% as per census 2001. With the effective implementation of TSC, the sanitation coverage in rural areas of the country has increased to approximately 74% as of November 2011.

(e) There are no annual target set under the programme as the programme is run in demand driven mode. The achievements made under TSC during each of the last three years and the current year, State-wise is enclosed as Statement.

**Statement**

*Construction of IHHL under TSC, year-wise*

(Figure in unit)

Sl.No.	State Name	2008-09	2009-10	2010-11	2011-12 (Up to November 2011)
1	2	3	4	5	6
1.	Andhra Pradesh	292697	606277	1049704	332938
2.	Arunachal Pradesh	3399	16682	19799	18625
3.	Assam	206256	489334	498849	244862
4.	Bihar	756465	640359	717792	391331
5.	Chhattisgarh	305456	460320	236164	38500
6.	Dadar and Nagar Haveli	0	0	0	0
7.	Goa	18753	0	800	0
8.	Gujarat	984200	607078	515224	183101
9.	Haryana	367097	191242	132137	71953
10.	Himachal Pradesh	313872	239576	216571	29392
11.	Jammu and Kashmir	39415	55390	125228	25603
12.	Jharkhand	362573	335592	299678	33812
13.	Karnataka	409816	1087674	810104	271123
14.	Kerala	81865	68302	20241	0
15.	Madhya Pradesh	1105250	1354632	1166016	526107
16.	Maharashtra	854563	934879	562183	234087
17.	Manipur	4590	15941	49576	14915
18.	Meghalaya	30004	47256	65417	28668

1	2	3	4	5	6
19.	Mizoram	8973	7639	1611	4809
20.	Nagaland	5543	25993	18224	40527
21.	Odisha	323802	539077	853303	241738
22.	Puducherry	227	208	77	0
23.	Punjab	262194	158060	118415	0
24.	Rajasthan	889762	665660	750948	301187
25.	Sikkim	3712	0	0	0
26.	Tamil Nadu	421967	533108	473647	178331
27.	Tripura	62971	27346	30392	20171
28.	Uttar Pradesh	2415154	2669547	2915407	1006846
29.	Uttarakhand	98884	115071	132913	72947
30.	West Bengal	636422	515535	466311	386123

[Translation]

#### Production Cost of Decontrolled Drugs

3537. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the production cost of decontrolled drugs is several times higher than the production cost of controlled drugs;

(b) if so, the reasons therefor;

(c) the steps taken by the Government in this regard;

(d) whether the Government has formulated any policy to bring down the prices of life saving drugs of cancer and AIDS;

(e) if so, whether the pharmaceutical companies have threatened to close down the production of drugs in protest against the said decision;

(f) if so, the reaction of the Government thereto; and

(g) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) No such details of differential cost of production of the decontrolled drugs *vis-a-vis* controlled drugs are being maintained centrally. Under the provisions of the Drugs (Price and Control) Order, 1995, (DPCO, 1995), prices of 74 bulk drugs and the formulations containing any of these scheduled drugs are controlled. National Pharmaceuticals Pricing Authority (NPPA) fixes or revises prices of scheduled drugs/formulations as per the provisions of the DPCO, 1995. No one can sell any scheduled drug I formulation at a price higher than the price fixed by NPPA.

In respect of non-scheduled drugs, i.e. drugs not under price control, manufacturers fix the prices by themselves without seeking the approval of Government/NPPA. However, as a part of price monitoring activity, NPPA regularly examines the movement in their prices.

Wherever a price increase beyond 10% per annum is noticed, the manufacturer is asked to bring down the price voluntarily failing which, subject to prescribed conditions, action is initiated under paragraph 10(b) of the DPCO, 1995 for fixing the price of the formulation in public interest. This is an ongoing process. Based on monitoring of prices of non-scheduled formulation, NPPA has fixed prices in case of 30 formulation packs under para 10(b) and companies have reduced price voluntarily in case of 65 formulation packs. Thus in all, prices of 95 packs of non-scheduled drugs have got reduced as a result of the intervention of NPPA.

(d) The Department of Pharmaceuticals has prepared a draft National Pharmaceutical Pricing Policy 2011 (NPPP-2011) based on the criteria of essentiality and requirements as stipulated by the Ministry of Health and Family Welfare. The draft Policy envisages bringing the National List of Essential Medicines (NLEM)-2011 and associated medicines under price control.

(e) No, Madam. There is no such report.

(f) and (g) The question does not arise.

[English]

#### **Sale of Medicines at Higher Prices**

3538. SHRI ARUN YADAV: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether some cases of sale of many essential medicines put under the Drugs (Price Control) Order, 1995 at higher prices than that of fixed by the National Pharmaceutical Pricing Authority (NPPA) has come to the notice of the Government during the last three years;

(b) if so, the details thereof indicating the punitive measures taken against the erring companies; and

(c) the steps taken/proposed to be taken by the Government to ensure that the essential drugs which are under Drugs (Price Control) Order, 1995 are not sold in the market above the prices fixed by the NPPA?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF

CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) A number of drug companies have been found to be selling medicines at a higher price to the consumers than those fixed by the National Pharmaceutical Pricing Authority (NPPA). In such cases NPPA initiates action for recovery of the overcharged amount based on the report from State Drug Controllers (SDCs), complaints from individuals, verification of price list submitted by companies and suo-moto purchase of samples of scheduled packs. Wherever a company is found selling the drugs/formulations at a price higher than the prices fixed by NPPA, appropriate action is initiated against them by NPPA under Para 13 of the Drug (Prices Control) Order, 1995, (DPCO' 1995).

Based on detection of overcharging cases, during the last three years since 2008-09, NPPA has issued demand notices in 287 cases involving an amount of Rs. 758.34 crore (overcharging along with interest) for selling the medicines at a price higher than the prices fixed under DPCO 1995 and an amount of Rs. 112.32 crore has been recovered.

(c) In order to ensure compliance of the notified ceiling price, NPPA calls for the control samples of the relevant batches and the price list of the companies in respect of the formulations wherein the companies are found to have overcharged. In order to ensure that the companies adhere to the prices fixed by NPPA, the SDCs are sensitized and asked to forward details of the cases relating to non-compliance of the notified price. As a part of continuous market surveillance, NPPA also procures samples of various scheduled formulations to check the compliance of the notified ceiling price by the companies.

[Translation]

#### **Development of Patented Medicines**

3539. SHRI A.T. NANA PATIL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:-

(a) whether the production of a medicine patented in the country is banned as per the international law;

(b) if so, the details thereof;

(c) whether the development of generic medicines is likely to be affected adversely as a result thereof;

(d) if so, the details thereof;

(e) whether the Indian drug manufacturing companies are suffering losses due to the ban imposed on production of generic medicines;

(f) if so, whether the Government is taking any other steps to control the prices of generic medicines; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) As per the Article 33 of agreement on Trade Related Aspect of Intellectual Property Rights, the terms of protection available shall not end before the expiration of a period of twenty years counted from the filing date.

(c) to (g) The generic producers are free to produce patented medicines on the expiry of the patent.

As per the exciting policy, National Pharmaceutical Pricing Authority (NPPA)/Government fixes or revises prices of 74 scheduled drugs and formulations containing any of these bulk drugs as per the provisions of the Drugs (Prices Control) Order, 1995 (DPCO' 95). The bulk drug price is also taken into consideration while fixing/revising the prices of these schedule drugs/formulations. No person can sell any scheduled drug/formulation (medicine) of price controlled category to a consumer at a price exceeding the price notified/approved by the NPPA/Government.

In respect of drugs - not covered under the Drugs(Price Control) Order, 1995 i.e. non-scheduled drugs, manufactures fix the prices by themselves. As a part of price monitoring activity, NPPA regularly examines the movement in prices of non-scheduled formulations. The monthly report of ORG IMS(now renamed as IMS Health) and the information furnished by individual manufacturers are utilized for the purpose

of monitoring prices of non-scheduled formulations. Wherever a price increase beyond 10% per annum is noticed, subject to prescribed conditions, the manufacturer is asked to bring down the price voluntarily failing which action is initiated under paragraph 10(b) of the DPCO, 1995 for fixing the price of the formulation in public interest. This is an ongoing process.

[English]

### International Arbitration Hub

3540. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is considering to make India as an International arbitration hub;

(b) if so, the details thereof;

(c) whether the Government is planning to amend the Arbitration and Conciliation Act, 1996 in this regard;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes, Madam.

(b) to (e) In order to encourage alternative dispute resolution and to develop India as a hub of international arbitration, the Government proposes to amend the Arbitration and Conciliation Act, 1996. The proposed amendment, *inter-alia*, provide for filling of applications for challenging and execution of awards and appeals in the High Courts, arbitrator not to charge fee on the basis of per sitting unless agreed to by the parties, referring of matters relating to commercial disputes of specified value by the Chief Justices of High Courts to the arbitration institute approved by the Central Government, disclosures of information and circumstances with any other parties or counsel in relation to the subject matter of dispute by the proposed arbitrator, deposit of fifty

percent of the amount awarded in the Court by the party challenging arbitral award, etc.

#### **Setting Up of Playground**

3541. Dr. P. VENUGOPAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has decided to construct one playground in each village of the sixty naxal affected districts;

(b) if so, the details thereof;

(c) whether these playgrounds will be constructed by the concerned Gram Panchayats; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 was enacted with the primary objective of enhancing the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. The Act extends to all rural areas in the country. The focus of activities under MGNREGA for wage employment is laid down in Schedule-I of the Act. Construction of play grounds in districts as identified by the Central Government for Integrated Action Plan has been included in Schedule I of MGNREGA vide notification dated 21-10-2011.

(c) and (d) Section 16(1) of MGNREGA provides that Gram Panchayats shall be responsible for identification of projects in the Gram Panchayat area to be taken up under the scheme as per the recommendations of the Gram Sabha and Ward Sabhas. Section 13(1) of MGNREGA provides that the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made under the Act.

#### **Sharing of River Water**

3542. SHRI C.R. PATIL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any foreign countries are raising objections over sharing of river water with India;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) Objections from any foreign country have not been received on sharing of river water with India in this office.

(b) and (c) Question does not arise.

*[Translation]*

#### **S.K. Das Committee**

3543. SHRI SHAILENDRA KUMAR: Will the MINISTER OF EARTH SCIENCES be pleased to state:

(a) whether the Committee constituted under the Chairmanship of Dr. S.K. Das on "Human Resources" has submitted its recommendations;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) Yes Madam.

(b) A copy of the Executive Summary from Dr. S.K. Das Committee Report is enclosed as Statement.

(c) The report of Dr. S.K. Das Committee was recommendatory in nature whose different issues were analysed and considered separately and appropriate actions taken thereof.

#### **Statement**

##### *Executive Summary*

The new Ministry of Earth Sciences has been formed for taking an integrated view of Earth System Science and to study the interdisciplinary links to understand phenomena like global climate changes, in addition to address all Science and Technology issues related to ocean and atmosphere. The organizations working under it are IMD, NCMRWF, IITM and erstwhile institutions of DoD (NIOT, NCAOR, INCOIS, CMLRE and ICMAM).

To achieve this objective, the Earth Commission, a high level empowered body with full administrative and financial powers, on the lines of Atomic Energy and Space, shall guide the MoES.

As the different units under the Ministry have quite a different administrative setups and most of them have no formal structure, the Secretary MoES constituted a committee chaired by Mr. S.K. Das, Former Member Finance, Space Commission to address the issues of administrative restructuring to bring uniformity of operations and to ensure a smooth, efficient and transparent administrative system within each Centre/Unit.

#### **Administrative Structure**

The Earth System Organisation (ESO) shall provide overall programme directions in the area of Earth Science, Atmospheric Science, Ocean Science and Technology the ESO Council shall be constituted as an apex body to formulate policies and Plans, provide programme directions for the Centres/Units and review the implementation of the programmes including budget, manpower etc. Directors of all units shall be its members, Secretary, MoES, shall chair it and Scientific Secretary of the Ministry shall be the Member Secretary, ESO Council.

A four tier management structure has been proposed for MoES Centres/Units.

1. Management Council-will and advice the Director on all important matter including policy formulation, inter-se programme priorities, budget, manpower HRD, deputation abroad and welfare measures. Members of MC shall include senior functionaries representatives in scientific, technical and administrative areas of the centre/Unit, it shall be chaired by the Director of the Centre/Unit.
2. Scientific Advisory Committee shall be the defacto think tank of the Centre/Unit. It shall consist of senior scientists and external experts in the field. It will tender advice on the scientific and technical activities and projects being/to be taken up in the Centre/Unit and current thinking in various scientific/technical frontiers of relevance. Importantly it shall review whether the mandate given to the Unit/Centre is being relised effectively.

3. Project Management Councils/Boards-Project/Mission mode of working is recommended for critical scientific and technical activities to ensure that the activity is completed within the time frame, within the sanctioned cost and edhering to the technical specifications. For monitoring and effective implementation two Fiers. Project Management Structure has been suggested the PMC and PMB shall be formed by Secretary (MoES).
4. Support Services Committees (with representatives from the Unions) in the areas of Canteen, Library, Sports, Maintenance, Cultural and Welfare activities.

In the case of autonomous bodies, in addition to the above the – Governing Council and Finance Committees shall also exist. The Governing Council will remain the highest executive body to carryout the objectives of the organisation as per the Memorandum of Association and also as per the directions of the Earth Commission. To achieve the commonality in the functioning of all Institutions, it is recommended that the Ministry should examine the rules of all the autonomous bodies to bring them uniform standard.

#### **Financial Structure**

Earth Commission to have full powers of the Government including appropriations, re-appropriations, sanction of expenditure on projects/schemes (up to Rs. 100 crores), redelegation, contracts for purchase of stores and equipment, defining its own purchase and stores procedure, creation of posts under FCS and cadre restructuring.

Commission will have a Member for Finance (MF) who shall be assisted by JS(F)/Director(F). MoES is recommended to establish an Internal Finance System with a built in machinery for expenditure control to facilitate maximum down delegation of power. Under this system, the MoES will have Internal Financial Advisors (IFA) and all the Financial powers delegated to Centres/Units will be exercised upon the advise of IFA.

IFA of the MoES shall be not below the rank of a Director to GOI.

Powers to sanction expenditure on projects/schemes-MoES will have powers to sanction expenditure

on projects/schemes with estimated cost below Rs. 10 crores. Where the estimated cost exceeds Rs. 10 crores and upto Rs. 25 crores, the power shall be exercised in consultation with MF. More than Rs. 25 crores and up to Rs. 100 crores, Earth Commission approval will be required. And more than Rs. 100 crores, approval of the Cabinet with the recommendation of the Earth Commission will be required.

Contracts for purchase of stores and equipment-Centres/Units/Autonomous Institutions will have powers to enter into contract up to contract value of Rs. 1 crores without reference to MoES, with the concurrence of IFA of the institution. Beyond Rs. 1 crores and up to Rs. 3 crores, MoES shall exercise the powers in consultation with IFA of the Ministry. Beyond Rs. 3 crores and up to Rs. 5 crores, MoES shall exercise the powers in consultation with the representative of the MF. Beyond Rs. 5 crores, the powers shall be exercised by MF.

MoES may evolve its own Purchase Procedure to be adopted uniformly by the the Centres/Units including Autonomous institutions. A draft purchase procedure has been proposed.

### **Manpower Structure**

The personnel of the Ministry and its units including autonomous institution shall be classified into TWO Cadres *viz* Scientific/Technical Cadre and Administrative Cadre.

All the Scientific and Technical personnel are recommended to be rationalized under three categories *viz*. Scientists/Engineers, Junior Scientists and Technical Assistant.

MoES is recommended to formulate its own recruitment and review rules and should have full powers for recruitment of its staff without going through UPSC. All the Group-A and B posts are recommended to be filled up through. All India level advertisement. Campus recruitment is also recommended for ME/M. Tech from prominent institutions like IITs, RECs. Group-C and D posts be filled up by contacting local employment exchange in addition to advertisement in employment news. Being a scientific organisation, MoES should be exempted from reservation (for Scientist cadre

alone) for SC/ST/OBC/PH candidates for Grades above Rs. 5000-8000 scale.

The Scientific and Technical Cadre promotions are recommended to be under merit oriented flexible complementary scheme (FCS), while the promotions under Administrative cadre is recommended to be vacancy based with limited FCS for lower cadres. MoES should workout a process of rationalization and normalization for implementing the revised promotion norms. *viz* the effective date of promotion has it involves a detailed study of the existing personnel in the various pay-scales and their residency period.

A system of category change is recommended in order to ensure that the staff is motivated to upgrade their skills and knowledge.

The report gives details of recommendation on grades, administrative and purchase procedures and overall governance. Existing grades of 5th Pay Commission Report have been adopted and these can be easily mapped to 6th Pay Commission recommendation, as and when available.

*[English]*

### **Exclusion of Forest Areas**

3544. SHRIMATI DARSHANA JARDOSH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has issued instructions for exclusion of the forest areas which will not only vitiate integrated watershed development from ridge to valley approach but also deprive people and animals in forest areas of the basic requirements of drinking water;

(b) if so, the steps being taken by the Government to formulate scientific and integrated ridge to valley approach of watershed treatment;

(c) whether the Government is not approving and allocating funds for treatment of forest areas under Integrated Watershed Management Programme in the State of Gujarat; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a)

and (b) The Department of Land Resources has issued instructions that irrespective of the type of forests, the land forming integral part of the selected watershed project area having agriculture/wasteland and forest land use, the fringe-forest areas and the degraded areas needing treatment which have implications for the lower reaches of watershed in terms of runoff/water yield, soil erosion and sedimentation, fodder, etc should be part of the holistic watershed treatment plan, with major focus on soil and moisture conservation. Works undertaken in such forest areas can be funded through Integrated Watershed Management Programme (IWMP) scheme. This will ensure scientific and integrated ridge to valley approach of watershed treatment.

(c) The Department of Land Resources is approving and releasing funds for treatment of forest areas under IWMP to the States including Gujarat.

(d) Question does not arise, in view of (c) above.

#### **Consumption of Agro Chemicals**

3545. SHRI UDAYAN RAJE BHONSLE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total consumption of agro chemicals in the country during each of the last three years;

(b) whether any assessment has been made of the impact of agro chemicals on the target pests and subsequently the production;

(c) if so, the details thereof;

(d) if not, the reasons thereof;

(e) whether the Government has taken/planning to take any measures to regulate the usage of inorganic chemicals and promote biological pest control measures; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The total consumption of pesticides during each of last 3 years is as under:

Year	Consumption M.T. {Tech. Grade}
2007-08	43630
2008-09	43860
2009-10	41822

(b) to (d) At the time of registration under section 9 of the Insecticides Act, 1968, the pesticides are *inter alia* evaluated for their bioefficacy. While scientific estimates of crop losses due to pests are not available as the damage depends on various factors including weather conditions, crop cultural practices and plant protection practices, the crop losses due to pests are assessed to range between 10 to 30 per cent annually, depending on severity of pest attack.

(e) and (f) The Central Government has already launched a scheme titled "Strengthening and Modernization of Pest Management Approach in India" in 1991-92 adopting Integrated Pest Management (IPM) as the main plank of plant protection strategy in overall crop production programme. Under the ambit of IPM programme, the Government has established 31 Central IPM Centres in 28 States and one UT. The mandate of these Centres is pest/disease monitoring, production and release of bio-control agents/bio-pesticides, conservation of bio-control agents and Human Resource Development in IPM by imparting training to Agriculture/Horticulture Extension Officers and farmers at grass root level by organizing Farmers Field Schools (FFSs) in farmers fields. Major emphasis is given on judicious use of chemical pesticides, safety in use of pesticides, alternate tools for pest management *viz.*, cultural, physical, mechanical methods of pest control as well as use of biopesticides and biocontrol agents, effects of pesticides on natural enemies of pests, do's and don'ts of pesticide use including proper application equipment and the technique.

#### **Fire in CNG based Cars**

3546. SHRI VARUN GANDHI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the number of CNG cars that have caught fire during the last three years and the current year;

(b) whether the Government has conducted any enquiry into finding out the causes of these accidents;

(c) if so, the details thereof;

(d) whether the Government is taking any steps to check the recurrence of such accidents;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) to (f) The rules relating to the norms and safety standards in respect of motor vehicles fitted with CNG kits, have been notified under the Central Motor Vehicle Rules (CMVR), 1989 under the Ministry of Road Transport and Highways (MORTH). The responsibility lies with the concerned State Government to ensure that the rules notified under the CMVR, 1989 are enforced strictly and that the vehicles converted to CNG mode are complying with the safety standards. Further, it is also the responsibility of State Government to enquire into such incidents of CNG cars catching fire in order to know the reasons and to take corrective measures. This Ministry does not maintain any data with regard to the

incidents of CNG run cars catching fire.

#### **World Bank Aid for Irrigation**

3547. SHRI AMBICA BANERJEE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any agreements have been signed between India and the World Bank for development of irrigation projects;

(b) if so, the project-wise agreements signed during each of the last three years;

(c) the details of amount released thereof to each State as on date; and

(d) the time by which the balance amounts are likely to be released and implementation of ongoing projects is completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) Yes, Madam.

(b) and (c) The project-wise agreements signed during each of the last three years are given in column 2 and 3 and the amount released thereof to each state are given in column 5 of the following table.

State	Name of Project	Agreement Date/ Terminal Date of Disbursement	Amount of Loan (IBRD/IDA) (US \$ million)	Cumulative Drawl as on 30-11-2011 (US \$ million)	Undrawn balance as on 30-11-2011 (US \$ million)
1	2	3	4	5	6
Rajasthan	Additional Financing to Rajasthan Water Sector Restructuring Project 4709-IN	21-5-2010/ 31-03-2013	XDR 12.40 (IDA)	0.97	11.43
Andhra Pradesh	Andhra Pradesh Water Sector Improvement Project 7897-IN	14-08-2010/ 31-07-2016	450.60 (IBRD)	48.11	402.49

1	2	3	4	5	6
Odisha	Odisha Community Tanks Management Project 7576-IN	27-01-09/ 31-12-2014	38.47 (IBRD)	3.56	34.91
Odisha	Orissa Community Tanks Management Project 4499-IN	27-01-09/ 31-08-2014	XDR 23.46 (IDA)	2.20	21.26

(d) The balance amounts are likely to be released by the terminal date of disbursement of the project and the on-going projects are also expected to be completed on that date.

#### Removal of Toxic Wastes

3548. SHRI P. KUMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has planned to spend Rs. 30 crore for removing 346 metric tonnes of toxic wastes from Bhopal gas tragedy site;

(b) if so, the details thereof;

(c) the reasons for not removing those toxic wastes even after 25 years of the industrial disaster; and

(d) the follow up action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) There is approximately 350 MT of toxic waste kept safely in a secured go-down within the Union Carbide India Limited premises, Bhopal. Earlier attempt for its incineration at Ankleshwar, Gujarat was successfully contested by the Government of Gujarat in the Supreme Court. Subsequently, the Government of India set up an Oversight Committee in the Ministry of Environment and Forests, on 15th July, 2010 under the chairmanship of Minister of State (IC) for Environment

and Forests to provide oversight and support to the government of Madhya Pradesh for taking necessary remedial action. The Government of India based on the recommendations of the Group of Ministers on Bhopal Gas Leak Disaster has also decided to bear the cost of remediation, in the first instance, estimated at Rs. 310 crore approximately, pending claiming restitution from the persons/companies found liable for the environmental damage on the principle of 'polluter pays'.

The issue of disposal of 350 MT of toxic waste was considered by the Oversight Committee in its meetings held on 24th March, 2011 and 25th May, 2011 in view of Government of Madhya Pradesh expressing their inability to incinerate the said waste at the facility of Pithampur. On the request of Ministry of Environment and Forests, the Defence Research and Development Organization (DRDO) has agreed to undertake the safe disposal of the toxic wastes in its incineration facility located at Borkhedi near Nagpur. DRDO has estimated the cost of incineration of the said toxic waste to be Rs. 30 crore excluding the cost of its transportation from Bhopal to Nagpur. Further action in the matter is dependent upon the grant of authorization to the DRDO incinerator facility and for inter state transportation. No Objection Certificate to the Bhopal Gas Tragedy Relief and Rehabilitation Department by the Maharashtra Pollution Control Board as required under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008. This matter is also sub judice in the High Court of Jabalpur at Madhya Pradesh.

**Cartelization by Tyre Industry**

3549. SHRI EKNATH MAHADEO GAIKWAD:

SHRI SANJAY BHOI:

SHRI ANAND PRAKASH PARANJPE:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether a report has been submitted by the Director General to the Competition Commission of India (CCI) regarding cartelization in the tyre industry;

(b) if so, the details of the said report;

(c) whether the CCI is now planning to investigate the possibility of cartelization in the tyre industry; and

(d) if so, the names and response of the tyre companies which are being investigated?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Madam.

(b) to (d) Since, the matter is subjudice before the Competition Commission of India (CCI), which is a quasi-judicial body, it is not in the interest of justice to disclose the details of Director General's report including the names and response of the tyre companies, which are being investigated.

[*Translation*]

**Acquisition of Land**

3550. SHRI YASHBANT LAGURI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total area of land acquired so far for setting up special economic zones and the value thereof, State-wise;

(b) whether the livelihood of the farmers has been adversely affected due to acquisition of the land;

(c) the reaction of the Government thereto; and

(d) the manner in which the interests of the farmers are protected in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) to (c) Land is a State subject. Land for Special Economic Zones (SEZs) is procured as per the policy and procedures of the respective State Governments. The State Governments allot Government land and also wherever needed acquire land for the purpose. State Governments have been advised that in case of land acquisition for SEZs, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. The Board of Approval on SEZs only considers those proposals, which have been duly recommended by the State Government. Further, pursuant to the decision of Empowered Group of Ministers (EGOM) in its meeting held on 5th April, 2007. The State Governments have been informed on 15th June, 2007 that the Board of Approval will not approve any SEZs where the State Governments have carried out or propose to carry out compulsory acquisition of land for such SEZs after 5th April, 2007, the State Government Agencies are implementing relief and rehabilitation package for any affected person due to land acquisition for SEZs. The total area of land involved in notified SEZs is 45,849 hectare. State-wise details are as per Statement.

(d) The National Rehabilitation and Resettlement Policy, 2007, which covers all cases of involuntary displacement, came into effect on 31st October, 2007. The rehabilitation and resettlement benefits for the affected families in the Policy, *inter alia*, include that in case of a project involving land acquisition on behalf of a requiring body, the requiring body shall give preference to the affected families - at least one person per nuclear family - in providing employment in the project, subject to the availability of vacancies and suitability of the affected person for the employment. Further, wherever necessary, the requiring body shall

arrange for training of the affected persons, so as to enable such persons to take on suitable jobs. To give the legal backing to the above Policy, the Government has introduced a Land Acquisition, Rehabilitation and Resettlement Bill, 2011 on 7th September, 2011 in the Lok Sabha.

**Statement**

*State-wise area of approved Special Economic Zones (in hectares)*

Sl.No.	State	Notified SEZs
1.	Andhra Pradesh	12258.32
2.	Chandigarh	58.46
3.	Chhattisgarh	101.28
4.	Dadra and Nagar Haveli	10.3
6.	Goa	249.48
7.	Gujarat	12755.05
8.	Haryana	1465.38
9.	Jharkhand	36.42
10.	Karnataka	2196.35
11.	Kerala	728.231
12.	Madhya Pradesh	265.27
13.	Maharashtra	9197.69
14.	Nagaland	50.7
15.	Odisha	616.887
17.	Punjab	46.12
18.	Rajasthan	679.95
19.	Tamil Nadu	4501.9
20.	Uttarakhand	13.54
21.	Uttar Pradesh	419.45
22.	West Bengal	198.664
<b>Total</b>		<b>45849.44</b>

[English]

**Extension of IGNOAPS**

3551. SHRI P. VISWANATHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is considering the extension of Indira Gandhi National Old Age Pension Scheme (IGNOAPS) to all Senior Citizens living Below Poverty Line (BPL);

(b) if so, whether the Government shall consider enhancement of existing pension with periodic revision in relation to cost of living index;

(c) if so, the details thereof;

(d) whether additional pension shall be given for disability and loss of earning members;

(e) if so, the details thereof;

(f) whether the Government has any proposal to establish separate Senior Citizens Welfare Department; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Indira Gandhi National Old Age Pension Scheme (IGNOAPS) has been extended to all persons who are 60 years and above living below the poverty line.

(b) and (c) The rate of central assistance is increased from time to time depending on the availability of resources. At present, there is no proposal under consideration for enhancement of existing pension with periodic revision in relation to cost of living index.

(d) and (e) At present there is no proposal for giving additional pension under IGNOAPS for disability and loss of earning members.

(f) No, Madam.

(g) Does not arise.

[Translation]

#### **Construction of Barrage on Yamuna River**

3552. PROF. RAM SHANKAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any scheme for construction of barrage on the Yamuna river in Agra has been submitted to the Union Government;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) and (b) Yes, Madam. The State Government of Uttar Pradesh proposed construction of barrage across river Yamuna and submitted proposal for 'Agra Barrage Project' with estimated cost of Rs. 100.01 crore in April, 1996. The proposed project located at 2 km upstream of Jawahar Bridge and 8 km upstream of Taj Mahal near Agra and the barrage is expected to supply drinking water for Agra city.

(c) The project clearance on water availability was conveyed to the State Government of Uttar Pradesh by the Central Water commission in June, 1999. The project was also cleared by Ministry of Environment and Forest in May, 2003 subject to the condition that Monitoring of the minimum flow in the river downstream of the Barrage shall be undertaken jointly by the UP Irrigation Department and Central Water Commission."

#### **Recruitment in PSUs**

3553. SHRI BHAUSAHEB RAJARAM WAKCH-AURE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the number of the physically challenged persons as well as women recruited in various Public Sector Undertakings during the last three years till date; and

(b) the scheme formulated for recruitment of the above category of persons in each PSU as well as

the targets fixed in this regard during the last three years and the current year?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Information with regard to number of physically challenged persons as well as women recruited in various Central Public Sector Enterprises (CPSEs), is not maintained centrally in Department of Public Enterprises. Such data is available with the CPSEs and their administrative Ministries/Departments concerned.

(b) Recruitment to all posts below the Board level in CPSEs including the posts reserved for physically challenged persons as per the reservation policy in vogue for persons with disabilities is done by the management of respective CPSEs. There is no reservation for women in CPSEs. Targets for recruitment of employees in CPSEs in a particular year are decided by the management of respective CPSEs as per their manpower requirement, keeping in view the policy on reservation in vogue for SCs/STs/OBCs and persons with disabilities.

[English]

#### **Acquisition by Tata Motors**

3554. SHRI RAGHUVIR SINGH MEENA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Tata Motors are acquiring Polish car plant Faryka Samochadow Osobowych (FSO) without obtaining prior the Government's approval;

(b) if so, the details thereof; and

(c) the action taken against the company for violating Merger and Acquisition (M and A) policy of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) The Government is not aware of any move by Tata Motors for acquiring Polish Car Plant Faryka Samochadow Osobowych (FSO).

(b) and (c) In view of above, the question does not arise.

[Translation]

### Measuring of Petrol

3555. SHRI MADHUSUDAN YADAV: Will the Minister of PETROLEUMf NATURAL GAS be pleased to state:

(a) whether new electronic petrol pumps have proved accurate for measuring as in comparison to old mechanized petrol and diesel pumps;

(b) if so, the extent of their accuracy to per five litre;

(c) whether the Government has recently increased the short supply limit of petrol and diesel pumps from 15 millilitre to 25 millilitre per 5 litre;

(d) if so, whether this increase is not against the interest of consumers in view of accuracy of electronic pumps; and

(e) the total increase in terms of litre in the total sale of diesel and petrol as a result of this enhancement during one year in the country alongwith the market value thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Public Sector Oil Marketing Companies (OMCs) have reported that the accuracy of the electronic dispensing pumps is better than the old mechanical dispensing units because of better least count of display and better resolution levels of electronics used. The extent of accuracy is subject to the resolution (least count) of the electronic display unit. The least count in case of mechanical dispensing pumps used to be 100 millilitre and the same in case of electronic pumps is 10 millilitre.

(c) The Government has not increased the short supply limit of petrol and diesel pumps from 15 millilitre to 25 millilitre per 5 litre recently; the  $\pm 0.5\%$  maximum permissible error has been followed since June, 2009 and the same has been incorporated in the Legal Metrology (General) Rules, 2011. Therefore there is no change in the maximum permissible error of the delivery

of Petrol and Diesel through dispensing pump since June, 2009.

(d) and (e) Does not arise, in view of (c) above.

[English]

### Food Items in SSIs

3556. SHRI RAMSINH RATHWA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether some food manufacturing items have been reserved exclusively for the small scale industries (SSIs); and

(b) if so, the details thereof?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH):

(a) Yes, Madam.

(b) Presently following four food manufacturing items are reserved for exclusively manufacture in Small Scale Industries (Now Micro and Small Enterprise Sector):-

1. Pickles and chutneys
2. Bread
3. Mustard Oil (except solvent extracted)
4. Ground nut oil (except solvent extracted)

### National Rural Livelihood Projects

3557. SHRI NINONG ERING: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has launched Rural Livelihood Projects for North-Eastern region;

(b) if so, the details of such projects launched during the last three years, including the current year;

(c) whether the Government has received any sponsorship from the foreign banks to fund the projects during the current financial year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) North Eastern Region Community Resource Management Project (NERCORMP) is a livelihood and rural development project aimed to transform the intervened lives of the poor and marginalized Tribal families in North East (NE) India, and thereby become a Developmental Model in the region.

The overall objective of NERCORMP is *"To improve the livelihoods of vulnerable groups in a sustainable manner through improved management of their resource base in a way that contributes to preservation and restoration of the environment."*

The NERCORMP completed its first phase in September 2008. It had a project cost of Rs. 166.25 crore and was jointly funded by the North Eastern Council (NEC) and the International Fund for Agricultural Development (IFAD) in the form of a loan of US \$ 22.9 million. NERCORMP-I project operated in Karbi Anglong and North Cachar Hills districts in Assam, Senapati and Ukhrul districts in Manipur, West Khasi Hills and West Garo Hills districts in Meghalaya. It is implemented across 860 villages covering 39,161 households.

A supplementary loan of US \$ 20 million was obtained from IFAD for NERCORMP-II, the second phase of the project. NERCORMP-II, with a total project cost of Rs. 200 crore, will operate in the same districts as that of NERCORMP-I covering 20,000 households across 400 new villages.

#### **Curtailement in Prices of Fertilizers**

3558. SHRI L. RAJAGOPAL:

SHRI CHANDU LAL SAHU:

Dr. K.S. RAO:

SHRI RAVNEET SINGH:

SHRI JAGADANAND SINGH:

SHRI BADRI RAM JAKHAR:

SHRI DUSHYANT SINGH:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government proposes to curtail the prices of fertilizers to help out the farmers;

(b) if so, the details thereof:

(c) whether the Government has received any representation from any State Government or public representative in this regard; and

(d) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) Department of Fertilizers has introduced Nutrient Based Subsidy (NBS) Policy with effect from 1-4-2010 replacing the erstwhile concession scheme, for decontrolled Phosphatic and Potassic (P and K) fertilizers. Under the erstwhile concession scheme, the Maximum Retail Prices (MRPs) of P and K fertilizers were fixed by the Government below the actual cost of the fertilizers. Accordingly, the difference between the actual cost and the MRPs of P and K fertilizers was reimbursed by the Government to the manufacturers/importers in the form of concession. Resultantly, any increase in the cost of fertilizers in the international market was borne by the Government. As per the NBS policy, the MRPs of P and K fertilizers has been left open to be fixed by the manufacturers/importers and the amount of subsidy is fixed by the Government for each nutrient i.e. Nitrogen 'N', Phosphate 'P', Potash 'K' and Sulphur 'S' on per kg basis on annual basis. Accordingly any increase/decrease in the prices of P and K fertilizers and its raw materials in the international market and rise/fall of the value of dollar, has a direct bearing on the MRPs of P and K fertilizers as 90% of the requirement of the phosphatic and 100% that of potassic fertilizers of the Country is met through imports. At present, NBS scheme is applicable on 25 grades of P and K fertilizers. Statement-I showing the MRP of P and K fertilizers is annexed. The amount of subsidy being released by Department of Fertilizers on each grade of fertilizers is at enclosed as Statement-II. Even after the introduction of NBS, the farmer has to pay about 50% of the actual cost of the fertilizers. The urea

is under the statutory price control of Government of India. The MRP of urea is fixed by the Government of India and it is Rs. 5310 per MT w.e.f. 1-4-2010.

Due to increase in prices of P and K fertilizers, the input cost in agriculture may increase but the same is accounted for while fixing the Minimum Support Price (MSP) of agricultural produce.

Representations have been received in respect of rise in the MRPs of P and K fertilizers in the market. Department of Fertilizers has also received a copy of the resolution passed in the Punjab Vidhan Sabha dated 8-10-2011 for rolling back the price rise of fertilizers. NBS policy for P and K fertilizers is still in operation. Withdrawal of this policy is not under consideration in the Government.

**Statement-I**

*Statement showing the MRP of the P and K fertilizers during 2008-09 to 2011-12*

(in Rs/MT)

Sl.No.	Grade of Fertilizers	2008-09, 2009-10 All Quarters	10-11 (Qtr. Wise)				11-12 (Qtr. Wise)			Remarks
			I	II	III	IV	I	II	III	
1	2	3	4	5	6	7	8	9	10	11
1.	DAP : 18-46-0-0	9350	9950	9950	9950	10750	13245	18200	18350	
2.	MAP : 11-52-0-0	9350	9950	NA	NA	NA	NA	18200	18200	
3.	TSP : 0-46-0-0	7460	8057	8057	8057	8057	8057	8057		Not in Mkt.
4.	MOP : 0-0-60-0	4455	5055	5055	5055	5055	6064	11300	11300	
5.	16-20-0-13	5875*	6620	6620	6620	7200	NA	12500	12500	
6.	20-20-0-13	6295*	7280	7280	7395	8095	11400	14800	14800	
7.	23-23-0-0	6145*	NA	NA	NA	7445	7445	7445		Not in Mkt.
8.	10-26-26-0	7197*	8197	NA	8300	10103	10910	16000	16633	
9.	12-32-16-0	7637*	8637	8237	8637	9437	11313	16400	16400	
10.	14-28-14-0	7050*	NA	NA	NA	NA	NA	14950	14950	
11.	14-35-14-0	8185*	NA	NA	NA	9900	11622	15148	15148	
12.	15-15-15-0	5121*	NA	NA	NA	7421	8200	11000	11000	
13.	AS: 20.3-0-0-23	10350	8600	8600	7600	8700	7600	11300	11300	
14.	20-20-0-0	5343*	5943	NA	6243	7643	9861	14000	14135	
15.	28-28-0-0	7481*	NA	NA	NA	11181	11810	15740	15740	

1	2	3	4	5	6	7	8	9	10	11
16.	17-17-17-0	5804*	NA	NA	NA	NA	NA	NA	NA	NA
17.	19-19-19-0	6487*	NA	NA	NA	NA	NA	NA	NA	NA
18.	SSP(0-16-0-11)	4600**	3200	3200	3200	3200	3200	4000	6000	
19.	16-16-16-0	NA	NA	NA	NA	7100	7100	7100		Not in Mkt.
20.	DAP lite (16-44-0-0)	NA	NA	NA	NA	NA	11760	17600	17820	
21.	15-15-15-09	NA	NA	NA	NA	6800	9300	12900	14851	
22.	24-24-0-0	NA	NA	NA	NA	7768	9000	11550	12455	
23.	13-33-0-6	NA	NA	NA	NA	NA	NA	16200	16200	
24.	MAP lite (11-44-0-0)	NA	NA	NA	NA	NA	NA	16000	15700	
25.	DAP lite-II (14-46-0-0)	NA	NA	NA	NA	NA	NA	14900	14900	

\*w.e.f 18-6-08

\*\*MRP of SSP was Rs. 3400/MT from May 2008 to September 2009.

**Statement-II***Statement showing the rates of Nutrient Based Subsidy per MT during 2010-11 and 2011-12***(a) Nutrient Based Subsidy Per Kilo Gram of Nutrients**

(Amount in Rs.)

Sl.No.	Nutrients	(Notification dated 16-3-2010) NBS per kg of nutrient (2010-11) from 1-4-2010 to 31-12-2010	(Notification dated 1-12-2010) NBS per kg of nutrient Jan-March 2011 (2010-11)	(Notification dated 5-5-2011) w.e.f. 1-4-11 to 31-3-12
1.	'N'	23.227	23.227	27.153
2.	'P'	26.276	25.624	32.338
3.	'K'	24.487	23.987	26.756
4.	'S'	1.784	1.784	1.677

**(b) Per MT Nutrient Based Subsidy**

(Amount in Rs per MT)

SI.No.	Fertilizers	(Notification dated 16-3-2010) Nutrient Based Subsidy per MT (2010-11)	(Notification dated 1-12-2010) Nutrient Based Subsidy per MT Jan-March 2011 (2010-11)	(Notification dated 5-5-2011) w.e.f. 1-4-11 to 31-3-12
1	2	3	4	5
1.	DAP	16268	15968	19763
2.	DAP Lite (16-44-00)	-	14991 (from 1-2-2011)	18573
3.	MAP	16219	15879	19803
4.	TSP	12087	11787	14875
5.	MOP	14692	14392	16054
6.	NBS	4400	4296+200	5359+200
7.	10-26-26-0	15521	15222	18080
8.	12-32-16-0	15114	14825	17887
9.	14-28-14-0	14037	13785	16602
10.	14-35-14-0	15877	15578	18866
11.	15-15-15-0	11099	10926	12937
12.	15-15-15-09	11259 (w.e.f. 1-10-2010) on 22-12-2010	11086	13088
13.	16-16-16-0	11838 (w.e.f. 1-7-2010 inducted into NBS on 6-8-2010)	11654	13800
14.	16-20-0-13	9203	9073	11030
15.	17-17-17-0	12578	12383	14662
16.	19-19-19-0	14058	13839	16387
17.	20-20-0-0	9901	9770	11898

1	2	3	4	5
18.	Ammonium Sulphate (20.0-0-0-23)	5195	5195	5979
19.	20-20-0-13	10133	10002	12116
20.	23-23-0-0	11386	11236	13683
21.	24-24-0-0	11881 (w.e.f. 1-10-2010) on 22-12-2010	11724	14278
22.	28-28-0-0	13861	13678	16657
23.	13-33-0-6			14302
24.	MAP Lite 11-44-0-0			17216
25.	DAP Lite Grade (II) 14-46-0-0			18677

*[Translation]***Seismic Zones in the Country**

3559. SHRI KAMAL KISHOR "COMMANDO":

SHRI PASHUPATI NATH SINGH:

Will the MINISTER OF EARTH SCIENCES be pleased to state:

(a) whether an increase in the incidence of earthquakes in the country has been registered;

(b) if so, the details thereof; and

(c) the details of the seismic zones in the country alongwith the States falling therein?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIECES (SHRI ASHWANI KUMAR): (a) and (b) The Alpine-Himalayan seismic belt extending upto Andaman-Nicobar island region, is known to be one of the seismically active belts of the world. The country had experienced the effects of Five damaging earthquakes, which had occurred along this belt during the last about two

decades. These include the Uttarkashi (1991), Chamoli (1999), Sumatra (2004), Muzaffarabad (2005) and Sikkim-Nepal (2011) earthquakes. Seismic activity along the Alpine - Himalayan seismic belt is known to exhibit such spatia-temporal distribution of earthquakes during different periods of time. The Indian Peninsular shield region has also witnessed three earthquakes viz., Latur (1993), Jabalpur (1997) and Bhuj (2001), during this period. The Indian peninsular shield region exhibited sporadic events in the past also. Thus, these incidences of earthquakes do not appear to give any indication of increase of earthquakes in the country.

(c) Bureau of Indian Standards [IS-1893 (Part-1): 2002], based on the past seismic history, grouped the country into four seismic zones, viz. Zone-II, -III, -IV and -V. Of these, Zone V is the most seismically active region, while zone II is the least. The Modified Mercalli (MM) intensity, which measures the impact of the earthquakes on the surface of the earth, broadly associated with various zones, is as follows:

Seismic Zone	Intensity on MM scale
II (Low intensity zone)	VI (or Jess)
III (Moderate intensity zone)	VII

IV (Severe intensity zone)	VIII
V (Very severe intensity zone)	IX (and above)

Broadly, Zone-V comprises of entire northeastern India, parts of Jammu and Kashmir, Himachal Pradesh, Uttaranchal, Rann of Kutch in Gujarat, parts of orth Bihar and Andaman and Nicobar islands. Zone-IV covers remaining parts of Jammu and Kashmir and Himachal Pradesh, Union Territory of Delhi, Sikkim, northern parts of Uttar Pradesh, Bihar and West Bengal, parts of Gujarat and small portions of Maharashtra near the west coast and Rajasthan. Zone-III comprises of Kerala, Goa, Lakshadweep islands, remaining parts of Uttar Pradesh, Gujarat and West Bengal, parts of Punjab, Rajasthan, Madhya Pradesh, Bihar, Jharkhand, Chhatisgarh, Maharashtra, Odisha, Andhra Pradesh, Tamil Nadu and Karnataka. Zone-II covers remaining parts of the country.

[English]

#### **Grim Situation of Science**

3560. SHRI ADHALRAO PATIL SHIVAJI:

SHRI DHARMENDRA YADAV:

SHRI GAJANAN D. BABAR:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the experts have expressed their grave concern over the grim situation of science in the country;

(b) if so, whether the performance in basic sciences has come down markedly, both in terms of percentage of contribution of world science and percentage of high quality research paper;

(c) if so, the reaction of the Government thereon;

(d) whether India's contribution to world science is merely 3 per cent which is far behind even than the smaller countries like Taiwan and South Korea;

(e) if so, whether the Government has reviewed and found reasons behind this situation;

(f) if so, the findings thereof; and

(g) the steps taken by the Government to provide structure for basic sciences during the next Plan Period?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING; MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) No, Madam.

(b) to (f) The performance of India Science in recent years is impressive and promising. India's position globally in the field of scientific research and development, as measured by the number of research papers published, has improved from 13th position in 1996 to 12th position in 2001 and 10th position in 2006 and further to 9th position in 2010 as per the Scopus International database. For example, in areas such as Nanoscience and Nanotechnology, the promotional efforts of the Government has resulted an active community of about 1000 researches in the country with 18,290 publications. In 2010 India was ranked at 6th in terms of publications in nanoscience and Nanotechnology. In case of research in chemistry, India ranks 5th in the world with respect to scientific publications. UNESCO Science Report 2010 reports "the country's Science System has undergone perceptible changes over the past five years or so".

Our country has contributed nearly 36,200 scientific publications in 2008 and countries like Taiwan and South Korea have contributed about 22,500 and 35,500 publications respectively. Comparatively low investment in R and D and insufficient number of trained manpower for R and D have prompted the Government to adopt a propitious policy environment for higher investment in R and D from the private sector, and for enhancing the density of personnel engaged in R and D and innovation.

(g) The Government has taken a number of steps to accelerate the development and promotion of basic sciences in the country. The government has recently created a new structure for basic sciences by establishing a Science and Engineering Research Board (SERB) in the country as an autonomous body through an Act of Parliament. The creation of SERB, apart from

significantly enhancing the level of basic research funding, shall also impart the necessary autonomy, flexibility and speed in shaping the research programmes and delivery of funds to researchers. Other measures to promote basic sciences include successive increase in plan allocations for Scientific Departments, setting up of new institutions for science education and research, creation of centres of excellence and facilities in emerging and frontline areas in academic and national institutes, induction of new and attractive fellowships, strengthening infrastructure for Research and Development (R and D), launching of Innovation in Science Pursuit for Inspired Research (INSPIRE) etc. Apart from expanding the scope of investigator centric Extra Mural Research support programmes in terms of quantity and quality, multifaceted programmes like Star-up Research grant for Indian Diaspora undertaking faculty assignments in Indian academia, Overseas Doctoral Scholarships and Post-doctoral Fellowships, Building Educators for Science Teaching etc. are proposed for the XII Five Year Plan to take basic sciences to higher levels. Initiatives taken to encourage more R and D in the public and private sector would enhance the absorptive capacity of S and T institutions and scientists which would in turn strengthen the faculty in S and T in India.

*[Translation]*

#### **Information in Website of MGNREGS**

3561. SHRI MAHESHWAR HAZARI:

SHRIMATI SUSHILA SAROJ:

SHRIMATI USHA VERMA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether large scale irregularities are being detected in the information posted in the website of Mahatma Gandhi National Rural Employment Guarantee Scheme including regarding the employment provided for more than 100 days to several labourers:

(b) if so, the details thereof and the action taken by the Government regarding the said irregularities; and

(c) the steps taken by the Government to check the recurrence of such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Discrepancies including instances of providing employment for more than 100 days under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) have been noticed in data posted on MGNREGA web site. As per MGNREGA Operational guidelines para 10.3.3, it is the responsibility of implementation authorities from Programme Officer to District and States level to report regularly online in Management Information System (MIS) on the MGNREGA web site and they are responsible for accuracy of data entered, Cases of employment provided for more than 100 days in 2010-11 has been taken up with the State Governments/Union Territories to rectify errors, if any, in data entered in the MIS or to clarify the provisions in the Schemes formulated by them as per section 4 (1) of the Act, under which employment in excess of 100 days have been given. In case, their Schemes do not have such provisions, the State Governments/Union Territories have been advised to recoup expenditure incurred in such cases.

*[English]*

#### **Wage Days under MGNREGS**

3562. SHRI NEERAJ SHEKHAR:

SHRI YASHVIR SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is aware that the payment of wages under Mahatma Gandhi National Rural Employment Guarantee Scheme have been made for more than 365 days to the same workers in a year in some of the States;

(b) if so, the details thereof during each of the last three years and the current year, State-wise;

(c) the details of the action taken by the Government against the erring officials in this regard; and

(d) the steps taken by the Government to check the recurrence of such irregularities in future?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to

(d) Under Section 3 (4) of the MGNREG Act, provision has been made to the effect that Central Government or State Government may within limits of their economic capacity and development make provisions for securing work to every adult member of a household under a Scheme for any period beyond the period of 100 days guaranteed under Section 3 (1) as may be expedient. No case of a worker being paid wages for more than 365 days in a year under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) has been reported. In cases of payment made for more than the stipulated days guaranteed in the Act, the matter has been taken up with the State Governments/Union Territories of rectify errors, if any, in data or to clarify the provisions in the Schemes formulated by them as per Section 4 (1) of the Act, under which employment in excess of guaranteed days have been given. In case, their Schemes do not have such provisions, the State Government/Union Territories have been advised to recoup expenditure incurred in such cases.

[Translation]

**Rural Self Employment Training Institute**

3563. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:

SHRI MOHAMMED E.T. BASHEER:

SHRI RAVINDRA KUMAR PANDEY:

YOGI ADITYA NATH:

SHRI P.C. GADDIGOUDAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the location-wise details of the centres of Rural Development and Self Employment Training Institutes in the country along with the salient features of their achievements;

(b) whether the Government proposes to set up such centres in each district of the country; and

(c) if so, the details thereof including the number of proposals received in this regard, sanctioned and still pending, State-wise and the funds allocated and released for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The details of Ministry of Rural Development funded Rural Self Employment Training Institute (RSETIs) functioning in the country along with number of candidate trained and placed by them during the period 1st April 2010 to 30th September, 2011 is given in Statement-I.

(b) Yes, Madam. As per the RSETIs scheme, one Rural Self Employment Training Institute (RSETIs) is proposed to be established in each district of the country by the bank having lead bank responsibilities.

(c) State-wise number of proposals received, sanctioned and pending is given in Statement-II. Funds allocated by the Ministry of Rural Development for establishing RSETIs is Rs. 1 crore per RSETI. NIRD have released 50% of the allocation as 1st instalment to 255 RSETIs. For the balance of 9 RSETIs full amount has been released.

**Statement-I**

Sl.	State	District	Bank	Total No. of Training Prgs.	No. of Trainees Trained	No. of trainees settled
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Andhra Pradesh	East Godavari	Andhra Bank	47	1166	533
2.		Krishna	Andhra Bank	74	1905	1202

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3.		Srikakulam	Andhra Bank	27	647	288
4.		West Godavari	Andhra Bank	48	1150	928
5.		Anantapur	Rudseti	22	725	311
6.		Prakasarn	Rudseti	24	745	646
7.		Adilabad	State Bank of Hyderabad	6	180	102
8.		Khammam	State Bank of Hyderabad	0	0	0
9.		Nalgonda	State Bank of Hyderabad	9	256	45
10.		Nizamabad	State Bank of Hyderabad	9	210	34
11.		Ranga Reddy	State Bank of Hyderabad	7	197	0
12.		Warangal	State Bank of Hyderabad	11	267	56
13.		Mahabubnagar	State Bank of India	17	454	136
14.		Medak	State Bank of India	22	607	861
15.		Visakhapatnam	State Bank of India	6	128	616
16.		Vizianagaram	State Bank of India	21	580	454
17.		Kurnool	Syndicate Bank	39	864	506
18.		YSR (Kadapa)	Syndicate Bank	25	660	377
19.	Assam	Nagaon	Rudseti	0	0	0
20.		Baksa	State Bank of India	6	102	289
21.		Chirang***	State Bank of India	0	0	0
22.		Udalguri***	State Bank of India	0	0	0
23.	Bihar	Sheikpura	Canara Bank	26	955	616
24.		Vaishali	Rudseti	52	1806	876
25.		Araria	State Bank of India	0	0	0
26.		Jamui	State Bank of India	1	32	0
27.		Madhepura	State Bank of India	0	0	0
28.		Purnea	State Bank of India	0	0	0
29.		Saharsa	State Bank of India	0	0	0
30.		Khagaria	Union Bank of India	0	0	0

(1)	(2)	(3)	(4)	(5)	(6)	(7)
31.		Samasapur***	Union Bank of India	0	0	0
32.	Chhattisgarh	Surguja	Central Bank of India	1	31	31
33.		Durg	Dena Bank	3	45	66
34.		Dantewada	State Bank of India	2	83	0
35.	Dadra and Nagar Haveli	Silvassa	Dena Bank	0	0	0
36.	Gujarat	Anand	Bank of Baroda	79	2760	1388
37.		Bharuch	Bank of Baroda	26	677	135
38.		Bulsar	Bank of Baroda	33	976	1296
39.		Narmada	Bank of Baroda	23	995	507
40.		Navsari	Bank of Baroda	35	1174	725
41.		Panchmahal	Bank of Baroda	82	3080	1962
42.		Surat	Bank of Baroda	37	872	270
43.		Vadodara	Bank of Baroda	14	469	376
44.		Banaskantha	Dena Bank	38	1161	1070
45.		Kutch/Bhuj	Dena Bank	41	1500	286
46.		Mehsana	Dena Bank	49	2065	800
47.		Patan	Dena Bank	105	3562	698
48.		Sabarkantha	Dena Bank	25	714	662
49.		Amreli	State Bank of India	32	733	287
50.		Bhavnagar	State Bank of India	55	1372	642
51.		Jamnagar	State Bank of India	52	1646	0
52.		Junagadh	State Bank of India	7	188	47
53.		Porbandar	State Bank of India	17	538	20
54.		Rajkot	State Bank of India	41	1450	151
55.		Surendranagar	State Bank of India	46	1308	363
56.	Haryana	Gurgaon	Rudseti	33	1007	444
57.		Mewat	Syndicate Bank	30	821	552

(1)	(2)	(3)	(4)	(5)	(6)	(7)
58.	Himachal Pradesh	Hamirpur	Punjab National Bank	39	1047	405
59.		Kangra	Punjab National Bank	14	430	49
60.		Kullu	Punjab National Bank	6	161	120
61.		Mandi	Punjab National Bank	4	54	0
62.		Una	Punjab National Bank	10	226	0
63.		Bilaspur	UCO Bank	2	60	25
64.		Shimla	UCO Bank	8	117	52
65.		Solan	UCO Bank	5	126	37
66.	Jharkhand	Godda	Allahabad Bank	3	90	0
67.		Hazaribagh	Allahabad Bank	22	543	274
68.		Bokaro	Bank of India	0	0	0
69.		Dhanbad	Bank of India	2	49	49
70.		East Singhbhum	Bank of India	37	1168	924
71.		Girdh	Bank of India	0	0	0
72.		Gumla	Bank of India	1	29	0
73.		Khunti	Bank of India	0	0	0
74.		Koderma	Bank of India	3	119	119
75.		Lohardaga	Bank of India	0	0	15
76.		Simdega	Bank of India	1	31	1
77.		West Singhbhum	Bank of India	0	0	0
78.		Ramgarh	Punjab National Bank	56	1481	0
79.		Saraikala	Punjab National Bank	18	697	89
80.		Ranchi	Rudseti	0	0	0
81.		Latehar	State Bank of India	0	0	0
82.	Karnataka	Bidar	Bidar DCC	28	1104	315
83.		Chikkaballapur	Canara Bank	30	818	596
84.		Davangere	Canara Bank	64	2329	2272

(1)	(2)	(3)	(4)	(5)	(6)	(7)
85.		Hassan	Canara Bank	26	722	706
86.		Kolar	Canara Bank	35	988	1548
87.		Ramanagara	Canara Bank	51	2827	2216
88.		Shimoga	Canara Bank	50	1778	1759
89.		Chickmagalur %	Corporation Bank	42	980	49
90.		Kodagu %	Corporation Bank	1	50	50
91.		Bagalkot	ING Vvsva Bank	93	3300	2212
92.		Bijapur	Rudseti	38	1001	1026
93.		Chitradurga	Rudseti	77	2539	1612
94.		Dharwad	Rudseti	60	2061	1628
95.		Mysore	Rudseti	57	1913	1246
96.		Nelamangala/ Bangalore Rural	Rudseti	41	1092	745
97.		Ujire/Dakshina Kannada	Rudseti	40	1180	836
98.		Udupi	Rudseti	39	1028	608
99.		Gulbarga	SBI and Krishna Grameen Bank	177	3118	2774
100.		Gadag	State Bank of India	41	1368	851
101.		Tumkur	State Bank of Mysore	38	1721	335
102.		Belgaum	Syndicate Bank	72	2473	2256
103.		Bellary	Syndicate Bank	6	148	100
104.		Uttara Kannada/ Kumta	Syndicate Bank	53	1227	827
105.		Haveri	Vijaya Bank	27	945	631
106.		Mandya	Vijaya Bank	56	1193	884
107.	Kerala	Kasaragod	Andhra Bank	25	656	489
108.		Malappuram	Canara Bank	52	1643	449
109.		Thrissur	Canara Bank	8	308	107
110.		Thiruvananthapuram	Indian Overseas Bank	60	1640	338

(1)	(2)	(3)	(4)	(5)	(6)	(7)
111.		Kannapuram/Kannur	Rudseti	22	653	257
112.		Alappuzha	State Bank of Travancore	33	860	619
113.		Kottayam	State Bank of Travancore	47	1428	454
114.		Pathanamthitta	State Bank of Travancore	52	1337	327
115.		Wayanad	State Bank of Travancore	58	1652	900
116.		Kollam	Syndicate Bank	43	1389	667
117.		Ernakulam	Union Bank of India	11	394	236
118.		Idukki	Union Bank of India	7	151	48
119.	Lakshadweep	Kawaratti***	Syndicate Bank	0	0	0
120.	Madhya Pradesh	Satna	Allahabad Bank	3	117	11
121.		Alirajpur***	Bank of Baroda	0	0	0
122.		Jhabua	Bank of Baroda	0	0	0
123.		Barwani	Bank of India	1	6	0
124.		Burhanpur	Bank of India	2	24	0
125.		Dewas	Bank of India	5	139	65
126.		Dhar	Bank of India	4	172	188
127.		Khandwa	Bank of India	3	59	230
128.		Khargone	Bank of India	2	38	0
129.		Rajgarh	Bank of India	3	137	332
130.		Shajapur	Bank of India	0	0	0
131.		Sehore	Bank of India	6	246	0
132.		Ujjain	Bank of India	2	50	79
133.		Anuppur	Central Bank of India	0	0	0
134.		Balaghat	Central Bank of India	0	0	0
135.		Betul	Central Bank of India	0	0	0
136.		Bhind	Central Bank of India	0	0	0
137.		Chhindwara	Central Bank of India	0	0	0

(1)	(2)	(3)	(4)	(5)	(6)	(7)
138.		Dindori	Central Bank of India	0	0	0
139.		Gwalior	Central Bank of India	2	74	168
140.		Hoshangabad	Central Bank of India	0	0	0
141.		Jabalpur	Central Bank of India	0	0	0
142.		Mandla	Central Bank of India	0	0	0
143.		Mandsaur	Central Bank of India	0	0	0
144.		Morena	Central Bank of India	0	0	0
145.		Narsinahpur	Central Bank of India	13	775	0
146.		Raisen	Central Bank of India	0	0	0
147.		Ratlam	Central Bank of India	0	0	0
148.		Sagar	Central Bank of India	0	0	0
149.		Seoni	Central Bank of India	0	0	0
150.		Shahdol	Central Bank of India	0	0	0
151.		Datia	Punjab National Bank	34	951	83
152.		Bhopal	Rudseti	32	954	485
153.		Ashok Nagar	State Bank of India	4	106	30
154.		Chhatarpur	State Bank of India	11	273	125
155.		Damoh	State Bank of India	21	647	868
156.		Guna	State Bank of India	11	339	389
157.		Harda	State Bank of India	2	96	0
158.		Katni	State Bank of India	6	146	141
159.		Neemuch	State Bank of India	7	171	138
160.		Panna	State Bank of India	15	336	164
161.		Shivpuri	State Bank of India	25	701	1176
162.		Tikamgarh	State Bank of India	14	345	208
163.		Umaria	State Bank of India	8	182	178
164.		Vidisha	State Bank of India	7	187	69
165.		Sidhi	Union Bank of India	0	0	0

(1)	(2)	(3)	(4)	(5)	(6)	(7)
166.		Singarauli	Union Bank of India	0	0	0
167.		Rewa	Union Bank of India	11	233	93
168.		Indore	Vijava Bank	2	58	3
169.	Maharashtra	Bhandara	Bank of India	1	24	45
170.		Chandrapur	Bank of India	1	30	29
171.		Gadchiroli	Bank of India	0	0	0
172.		Ratnagiri	Bank of India	23	914	362
173.		Solapur	Bank of India	4	124	173
174.		Amravati	Bank of Maharashtra	17	411	1137
175.		Aurangabad	Bank of Maharashtra	16	323	132
176.		Nagpur	Bank of Maharashtra	16	357	31
177.		Nasik	Bank of Maharashtra	16	386	123
178.		Pune	Bank of Maharashtra	14	285	240
179.		Jalgaon	Central Bank of India	2	49	0
180.		Latur	State Bank of India	7	156	51
181.		Nanded	State Bank of India	2	43	17
182.	Mizorarn	Aizawl	State Bank of India	9	46	6
183.	Nagaland	Peren ***	State Bank of India	0	0	0
184.	Odisha	Gajapau	Andhra Bank	1	22	0
185.		Ganjam	Andhra Bank	43	1013	137
186.		Keonjhar	Bank of India	11	540	2075
187.		Mayurbhanj/Baripada	Bank of India	18	483	508
188.		Khordha/ Bhubaneshwar	Rudseti	30	887	821
189.		Bargarh	State Bank of India	0	0	0
190.		Bolangir	State Bank of India	1	25	15
191.		Boudh***	State Bank of India	0	0	0
192.		Jajpur	State Bank of India	0	0	0

(1)	(2)	(3)	(4)	(5)	(6)	(7)
193.		Kalahandi	State Bank of India	8	213	519
194.		Kendrapara	State Bank of India	9	317	317
195.		Nabarangpur	State Bank of India	0	0	0
196.		Nayagarh***	State Bank of India	0	0	0
197.		Nuapada	State Bank of India	0	0	0
198.		Sambalpur	State Bank of India	0	0	0
199.		Subarnapur	State Bank of India	0	0	0
200.		Sundargarh	State Bank of India	0	0	0
201.		Balasore	UCO Bank	6	185	135
202.		Bhadrak	UCO Bank	4	43	82
203.		Puri	UCO Bank	20	553	257
204.	Puducherry	Puducherry	Indian Bank	29	591	2368
205.	Punjab	Ferozepur	Oriental Bank of Commerce	53	1923	1152
206.		Faridkot	Punjab and Sind Bank	11	245	8
207.		Ludhiana	Punjab and Sind Bank	21	651	324
208.		Moga	Punjab and Sind Bank	16	453	329
209.		Amritsar	Punjab National Bank	5	129	53
210.		SAS Nagar/Mohali	Punjab National Bank	2	102	19
211.		Jalandhar	Rudseti	23	571	305
212.		Barnala	State Bank of Patiala	1	39	122
213.		Muktsar	State Bank of Patiala	1	25	0
214.		Panala	State Bank of Patiala	13	210	692
215.	Rajasthan	Ajmer	Bank of Baroda	14?	2815	2259
216.		Banswara	Bank of Baroda	44	916	678
217.		Chittorgarh	Bank of Baroda	69	2560	2006
218.		Churu	Bank of Baroda	47	1415	355
219.		Dunzarpur	Bank of Baroda	42	999	559
220.		Karauli	Bank of Baroda	22	813	412

(1)	(2)	(3)	(4)	(5)	(6)	(7)
221.		Pratapgarh	Bank of Baroda	14	371	457
222.		Tonk	Bank of Baroda	35	799	610
223.		Udaipur	Bank of Rajasthan/ICICI	19	487	70
224.		Kota	Central Bank of India	0	0	0
225.		Jhalara Patan	Punjab National Bank	33	1195	723
226.		Baran	Rudseti	62	2143	1021
227.		Bhilwara	Rudseti	27	1574	1133
228.		Jaipur	Rudseti	43	1314	935
229.		Bikaner	State Bank of Bikaner and Jaipur	39	1164	523
230.		Hanumangarh	State Bank of Bikaner and Jaipur	25	641	137
231.		Rajsamand/ Nathdwara	State Bank of Bikaner and Jaipur	60	1277	636
232.		Sirohi	State Bank of Bikaner and Jaipur	34	797	341
233.		Dausa	UCO Bank	12	610	1119
234.	Tamil Nadu	Coimbatore	Canara Bank	47	1320	683
235.		Dindigul	Canara Bank	0	0	0
236.		Erode	Canara Bank	29	1158	399
237.		Nilgiris	Canara Bank	21	575	144
238.		Sivagangai	Canara Bank	46	789	10
239.		Salem	Indian Bank	18	548	395
240.		Vellore	Indian Bank	36	1069	331
241.	Uttar Pradesh	Ametni	Bank of Baroda	27	772	1131
242.		Bareilly	Bank of Baroda	35	1075	232
243.		Faizabad	Bank of Baroda	29	776	216
244.		Barabanki	Bank of India	1	30	20
245.		Kannauj	Bank of India	0	0	0
246.		Aligarh	Canara Bank	5	108	218
247.		Saharanpur	Punjab National Bank	24	561	185

(1)	(2)	(3)	(4)	(5)	(6)	(7)
248.		Aara	Rudseti	33	1051	508
249.		Ghaziabad	Rudseti	31	868	354
250.		Mathura	Syndicate Bank	0	0	0
251.		Meerut	Syndicate Bank	27	800	239
252.		Moradabad	Syndicate Bank	29	867	285
253.	Uttarakhand	Udamsingh Nagar	Bank of Baroda	10	294	311
254.		Dehradun	Oriental Bank of Commerce	9	215	25
255.		Almora	State Bank of India	18	447	90
256.		Bageshwar	State Bank of India	10	315	465
257.		Chamoli	State Bank of India	15	680	587
258.		Rudraprayag	State Bank of India	7	259	160
259.		Tehri Garhwal	State Bank of India	4	84	82
260.	West Bengal	Birbhurn	Allahabad Bank	103	3450	555
261.		Paschim Mediniour	Allahabad Bank	15	479	355
262.		Jalpaiguri	Central Bank of India	30	514	524
263.		Murshidabad	Rudseti	37	1097	761
264.		Sount 24 Paraganas	United Bank of India	58	1260	1355
Total				5529	162586	100217

\*\*\*RSETIs yet to conduct training programmes

**Statement-II**

*No. of Proposals received, sanctioned and pending*

Sl.No.	State	No. of Proposals received	No. of Proposals sanctioned	No. of Proposals pending
1	2	3	4	5
1.	Andhra Pradesh	18	18	-
2.	Arunachal Pradesh	0	0	-

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1	2	3	4	5
3.	Assam	4	4	-
4.	Bihar	12	9	3
5.	Chhattisgarh	5	3	2
6.	Gujarat	20	20	-
7.	Goa	0	0	-
8.	Haryana	2	2	-
9.	Himachal Pradesh	8	8	-
10.	Jammu and Kashmir	0	0	-
11.	Jharkhand	16	16	-
12.	Karnataka	26	25	-
13.	Kerala	12	12	-
14.	Madhya Pradesh	50	49	1
15.	Maharashtra	14	13	1
16.	Manipur	0	0	-
17.	Meghalaya	1	0	1
18.	Mizoram	1	1	-
19.	Nagaland	1	1	-
20.	Odisha	20	20	-
21.	Punjab	11	10	1
22.	Rajasthan	19	19	-
23.	Sikkim	0	0	-
24.	Tamil Nadu	7	7	-
25.	Tripura	0	0	-
26.	Uttar Pradesh	12	12	-
27.	Uttarakhand	7	7	-
28.	West Bengal	5	5	-
29.	Andaman and Nicobar Islands	0	0	-
30.	Chandigarh	0	0	-

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1	2	3	4	5
31.	Dadra and Nagar Haveli	1	1	-
32.	Daman and Diu	0	0	-
33.	Delhi	0	0	-
34.	Lakshadweep	1	1	-
35.	Puducherry	1	1	-
Total		273	264	9

Note: Funds allocated by MoRD for each RSETI is Rs. 100 crore. NIRD have released 50% as advance to the banks for 255 RSETIs across the country.

### Petroleum Prices

3564. SHRI ADHI SANKAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government proposes to reduce prices of petrol and diesel again in view of gradual reduction in prices of crude oil, internationally;

(b) if so, the details thereof; and

(c) the per barrel price of crude oil from October 15 to November 30, 2011?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Based on the recommendations of the Kirit Parikh Committee, the Government has made the price of Petrol market-determined both at the Refinery Gate and at the Retail level with effect from 26.06.2010. Since then, the Public Sector Oil Marketing Companies (OMCs) take appropriate decisions on the pricing of Petrol in line with the international oil prices and market conditions. Recently, OMCs have reduced Petrol price by Rs. 1.85 and Rs. 0.65 (excluding State VAT) effective 16.11.2011 and 1.12.2011 respectively due to reduction in the price in the international market.

The Government continues to modulate the retail selling price of Diesel in order to insulate the common

man from the full impact of international oil prices and the domestic inflationary conditions and its price is below the required market price resulting in incidence of under-recovery to OMCs. Based on the refinery gate price effective 1.12.2011, OMCs are incurring under-recovery of Rs. 12.03 per litre on the sale of Diesel and have already incurred an under-recovery of 37,719 crore on sale of Diesel during the 1st half of 2011-12.

(c) The price of Indian basket of crude oil for the period 15.10.2011 to 30.11.2011 is given in the Statement.

### Statement

*Price of Indian Basket\* of Crude Oil during  
15 October, 2011 to 30 November, 2011*

Date	\$ per barrel
17 October, 2011 **	110.62
18 October, 2011	107.74
19 October, 2011	109.18
20 October 2011	107.02
21 October, 2011	108.43
24 October, 2011	108.99
25 October, 2011	109.64

Date	\$ per barrel
27 October, 2011	108.73
28 October, 2011	108.87
31 October, 2011	106.65
01 November, 2011	105.70
02 November, 2011	108.40
03 November, 2011	107.34
04 November, 2011	109.46
08 November, 2011	113.33
09 November, 2011	113.01
10 November, 2011	111.13
11 November, 2011	112.59
14 November, 2011	112.44
15 November, 2011	111.68
16 November, 2011	111.83
17 November, 2011	110.42
18 November, 2011	108.56
21 November, 2011	107.23
22 November, 2011	107.88
23 November, 2011	107.89
24 November, 2011	107.71
25 November, 2011	107.33
28 November, 2011	108.54
29 November, 2011	109.36
30 November, 2011	110.07

**Notes—**

\*The composition of Indian Basket of Crude Oil represents Average of Oman and Dubai for sour grades and Brent (Dated) for sweet grade in the ratio of 65.2:34.8 for 2011-12.

\*\*15th October, 2011 and 16th, October, 2011 were holidays and the quotes of crude oil are not available. Prices have been given only for those days when quotes of crude oil were available in the market. For rest of the days, quotes are not available in the international market.

*[English]***Safety Related Vacancies in Posts**

3565. Dr. VINAY KUMAR PANDEY:

SHRI RAJU SHETTI:

Will the Minister of RAILWAYS be pleased to state:

(a) the total number of safety related posts in the Railways lying vacant as on date, post-wise, category-wise;

(b) the details of recruitment made therein during the last three years and the current year;

(c) the steps taken to expedite the recruitment to fill up such critical vacancies in a time bound manner to avoid the recurrent cases of train accidents;

(d) whether the Railways are facing any financial constraints for conducting various recruitments; and

(e) if so, the remedial measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (e) The information is being collected and will be laid on the Table of the House.

**Survey Work in Madhya Pradesh**

3566. SHRI SHIVRAJ BHAIYA: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of survey work on Jabalpur-Damoh-Panna and Bhopal-Khajuraho-Chhatarpur-Sagar lines in Madhya Pradesh;

(b) the details of funds allocated/spent thereon so far, project-wise;

(c) the time by which the construction work on the said lines is likely to be started; and

(d) the other steps taken/being taken by the Railways for timely completion of the said projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Surveys for

construction of new line from Jabalpur-Damoh-Panna (246 km) and Bhopal-Khajuraho-Chhatarpur-Sagar (320 km) have been taken up and are likely to be completed by March, 2012 and December, 2012 respectively. Further consideration of these proposals would be feasible once the survey reports become available and decisions on merits of the survey reports are finalized.

(b) to (d) No funds have been allotted for these proposed projects nor any completion schedule has been fixed as project is not yet sanctioned.

*[Translation]*

#### **Water Flow From Mahanadi River**

3567. SHRIMATI INGRID MCLEOD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has conducted any survey on the flow of water from the Mahanadi River

into Chhattisgarh State;

(b) if so, the details thereof; and

(c) the quantum of water flow measured at different inspection spots in Chhattisgarh in the last three years, particularly from the months of March to May?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) and (b) The Central Water Commission (CWC) maintains 3 hydrological observation stations on river Mahanadi in Chhattisgarh namely Basantpur, Rajim and Seorinarayan for discharge measurements.

(c) Month wise mean discharge observed at the above sites for the year 2008, 2009 and 2010 in the month of March, April and May are given at Statement.

#### **Statement**

*Month wise Mean Discharge at Basantpur, Rajim and Seorinarayan Sites on river Mahanadi, Chhattisgarh during the month of March, April & May of the Years 2008, 2009 and 2010*

Discharge in m<sup>3</sup>/Sec

Name of Site	Year	March	April	May
Rajim	2008	2.081	2.406	1.721
	2009	0	0	3.419
	2010	0	0	0
Seorinarayan	2008	7.026	6.767	3.779
	2009	4.393	4.082	1.989
	2010	0.878	0.25	0.104
Basantpur	2008	37.06	0	0.709
	2009	48.85	50.41	38.37
	2010	10.52	5.125	4.197

**Railway Lines in Karnataka**

3568. SHRI ADAGOORU H. VISHWANATH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any proposal from the Government of Karnataka for laying of new railway lines;

(b) if so, the details thereof alongwith the action taken thereon by the Railways;

(c) the details of the new railway lines proposed

to be included for the State of Karnataka under the Twelfth Five Year Plan; and

(d) the present status of the ongoing works on laying of railway lines in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Detail of proposals received from Government of Karnataka for laying of new lines and action taken thereon is given as under:-

Sl.No.	New Line Proposal	Length (in km)	Action Taken
1	2	3	4
1.	Bijapur-Shahbad	140	Entrusted to Rail Vikas Nigam Limited to conduct Bankability study.
2.	Almatti-Koppal	124	Survey has been taken up.
3.	Extension of Kadur-Chikmagalur new line upto Sringeri	70	Survey has been taken up. Permission sought from State Government to conduct survey for Belur-Sringeri line in Forest area.
4.	Talaguppa-Honavar	82	Entrusted to Rail Vikas Nigam Limited to conduct Bankability study.
5.	Yadgir-Shahpur-Shorapur-Mudeebihal-Almatti	150	Survey has been taken up.
6.	Madanapalli-Srinivaspura	75.47	Survey completed.
7.	Kottur-Chittradurga	80	Survey has been taken up.
8.	Kengeri-Kanakpura (Chamarajanagar)	---	Tumkur-Chamarajanagar via Kengeri new line survey has been taken up.
9.	Kushalnagar-Krishnarajanagar	58.60	Survey completed and its report is examined. Proposal is not found viable due to inadequate traffic potential and no operational justification.
10.	Dharwad-Kittur-Belgaum	91	Entrusted to Rail Vikas Nigam Limited to conduct Bankability study.

1	2	3	4
11.	Anekal Road-Bidadi	40	Survey has been taken up.
12.	Bagalkot-Raichur	---	Survey for Belgaum-Bagalkot-Raichur (300 Km) has been taken up.
13.	Gulbarga-Bijapur	--	In project section, survey for Bijapur-Shahbad (140 Km) has been taken up.
14.	Koppal-Singanur	110	Survey has been taken up.
15.	Gadag-Wadi	252	Proposal was not found viable. However, considering 50% cost sharing by the State Government, reconsideration of this proposal has been taken up.
16.	Gadag-Haveri	80	Survey Completed.
17.	Bidar-Nanded	150	Survey has been taken up.
18.	Marikuppam-Kuppam	23.7	Proposal has been processed for requisite approvals.
19.	Chickballapur-Puttaparthi (Sri Satya Sai Prashanti Nilayam)	103	Survey Completed.

(c) Details of new railway lines proposed to be included under Twelfth Five Year Plan for State of Karnataka are yet to be finalized.

(d) Present status of ongoing new line works falling fully/partly in the State of Karnataka is given as under:-

Sl.No.	Project	Status
<b>NEW LINE</b>		
1.	Kottur-Harihar (65 Km)	Opening documents have been processed for CRS sanction. Villagers are obstructing minor works demanding higher compensation.
2.	Kadur-Chickmagalur-Sakleshpur (93 Km)	Kadur-Chickmagalur (46 Km) is in progress where Kadur-Sakarayapatna-Kanivehalli (32 Km) is completed and Kanivehalli-Chikmagalur (14 Km) is expected to be completed by June, 2012.

Sl.No.	Project	Status
		Necessary action initiated to take up work on Chickmagalur-Sakleshpur (47 Km) which is kept pend at present.
3.	Hubli-Ankola (167 Km)	Work on entire project has been stopped as per directives of Central Empowered Committee (CEC), constituted by the Hon'ble Supreme Court. Matter is sub-juice.  Affidavit is being filed before CEC for permission to initiate work.
4.	Gadwal-Raichur (60 Km)	Gadwal-Pandurangswami (30 Km) is completed. Work on balance portion is also being expedited.
5.	Hassan-Bangalore via Sharavanbelagol (166 Km)	Hassan-Shravanbelagola (42 Km) and Chickbanaver-Nelmangla (14 Km) completed. Work is in progress on Nelamngala-Solur (19 Km), Solur-Hirisave (72 Km) and Hirisave-Shravanbelagola (19 Km) sections. Hirisave-Shravanbelagola (19 Km) section is targeted for completion by March, 2012.  States Government has to expedite land acquisition for balance portion including Kunigal Stud Farm area.
6.	Rayadurg-Tumkur (213 Km)	103 Km length of this line falls in Karnataka area. Final location survey has been completed and land acquisition processed. State Government has to assist in land acquisition.
7.	Bagalkot-Kudachi (142 Km)	Final location survey in 90 Km completed. Land acquisition for 56 Km from Bagalkot end submitted to State Authorities.
8.	Banglore-Satyamangalam (260 Km)	As per Objective of Tamil Nadu Forest Department and directions of Central Empowered Committee (CEC), constituted by the Hon'ble Supreme Court, all works have been stopped. Governments of Tamil Nadu and Karnataka have been requested for their views on dropping of this project.

Sl.No.	Project	Status
9.	Munirabad-Mahboobnagar (246 Km)	165 Km length of this line falls in Karnataka area. Land acquisition has been processed for 60 Km from Ginigera end.
10.	Gulbaraga-Bidar (140 Km)	Work on Phase-I, Khanapur-Homnabad (37 Km) completed and works on Homnabad-Hallikhed (15 Km) and Hallikhed-Gulbarga (54 Km) sections is in progress.
11.	Cuddapah-Banaglore (255.4 Km)	21.80 Km patch is being executed by South Central Railway and balance transferred to Rail Vikas Nigam Limited. Land acquisition papers have been submitted to State Authorities.
12.	Shimoga-Harihar (52.9 Km)	New work included in the Budget 2011-12
13.	Whitefield-Kolar (52.9 Km)	New work included in the Budget 2011-12
14.	Tumkur-Davangere (199.7 Km)	New work included in the Budget 2011-12

*[Translation]*

#### Criteria for Railway Crossings

3569. DR. SANJAY SINGH:

RAJKUMARI RATNA SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) the criteria adopted for construction of railway crossings in the country;

(b) the number of railway crossings the work on which has not been started/completed despite meeting the criteria, zone-wise; and

(c) the steps being taken in this regard by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) As per statutory obligation, Railway liability is limited to provide new level crossings in consultation with the State Government at the time of laying new railway lines. Provision of a new level crossing after 10 years of

commissioning of line is carried out as deposit work. Sponsoring authority is required to bear the initial capital cost as well as capitalized cost of annual recurring maintenance and operational cost. In general, new level crossings are not being permitted on open line from safety considerations.

(b) and (c) The work of provision of level crossing (if any) is taken up along with new line construction and completed with commissioning of projects.

*[English]*

#### Requests for Railway Lines

3570. Dr. K.S. RAO: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to consider the requests of the State Government for laying of new railway lines if the land is provided to the Railways free of cost; and

(b) if so, the details of such proposals and the action taken thereon by the Railways, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. Railway may consider taking up new line projects if the concerned State Government agrees to share cost of the project and provide land free of cost. Five New Line projects namely Nadikude-Srikalahasti (309 Km), Tumkur-Chitradurg-Davangere (199.7 Km), Shimoga-Harihar (78.66 Km), Whitefield-Kolar (52.9 Km) and Ratlam-Dungarpur via Banswara (176.47 Km) have been taken up in 2011-12 in which the State Governments have agreed to provide land free of cost and share 50% of remaining cost of the project.

#### **Investment of Public Assets**

3571. SHRI PRASANTA KUMAR MAJUMDAR:

SHRI MANOHAR TIRKEY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Planning Commission has expressed serious concern over the investment of public assets in other sectors and investment to create special capacities by the public sector oil companies in the country;

(b) if so, the details thereof;

(c) whether there is neither any monitoring mechanism nor any directive or guidelines of the Government on investment being made by these oil companies;

(d) if so, the reasons therefor; and

(e) the details of any perspective action taken by the Government keeping in view the concern of the Planning Commission?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The Ministry of Petroleum and Natural Gas has not received any report containing the concerns expressed by Planning Commission over the investment of public assets in other sectors.

(c) and (d) Investment decisions in the oil Public Sector Undertaking (PSUs) are taken by their respective Board of Directors as per the guidelines issued from time to time by Department of Public Enterprises (DPE).

(e) In view of (a) above, question does not arise.

#### **Goods Yard, Kolhapur**

3572. SHRI SADASHIVRAO DADOBA MANDLIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any proposals for improving the working condition of Kolhapur railway goods yard;

(b) if so, the details thereof and the action taken thereon by the Railways; and

(c) if not, the steps taken/proposed to be taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) As part of on-going measures aimed at improving the working condition in Kolhapur goods yard (Gur Market), works relating to augmentation of (i) lighting arrangements, at an estimated cost of Rs. 19 lakhs, and (ii) toilet, rest room and drinking water facilities, at an estimated cost of Rs. 15.20 lakhs are presently under execution. Additionally, the work of extending siding no. 4 to full length with direct reception and dispatch facilities, at an estimated cost of Rs. 60 lakhs, is also being progressed.

#### **Supply of PNG by IGL**

3573. SHRI YASHVIR SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the criteria being followed by Indraprastha Gas Limited (IGL) for selecting colonies in Delhi for supply of Piped Natural Gas (PNG);

(b) the specific reasons for not laying pipes in DDA Flats of Anand Vihar, despite registration and deposition of demanded money from residents, whereas all other houses of same localities have been provided with PNG;

(c) the steps being taken by Government to rectify this discriminatory move of IGL and provide PNG to

the residents of DDA Flats, Anand Vihar in East Delhi; and

(d) the time by which the pipeline will be laid in these flats?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) The areas/colonies to be covered with PNG supply are selected by IGL, *inter alia* on the basis of availability of trunk steel pipelines, technical feasibility, safety considerations, availability of digging permission from land owning agencies and customer response.

(b) IGL has informed that due to narrow lanes in DDA Flats, Anand Vihar, it is unsafe from operation and maintenance perspective to lay underground network of pipelines to provide connectivity to individual residential blocks. Narrow lanes would make access to Anand Vihar DDA Flats difficult for a fire tender in case of any fire due to leakage. Registrations had been collected from only three residents of DDA Flats, Anand Vihar, which were later refunded as connections were not found to be technically feasible.

(c) The decision of not extending PNG supply to Anand Vihar, DDA flats has been taken purely on technical grounds due to safety concerns, and is not discriminatory.

(d) Does not arise in view of (b).

#### **Tremors in Kerala**

3574. SHRI ANTO ANTONY: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Government has taken note to the frequent tremors occurring in Kerala during the last ten years;

(b) if so, details thereof including the number of tremors and their intensity, year-wise;

(c) whether Kerala comes in Zone 3 seismic category; and

(d) if so, the details thereof.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) Yes, Madam.

(b) In all, 16 earthquakes have been recorded in the Kerala region during last ten years. Of these, 3 were in the magnitude range of 3.6-5.0 in the year 2000, 3 in magnitude range of 3.1-4.8 in 2001, 3 in the magnitude range of 3.0-3.7 in 2006, 2 in the magnitude range of 2.8-3.0 in 2007, one event of magnitude 2.8 in 2010 and 4 in the magnitude range of 3.1-3.5 during 2011.

(c) Yes Madam.

(d) As per the seismic zoning map of India, prepared by the Bureau of Indian Standards [IS-1893 (Part-1): 2002], country has been grouped into four seismic zones, viz. Zone-II, III, IV and V. Of these, Zone V is the most seismically active region, while zone II is the least active. Kerala fall in both Zone-II and Zone-III.

#### **Pension to Old Age and Physically Handicapped Persons**

3575. SHRI RAJEN GOHAIN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is considering to increase the fund allotted for old age pension since sizeable numbers of poor old age people in rural areas are deprived from the benefit;

(b) if so, the details thereof;

(c) whether the Government has any proposal to relax the present norms of percentage of disability to give relief to the poor physically handicapped people;

(d) if so the details thereof;

(e) whether the Government is considering to cover disabled persons of blind, dumb and deaf category under the scheme; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Under Indira Gandhi National Old Age Pension Scheme (IGNOAPS), all persons who are 60 years and above and belonging to families living below poverty line are eligible to receive pension. Identification of beneficiaries, sanction and disbursement of assistance under Indira Gandhi National Old Age Pension Scheme (IGNOAPS) is responsibility of the State Governments/ Union Territory Administrations. Adequate funds are released to States to provide central assistance to all the eligible persons. As per reports received from State Governments, about 180 lakh beneficiaries are covered under IGNOAPS.

(c) and (d) Under the Indira Gandhi National Disability Pension Scheme (IGNDPS), all persons with severe or multiple disabilities in the age group of 18-59 years and belonging to families living below poverty line are eligible to receive the pension. Persons who are 60 years and above are covered under IGNOAPS. At present, there is no proposal under consideration to relax the prescribed norms.

(e) and (f) For purpose of receiving central assistance under IGNDPS, the person should be suffering from severe or multiple disabilities as defined in Persons with Disabilities Act 1995 (PWD Act 1995) and the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 (National Trust Act 1999) revised from time to time and any other guidelines issued by

the Ministry of Social Justice and Empowerment in this regard.

#### **Licence for Use of Groundwater**

3576. SHRI D.B. CHANDRE GOWDA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the mineral water and soft drink plants that have been licensed by the Central Ground Water Board; and

(b) the quantum of ground water used by these plants during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) The licensing authority for setting up of mineral water/soft drink plants is Bureau of Indian Standards (BIS) and not Central Ground Water Board (CGWB). BIS refers proposals for setting up of new mineral water and soft drink plants/extension of existing units falling in 'Over-exploited', 'Critical' or 'Semi-critical' areas of Central Ground Water Authority (CGWA) for obtaining 'No Objection Certificate' for withdrawal of ground water. Since 1999, the Authority has issued NOC to 98 mineral water/soft drink units, details of which are given in Statement.

(b) Data on quantum of ground water withdrawal by these plants on an annual basis is not maintained by CGWA.

#### **Statement**

*Details of the Mineral Water/Soft Drinks units which have been accorded NOC for ground water withdrawal by Central Ground Water Authority*

S.No.	Name of the firm	Location	Maximum quantity of ground water Withdrawal permitted (m <sup>3</sup> /day)
1	2	3	4
1.	M/s Keval Farm	742/1/B, Karodia Road, PO Bajwa-391310, District Vadodra, Gujarat	Approval for withdrawal of 10 m <sup>3</sup> /day of ground water

1	2	3	4
2.	M/s Prakhar Foods and Breweries	12B, Private Industrial Area, Village Bhorsala, Sanwar-Ujjain Road, District Ujjain, Madhya Pradesh	Approval for withdrawal of 9 m <sup>3</sup> /day of ground water
3.	M/s Hari Om Beverages	87 Hari Om Bungalows, Abad Nagar, Village Bopal, Taluka Daskori, District Ahmedabad, Gujarat	Approval for withdrawal of 8 m <sup>3</sup> /day of ground water
4.	M/s Om Beverages	Survey N. 872, C/o Of Hiraba Party Plot, Opp. Karnavati Club, Village Vejalpur, Ahmedabad, Gujarat	Approval for withdrawal of 22.5 m <sup>3</sup> /day of ground water
5.	M/s Kanti Beverages	Plot No. G 50-59, Road No. 1, New Ind. Area, Newai, District Tonk, Rajasthan	Approval for withdrawal of 22.5 m <sup>3</sup> /day of ground water
6.	M/s Bharathiyam Foods and Beverages Pvt. Ltd.	Sy. No. 181(P), 191/1, and 191/2 193 Bidadi Ind. Area, Banandur Village, Ramanagra Taluk, Bangalore, Karnataka	Approval for withdrawal of 150 m <sup>3</sup> /day of ground water
7.	M/s Trichy Pharmachem (P) Ltd.	Nangavaram Road, Nachalur Village, Nagavaram Town Panchayat, Kulithalaitaluk, Karur District, Tamil Nadu	Approval for withdrawal of 30 m <sup>3</sup> /day of ground water
8.	M/s Sri Krishna Mineral Water	S.F. No. 606/2-A, Mathuvarayapuram Village, Karunya Nagar Post, Sadivayal, Coimbatore-641114 (Tamil Nadu)	Approval for withdrawal of 15 m <sup>3</sup> /day of ground water
9.	M/s JMD Beverages	F-1487, DSIDC, Narela, Delhi	Approval for withdrawal of 32 m <sup>3</sup> /day
10.	M/s Sabol Associates	Siruvani, district Coimbatore, Tamil Nadu	Approval for withdrawal of 15 m <sup>3</sup> /day of ground water
11.	M/s Varun Beverages	RIICO Industrial Area, Chopanki, Bhiwadi, District Alwar, Rajasthan	Approval for withdrawal of 550 m <sup>3</sup> /day
12.	M/s Badri Enterprises	Valayapettai, Dharasuram, Kumbakonamtaluk, Thanjavur, Tamil Nadu	Approval for withdrawal of 6 m <sup>3</sup> /day of ground water through one existing tubewell
13.	M/s Akshaya Aqua Farms	Ulundai Village, Thiruvallur District, Tamil Nadu	Approval for withdrawal of 75 m <sup>3</sup> /day
14.	M/s Kodia Spring Water Company Pvt. Ltd.	Village Ponmar, Thiruporur Panchayat Union, Chengalpettaluk, Kancheepuram district, Tamil Nadu	100 m <sup>3</sup> /day through one existing DW and BW

1	2	3	4
15.	M/s Prakash Beverages	Krishna Nagar, Vilage Padeev, Sirohi Rajasthan	300 m <sup>3</sup> /day through one existing BW
16.	M/s Transparency Minerals Pvt. Ltd.	Sundaraperumalkoil, Kumbakonam Taluk, Thanjavur district, Tamil Nadu	20 m <sup>3</sup> /day through existing one TW
17.	M/s Fresh Packaged Drinking Water	Village Dindoli, Brahmin Falia, Chorasi, Surat, Gujarat	12 m <sup>3</sup> /day through existing one TW
18.	M/s Patel Beverages	505/2-3-4, GIDC Estate, Makarpur, Vadodara, Gujarat	10.7 m <sup>3</sup> /day through existing 1 TW
19.	M/s Punjland Beverages Pvt. Ltd.	Village Deepnagar, Block Doraha, District Ludhiana, Punjab	10 m <sup>3</sup> /day through existing (1) tubewell
20.	M/s Dinaik Aquaflox Pvt. Ltd.	Village Majra, Dhelon Block, Ludhiana District, Punjab	50 m <sup>3</sup> /day through (1) tubewell existing
21.	M/s Shakti Beverages	Village Gorwa, Tehsil District Vadodara, Gujarat	8 m <sup>3</sup> /day through (1) borewell existing
22.	M/s Gujarat Beverages	Jamwadi, Taluka Gondal, District Rajkot, Gujarat	10 m <sup>3</sup> /day through one existing TW
23.	M/s Shri Nirmal Aqua Industries	Yaval Village, Yaval Block, District Jalgaon, Maharashtra	0.4 m <sup>3</sup> /day through one existing dugwell
24.	M/s Shivamani Packaged Drinking Water	Village and taluka Mahaboobabad, Warangal District, Andhra Pradesh	12 m <sup>3</sup> /day day through one existing borewell
25.	M/s Manair packaged drinking water	Indiranagar Thimnapoor Karimnagar Distt., Andhra Pradesh	2 m <sup>3</sup> /day through 1 existing tubewell
26.	M/s Unique Food and Beverages	Village Sherpur, Block Ludhiana, Tehsil and District Ludhiana, Punjab	50 m <sup>3</sup> /day through existing 1 tubewell
27.	M/s J K Foods	Village Gagsina, Block Gharunda, Distt. Karnal, Haryana	20 m <sup>3</sup> /day through existing one (1) TW
28.	M/s Bionic Food	Village Zarifa Virani, Distt. Karnal, Haryana	100 m <sup>3</sup> /day through proposed one (1) deep TW
29.	M/s D.S. Plastics	Village Hambrah, Block Sidhwanbet, Distt. Ludhiana, Punjab	100 m <sup>3</sup> /day through proposed one (1) deep TW
30.	M/s Mahalaxmi Mineral Water	Village Lalana Block Kuner Tehsil Kotputli, Jaipur, Rajasthan	10 m <sup>3</sup> /day through proposed one TW

1	2	3	4
31.	M/s A.M. Industries	Village Navalakh Garden (Nellore Rural) Block Distt. Nellore, Andhra Pradesh	20 m <sup>3</sup> /day through existing one TW
32.	M/s Kanakprabha Agro Foods Pvt. Ltd.	Plot No. 735, Chaiach Ali Near Gunsoli Gaon, Tal. Thane Navi Mumbai, Maharashtra	16 m <sup>3</sup> /day through one existing TW
33.	M/s Ansh Food and Beverages	Village Pabhat, Block Dera Bassi, District S.A.S. Nagar, Punjab	80 m <sup>3</sup> /day through proposed one tubewell tapping deeper aquifers
34.	M/x Ekas Foods	Plot No. 64, Udyog Vihar, Greater Noida, Uttar Pradesh	20 m <sup>3</sup> /day through existing one borewell
35.	M/s Lejoys Industries	Village Christian pally Block & Distt. Mahaboobnagar, Andhra Pradesh	2 m <sup>3</sup> /day through existing one borewell
36.	M/s M.S. Chauhan Enterprises	Village Gali No. 3, Chhalera Block Mandal Bistrakh Tehsil Dadari Distt. Gautam Budh Nagar, Uttar Pradesh	10 m <sup>3</sup> /day through existing one borewell
37.	Shri Balaji Drinks	Inamadugu village, Kouvurmandal, Nellore district, Andhra Pradesh	9 m <sup>3</sup> /day through one (1) proposed tubewell
38.	M/s Sai Sathwick Beverages	Village Kalabgoor, Block Sangareddy, District Medak, Andhra Pradesh	40 m <sup>3</sup> /day through one existing borewell
39.	M/s Sapthagiri Packaged	Village Annaram, Block Jinnaram, District Drinking Water	3 m <sup>3</sup> /day through one (1) existing Medak, Andhra Pradesh borewell
40.	M/s Sri Lakshmi Aqua Products	S. No. 277/5B, Sirangadu village, Kannivadi, Dindigul district, Tamil Nadu	10 m <sup>3</sup> /day through one (1) existing borewell
41.	M/s Siva Ganga Industries	Village Turkayamjal Hayathnagar Distt. Ranga Reddy, Andhra Pradesh	6 m <sup>3</sup> /day through existing one (1) borewell
42.	M/s Thirubhoban Enterprises	Village Dammaiguda, Block Nagaram, Taluka Keesara, District Ranga Reddy, Andhra Pradesh	0.072 m <sup>3</sup> /day through existing one (1) borewell
43.	M/s Om Sri Venkata Sai	Village Nagaram, Block Maheshwarm, Rangareddy Distt., Andhra Pradesh	15 m <sup>3</sup> /day through existing one (1) tubewell
44.	M/s Ganga Aqua Products	Village Kothavaripalli, Mandal Madanapalli, District Chittoor, Andhra Pradesh	40 m <sup>3</sup> /day through one (1) existing borewell
45.	M/s Deswal Food and Beverages	Village Chuliana, Block and Tehsil Sampla, District Rohtak, Haryana	50 m <sup>3</sup> /day through proposed one (1) tubewell

1	2	3	4
46.	M/s Hindustan Coca Cola Beverages	Madura Nemam Village, Poonamallee Taluk Thiruvallur Distt., Tamil Nadu	480 m <sup>3</sup> /day through existing five (5) borewell and proposed two (2) borewells
47.	M/s Adway Aqua Minerals Pvt. Ltd.	Village Vengal, Block Ellapuram, District Thiruvallur, Tamil Nadu	150 m <sup>3</sup> /day through existing one (1) borewell
48.	M/s Sinthuja Aqua Products	Village Pavithram, Block K. Paramathy, Tehsil Arvakurichi, District Karur, Tamil Nadu	45 m <sup>3</sup> /day through existing 2 borewells
49.	M/s Global Creators	Vellarugampalayam, Devarayapuram village, Thodamuthur block, District Coimbatore, Tamil Nadu	24 m <sup>3</sup> /day through proposed one (1) borewell
50.	M/s Gopala Aqua Minerals	Marchanaikelayam village, Anamalai Block, Pollachi Taluk, District Coimbatore, Tamil Nadu	91 m <sup>3</sup> /day through existing one (1) dugwell and two (2) borewells
51.	M/s Silveri Pharma and Aqua India Private Limited	Village Khusakhera, Tehsil Tijara, District Alwar, Rajasthan	22 m <sup>3</sup> /day of ground water through existing one (1) tubewell
52.	M/s Subhahan Water Plant	Village Narasaraopeta, Block Narasaraopeta, District Guntur, Andhra Pradesh	28 m <sup>3</sup> /day through proposed one (1) borewell
53.	M/s Pure Food and Beverages	Village Nilchera, Block Tehsil Borkola, District Cachar, Assam	40 m <sup>3</sup> /day through existing one (1) borewell
54.	M/s United Aqua Farms	Village Chithalangudi, Block and Taluka T. Vadipatti, District Madurai, Tamil Nadu	20 m <sup>3</sup> /day of ground water through proposed one (1) tubewell
55.	M/s Rishikesh Aqua Farms	Village Periyakarippur, Block Anthanalur, Taluka Srirangam, District Thiruchi, Tamil Nadu	20 m <sup>3</sup> /day of ground water through proposed one (1) tubewell
56.	M/s Malar Minerals	Village Kuzhiyan Viduthi, Pudukottai District, Tamil Nadu	200 m <sup>3</sup> /day of ground water through existing one (1) tubewell
57.	M/s Sakthi Packaged Water	Village Nagaiyakottai, Block Taluka Vendasandar, District Dindigul, Tamil Nadu	10 m <sup>3</sup> /day of ground water through existing one (1) tubewell
58.	M/s Maghil Aqua Products	Village Aniyabaranallur, Block Srivaikuntam, District Thoothukudi, Tamil Nadu	50 m <sup>3</sup> /day of ground water through existing one (1) borewell
59.	M/s Santosh Starch Products	Santosh Dham, Survey No. 459, 460, 462 and 463/1, Sukpar Road, Village Morgar, Taluka Bachau, District Kutchh, Gujarat	913 through existing 4 (four) borewells

1	2	3	4
60.	M/s Yuthish Industries	Village Setharamapet, Mandal Sathiyavedu, Ambakam Gram Panchayat, District Chittoor, Andhra Pradesh	18 through proposed one (1) tubewell
61.	M/s Panchgavya Foods and Beverages Private Ltd.	Village Mauja Karganoo, Block and Taluka Rajgarh, District Sirmour, Himachal Pradesh	100 through proposed one (1) tubewell
62.	M/s Avans Healthways	Village Thana, Block Taluka Nalagarh, District Solan, Himachal Pradesh	600 through proposed one (1) tubewell
63.	M/s Sadioura Brothers	Village Longowal, Block Cheema, Tehsil District Sangrur, Punjab	35 of ground water through proposed one (1) tubewell only
64.	M/s Doctor Thanga Aqua Industries	Village Virupatchi, Block Tehsil Oddanchatram, District Dindigul, Tamil Nadu	30 through existing two (2) borewells
65.	M/s N.K.N. Aqua Company	Village Narasothipatty, Block and Tehsil Salem, District Salem, Tamil Nadu	25 through existing one (1) borewell
66.	M/s Arun Associates	Village Ramapuram, Block Villivakkam, Tehsil Ambatur, District Thiruvallur, Tamil Nadu	40 through existing two (2) borewells
67.	M/s Sindhya Aqua Minerals Pvt. Ltd.	Village Pappankuppam, Block and Tehsil Gummidipoondi, Chengalpattu, District Thiruvallur, Tamil Nadu	400 through existing two (2) borewells and proposed two (2) borewells
68.	M/s Moon Beverages	Ecotech III, Udyog Kendra, Greater Noida, Distt. Gautam Budh Nagar, Uttar Pradesh	600 through (1) existing borewell
69.	M/s Equal Minerals	Industrial Area, Phase-II, Panchkula, Block Pinjore, Tehsil and District Panchkula, Haryana	100 through existing one (1) tubewell only
70.	M/s S.B. Beverages	Village Rampur Devrai, Chandrika Devi Mandir, Bakshi Ka Talab, Lucknow	20 through existing one (1) borewell
71.	M/s Dalip Industries	Village Jatauli Hailey Mandi, Block and Tehsil Pataudi, District Gurgaon, Haryana	33 through proposed one (1) tubewell
72.	M/s Govind Enclave	Village Nutan Bazar, Block Narsinghpur, District Cachar, Assam	20 through existing one (1) tubewell
73.	M/s Dee Kay Food Products	Village Bajra, Block Mangat, District Ludhiana, Punjab	40 through proposed one (1) tubewell
74.	M/s Amritha Agro Enterprises Pvt. Ltd.	SF No. 1254/1, Village Kuppinaayakkam Thoppu, Keela Vadakarai, Periyakulam Theni Distt., Tamil Nadu	50 through existing one (1) borewell

1	2	3	4
75.	M/s Sree Narayana Beverages	Village Unjampatty, Theni Block, District Theni, Tamil Nadu	15 through existing one (1) borewell
76.	M/s B.N. Choudhary and Sons	Village Kharija Paikan, Block Tehsil Krishnai, District Goalpara, Assam	40 through existing one (1) borewell
77.	M/s Ethic Foods and Beverages	Village Chandpur, Pratappur, Ramnagar Road, Tehsil Block Kashipur, District Udham Singh Nagar, Uttarakhand	37.5 through existing one (1) tubewell
78.	M/s S.R.K. Beverages Pvt. Ltd.	Village Gijhor, Block Tehsil Noida, Distt. Gautam Budh Nagar, Uttar Pradesh	7 through proposed one (1) borewell
79.	M/s Aqua Impex Foods	Village Janbazpora, Block Baramulla, District Baramulla, Jammu and Kashmir	30 through existing one (1) borewell
80.	M/s Om Foods	Village Alipur Khalsa, Alipur Khalsa Block and Tehsil Gharaunda Distt, Karnal, Haryana	17.6 through (1) proposed borewells
81.	M/s S.R. Beverages Pvt. Ltd.	Village Pawa, Block Ludhiana, Distt. Ludhiana	80 through proposed one (1) tubewell
82.	M/s Dhillon Kool Drinks and Beverages (P) Ltd.	Village Bachowal, Block and Tehsil Phillaur, District Jalandhar, Punjab	853 through proposed two (2) tubewells only
83.	M/s RCD Beverages	E-67, Industrial Area, Kursi Road, Barabanki, Uttar Pradesh	20 through existing one (1) borewell only
84.	M/s Rambriksha Food and Beverages Pvt. Ltd.	Transport Nagar, Pahari, Patna, Bihar	25 through existing (1) borewell only
85.	M/s Blue Heavens Agro Industries Ltd.	Village Chhotki Chanda Block and Tehsil Koilwar Distt. Bojpur, Bihar	20 through proposed one (1) tubewell only
86.	M/s YKM Bottling Company Pvt. Ltd.	Village Sitarpur Block and Tehsil Derabassi, Distt. SAS Nagar, Punjab	105.5 through proposed one (1) tubewell only
87.	M/s Versa Infra Tech Pvt. Ltd.	G-32, U.P.S.I.D.C., Kursi Road, Block Nindoora, Barabanki, Uttar Pradesh	10 of ground water through proposed one (1) tubewell only
88.	M/s Kshitij Enterprises	LS-2/569, Sector-F, Jankipuram Lucknow-226021	3 of ground water through proposed one (1) tubewell only
89.	M/s Balaji Group	Village Ponkh, Tehsil Udaipurwati, District Jhunjhunu, Rajasthan	16 of ground water through existing one (1) borewell only

1	2	3	4
90.	M/s Rathi Enterprises	Village Sindhi (M), Tehsil and District Wardha, Maharashtra	50 of ground water through existing one (1) dugwell and proposed one (1) borewell only
91.	M/s H.M. Foods and Minerals	Village Jawaharpur, Block and Tehsil Derabassi, District S.A.S. Nagar (Mohali), Punjab	12 of ground water through proposed one (1) tubewell only
92.	M/s DPG Beverages Pvt. Ltd.	Village Hasanpur, Block Tehsil Gharaunda, District Karnal, Haryana	9.5 of ground water through proposed one (1) tubewell only
93.	M/s Shubham Enterprises	Village Alkar, Block Jatani, Tehsil Bhubaneswar, District Khurda, Orissa	50 of ground water through proposed four (4) tubewells
94.	M/s Sudh Ganga Beverages	Village Tikli, Block Sohna, District Gurgaon, Haryana	20 of ground water through existing one (1) tubewell only
95.	M/s Haley Beverages	Village Lapran, Block Doraha, Taluka Payal, District Ludhiana, Punjab	40 of ground water through existing one (1) tubewell only
96.	M/s Theni Aqua and Beverages	Village Thiruvaidaimarudur, Block and Taluka Thiruvaidaimarudur, District Thanjavur, Tamil Nadu	10 of ground water through existing one (1) tubewell only
97.	M/s Holi Drop Packaged Drinking Water Company	Village Pampapadaiyur, Block and Taluka Kumbakonam, District Thanjavur, Tamil Nadu	5 of ground water through existing one (1) tubewell only
98.	M/s Shree Ishwar Kripa Industry	Village Naraingarh, Block and Tehsil Naraingarh, District Ambala, Haryana	198 of ground water through proposed one (1) tubewell only

#### Demand of Muriate of Potash

3577. SHRI SOMEN MITRA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total demand of Muriate of Potash (MoP) in the country;

(b) whether there is no variable source of MoP in the country as a result of which the demand is met through import;

(c) if so, the details of import and foreign exchange spent during the last three years and the current year, year-wise;

(d) whether the Government is considering any proposal for exploring the source of MoP in the country;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The requirement (demand) of Muriate of Potash (MOP) in the country during the current year 2011-12 is 48.16 lakh metric tonne.

(b) and (c) Yes, Madam. There is no known source in the country and accordingly MOP is sourced through imports only. The import of MOP and total value (\$) in the country during the last three years and current year i.e. 2008-09, 2009-10, 2010-11 and 2011-12 (upto October, 2011) is as under:

Year	Import of MOP (Qty. in metric tonne)	Total Value (\$)
2008-09	5670571	3153339671
2009-10	5242977	2464480436
2010-11	6242126	2268101925
2011-12 (upto October, 2011)	847240	373231359

(d) to (f) In a meeting of the Committee of Secretaries (COS) regarding availability of fertilizer resources held on 20th March, 2009, it was decided that Ministry of Mines will take action to step up the surveys and prospecting through Geological Survey of India with a view to augmenting fertilizer resources within the country.

#### **Drinking Water and Sanitation Facilities**

3578. SHRI MANISH TEWARI: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the percentage of population with access to clean drinking water and toilet facilities during the last five years;

(b) whether the Ministry and estimated economic cost of poor sanitation for past three years in absolute terms and in terms of share of GDP;

(c) if so, the details thereof;

(d) whether the Ministry has estimated the number of deaths in India on account of poor sanitation and hygiene during the past three years;

(e) if so, the details thereof and if not, the reasons therefor;

(f) the steps proposed to decrease the number of poor sanitation and hygiene related deaths;

(g) the number of public toilets required to meet the shortfall in toilet facilities in India, State-wise;

(h) the number of public toilets constructed during the past five years with or without assistance of the Union Government, State-wise;

(i) the guidelines/standards issued for daily maintenance of public toilets; and

(j) whether there is a mechanism to keep a check on this and if not, the reason therefor?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) The Ministry of Drinking Water and Sanitation monitors the coverage of drinking water supply to the rural areas in terms of habitations. As on date there are 16,64,186 rural habitations in the country. Out of this during the last five years i.e. from 2006-07 to 2010-11, 6,34,035 lakh habitations or 38.10% of the total habitations have been covered with drinking water as reported by States on the online monitoring system of the Ministry.

The year-wise percentage households coverage having access to toilet facilities, as estimated on the basis of available sanitation facilities as per 2001 Census and progress made under TSC in accordance with the total project objectives, during the last five years, as per progress reported by States through online data monitoring system of the Ministry is given below:

Years	Estimated sanitation coverage
2006-07	39.03%
2007-08	48.02%
2008-09	56.03%
2009-10	63.78%
2010-11	71.65%

- (b) No, Madam.  
 (c) Does not arise  
 (d) No, Madam.  
 (e) Does not rise.

(f) to (j) Government of India administers the Total Sanitation Campaign (TSC), a comprehensive programme started in the year 1999 to facilitate States to ensure sanitation facilities in rural areas with the main objective of eradicating the practice of open defecation and ensuring clean environment. TSC is a demand driven project based programme taking district as a unit. TSC, at present, is being implemented in 607 rural districts of the country. The main components under the programme are incentives for Individual Household Latrines (IHHL), School Sanitation and Hygiene Education (SSHE), assistance for Community Sanitary Complex (CSC), Anganwadi toilets and Solid and Liquid Waste Management (SLWM). There is no provision of public toilet under TSC. However, when there is lack of space in the village for construction of household toilets and the community owns up the responsibility for operation and maintenance, CSC are constructed. The ultimate aim is to ensure construction

of maximum IHHLs. With the effective implementation of TSC, the sanitation coverage in rural areas of the country has increased to approximately 74% as of November 2011.

#### Maintenance of Tracks

3579. SHRIMATI ANNU TANDON: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways propose to seek participation of private sector to construct, operate and maintain railway tracks in the country;  
 (b) if so, the details thereof; and  
 (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Railway already have notified R3i (Railways' infrastructure for Industry Initiative) and R2CI (Rail Connectivity to Coal and Iron Ore mines) policies to facilitate participation of private sector in construction, operation and maintenance of railway lines providing connectivity to ports, industrial clusters and coal/iron-ore mines. Seven project-specific Special Purpose Vehicles (SPVs) have been formed with participation of strategic stake-holders. These are:

Sl.No.	Project	Non-railway partners in the Special Purpose Vehicle (SPV)
1	2	3

#### Completed projects:

- |   |   |
|---|---|
| 1. Surendra Nagar-Pipavav Gauge Conversion (GC-267 kms) | (i) Gujarat Pipavav Port Limited (GPPL)   |
| 2. Hassan-Mangalore Gauge Conversion (GC-183 kms)       | (i) Government of Karnataka, (ii) K-RIDE, (iii) New Mangalore Port Trust, (iv) Mineral Enterprises Ltd. |
| 3. Gandhidham-Palanpur Gauge Conversion (GC-301 kms)    | (i) Kandla port Trust, (ii) Government of Gujarat, (iii) Mundra Port                                    |

#### On-going projects:

- |   |   |
|---|---|
| 1. Haridaspur Paradip New Line - 82 kms | (i) Government of Odisha, (ii) Paradip Port Trust, (iii) ESSEL Mining Ind. Ltd., (iv) Rungta Mines, (v) POSCO India, (vi) MSPL, (vii) SAIL, (viii) Jindal Steel and Power |
|---|---|

1	2	3
2.	Obulavaripalle-Krishnapatnam New Line-113 kms	(i) Krishnapatnam Port, (ii) Government of Andhra Pradesh, (iii) NMDC Ltd., (iv) Brahmani Ltd.
3.	Bharauch-Dahej Gauge Conversion project - 66 kms	(i) Gujarat Maritime Board, (ii) Dahej SEZ Limited, (iii) GNFC, (iv) Dahej Port, (v) Hindalco Industries, (vi) Jindal Rail Infrastructure
4.	Anugul-Sukinda New Line-102 kms	(i) Jindal Steel and Power, (ii) Bhushan Steel

(c) Does not arise.

*[Translation]*

**Report of Committee on National Civilian  
Aircraft Development**

3580. Dr. SHASHI THAROOR: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Committee on National Civilian Aircraft Development has submitted its report; and

(b) if so, the recommendations thereof and the action proposed to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) Yes, Madam.

(b) A Feasibility Study has been done at CSIR – National Aerospace Laboratories (CSIR-NAL), Bengaluru for National Civil Aircraft Development (NCAD) programme. The programme for development of a 90 seater aircraft will have two phases namely, design and development phase and manufacturing phase. The total estimated budgetary requirements of the NCAD programme is Rs. 7555 crore, out of which Rs. 4355 crore is for design and development phase and Rs. 3200 crore for series production phase. As per Planning Commission recommendation, private sector industry needs to be involved in both the phases. CSIR has included the NCAD programme in its 12th Five Year Plan.

**Subsidy to Consumers on Fertilizers**

3581. SHRI RAJIV RANJAN SINGH *ALIAS*  
LALAN SINGH:

SHRI ANANT KUMAR HEGDE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government had adopted the policy of giving subsidy to consumers on fertilizers through retail sellers;

(b) if so, the facts in this regard and the date alongwith the level at which this policy was adopted;

(c) whether the Department concerned has opposed this policy; and

(d) if so, the facts in this regard and the justification thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The mandate of the DOF is to provide fertilizers at affordable price to the farmers. The benefit of the subsidized fertilizers to the farmer is that he is able to buy fertilizers at affordable rates.

The Government is taking every step to ensure that subsidized fertilizers are made available to the farmer at all times, whenever he needs it. In order to facilitate the long cherished goal of direct subsidy to the farmer, the Government had set up a Task Force

on direct subsidy in the case of Fertilizers, LPG and Kerosene in the month of February 2011, under the chairmanship of Shri Nandan Nilekani, Chairman, UIDAI. The Task Force has submitted its Interim Report on 5th July 2011 to the Finance Minister. The report can be viewed at the Finance Ministry's website (*finmin.nic.in*).

Briefly, the Task Force has recommended a phased approach to the objective of giving subsidy to the intended beneficiaries. The NIC has been mandated with the task of developing the software, and the fertilizer companies are assisting in the implementation of the same.

In Phase I, Fertilizer availability at the farm gate will be visible to all stakeholders through a transparent portal. It is expected that the portal will be in place by the end of this year. The following are the advantages that will accrue from this transparency portal:

- Information on the availability of fertilizers at the nearby retailer, from whom the farmer buys will be made available daily, on a real-time basis. With this, the tracking of the movement of fertilizers, from the production/import to its availability at the last point (farm gate) can be monitored, thereby assisting all the stakeholders in ensuring that the subsidized fertilizers are reaching the intended beneficiary.
- In Phase II, an interim stage, it is expected that subsidy will be transferred after retailers (last point in supply chain) receives the fertilizers. In Phase III, subsidy will be transferred to intended beneficiaries once the AADHAAR numbers are given to the beneficiaries and AADHAAR enabled payment bridges are in place.

(c) and (d) No Madam. The Department of Fertilizers has not opposed this policy.

*[English]*

#### **Train Service from Delhi to Kanyakumari**

3582. Dr. M. THAMBIDURAI: Will the Minister of RAILWAYS be pleased to state:

(a) the details of daily trains running between New Delhi and Kanyakumari;

(b) whether the Railways have any plans to run a daily train from New Delhi to Kanyakumari *via* Trichy-Madurai; and

(c) if so, the detail thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No daily train service is available between New Delhi and Kanniyakumari.

(b) and (c) There is no such proposal to introduce a daily train from New Delhi to Kanniyakumari *via* Madurai due to operational constraints including non-availability of maintenance facilities at Kanniyakumari. However, at present, two pairs of weekly trains namely 12641/12642 Kanniyakumari-Nizamuddin Thirukkural Express *via* Madurai and 16317/16318 Kanniyakumari-Jammu Tawi Himsagar Express are running between Delhi and Kanniyakumari.

*[Translation]*

#### **Toilets Constructed under IAY**

3583. DR. BHOLA SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the State-wise target fixed for construction of toilets in the houses constructed under the Indira Awas Yojana(IAY) during the 11th Five Year Plan period;

(b) whether this target has been achieved so far;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government proposes to release funds for the construction of toilets in the houses constructed under the said scheme;

(e) if so, the details thereof State-wise;

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a)

to (c) Indira Awaas Yojana (IAY) scheme has been dovetailed with Total Sanitation Campaign (TSC) Programme w.e.f 20th December, 2006 and the IAY beneficiary can avail fund available under that Programme for construction of a toilet with the IAY house. To ensure compliance of these instructions, a letter has been issued to the State Governments to make it mandatory that all IAY beneficiaries, if eligible, simultaneously are sanctioned one toilet each under TSC. However, due to people's traditional and cultural attitudes many rural households are reluctant to construct a sanitary latrine alongwith the house thereby resulting in non-achievement of the target. The

beneficiaries are, however, persuaded and motivated to take up construction of sanitation latrines along with the construction of houses. IEC activities are also taken up to create awareness among the beneficiaries about benefits of toilets and thereof hygiene and cleanliness to bring about attitudinal changes. A Statement showing the State-wise physical target fixed under IAY; houses constructed and number of sanitary latrines constructed during the Eleventh Five Year' Plan period i.e from 2007-08 to 2010-11 is at enclosed Statement.

(d) to (t) No additional amount is proposed to be released under IAY for making toilets in the houses as the funds are already available under TSC Programme.

### **Statement**

*Statement showing State/UT-wise target set, houses constructed and Number of Sanitary Latrine Constructed under Indira Awaas Yojana from 2007-08 to 2011-12.*

Sl.No.	States/Uts	No. of Houses		
		Targeted	Constructed	Sanitary Latrines constructed
1	2	3	4	5
1.	Andhra Pradesh	1262379	1322561	154328
2.	Arunachal Pradesh	39682	30461	5537
3.	Assam	877500	670218	145324
4.	Bihar	3728687	2265807	70086
5.	Chhattisgarh	194171	189802	79320
6.	Goa	7788	4685	1
7.	Gujarat	620147	600888	441750
8.	Haryana	87067	75908	57967
9.	Himachal Pradesh	28148	24697	13053
10.	Jammu and Kashmir	87434	69177	5913
11.	Jharkhand	430268	407362	7614
12.	Karnataka	487178	391505	150932
13.	Kerala	270918	219773	181066

1	2	3	4	5
14.	Madhya Pradesh	387791	332314	152615
15.	Maharashtra	762186	641239	313505
16.	Manipur	34447	13178	2520
17.	Meghalaya	59996	31683	5828
18.	Mizoram	12786	16755	8113
19.	Nagaland	39701	67450	0
20.	Odisha	729750	592973	12666
21.	Punjab	107676	86399	22905
22.	Rajasthan	311630	275713	75804
23.	Sikkim	7591	9685	283
24.	Tamil Nadu	506278	463760	231604
25.	Tripura	77301	62442	0
26.	Uttar Pradesh	1676307	1412447	344724
27.	Uttarakhand	77041	73341	54874
28.	West Bengal	1009817	736094	360383
29.	Andaman and Nicobar	11241	1324	641
30.	Dadra and Nagar Haveli	1873	162	1
31.	Daman and Diu	837	12	12
32.	Lakshadweep	777	375	343
33.	Puducherry	5598	200	143
<b>Total</b>		<b>13941991</b>	<b>11090390</b>	<b>2899855</b>

**Expert Committee on Flood Control**

3584. SHRI GANESH SINGH:

SHRI GOVIND PRASAD MISHRA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the National Flood Commission has suggested to implement the recommendations of any

expert committee for effective management of floods in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) and (b) The Government of India in 1976 constituted the Rashtriya Barh Ayog

(National Flood Commission) which studied the entire gamut of floods in the country and submitted its report in 1980 containing 207 recommendations. While preparing its report, the Rashtriya Barh Ayog considered the recommendations of various committees appointed by the Union Government as well as State Governments on the issue of flood management in the country. The recommendations of the Rashtriya Barh Ayog do not have any specific mention for implementation of recommendations of any expert committee.

#### **Casting of Votes by NRIs**

3585. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is considering to adopt a postal ballot system for a large number of Indians including NRIs who are unable to cast their votes due to various reasons in the country;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Madam.

(b) and (c) Do not arise.

#### **Social Commitment of PSEs**

3586. SHRI ANJAN KUMAR M. YADAV:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Public Sector Enterprises (PSEs) and administrative agencies under his ministry have utilized any funds under the social commitment;

(b) if so, the total funds allocated and utilized during the last three years including the current year, PSE-wise;

(c) the names of enterprises and the works for which these funds have been utilized during the last three years and including the current year;

(d) whether the Government is aware that funds have been spent by the officers arbitrarily; and

(e) if so, the reaction of the Government thereto and the steps taken by the Government in this regard?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Yes Madam.

(b) and (c) Details of funds allocated/utilized by the Public Sector Enterprises and administrative agencies under the administrative control of Department of Heavy Industry are mentioned at enclosed Statement.

(d) No such information has been received in the department.

(e) Does not arise, in view of (d) above.

#### **Statement**

Name of PSEs and Agencies under Department of Heavy Industry	Funds allocated/utilized during the last three years including the current year (Rs. In Lakhs)			Details of works in which funds have been utilized
	2009-10	2010-11	2011-12	
1	2	3	4	5
Andrew Yule and Company Limited (AYCL)	256.16	-		Improvement of infrastructure for Roads, Bridges and culverts etc., Hospital services, Medical Camps, TB programme, anti-Malaria Campaign, Improvement of infrastructure for school and education

1	2	3	4	5
Heavy Engineering Corporation (HEC)	48.90	—		Expenditure on free health services to ex-employees and their spouse, Health care Camp, Running of Industrial Training Institute, Running of Nursing School, Running of Two Schools, Plantation of 1000 trees during 2009-10 to reduce the effect of deforestation.
Rajasthan Electronics and Instruments Limited (REIL)	-	3.24	0.18	Supply of SPV system to Hospital and Training to Field Technicians, Supply of SPV system to School and Mandir and organizing free medical and health awareness camps.
Bridge and Roof (B and R)	7.61	-		The expenses are mainly for training, sports activities and cultural functions of employees of the company and their families.
Bharat Heavy Plate and Vessels Limited (BHPV)	21.95	22.41	21.20	Blood Donation Camp, concessional Education in English Medium School and Special Care School, AIDs awareness among employees and organizing Medical Camp.
Bharat Heavy Electricals Limited (BHEL)	601	430	180	Infrastructural Equipment; Education and Scholarship; Environment; Health; Employment Generation; Community Development; Disaster Management and Financial support to NGOs/Trusts/Setting up of ITI etc; Adoption of ITI's and setting up Skill-Development Institutes; Vocational Training; Education and Promotion of talents; Adoption of Villages; Health Management; Infrastructural Development. The company also granted special donations/financial assistance for projects/events which were generally away from the units of company and were covered under the broad ambit of CSR.
Engineering Projects (India) Limited (EPI)	8.47	17.50		Construction of Girls Hostel Building, Furniture for classroom, repairing huts of blind people living in slums, conducting Training, Testing and Certification of Project affected persons at Joka, West Bengal in accordance with MOU with CIDC, construction of borewell for portable drinking water at Abhoy Mission, enhancement of skills in various trade like masonry carpentry, shuttering, plumbing etc. for the persons living in and around the project at Joka West Bengal and children day care at work place at Medical college/hospital project in Sagar (MP).

1	2	3	4	5
Bharat Bhari Udyog Nigam Limited (BBUNL)	1.00	1.06	1.00	Construction of public toilets for the slum dwellers at Kolkata, Construction of concrete roof at a community center in Kolkata.
BBJ Construction Limited (BBJ)	1.56	1.36	1.5	Medical Heath Camp, Providing apparatus, instruments and gadgets to blind pupils and children, construction of three schools located in Kolkata under "Child In Need Institute" Urban Programme.
Hindustan Photo Films Limited (HPF)	1.00	-		Running a school for poor children, supporting a Kendriya Vidyalaya and Nursery School, aiding an orphanage, welfare of SC/ST and Backward Classes through casual employment for local people, providing training for college students, limited transport facility to local children and development of ancillary industries etc.
Bharat Pumps and Compressors Limited (BPCL)	4.25	14.95	5.70	Community Development/help to poor students in neighborhood areas, promoting excellence through sponsorship etc., Vocational Training of students at various educational institutes, pollution control activities, energy saving activities and other social activities.
NEPA Limited	271.26	Nil	Nil	Township Drinking Water, Lighting and Sanitation, Medical Expenses, School and Education, Cultural and Social Activities and Horticulture.
Hindustan Paper Corporation Limited (HPC)	34.98	25.55	25.42	Water supply pipe line, installation of Tara Pump at rural villages, financial grant to Jagiroad college (Auditorium), free Medical Services to nearby villages, construction of public library, different sports tournament in Assam, distribution of computers and accessories for rural libraries, AROHEE, NF Railway Women's Welfare Organization, Guwahati, supply of villages of the paper mill, development of road, land of nearby villages by providing waste from the mill, financial assistance in construction of new buildings, handloom with sheds and training for women folk under self employment scheme, supply of street fittings in the adjoining villages and providing sewing and knitting machines to needy village ladies and expenditure on account of flood/natural calamities effected victims.

1	2	3	4	5
Cement Corporation of India (CCI)	9.16	126.00		Repair and maintenance of schools, Medical facilities, Beautification of Netaji Park, Social Cultural Programmes, Providing pest control, Sports activities, Workshop on motivation and leadership, Training programmes on environment awareness, Replacement of water pipe, Supply of drinking water, Mineral water supply system maintenance, Construction of cremation ground.
Fluid Control Research Institute (FCRI)	0.28	0.23		Assistance to Charitable and Cultural organizations, assistance to activities connected with road awareness programme, Sponsorship for artificial limb Camp, assistance to Government Tribal School for Girl Students sahasava camp programme, Donation of a Computer to a local Backward School, Donated a Television to the a local Backward School, Donated a Television to the sports club of a local school, Organized veteran's Rally for Ex-servicemen, Organized cancer awareness programme and general health awareness programme, Conducted free soft skill development programme for school children.
The Automotive Research Association of India (ARAI)	6.78	11.24		Assistance in fitting Solar Lighting System at "Aaple Ghar", an Orphanages near Pune, to provide sponsorship to children of HIV affected parents through NGO "Manavya", sponsorship for transport vehicle for running Door-step School for children of construction workers, to make computer facility available for orphanage "Mamta Bal Sadan", Purandar, support the blind for education, enhance the preservation of donated blood collected by mobile facility of blood bank, support the volunteers of an NGO ("Nirdhar") to regulate the traffic, financial assistance for purchase of paper shredding machine and file folding machine for organization working for rehabilitation of adult spastics (SPACE), provide school kits to children living in remote rural areas through NGO, Sewa International, Support the volunteers of an NGO ("Nirdhar") to regulate the traffic, facilitate mobility of the special children for attending school by "Savali" Foundation, Financial

1

2

3

4

5

Assistance to Red Cross Society for treatment to Thalassaemia affected children, provide support for residential facilities for broading school for under privileged children (school run by "Sewa-Dham" trust), provide advanced laptop PCs for facilitating education for street children (Hermann Gmeiner Social Center), provide financial assistance in creating awareness film on anti-tobacco drive for school children.

### **Bhakra Main Line**

3587. SHRI BHARAT RAM MEGHWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Bhakra Main Line Canal was constructed for solving the issue of sharing of water of river Satluj;

(b) the authorised share of the water of the Satluj to States having share in BML;

(c) whether water from the rivers Ravi and Beas is also proposed to be provided through BML; and

(d) if so, the authorised shares of States in the water of Ravi and Beas?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINISTRY OF AFFAIRS (SHRI VINCENT. H. PALA): (a) Yes Madam.

(b) The annual percentage shares of Punjab, Haryana and Rajasthan in Sutlej water are 57.88%, 32.31% and 9.81% respectively.

(c) The spare capacity of Bhakra Main Line (BML) is already being utilised for carrying Ravi-Beas waters also.

(d) As informed by Bhakra Beas Management Board, the authorised shares of States in Ravi-Beas

waters through BML are as follow:

- |                 |   |   |
|-----------------|---|---|
| (i) Haryana     | = | upto 3.45 Million Acre Feet (MAF)                               |
| (ii) Delhi      | = | 0.20 MAF  |
| (iii) Rajasthan | = | 0.17 MAF (linked with the restoration of capacity of BML Canal) |

### **Projects in Uttarakhand**

3588. SHRI K.C. SINGH 'BABA': Will the Minister of RAILWAYS be pleased to state:

(a) the details of new railway stations proposed to be set up, the details of stations proposed to be renovated and the details of new railway lines proposed to be laid in the State of Uttarakhand;

(b) the steps taken by the Railways to expedite the completion of these projects, particularly the pending projects; and

(c) the details of funds allocated/spent thereon so far, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Details of ongoing new line projects falling partly/fully in the State of Uttarakhand are as follows:-

(Rs. in crore)

Sl.No.	New line project	Latest anticipated cost	Expenditure upto March, 2010.	Outlay 2010-11	Remarks
1.	Deoband-Roorkee (27.45 km)	356.85	117.58	38.60	Work progressing satisfactorily as Per availability of resources.
2.	Rishikesh-Karanpray~ (125 km)	4295.30	-	6.60	Work entrusted to Rail Vikas Nigam Ltd. for speedy execution
3.	Kichha-Khatima (57.7 km)	208.40	0.11	0.0001	Work stalled due to non-availability of land which is to be provided by State Government free of cost.

New Railway stations falling on the project alignments of the above projects will be set up as part of the implementation of these projects. There is no proposal for setting up of any other new railway stations in the State of Uttarakhand.

Haridwar and Kathgodam stations have been taken up for renovation in the state of Uttarakhand. Renovation works at Haridwar includes improvement of Platform surface, replacement of Foot Overbridge, construction of booking office/PRS, watering arrangements etc. and works at Kathgodam includes raising of platform level, yard remodelling works etc. The progress of works is regularly monitored at different level by fixing target for timely completion of works. Station wise details of the fund allocation/expenditure are not maintained. These works are funded under Plan Head "Passenger amenities". Allocation/expenditure for the concerned Zonal Railways for 2011-12, where these railway stations fall is given below.

Rs. in crore

Railway	Allocation	Expenditure (upto October 2011)
Northern	85.25	55.08
North-Eastern	25.12	11.09

*[English]***Redesigning of Houses under IAY**

3589. SHRI MOHAMMED E.T. BASHEER: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has assessed that the dwelling unit under the Indira Awaas Yojana (IAY) is not suitable for a healthy living and require a redefinition and redesigning;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) No Madam. No report has been received indicating that Indira Awaas Yojana (IAY) houses are not suitable for healthy living. The IAY guidelines provide that the plinth area of a IAY house should not be less than 20 sq.mts. The layout, size and type design of IAY dwelling units depend on the local conditions and the preference of the beneficiary. The houses are to be designed in accordance with the desire of the beneficiaries, keeping in view the climatic conditions and the need to provide ample space, kitchen, ventilation, sanitary latrine facilities, smokeless chulhas etc

[*Translation*]

#### LPG Bottling Plants

3590. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the location-wise details of LPG bottling plants in the country set up or likely to be set up during the next three years by the Oil Marketing Companies;

(b) whether the supply of LPG by these plants is sufficient to meet the current demand of the country particularly in the rural and backward areas;

(c) if so, the details of supply of LPG from these plants during the last three years, year-wise; and

(d) if not, the steps being taken by the Government to provide uninterrupted supply of LPG throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) As on 01.12.2011, Public Sector Oil Marketing Companies (OMCs) namely, Indian Oil Corporation Limited (IOC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have been operating 180 LPG bottling plants in the country. Further, OMCs have proposed to set up 27 more new LPG bottling plants in the country. The State-wise details are at given in the enclosed Statement.

(b) Yes, Madam.

(c) Through these 180 bottling plants, OMCs have supplied 35859.30 Thousand Metric Tonnes (TMT) LPG in the country during the last three years. The year-wise details are as under:

Year	Sales (in TMT)
2008-09	10967.28
2009-10	11799.46
2010-11	13092.56

(d) Besides, timely imports of LPG by OMCs, as and when required, Government has advised OMCs to liquidate the backlog, if any, by operating the bottling plants on holidays and during extended hours.

#### *Statement*

*Details of LPG Bottling Plants in the Country as on 01.12.2011*

Sl. No.	States/UTs	Number of existing bottling plants	Number of bottling plants proposed to be set up
1	2	3	4
1.	Andhra Pradesh	12	2

1	2	3	4
2.	Arunachal Pradesh	1	-
3.	Assam	5	-
4.	Bihar	5	2
5.	Chhattisgarh	2	1
6.	Delhi	2	-
7.	Goa	2	-
8.	Gujarat	11	2
9.	Haryana	6	-
10.	Himachal Pradesh	2	-
11.	Jammu and Kashmir	4	-
12.	Jharkhand	4	1
13.	Karnataka	10	2
14.	Kerala	7	-
15.	Madhya Pradesh	7	3
16.	Maharashtra	19	3
17.	Manipur	1	-
18.	Mizoram	1	-
19.	Nagaland	1	-
20.	Odisha	4	1
21.	Punjab	5	2
22.	Rajasthan	11	2
23.	Sikkim	1	-
24.	Tamil Nadu	16	3
25.	Tripura	1	-
26.	Uttar Pradesh	27	2
27.	Uttarakhand	2	-
28.	West Bengal	9	1
29.	Andaman and Nicobar	1	-
30.	Puducherry	1	-
Total		180	27

[English]

### Policy for Data Sharing

3591. SHRI ANANTH KUMAR: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government is proposing a Policy on Data Sharing for data generated at the cost of the exchequer;

(b) if so, the details thereof and the current status of formulation of the policy;

(c) whether the data is likely to cover the status of funds allocated and released to State Governments and their utilization by the State Government under the Centrally sponsored schemes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) Yes, Madam

(b) The National Data Sharing and Accessibility Policy (NDSAP) is designed so as to apply to all sharable non-sensitive data available either in digital or analog forms but generated using public funds by various Ministries/Department/Subordinate offices/organizations/agencies of Government of India. The NDSAP is designed to promote data sharing and enable access to Government of India owned data for national planning and development.

(c) and (d) The National Data Sharing and Accessibility Policy will apply to all data and information created, generated, collected and archived using public funds provided by Government of India directly or through authorized agencies by various Ministries/Department/Organizations/Agencies and Autonomous bodies.

### Material-Labour Ratio

3592. SHRI K. SUGUMAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has fixed material-labour ratio for expenditure as 40:60 under Mahatma Gandhi National Rural Employment Guarantee Scheme;

(b) if so, the details thereof;

(c) whether some States have violated such norms;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes Madam.

(b) The cost of material component of projects taken up under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), including the wages of the skilled and semi-skilled workers, shall not exceed forty per cent of the total project costs. The ratio of wage costs to material costs should be no less than the minimum norm of 60:40 stipulated in the Act.

(c) to (e) As per Section 3 (1) of the Act, it is for the concerned state Government to provide to every rural household whose adult members volunteer to do unskilled manual work not less than one hundred days of such work in a financial year in accordance with the Scheme made under the Act. As per Section 4 of the Act, every State Government shall notify a Scheme for giving effect to the provisions of Section 3 of the Act. Implementation of the Act is done by the State Government in accordance with the Schemes formulated by them as per the provisions of the Act and expenditure on material component exceeding 40% in a project has to be borne by the State Governments.

[Translation]

### Integrated Fire and Smoke Detection System in Trains

3593. SHRI RADHA MOHAN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the installation process of integrated fire and smoke detection system in trains by the Railways is slow;

(b) if so, the reasons therefor; and

(c) the steps being taken/proposed to be taken by the Railways to check the recurrence of incidents of fire and accidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) No, Madam. As a pilot project, Indian Railways has installed early fire and smoke detection system on one rake of New Delhi-Bhubaneswar Rajdhani train. Based on this initial trial, technical specification of the system will be reviewed. After successful field trials and design validation, further action will be planned.

(c) The following steps have been taken/proposed by the railways to check the re-occurrence of fire accidents in future:

- (i) In Railway Carriages, fire retardant cable and multi-tier electrical protection systems are provided to prevent incidents of fire due to electrical defects.
- (ii) Introduction of fire retardant furnishing materials in coaches and regular upgradation of specification to international norms to delay fire propagation in coaches.
- (iii) Provision of fire barrier and thermic lock in vestibule doors to delay fire propagation in Linke Holfmann Busch (LHB) type of coaches.

#### **Under Utilisation of Dams**

3594. RAJKUMARI RATNA SINGH:

SHRI IJYARAJ SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has conducted any survey to ascertain the number of dams laying idle for the last few years;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTER OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) As per the updated National Register of Large Dams prepared by Central Water Commission (CWC), the total number of completed large dams in India is 4728. No survey has been conducted by Government of India to ascertain the utilization level of these dams.

(b) and (c) Irrigation being a State subject, the planning, execution, operation and maintenance of irrigation projects are carried out by State Governments from their own resources as per their own priorities.

*[English]*

#### **High Level Committee on Security**

3595. SHRI SONAWANE PRATAP NARAYANRAO:

SHRI SUSHIL KUMAR SINGH:

SHRI OM PRAKASH YADAV:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a High Level Committee on Composite security plan for the Indian Railways was constituted under the chairmanship of Additional Director General, RPF to study the requirements of a security system and to formulate a composite plan for the railways;

(b) if so, the details of its recommendations and action taken thereon by the Railways;

(c) whether the said Committee has identified some stations across the country including Metro, Kolkata as sensitive for terrorist/insurgent attack; and

(d) if so, the details thereof, including the measures taken to strengthen their security?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. A High Level Committee comprising of officers from NSG, IB, Delhi Police, RPF and Railways was constituted in the year 2007 for recommending a composite security plan for the Indian Railways. The

High Level Committee submitted its report on the Composite Security Plan in the year 2008. 21 recommendations have been made in the Composite Security Plan on various issues pertaining to railway security.

As a follow up to the recommendations made in the Composite Security Plan, following measures have been taken up by railways for strengthening of railway security:-

- (i) Integrated Security System
- (ii) Procurement of modern security related equipment.
- (iii) RPF MitraYojna
- (iv) Posting of senior RPF officer in the RDSO for standardization of security technology.
- (v) Nomination of coordinating officer for liaisons with international railway security organization.
- (vi) Budgetary allocation for development of security infrastructure for setting up of new RPSF battalions, commando training center, networking of security control rooms and setting up of all India Security Help Line etc.

(c) and (d) The committee identified vulnerable stations of Indian Railways including stations of Metro Railway, Kolkata. Based on their report and feedback from field units and intelligence agencies, 202 stations have been identified for implementation of Integrated Security System at an estimated cost of 353 core. The Integrated Security System comprises of

- (i) Internet Protocol based CCTV surveillance system
- (ii) Access control
- (iii) Personal and baggage screening system
- (iv) Bomb Detection and Disposal System

*[Translation]*

#### **Amendments in AIBP**

3596. SHRI VIRENDRA KUMAR:

SHRI MAKAN SINGH SOLANKI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government proposes to make amendments in the Accelerated Irrigation Benefit Programme (AIBP) rules/guidelines during the 12th Five Year Plan;

(b) if so, the details thereof; and

(c) the manner in which the interests of the States having lower percentage of irrigated land is proposed to be safeguarded?

THE MINISTER OF STATE IN THE MINISTER OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) and (b) The Union Government provides Central Assistance (CA) under Accelerated Irrigation Benefits Programme (AIBP) to the States as per guidelines for completion of ongoing projects.

The guidelines for AIBP funding are being revised from time to time in order to enhance the scope of funding as well as to allow special consideration for the regions lagging behind in development, which presently include north-eastern states, hilly states, drought prone and tribal areas, KBK districts of Odisha, states with lower irrigation development as compared to national average and districts identified under PM package for agrarian distressed districts.

(c) As per the last amendments to AIBP guidelines made in December 2006, the condition that an ongoing project has to be completed before inclusion of a new project under AIBP has been relaxed for projects benefitting states with lower irrigation development as compared to national average.

*[English]***Corporate Governance**

3597. SHRI NITYANANDA PRADHAN:

SHRI BAIJAYANT PANDA:

Will the Minister of CORPORATE AFFIARS be pleased to state:

(a) whether the Government is considering for green corporate governance in the country;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Madam. The Ministry of Corporate Affairs has taken a "Green Initiative in the Corporate Governance" by allowing paperless compliances by the companies after considering sections 2, 4, 5, 13 and 81 of the Information Technology Act, 2000 for legal validity of compliances under Companies Act, 1956 through electronic mode.

(b) and (c) Various documents/returns to be filed by the companies with the offices of Registrar of Companies (ROCs), under the Companies Act, 1956, are being filed on-line through MCA-21 portal. Further, in order to encourage paperless compliance by the companies and by the Registrars of Companies, the following options have been provided:-

- (i) To allow service of Documents, including Balance Sheets and Auditors reports etc. by the companies to their stakeholders through e-mail.
- (ii) Participation by Directors and shareholders in meetings through video conferencing.
- (iii) Voting in General Meetings of Companies through electronic mode.
- (iv) Issue of Certificates by Registrar of Companies in electronic mode.

**Stoppage at Sidhpur Station**

3598. Dr. KIRIT PREMJBHAI SOLANKI: Will the Minister of RAILWAYS be pleased to state:

(a) whether any proposal is under consideration with the Railways for stoppage of "Swarana-jayanti" Rajdhani express at Sabarmati and Sidhpur Railway Station;

(b) if so, the details thereof and the present status of the said proposal; and

(c) the time by which the said proposal is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Requests for stoppages of 12957/12958 New Delhi-Ahmedabad "Swarna Jayanti" Rajdhani Express at Sabarmati and Siddhapur stations have been received but these have not been found feasible for implementation at present.

*[Translation]***Signalling System in Delhi-Kanpur Section**

3599. SHRI PREMDAS: Will the Minister of RAILWAYS be pleased to state:

(a) the details of work on the signalling system on Delhi-Kanpur rail line;

(b) the amount of funds spent thereon alongwith the extent to which the said work has been completed;

(c) whether contract for the said work has been awarded to a foreign company;

(d) if so, the reasons for giving preference to the said company in comparison to Indian companies for awarding the said contract;

(e) whether any monitoring committee has been constituted for checking the quality of material used and the work done by the said company; and

(f) if so the benchmarks used by the said committee?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) The project

of "Modernisation of Signalling and Telecommunication system on Kanpur-Ghaziabad section" is under execution on Delhi-Kanpur Line. In this work, the existing old and overage interlocking systems are being replaced by Electronic Interlocking Systems. Block working is being changed from Absolute Block System to Automatic Block Working along with provision of Mobile Train Radio Communication and Centralised Traffic Control.

(b) The amount spent so far in this work on Signalling is Rs. 180 Crore (Approx). Electronic Interlocking system has been provided at 22 stations and Automatic Block Working has been provided on 28 block sections out of 47 stations and block sections.

(c) and (d) The contract is awarded to a Consortium of 5 companies consisting of 2 Indian Companies and 3 Foreign Companies. The Consortium Leader is an Indian Company. The contract for this work was awarded by inviting global open bids. Being an open competitive tendering process, no preference was given to any company.

(e) To ensure quality of material used in the work, inspection is carried out by Research Design and Standard Organisation (RDSO) and Rail India Technical Economic Services (RITES). Benchmarks for inspections are laid down by the Railway in the Verification and Validation (V and V) documents. Company does internal checks as per V and V documents and thereafter, the system is offered to Railway for inspection. Committee of Project Management Consultant and Railway Engineers does the checks and approves to ensure quality of work done.

(f) Benchmarks used for inspections and acceptance are based on RDSO specifications/checklist which are stipulated by the Railways for carrying the checks.

#### **Investment of Foreign Capital**

3600. DR. MURLI MANOHAR JOSHI:

SHRI ARJUN ROY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has received the report of the K. Srinath Reddy Committee of experts;

(b) if so, the details of the recommendations made by the Committee particularly in respect of Foreign Direct Investment in medicine industry; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Planning Commission has informed that a High Level Expert Group (HLEG) which was constituted by them on Universal Health Coverage (UHC) has submitted its report. The HLEG has given its recommendation on (i) health financing and financial protection (ii) access to medicines, vaccines and technology (iii) human resources for health (iv) health service norms (v) management and institutional reforms (vi) community participation and citizen engagement (vii) social determinants of health.

(c) The HLEG recommendations are under examination and the recommendation approved by the Government would be implemented in the 12th Five Year Plan.

*[English]*

#### **Surprise Check by CBI**

3601. SHRI C. RAJENDRAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Central Bureau of Investigation or any other agency had conducted any surprise checks on several trains during the last three years and the current year;

(b) if so, the details and outcome thereof;

(c) whether the CBI has submitted the reports thereon;

(d) if so, the details thereof; and

(e) the action taken thereon by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b)

Year	No. of checks
2008	11
2009	25
2010	16
2011 (upto Nov.)	16+1 (GRP)

(c) CBI has submitted preliminary investigation report in two cases and final investigation report in remaining cases.

(d) Some cases of ticket checking staff carrying without ticket/irregular passengers have been identified, apart from cases of excess/shortage on Government/Private Cash. System improvements in the area of reservation i.e. release of Emergency Quota have also been suggested by CBI.

(e) Administrative action and action under Disciplinary and Appeal Rules has been taken against identified delinquent staff. A detailed procedure order for release of berths under Emergency Quota has been issued to all Zonal Railways, after due deliberation on CBI recommendations.

#### **Setting Up of Cement Grinding Factory**

3602. SHRI KABINDRA PURKAYASTHA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government proposes to set up a Cement Grinding Factory at Baikunthapur, in the district of Cachar, Assam;

(b) if so, the details thereof;

(c) whether this factory is not functioning properly;

(d) if so, the details thereof;

(e) whether this project is performing the job of only grinding the waste cement; and

(f) if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Cement Corporation of India Ltd. (CCI) proposes to establish a cement grinding unit at Baikunthapur in the district of Cachar, Assam.

(b) The proposed unit will have installed capacity of 82500 tonnes per annum on single shift basis at a cost of Rs. 39.68 crore. About 98.36 bighas of land for the grinding unit has been acquired and work order for design, engineering, manufacture, supply of equipment, civil work, erection and commissioning has been given.

(c) The factory has not yet been set up.

(d) Does not arise.

(e) The grinding unit is proposed to grind fly ash alongwith clinker to be transported from Bokajan Cement Unit of CCI for producing Portland Pozzolana cement, a BIS certified product.

(f) Does not arise.

#### **Negotiable Instrument Act**

3603. SHRI R. THAMARAISELVAN:

SHRI ANAND PRAKASH PARANJPE:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI SANJAY BHOI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Chief Justice of India has expressed that the judiciary will identify and expedite disposal of cases which are pending for more than five years;

(b) if so, the the details in this regard;

(c) whether Chief Justice of India has also suggested to the Government to provide a police station with each court dealing with Negotiable Instrument Act cases;

(d) if so, the details thereof;

(e) the reaction of the Union Government thereon;  
and

(f) the steps taken/being taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) In his Law Day speech on 26th November, 2011, Hon'ble the Chief Justice of India *inter-alia* mentioned that 74% of the cases are less than five years old. The focus should then be the expeditious disposal of 26% of cases which are more than five years old. Nearly 37,95,000 cases are pending in the Subordinate Courts only under one Section, namely, Section 138. This is mainly due to problems in effecting service of summons. In this context, the Chief Justice of India observed in his address that one of the solutions to this problem can be the attachment of police stations to the courts handling such cases. The court duty constables could be deployed not only for security reasons but could also be used to collect warrants from courts to be handed over to the concerned police stations through which warrants could be served.

(e) and (f) Government has requested all the High Courts to launch a pendency reduction drive in Mission mode from 01-07-2011 to 31-12-2011. The High Courts have also been requested to give priority to disposal of long pending cases pertaining to senior citizens, minors, disabled and other marginalized groups. Further, provision for a grant of Rs. 2500 crore has been made on the recommendation of the 13th Finance Commission for increasing the working hours of the courts by holding morning/evening/shift/special magistrates' courts with a view to expediting disposal of petty cases including the cases under Negotiable Instruments Act.

### Requirement of Fertilizers

3604. SHRI PURNMASI RAM: Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) whether the Government has ascertained the State-wise and month-wise requirement of major fertilizers in the country;

(b) if so, the details thereof;

(c) whether no scientific method is followed for assessing the requirement of fertilizers and the requirement is generally projected by an increase of five to ten per cent over the previous season's/year's requirement;

(d) if so, the reasons thereof;

(e) whether the availability of irrigation facilities, soil health and other local factors are considered to determine the requirement of fertilizers; and

(f) if so, the measures taken by the Government to determine the realistic requirement of fertilizers?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The Central Government assesses State-wise and month-wise requirement of fertilizers before each cropping season in Zonal conferences on Agricultural Inputs in which representatives of State Government and fertilizer industry participates. The State-wise and month-wise requirement of major fertilizers like Urea, DAP, MOP and complex fertilizers during the current Rabi 2011-12 season are enclosed as given in the enclosed Statement I to IV respectively.

(c) to (f) Requirement of fertilizers is assessed by State Governments on the basis of past consumption, weather conditions, targeted crop area, cropping pattern, area under irrigation and soil mapping etc. The State Governments have been instructed to project requirement of fertilizers on scientific basis.

**Statement-I***Month-wise requirement of Urea for Rabi 2011-12***Urea**

(In '000 MTs)

State/Union Territory	October 2011	November 2011	December 2011	January 2012	February 2012	March 2012	Total Rabi 2011-12
1	2	3	4	5	6	7	8
<b>South Zone</b>							
Andhra Pradesh	320.00	200.00	225.00	300.00	330.00	225.00	1600.00
Karnataka	150.00	110.00	100.00	110.00	93.00	97.00	660.00
Kerala	25.00	20.00	20.00	15.00	12.00	8.00	100.00
Tamil Nadu	178.00	171.00	130.00	72.00	70.00	79.00	700.00
Puducherry	3.80	3.00	3.00	2.10	2.40	2.70	17.00
Andman and Nicobar	0.02	0.05	0.13	0.15	0.11	0.06	0.50
<b>Total</b>	<b>676.815</b>	<b>504.045</b>	<b>478.13</b>	<b>499.245</b>	<b>507.51</b>	<b>411.755</b>	<b>3077.50</b>
<b>West Zone</b>							
Gujarat	210.00	215.00	250.00	215.00	150.00	135.00	1175.00
Madhya Pradesh	246.47	387.02	322.29	140.63	19.95	8.64	1125.00
Chhattisgarh	22.50	30.00	30.00	30.00	30.00	7.50	150.00
Maharashtra	195.00	210.00	240.00	230.00	200.00	175.00	1250.00
Rajasthan	140.00	210.00	340.00	230.00	70.00	60.00	1050.00
Goa	0.30	0.35	0.55	0.45	0.45	0.20	2.30
Daman and Diu	0.03	0.02	0.03	0.04	0.02	0.03	0.18
Dadra and Nagar Haveli	0.03	0.08	0.10	0.09	0.08	0.05	0.42
<b>Total</b>	<b>814.33</b>	<b>1052.47</b>	<b>1182.97</b>	<b>846.21</b>	<b>470.50</b>	<b>386.43</b>	<b>4752.90</b>
<b>North Zone</b>							
Haryana	145.00	270.00	335.00	220.00	105.00	50.00	1125.00
Punjab	300.00	250.00	300.00	300.00	100.00	100.00	1350.00

1	2	3	4	5	6	7	8
Uttar Pradesh	400.00	650.00	850.00	800.00	400.00	200.00	3300.00
Uttarakhand	5.00	25.00	25.00	30.00	10.00	20.00	115.00
Himachal Pradesh	5.00	5.00	7.50	5.00	5.00	1.50	29.00
Jammu and Kashmir	13.70	24.43	19.17	9.15	7.56	4.00	78.00
Delhi	2.00	1.50	1.00	0.20	0.20	0.10	5.00
Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00
<b>Total</b>	<b>870.70</b>	<b>1225.93</b>	<b>1537.67</b>	<b>1364.35</b>	<b>627.76</b>	<b>375.60</b>	<b>6002.00</b>
<b>East Zone</b>							
Bihar	160.00	210.00	285.00	210.00	160.00	125.00	1150.00
Jharkhand	21.25	22.50	27.50	16.25	6.25	6.25	100.00
Odisha	25.00	15.00	15.00	30.00	50.00	55.00	190.00
West Bengal	95.00	132.50	170.00	182.50	140.50	104.50	825.00
<b>Total</b>	<b>301.25</b>	<b>380.00</b>	<b>497.50</b>	<b>438.75</b>	<b>356.75</b>	<b>290.75</b>	<b>2265.00</b>
<b>North-East Zone</b>							
Assam	14.40	20.80	33.60	36.80	33.60	33.60	20.80
Tripura	9.97	4.47	2.90	2.53	2.79	1.35	24.00
Manipur	1.60	2.10	2.60	2.80	1.90	1.50	12.50
Meghalaya	0.50	0.20	0.70	1.10	1.20	0.80	4.50
Nagaland	0.13	0.13	0.10	0.12	0.07	0.14	0.69
Arunachal Pradesh	0.11	0.10	0.11	0.09	0.09	0.08	0.57
Mizoram	0.10	0.05	0.00	0.03	0.03	0.00	0.21
Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00
<b>Total</b>	<b>26.80</b>	<b>27.84</b>	<b>40.00</b>	<b>43.47</b>	<b>39.67</b>	<b>24.68</b>	<b>202.47</b>
All India	2689.89	3190.29	3736.27	3192.02	2002.19	1489.21	16299.87

**Statement-II***Month-wise requirement of DAP for Rabi 2011-12***DAP**

(In '000 MTs)

Sl. No.	State/Union Territory	October 2011	November 2011	December 2011	January 2012	February 2012	March 2012	Total Rabi 2011-12
1	2	3	4	5	6	7	8	9
<b>South Zone</b>								
1.	Andhra Pradesh	125.00	100.00	100.00	75.00	50.00	50.00	500.00
2.	Karnataka	55.00	50.00	43.00	51.00	35.00	26.00	260.00
3.	Kerala	8.00	5.00	3.00	2.00	2.00	2.00	22.00
4.	Tamil Nadu	70.00	55.00	40.00	26.00	20.00	19.00	230.00
5.	Puducherry	1.20	1.10	1.00	0.80	0.80	0.70	5.60
6.	Andman and Nicobar	0.07	0.11	0.15	0.15	0.14	0.08	0.70
<b>Total</b>		<b>259.27</b>	<b>211.21</b>	<b>187.15</b>	<b>154.95</b>	<b>107.94</b>	<b>97.78</b>	<b>1018.30</b>
<b>West Zone</b>								
1.	Gujarat	120.00	120.00	65.00	45.00	25.00	25.00	400.00
2.	Madhya Pradesh	217.08	206.68	46.93	8.38	3.68	2.27	485.00
3.	Chhattisgarh	6.50	16.26	16.25	13.00	9.75	3.25	65.01
4.	Maharashtra	100.00	130.00	120.00	115.00	100.00	85.00	650.00
5.	Rajasthan	137.00	115.00	37.00	26.00	20.00	15.00	350.00
6.	Goa	0.05	0.10	0.35	0.50	0.20	0.10	1.30
7.	Daman and Diu	0.02	0.00	0.01	0.02	0.01	0.01	0.07
8.	Dadra and Nagar Haveli	0.02	0.07	0.12	0.09	0.08	0.05	0.40
<b>Total</b>		<b>580.67</b>	<b>588.10</b>	<b>285.65</b>	<b>207.98</b>	<b>158.72</b>	<b>130.67</b>	<b>1951.79</b>
<b>North Zone</b>								
1.	Haryana	225.00	125.00	25.00	9.00	8.00	8.00	400.00

1	2	3	4	5	6	7	8	9
2. Punjab		225.00	150.00	10.00	10.00	10.00	10.00	415.00
3. Uttar Pradesh		355.00	300.00	150.00	50.00	40.00	20.00	915.00
4. Uttarakhand		2.50	6.00	2.50	2.00	0.00	0.00	13.00
5. Himachal Pradesh		0.00	0.00	0.00	0.00	0.00	0.00	0.00
6. Jammu and Kashmir		7.79	16.54	11.60	4.30	2.91	1.86	45.00
7. Delhi		1.20	1.30	0.30	0.15	0.05	0.00	3.00
8. Chandigarh		0.00	0.00	0.00	0.00	0.00	0.00	0.00
<b>Total</b>		<b>816.49</b>	<b>598.84</b>	<b>199.40</b>	<b>75.45</b>	<b>60.96</b>	<b>39.86</b>	<b>1791.10</b>
<b>East Zone</b>								
1. Bihar		85.00	80.00	80.00	10.00	15.00	5.00	275.00
2. Jharkhand		15.00	13.00	13.00	2.50	1.50	0.00	45.00
3. Odisha		11.69	9.89	11.15	24.19	25.07	8.01	90.00
4. West Bengal		76.20	44.00	45.70	52.70	29.30	12.10	260.00
<b>Total</b>		<b>187.89</b>	<b>146.89</b>	<b>149.85</b>	<b>89.39</b>	<b>70.87</b>	<b>25.11</b>	<b>670.00</b>
<b>North-East Zone</b>								
1. Assam		3.60	5.20	8.40	9.20	8.40	5.20	40.00
2. Tripura		0.27	0.46	0.57	0.49	0.38	0.44	2.60
3. Manipur		0.17	0.21	0.23	0.24	0.26	0.30	1.41
4. Meghalaya		0.15	0.11	0.30	0.51	0.70	0.23	2.00
5. Nagaland		0.10	0.12	0.08	0.10	0.10	0.10	0.60
6. Arunachal Pradesh		0.01	0.01	0.01	0.01	0.01	0.01	0.06
7. Mizoram		0.23	0.12	0.00	0.06	0.06	0.01	0.47
8. Sikkim		0.00	0.00	0.00	0.00	0.00	0.00	0.00
<b>Total</b>		<b>4.53</b>	<b>6.23</b>	<b>9.59</b>	<b>10.61</b>	<b>9.91</b>	<b>6.28</b>	<b>47.14</b>
<b>All India</b>		<b>1848.84</b>	<b>1551.27</b>	<b>831.64</b>	<b>538.38</b>	<b>408.40</b>	<b>299.70</b>	<b>5478.23</b>

**Statement-III***Month-wise requirement of MOP for Rabi 2011-12***MOP**

(In '000 MTs)

Sl. No.	State/Union Territory	October 2011	November 2011	December 2011	January 2012	February 2012	March 2012	Total Rabi 2011-12
1	2	3	4	5	6	7	8	9
<b>South Zone</b>								
1.	Andhra Pradesh	80.00	50.00	60.00	55.00	50.00	40.00	335.00
2.	Karnataka	60.00	46.00	51.00	43.00	40.00	35.00	275.00
3.	Kerala	25.00	20.00	20.00	15.00	5.00	5.00	90.00
4.	Tamil Nadu	75.00	70.00	61.00	40.00	42.00	32.00	320.00
5.	Puducherry	2.00	1.60	1.60	1.10	1.35	1.35	9.00
6.	Andman and Nicobar	0.02	0.06	0.06	0.10	0.09	0.03	0.35
<b>Total</b>		<b>242.02</b>	<b>187.66</b>	<b>193.66</b>	<b>154.20</b>	<b>138.44</b>	<b>113.38</b>	<b>1029.35</b>
<b>West Zone</b>								
1.	Gujarat	28.00	23.00	20.00	18.00	18.00	13.00	120.00
2.	Madhya Pradesh	32.28	28.44	11.00	1.84	1.06	0.37	75.00
3.	Chhattisgarh	4.50	6.00	6.00	6.00	6.00	1.50	30.00
4.	Maharashtra	50.00	52.00	54.00	55.00	54.00	50.00	315.00
5.	Rajasthan	5.00	4.00	4.00	3.00	2.00	2.00	20.00
6.	Goa	0.05	0.05	0.05	0.10	0.08	0.07	0.40
7.	Daman and Diu	0.01	0.00	0.01	0.00	0.01	0.01	0.03
8.	Dadra and Nagar Haveli	0.003	0.01	0.02	0.02	0.02	0.04	0.11
<b>Total</b>		<b>119.84</b>	<b>113.50</b>	<b>95.08</b>	<b>83.97</b>	<b>81.16</b>	<b>66.99</b>	<b>560.54</b>
<b>North Zone</b>								
1.	Haryana	10.00	7.00	7.00	6.00	5.00	5.00	40.00

1	2	3	4	5	6	7	8	9
2. Punjab		15.00	15.00	5.00	5.00	5.00	5.00	50.00
3. Uttar Pradesh		65.00	45.00	45.00	35.00	50.00	10.00	250.00
4. Uttarakhand		2.00	1.50	1.00	0.50	0.00	0.00	5.00
5. Himachal Pradesh		2.50	0.00	0.00	2.50	0.00	1.00	6.00
6. Jammu and Kashmir		4.38	8.40	6.02	2.97	1.75	1.48	25.00
7. Delhi		0.60	0.40	0.20	0.15	0.10	0.05	1.50
8. Chandigarh		0.00		0.00	0.00			0.00
<b>Total</b>		<b>99.48</b>	<b>77.30</b>	<b>64.22</b>	<b>52.12</b>	<b>61.85</b>	<b>22.53</b>	<b>377.50</b>
<b>East Zone</b>								
1. Bihar		15.00	65.00	35.00	10.00	5.00	5.00	165.00
2. Jharkhand		6.00	4.00	2.00	2.00	0.00	0.00	14.00
3. Odisha		10.17	11.04	11.73	18.09	20.20	13.77	85.00
4. West Bengal		31.96	54.15	59.10	49.65	37.00	18.14	250.00
<b>Total</b>		<b>93.13</b>	<b>134.19</b>	<b>107.83</b>	<b>79.74</b>	<b>62.20</b>	<b>36.91</b>	<b>514.00</b>
<b>North-East Zone</b>								
1. Assam		7.20	10.40	16.80	18.40	16.80	10.40	80.00
2. Tripura		4.65	1.84	1.01	0.85	0.76	0.40	9.50
3. Manipur		0.08	0.14	0.10	0.17	0.14	0.24	0.87
4. Meghalaya		0.03	0.05	0.07	0.20	0.30	0.05	0.70
5. Nagaland		0.04	0.03	0.02	0.02	0.02	0.03	0.16
6. Arunachal Pradesh		0.01	0.01	0.01	0.01	0.01	0.01	0.06
7. Mizoram		0.05	0.03	0.00	0.02	0.02	0.01	0.11
8. Sikkim		0.00	0.00	0.00	0.00	0.00	0.00	0.00
<b>Total</b>		<b>12.05</b>	<b>12.50</b>	<b>18.01</b>	<b>19.66</b>	<b>18.04</b>	<b>11.14</b>	<b>91.40</b>
<b>All India</b>		<b>566.52</b>	<b>525.14</b>	<b>478.80</b>	<b>389.69</b>	<b>361.69</b>	<b>250.95</b>	<b>2572.80</b>

**Statement-IV***Month-wise requirement of COMPLEX for Rabi 2011-12***COMPLEX**

(In '000 MTs)

Sl. No.	State/Union Territory	October 2011	November 2011	December 2011	January 2012	February 2012	March 2012	Total Rabi 2011-12
1	2	3	4	5	6	7	8	9
<b>South Zone</b>								
1.	Andhra Pradesh	225.00	200.00	220.00	200.00	125.00	110.00	1080.00
2.	Karnataka	128.00	117.00	114.00	123.00	107.00	91.00	680.00
3.	Kerala	40.00	30.00	22.00	15.00	10.00	8.00	125.00
4.	Tamil Nadu	99.00	85.90	75.30	51.40	42.80	35.60	390.00
5.	Puducherry	4.29	3.53	3.45	2.40	2.78	2.85	19.30
6.	Andman and Nicobar	0.03	0.15	0.06	0.06	0.04	0.07	0.40
	<b>Total</b>	<b>496.32</b>	<b>436.58</b>	<b>434.81</b>	<b>391.86</b>	<b>287.62</b>	<b>247.52</b>	<b>2294.70</b>
<b>West Zone</b>								
1.	Gujarat	74.20	67.80	43.00	28.00	21.00	16.00	250.00
2.	Madhya Pradesh	94.06	98.27	27.39	3.64	1.27	0.38	225.00
3.	Chhattisgarh	8.18	10.90	10.90	10.90	10.90	2.73	54.50
4.	Maharashtra	201.00	191.00	169.00	145.00	128.00	96.00	930.00
5.	Rajasthan	32.50	23.50	8.00	6.40	6.20	9.40	86.00
6.	Goa	0.30	0.53	0.54	0.57	0.36	0.20	2.50
7.	Daman and Diu	0.01	0.01	0.00	0.02	0.00	0.01	0.06
8.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	<b>Total</b>	<b>410.24</b>	<b>392.01</b>	<b>258.83</b>	<b>194.53</b>	<b>167.73</b>	<b>124.72</b>	<b>1548.06</b>
<b>North Zone</b>								
1.	Haryana	15.00	10.00	10.00	5.00	5.00	5.00	50.00

1	2	3	4	5	6	7	8	9
2. Punjab		30.00	10.00	2.50	2.50	2.50	2.50	50.00
3. Uttar Pradesh		175.00	175.00	125.00	75.00	30.00	20.00	600.00
4. Uttarakhand		9.50	11.50	11.00	6.00	5.00	3.00	46.00
5. Himachal Pradesh		10.00	7.50	7.50	7.50	2.50	0.00	35.00
6. Jammu and Kashmir		0.00	0.00	0.00	0.00	0.00	0.00	0.00
7. Delhi		0.80	0.80	0.30	0.06	0.02	0.02	2.00
8. Chandigarh		0.00			0.00			0.00
<b>Total</b>		<b>240.30</b>	<b>214.80</b>	<b>156.30</b>	<b>96.06</b>	<b>45.02</b>	<b>30.52</b>	<b>783.00</b>
<b>East Zone</b>								
1. Bihar		50.00	70.00	60.00	12.50	5.00	2.50	200.00
2. Jharkhand		20.00	19.30	11.20	9.00	5.50	5.00	70.00
3. Odisha		12.55	15.62	21.28	27.55	25.57	11.45	114.00
4. West Bengal*		64.05	95.50	116.10	107.50	75.00	41.85	500.00
<b>Total</b>		<b>146.60</b>	<b>200.42</b>	<b>208.58</b>	<b>156.55</b>	<b>111.07</b>	<b>60.80</b>	<b>884.00</b>
<b>North-East Zone</b>								
1. Assam		1.80	2.60	4.20	4.60	4.20	2.60	20.00
2. Tripura		0.00	0.00	0.00	0.00	0.00	0.00	0.00
3. Manipur		0.00	0.00	0.00	0.00	0.00	0.00	0.00
4. Meghalaya		0.00	0.00	0.00	0.00	0.00	0.00	0.00
5. Nagaland		0.01	0.01	0.02	0.02	0.02	0.02	0.09
6. Arunachal Pradesh		0.00	0.00	0.00	0.00	0.00	0.00	0.00
7. Mizoram		0.10	0.10	0.00	0.00	0.00	0.00	0.20
8. Sikkim		0.00	0.00	0.00	0.00	0.00	0.00	0.00
<b>Total</b>		<b>1.91</b>	<b>2.71</b>	<b>4.22</b>	<b>4.62</b>	<b>4.22</b>	<b>2.62</b>	<b>20.29</b>
<b>All India</b>		<b>1295.37</b>	<b>1246.51</b>	<b>1062.73</b>	<b>843.62</b>	<b>615.65</b>	<b>466.17</b>	<b>5530.04</b>

[Translation]

**New Railway Lines Under NER/ER**

3605. SHRI TUFANI SAROJ: Will the Minister of RAILWAYS be pleased to state:

(a) the details and present status of new railway lines being constructed under the North-Eastern Railway (NER) and Eastern Railway (ER);

(b) the time by which these projects are likely to be completed;

(c) the reasons for non-completion of these projects within the stipulated period to check the cost escalation thereon; and

(d) the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) At present, there are 5 new line on-going projects in North-Eastern Railway and 10 projects in Eastern Railway. All the projects are progressing as per availability of resources. The details are as under:

Rs. in crore

Sl.No.	Name of project	Status
<b>North Western Railway</b>		
1.	Paniyahwa-Chhitauni-Tumkhuhi Road (62.50 km)	Formation work in Paniyahwa-Chhitauni section completed.
2.	Hathua-Bhatni (79.64 km)	(i) Hathua-Phulwaria-Bathua Bazar-(22.0 km): Section has been completed.  (ii) Bathua Bazar-Panchdewari (11.0 km) and Bhatni-Chauria (8.0 km) Sections are targeted for completion by March, 2012.
3.	Kichha-Khatima (57.7 km)	Part detailed estimate Rs. 142.45 crore has been sanctioned. Land for this project is to be provided from the State Government of Uttrakhand, but State Government has not taken any action in this regard.
4.	Maharajganj-Masrakh (65.49 km)	Detailed estimate has been sanctioned. Work has been taken up. Maharajganj-Bishanpur Mahuwari (5.0 km) has been completed and Bishanpur Mahuwari-Masrakh (31 km) targeted for completion in 2011-12.
5.	Rampur-Lalkaun-Kathgodam ROB on National Highway.	Detailed estimate has been sanctioned. Work has been taken up.
<b>Eastern Railway</b>		
1.	Azimganj (Nasirpur-Jiyaganj)	Detailed estimate sanctioned. Work for the major bridge and minor bridges completed.

Sl.No. Name of project	Status
up to the Ghat (6.6 km)	Earthwork/Rail Under Bridge, etc. have been taken up.
2. Mandarhill-Rampurhat via Dumka with new MM for Rampurhat-Murarai (29.48 km)-3 <sup>rd</sup> line. (159.48 km)	Mandarhili-Hansdia (26 km) and Rampurhat-Pinargaria (19 km) sections have been completed. Works have been taken up in balance section.
3. Bariarpur-Mananpur (67.78 km)	Final location survey has been completed for 18 km.
4. Tarakeswar-Bishnupur with Ext. up to Dhaniakhali, Arambagh-Irphala (154 km)	Gokulnagar-Talpur (21.40 km) section has been completed and commissioned. Works has been taken in balance section.
5. Tarakeswar-Magra (51.95 Km.)	Final location survey has been completed for Dhaniakhali-Magra.
6. Deogarh-Sultanganj, Banka-Barahat and Banka-Bhitiah Road (147 km)	Banka-Chandan section (49.93 km) has been completed and commissioned. Works has been taken up in balance section.
7. Hasnabad-Hingalganj (14 km)	Final location survey has been completed.
8. Sultanganj-Katuria (74.8 km)	Final location survey has been completed. Part estimate sanctioned.
9. Deogarh-Dumka (72.55 km)	Completed and commissioned.
10. Hansdiha-Godda (30 km)	Work has been included in the Budget 2011-12. Preliminary activities like preparation of plan, estimates, etc. have been taken up.

(c) Railway have huge throwforward of ongoing projects and limited availability of resources as a result projects get delayed leading to cost overrun. Besides, delay in land acquisition and forestry clearances, adverse law and order conditions, failure of contractors, etc. are other factor for non-completion of these projects in time.

(d) Steps have been taken to generate extra budgetary resources through State participation, Public Private Partnership, Defence funding and implementation of bankable projects through Rail Vikas Nigam Limited. For early completion of the projects, State Government. are being pursued through regular meetings with Chief Secretary and other concerned officials to speed up

pending cases in connection with land acquisition and forestry and to provide additional security at work sites in law and order affected areas.

#### **Introduction of New Trains**

3606. DR. BALIRAM: Will the Minister of RAILWAYS be Pleased to state:

(a) whether the Railways had announced 132 new trains in the Rail Budget 2011-12;

(b) if so, the details thereof;

(c) the number of such trains already introduced and those which are yet to be introduced;

(d) the time by which the said remaining trains are likely to be introduced; and

(e) the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) In Railway Budget 2011-12, 131 new trains were announced, out of which 68 new trains have been introduced and 63 new trains are yet to be introduced.

(d) New train services announced in Railway Budget are generally introduced during the same year.

(e) Earnest efforts are being made to overcome various constraints like non-availability of coaching stock, non-completion of infrastructure related works, etc., for introduction of new trains announced in Railway Budget. Removal of these constraints is a continuous process.

[English]

#### Consumption of Asbestos

3607. SHRI A. SAMPATH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the use of asbestos has been banned in over 40 countries on the grounds of toxicity but is permitted in India;

(b) if so, the reasons therefore; and

(c) the number of tones of asbestos consumed in the country during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Asbestos consists of six varieties, namely Crocidolite, Actinolite, Anthophyllite, Amosite, Tremolite and Chrysotile. Five varieties of Asbestos except Chrysotile have been included in Annex III of the Rotterdam Convention and these are not being used in India. However, Chrysotile Asbestos is permitted for use in the country. The Department of Chemicals and Petrochemicals has commissioned a Study to National

Institute of Occupational Health (NIOH), Ahmedabad to assess the environmental and health hazards, if any arising from the use of Chrysotile Asbestos in the country. The final report is awaited from NIOH.

(c) The number of tonnes of Chrysotile Asbestos consumed in the country during each of the last three years and the current year are as under:-

Year	Consumption of Asbestos
2008	3,00,000 tonnes
2009	3,60,000 tonnes
2010	4,00,000 tonnes
2011	4,15,000 tones (approx)

[Translation]

#### Proposal from Maharashtra Government

3608. SHRI BALIRAM JADHAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether a demand made by the State Government of Maharashtra regarding declaring all those projects which the State Governments are unable to complete as national projects is under consideration of the Government;

(b) if so, the details thereof; and

(c) the decision taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The Ministry of Rural Development have not received any demand from Government of Maharashtra to complete the incomplete projects n as national projects.

[English]

#### Drinking Water Facilities

3609. SHRI MOHD. ASRARUL HAQUE: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Governments has approved any scheme for improvement of safe drinking water facilities in the rural areas of the country including Bihar;

(b) if so, the details thereof; and

(c) the number of hand pumps likely to be installed along with the number of schools and conventional source which are likely to be included in these schemes?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) and (b) The Ministry of Drinking Water and Sanitation administers through the States the centrally sponsored scheme, National Rural Drinking Water Programme (NRDWP) for providing financial and technical assistance to the State to supplement their efforts to provide adequate potable drinking water to the rural area. Under NRDWP, State Governments are vested with powers to plan, approve and implement drinking water supply schemes. Rural Drinking Water Supply projects are approved by the State Level Scheme Sanctioning Committees.

(c) As per the online Integrated Management Information System (IMIS) of the Ministry, the State have targeted to take up installation of 1,20,281 hand-pumps/wells and 70,287 piped water supply schemes to cover 2,52,033 habitations and provide safe drinking water facility to 30,380 rural schools in 2011-12.

*[Translation]*

#### **Doubling Work**

3610. DR. KIRODI LAL MEENA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose doubling of railway line between Alwar and Bandikui under North Western Railway;

(b) if so, the details and the present status thereof; and

(c) the time by which the work on the said project is likely to be started/completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) An

updating survey for Alwar-Bandikui doubling project (60.37 kms) has recently been completed and examination of the survey report has been taken up. As per the survey report, abstract cost of the project is Rs. 245.78 cr. The time of start/completion of the project cannot be decided as project is not yet sanctioned.

*[English]*

#### **Procurement of Bio-Diesel**

3611. Dr. SUCHARU RANJAN HALDAR:

SHRI MAHESH JOSHI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the public sector Oil Marketing Companies (OMCs) are reluctant in procuring bio-diesel;

(b) if so, the reasons therefor;

(c) whether the Government proposes to directly procure bio-diesel;

(d) if so, the details thereof; and

(e) the steps taken by the Government for exploring and developing the possibility for use of bio-diesel in order to save huge expenditure incurred on import of crude oil in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) No Madam. In order to procure bio-diesel for blending with High Speed Diesel up to 5%, Oil Marketing Companies (OMCs) have already opened 20 Bio-diesel purchase centres across the country under the Bio-diesel Purchase Policy.

Further, in terms of National Policy on Bio-fuels, the procurement price of bio-diesel is periodically being announced by the OMCs.

However, suppliers have not come forward to offer Bio-diesel at these designated purchase centres at the declared prices. As such, OMCs have not been able to purchase Bio-diesel till date.

(c) and (d) There is no such proposal under consideration of the Government.

(e) The Government has notified National Policy on Bio-fuels in December, 2009, which *inter-alia* covers introduction of bio-fuels including bio-diesel made from Jatropha.

[Translation]

**Demand for Superfast Train from  
Allahabad to Udhampur**

3612. SHRI REWATI RAMAN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the people of Uttar Pradesh have raised any demands to introduce regular superfast train from Allahabad to Udhampur (Jammu);

(b) if so, the details thereof; and

(c) the time by which the said train is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) and (c) Representations are received at various levels of Railways *viz.* station, Divisional level, Zonal level and Railway Board's level. However, on the basis of demands received from various quarters, action as found feasible and justified, is taken, subject to operational feasibility and commercial viability.

However, at present, there is no proposal to introduce a train between Allahabad and Udhampur.

[English]

**Gauge Conversion in Tamil Nadu**

3613. SHRI N.S.V. CHITTHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of ongoing gauge conversion projects in Tamil Nadu including Dindigul-Palani section;

(b) the details of funds allocated/spent thereon so far;

(c) whether these projects are facing the time and cost overrun;

(d) if so, the steps taken by the Railways in this regard; and

(e) the time frame set for their completion particularly for Dindigul-Palani section?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Details and present status of ongoing gauge conversion projects falling fully/partly in the State of Tamil Nadu including expenditure incurred upto March, 2011 and outlay provided during 2011-12 is given as under:-

(in crore)

Sl.No.	Project	Anticipated cost	Expenditure incurred upto March, 2011	Outlay provided during 2011-12	Status and target date for completion wherever fixed
1	2	3	4	5	6
1.	Dindigul-Pollachi-Palghat and Pollachi-Coimbatore (224.88 Km)	900	359.3	150	Podanur-Coimbatore (6 Km) section has already been commissioned. Work on Dindigul-Palani section (58 Km)

1	2	3	4	5	6
					is completed. Work on Pollachi-palghat (58 Km) and Palani-Pollachi (63 Km) sections are targeted for completion by 31-3-2012 and Pollachi-Podanaur (42 Km) section is planned for completion during 2012-13.
2.	Quilon-Tirunelveli-Tiruchendur and Tenkasi-Virudhunagar (357 Km)	1029	653.18	75	On Tamil Nadu portion of this project, Virudhunagar-Tenkasi-Sengottai (131 Km) and Tirunelveli-Tiruchendur (61 Km) sections have been commissioned and work on Tirunelveli-Tenkasi (72 Km) section is in advance stage of completion.
3.	Madurai-Bodinayakkanur (90.41 Km)	282.66	0.45	15	Work on major bridge taken up.
4.	Manamadurai-Virudhunagar (66.55 Km)	214.18	138.99	10	Entire project is in advance stage of completion.
5.	Mayiladuturai-Karaikudi and Tiruturaipundi-Agastiyampalli (224 Km)	1005.19	145.38	150	Work on Mayiladuturai-Karaikudi section (38 Km) is in advance stage of completion. Tenders are being finalized to start gauge conversion work from Karaikudi end proceed towards Pattukkottai and beyond. Gauge conversion of the entire balance portion is expected to be completed within 3 years subject to availability of resources.
6.	Quilon-Tirunelveli-Tiruchendur and Tenkasi-Virudhunagar (357 Km)	1029	653.18	75	On Tamil Nadu portion of this project, Virudhunagar-Tenkasi-Sengottai (131 Km) and

1	2	3	4	5	6
					Tirunelveli-Tiruchendur (61 Km) sections have been commissioned and work on Tirunelveli-Tenkasi (72 Km) section is in advance stage of completion.
7.	Chengalpattu-Villpuram (103 Km) and Tambaram-Chengalpattu (gauge conversion of existing metre gauge line)	708.66	335.23	100	Gauge conversion of 40 Km out 103 Km has been completed and balance portion is expected to be completed by March, 2013. Gauge conversion of existing metre gauge line between Tambaram-Chengalpattu has been taken up in the Budget 2011-12.

(c) Yes, Madam.

(d) A number of initiatives have been taken to generate additional resources through non-budgetary measures like public/private partnership, funding by State Governments and other beneficiaries to expedite progress of these projects. Regular meetings are being held with State Government Authorities to expedite land availability and to sort out other issues.

(e) Above gauge conversion works are proposed to be completed withing next 3 years subject to availability of resources.

#### **Financial Assistance to States**

3614. SHRI HARIN PATHAK: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether assistance is proposed to be granted or already granted to various states under the United Nations Development Programme (UNDP) in the rural development sector under various Schemes;

(b) if so, the details of the programmes to be aided

or already aided in the last 3 years and the current year by the UNDP, State-wise, scheme-wise; and

(c) the funds allocated and utilised for the purpose, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) UNDP has allocated a financial assistance of US \$ 5.65 million through the Project 'Strengthening and operationalisation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)', for 2008-12, for supporting following activities:-

- (i) To improve implementation, monitoring and management arrangements through a technical cell;
- (ii) To develop works manuals for afforestation, rural roads, watersheds and other works permissible under MGNREGA;
- (iii) To set up Professional Institutional Network (PIN) for strengthening the capacity of the district to implement the programme and

create positive impact through CSO/University/ College;

- (iv) To undertake innovative pilot projects for strengthening implementation of MGNREGA through innovation fund to CSO;
- (v) To support ICT pilot;
- (vi) To do capacity building at various levels of Government especially at the district level and below for better planning and improved implementation of MGNREGA; and
- (vii) To strengthen IEC processes through films and publications.

#### **Constitution of National Data Bank**

3615. SHRI PINAKI MISRA:

SHRI M.B. RAJESH:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government constituted a National Data Bank pertaining to socio-religious categories of the minorities related to Sachar Committee Report;

(b) if so, the status of its functioning alongwith the cost involved in creating such a database;

(c) if not, the steps taken by the Government to create such a database;

(d) whether there is poor availability of information about socio religious categories in the country;

(e) if so, the time by which a comprehensive data base is likely to be collected;

(f) whether any data base already existing that depict the situation of minorities; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) Sachar Committee had

recommended for creation of a National Data Bank (NDB) where all relevant data for social-religious would be maintained. The Government has accepted the recommendation and also has decided to locate the National Data Bank in the Ministry of Statistics and Programme Implementation.

(b) Government has entrusted the responsibility of creating such a data bank in the Ministry of Statistics and Programme Implementation. The Planning Commission has also constituted an Assessment and Monitoring Authority (AMA) to place the data demands on the NDB. The AMA has constituted a Working Group to look into the availability of data by socio-religious categories (SRCs) especially in selected beneficiary oriented programmes. As the data are to be collected by different Ministries/Departments, no cost estimates have been prepared for the creation of the database. Presently the work is being done within the budgetary provisions of the Computer Centre, Ministry of Statistics and Programme Implementation.

(c) Does not arise.

(d) The database on social and religious categories is mostly limited to data available from census and surveys.

(e) As the identification, creation and maintenance of socio-religious database is a continuous activity, not time frame has been fixed.

(f) Yes, Madam.

(g) The reports of the National Sample Surveys provide certain information on the situation of the socio-religious categories. The population Census also provides some details of the religious and social groups in the country.

#### **Railway Projects Abroad**

3616. SHRI ANANTHA VENKATARAMI REDDY:

SHRI S.S. RAMASUBBU:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the projects launched by the Indian Railways and IRCON International Limited (IRCON) abroad, country-wise;

(b) the details of financial implications involved therein; and

(c) the benefits likely to be accrued to the Railways/IRCON therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) A Statement is enclosed.

(a) A Statement is laid on the Table of the House.

(b) These projects are being executed as Engineering, Procurement and Construction (EPC) Contracts against payments. There is no financial implication for the government.

(c) The benefits which will be accrued to Ircon International Limited are:

- (i) Business growth, commercial gains and credential building.
- (ii) Exposure of officers to the new technology and international competitive environment.
- (iii) Foreign exchange for the country.

#### **Statement**

*Indian Railways do not launch projects abroad. Ircon International Limited, a Central Public Sector Enterprise under the administrative control of Ministry of Railways executes projects in foreign countries. The details of projects under execution by Ircon International Limited abroad, country-wise are as under:*

Sl.No.	Name of the Project	Contract Value in US \$ (in Million)
1	2	3
<b>A Sri Lanka</b>		
1.	Up-gradation of railway track from Galle to Matara section of coastal railway line	78.00
2.	Re-construction of railway line from Omanthai to Pallai	185.35
3.	Re-construction of railway line from Medawachchiya to Madhu Road	81.30
4.	Re-construction of railway line from Madhu Road to Talai Mannar	149.74
<b>B Algeria</b>		
1.	Doubling of railway track from Oud Sly to Yellel in Algeir-Oran section of Algerian railways	230.00
<b>C Malaysia</b>		
1.	Seremban Gemas Double Tracking Project	789.78
2.	Loco Lease and Maintenance Contract	6.04
<b>D Ethiopia</b>		
1.	Procurement of Sub-station equipment EAEP 10/99 Lot.II.	12.82
<b>E Afghanistan</b>		
1.	Supply and installation of 220/20 KV Aybak Sub-station (New) and bay expansion work at 220/20 KV Mazar-e-Sharif Sub-station (Existing)	7.90

1	2	3
<b>F Nepal</b>		
1.	Construction of Rail Link between Jogbani (Bihar) to Biratnagar (Nepal)	46.03
2.	Construction of Rail Link between Jayanagar-Bijalpura-Bardibas	90.91

**Irrigation under Bharat Nirman**

3617. SHRI OM PRAKASH YADAV:

SHRI SUSHIL KUMAR SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the irrigation targets of Bharat Nirman Programme have been achieved;

(b) if so, the quantum of irrigation potential created State-wise, especially in the State of Bihar during the period from 2005-06, till date;

(c) whether the Government has identified the causes creating hindrances in achieving the targets; and

(d) if so, the action taken to remove them to achieve the targets of Bharat Nirman?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) The Irrigation potential created under Bharat Nirman Programme for the period from

2005-06 to 2010-11 is 10.38 million hectares against the target of 13 million hectares.

(b) The quantum of irrigation potential created State-wise during the period from 2005-06 to till date is enclosed as statement. The potential created in Bihar for the period from 2005-06 to till date is 0.78 million hectares.

(c) The main hindrances to achieve the targets are lack of proper operation and maintenance, incomplete distribution systems, non-completion of command area development works, changes from the initially designed cropping pattern, and diversion of irrigable land for other purposes.

(d) Water being a State subject, Planning and implementation of water resources projects are undertaken by respective State Governments as per their own priorities. However, central assistance is provided to the States under "Accelerated Irrigation Benefits Programme", "Command Area Development and Water Management" and "Repair, Renovation and Restoratoin of Water Bodies" for early completion of the schemes.

## Statement

## State-wise Status of Irrigation Potential Bharat Nirman (As reported by State Governments)

Sl.No.	Name of State	(in thousand hectare)								
		Achievement 2005-06	Achievement 2006-07	Achievement 2007-08	Achievement 2008-09	Total 2005-09	Achievement 2009-10	Achievement 2010-11	Total	
1	2	3	4	5	6	7	8	9	10	
1.	Andhra Pradesh	70.790	231.275	271.433	225.764	799.262	92.220	34.975	926.457	
2.	Arunachal Pradesh	4.377	3.324	7.000	4.350	19.051	3.470	2.466	24.987	
3.	Assam	3.314	4.747	15.212	34.504	57.777	82.506	21.130	161.413	
4.	Bihar	279.451	199.60	31.750	15.950	526.751	255.290		782.041	
5.	Chhattisgarh	53.261	40.955	36.273	36.957	167.446	46.501	31.741	245.688	
6.	Goa	1.224	1.233	6.384	3.740	12.581	0.869	1.374	14.824	
7.	Gujarat	184.993	153.370	119.632	93.660	551.655	110.410	55.516	717.581	
8.	Haryana	21.890	12.564	10.356	19.601	64.411	7.890	11.093	83.394	
9.	Himachal Pradesh	7.557	4.423	5.842	4.800	22.625	32.925	6.500	62.050	
10.	Jammu and Kashmir	15.559	25.355	19.443		60.357	14.620		74.977	
11.	Jharkhand	14.847	23.710	8.482	36.860	83.899	18.875	42.520	145.294	
12.	Karnataka	74.563	135.325	51.735	86.357	347.980	85.000	47.814	480.794	
13.	Kerala	12.382	5.996	7.064	9.072	34.514	9.641	6.309	50.464	
14.	Madhya Pradesh	81.350	103.550	126.200	92.220	403.320	47.484	114.955	565.759	
15.	Maharashtra	128.200	210.000	179.000	120.000	637.200	204.423		841.623	

	1	2	3	4	5	6	7	8	9	10
16. Manipur				0.000	12.000	4.140	16.140	3.872	4.000	24.012
17. Meghalaya			1.727	2.554	0.932	5.056	10.269	4.589	4.448	19.306
18. Mizoram			0.628	0.003	3.031	5.248	8.910	5.248	4.900	19.058
19. Nagaland			2.590	2.058	4.195	3.827	12.715	4.053	5.235	22.003
20. Odisha			24.590	43.750	63.427	105.808	237.575	118.069	67.626	423.270
21. Punjab			49.665	36.439	26.202	25.192	137.498	15.275	7.890	160.663
22. Rajasthan			164.580	99.590	93.590	66.880	424.640	66.900	41.400	532.940
23. Sikkim			0.800	1.214	1.080	0.797	3.891	0.914	0.000	4.805
24. Tamil Nadu			5.917	23.877	16.730	437.100	483.624	319.000	674.560	1477.184
25. Tirpura			4.788	3.985	2.706	0.270	11.749	3.212		14.961
26. Uttar Pradesh			432.236	533.707	544.503	422.730	1933.176	241.711	2.330	2177.217
27. Uttarakhand			32.177	35.310	29.506	12.086	109.079	12.139		121.218
28. West Bengal			17.749	26.095	39.619	53.963	137.426	50.537	27.840	215.803
Total			1691.205	1964.009	1733.330	1926.977	7315.521	1857.643	1216.622	10389.785

**GSPA**

3618. SHRI GAJENDER SINGH RAJUKHEDI:

SHRI TARA CHAND BHAGORA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether marketing margin as a result of Gas Sale and Purchase Agreement (GSPA) in the Krishan Godavari D6 Basin entered between parties without Government intervention;

(b) if so, the set of rules framed in this regard;

(c) whether the Government intends to re-frame this policy and decided to place the matter of marketing margin before the EGoM; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N SINGH): (a) Yes, Madam.

(b) The marketing margin in the case of KG D6 is being mutually settled between buyer and the seller.

(c) and (d) On a representation made by the Department of Fertilizers, the issue of marketing margin

charged by Reliance Industries Ltd. (RIL) on KG D6 gas is proposed to be placed for consideration of the Empowered Group of Ministers (EGoM) as and when it meets.

**Investment Made in PSUs**

3619. SHRI P.C. MOHAN:

SHRI PRALHAD JOSHI:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has spent huge amount on revival of Public Sector Undertakings (PSUs); and

(b) if so, the capital invested by the Government on such PSUs during the last three years including the current year, PSU-wise?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) On the recommendations of the Board of Reconstruction of Public Sector Enterprises (BRPSE), Government has approved revival of 43 sick Central Public Sector Enterprises (CPSEs) at a total cost of Rs. 25083.36 crore (Cash assistance of Rs. 3860.24 crore and non-cash assistance of Rs. 21223.12 crore) till 30-11-2011 as per Statement enclosed.

**Statement**

*Details of Cash and Non-Cash Assistance Approved by the Government  
on Recommendation of BRPSE*

Sl.No.	Name of the CPSE	Assistance (Rs. in crore)		
		Cash #	Non-Cash @	Total
1	2	3	4	5
<b>Department of Heavy Industries</b>				
1.	Hindustan Salts Ltd.	4.28	73.30	77.58
2.	Bridge and Roof Co. (India) Ltd.	60.00	42.92	102.92
3.	BBJ Construction Co. Ltd.	--	54.61	54.61

1	2	3	4	5
4.	HMT Bearings Ltd.	7.40	43.97	51.37
5.	Praga Tools Ltd.	5.00	209.71	214.71
6.	Heavy Engineering Corporation Ltd.	102.00	1116.30	1218.30
7.	Cement Corporation of India Ltd.	184.29	1267.95	1452.24
8.	Richardson and Cruddas Ltd.	-	-	-
9.	Tungabhadra Steel Products Ltd.	-	-	-
10.	Bharat Pumps and Compressors Ltd.	3.37\$	153.15	156.52\$
11.	HMT Machine Tools Ltd.	723.00	157.80	880.80
12.	Bharat Heavy Plate Vessels Ltd.	--	---	--\$
13.	Andrew Yule and Co. Ltd.	-- &	457.14	475.14
14.	Instrumentation Ltd.	48.36	549.36	597.72\$\$\$
15.	Tyre Corporation of India Ltd.	--	1018.45	1018.45&&
16.	NEPA Ltd.	--	--	--@@
17.	Burn Standard Company Ltd. @@@	14.16&&&	1139.16	1153.32
18.	Scooters India Ltd.	--	--	--****
<b>Ministry of Mines</b>				
19.	Hindusthan Copper Ltd.	--	612.94	612.94
20.	Mineral Exploration Corporation Ltd.	-	104.64	104.64
<b>Ministry of Shipping</b>				
21.	Central Inland Water Transport Corporation Ltd.	73.60	280.00	353.60
22.	Hooghly Dock and Port Engineers Ltd.	148.08	628.86	776.94
<b>Ministry of Defence</b>				
23.	Hindustan Shipyard Ltd.	--	--	--###
<b>Ministry of Steel</b>				
24.	MECON Ltd.	93.00**	23.08	116.08
25.	Bharat Refractories Ltd.	--	479.16	479.16

1	2	3	4	5
<b>Ministry of Textiles</b>				
26.	NTC including its subsidiaries	39.23	-	39.23
27.	British India Corporation Ltd.	338.04	108.93	446.97
28.	National Jute Manufactures Corporation Ltd.	483.60	6815.06	7298.66
<b>Department of Pharmaceuticals</b>				
29.	Hindustan Antibiotics Ltd.	137.59	267.57	405.16
30.	Bengal Chemicals and Pharmaceuticals Ltd.	207.19	233.41	440.60
<b>Department of Chemicals and Petrochemicals</b>				
31.	Hindustan Organic Chemicals Ltd.	250.00	110.46	360.46
32.	Hindustan Insecticides Ltd.	-	267.29	267.29
<b>Department of Fertilizers</b>				
33.	Fertilizers and Chemicals (Travancore) Ltd.	-	670.37	670.37
<b>Department of Scientific and Industrial Research</b>				
34.	Central Electronics Ltd.	-	16.28	16.28
<b>Department of Coal</b>				
35.	Eastern Coal Fields Ltd.	--**	--*	--*
<b>Department of Agriculture and Co-operation</b>				
36.	State Forms Corporation of India Ltd.	21.21	124.42	145.63
<b>Ministry of Railways</b>				
37.	Konkan Railway Corporation Ltd.	857.05	3222.46	4079.51
38.	Bharat Wagon and Engineering Company Ltd.	52.79~	258.73~	311.52~
39.	Braithwaite and Company Ltd. ~~	4.00	280.21	284.21
<b>Ministry of Water Resources</b>				
40.	National Projects Construction Corporation Ltd.	--	219.43***	219.43***
<b>Ministry of Urban Development and Poverty Alleviation</b>				
41.	Hindustan Prefab Ltd.	--	128.00	128.00

1	2	3	4	5
<b>Ministry of Information and Broadcasting</b>				
42.	National Film Development Corporation Ltd.	3.00	28.40	31.40
<b>Ministry of Petroleum and Natural Gas</b>				
43.	Biecco Lawire Ltd.	--	59.60	59.60
Total		3860.24	21223.12	25083.36

# Cash Assistance may involve budgetary support through equity/loan/grants.

@Non-cash Assistance may involve waiver of interest, penal interest, GOI loan, Guarantee fee, conversion of loan into equity/debentures etc.

&The issue of infusion of funds by GOI or by Joint Venture or a Strategic Partner will be sorted out by Ministry of Finance and the Ministry of Heavy Industries.

\*The revival plan approved by the Government *inter alia* envisaged non-cash assistance of Rs. 2470.77 crore and wavier of service charges of Rs. 14 crore per annum from 2004-05 from Coal India Ltd.

\$In addition ONGC and BHEL would extend cash support to the extent of Rs. 150 crore and Rs. 20 crore respectively.

\*\*Excludes continuation of 50% interest subsidy not exceeding Rs. 6.50 crore per annum on VRS loans.

\$\$Cabinet approved "in principle" the takeover of BHPV by BHEL with the direction that the valuation of BHPV be carried out prudently on the basis of established principles and if the takeover is not found feasible, the matter be brought back before the Cabinet.

&&Parliament had approved the Tyre Corporation of India Ltd. (Disinvestment of Ownership) Bill 2007 for changing the Public Sector Enterprises Character of the company. Disinvestment after cleaning the balance sheet.

@@Approved to revive NEPA Ltd through JV route in the private sector and introducing NEPA Ltd. (Disinvestment of ownership) Bill, 2007 in Parliament.

\*\*\*In addition Government had also approved the conversion of cumulative interest due and accrued on GOI loan as on the date of conversion into equity capital and further written down to 10% of value.

\$\$\$Interest free mobilization advance of Rs. 30 crore from BHEL for technological up-gradation and diversification which would be repaid through supplies to be made to BHEL against their orders. Interest free advance of Rs. 25 crore from BHEL to ILK at the beginning of each year for the next three years from 2008-09 which will be adjusted against supplies to BHEL in the same year.

~Includes Rs. 2.30 crore cash assistance and Rs. 5.00 crore non-cash assistance in addition to waiver of interest on GOI loan of Rs. 4.18 crore (2.51+1.67) on account of reliefs and concessions to BBUNL for financial restructuring of Bharat Wagon and Engineering Company Ltd. for corresponding changes in books of accounts of these two companies.

###Cabinet approved for transfer from M/o Shipping to Ministry of Defence on "as is where basis" and financial restructuring proposal of HSL including its investment requirements will be considered by Ministry of Defence in due course.

&&&In addition, GOI assistance to Ministry of Railways to liquidate the contingent liabilities of the company upto 31-12-2009 which become due for payment and can not be met from company's own resources or through sale of idle assets.

~~Transferred from D/o Heavy Industry.

@@@Transferred to Ministry of Railways. Refractory Unit of Burn Standard Co. Ltd. was transferred to SAIL under Ministry of Steel.

\*\*\*\*Transfer of entire Government equity to suitable identified strategic partner, continue extension of salary support and in principle approval of cleaning the balance sheet at the time of seeking final approval for induction of strategic partner.

**Investment Plan**

3620. SHRI JAYWANT GANGARAM AWALE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Hindustan Petroleum Corporation Ltd. has proposed a Rs. 25,000 crore investment plan to relocate the 6.5 million tonnes per annum refinery in Mumbai with a grass root refinery at Ratnagiri in coastal Maharashtra;

(b) if so, the details of financing of the project along with the number of jobs to be created with the setting up to the new refinery;

(c) the total number of HPCL petroleum and gas outlets in maharashtra with district-wise break up; and

(d) the details of more outlets expected to be set up in Latur area during the next three years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Hindustan Petroleum Corporation Ltd. (HPCL) has commissioned a study on pre project activities for a 9 MMTPA grassroot refinery at Ratnagiri district in the State of Maharashtra.

(c) HPCL has a total of 1137 Retail outlets and 464 LPG distributors in the State of Maharashtra. District-wise break up is given in the enclosed Statement.

(d) HPCL plans to set up 10 retail outlets in Latur district during the current year and next three years.

**Statement**

Sl.No.	Name of the District	Number of Retail Outlets	Number of LPG distributors
1	2	3	4
1.	Ahmednagar	62	17
2.	Aurangabad	41	12

1	2	3	4
3.	Beed	20	6
4.	Nandurbar	10	2
5.	Dhule	22	5
6.	Jalgaon	39	15
7.	Jalna	17	2
8.	Nanded	22	8
9.	Latur	19	7
10.	Parbhani	18	3
11.	Hingoli	8	1
12.	Mumbai	97	59
13.	Akola	13	7
14.	Amravati	30	9
15.	Bhandara	11	6
16.	Buldhana	18	4
17.	Chandrapur	27	18
18.	Gadchiroli	5	6
19.	Nagpur	51	31
20.	Wardha	15	8
21.	Yeotmal	21	9
22.	Washim	9	0
23.	Gondia	8	5
24.	Osmanabad	12	3
25.	Pune	160	54
26.	Solapur	52	8
27.	Kolhapur	41	22
28.	Ratnagiri	15	12
29.	Sangli	29	13

1	2	3	4
30.	Satara	30	11
31.	Sindhudurg	9	3
32.	Raigarh	40	19
33.	Nasik	81	28
34.	Thane	85	51
Total		1137	464

#### Land Banks

3621. SHRI BAIJAYANT PANDA:

SHRI RAJIAH SIRICILLA:

SHRI PONNAM PRABHAKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to set up Land Banks or Para Legal Assistance Centres in all the Naxal affected districts of the country;

(b) if so, the details of the functions to be performed by these Banks/Centres;

(c) whether these Centres/Banks would document all cases of land alienation and work for restoration of lands of their rightful owners; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) to (d) The suggestion for setting up of Para Legal centres in the Naxal Affected districts of the country is under consideration of the Government. These Para Legal Assistance Centres may work in re-solving the land disputes in a focussed manner. Further, with a view to look into the unfinished task in Land Reforms, a "Committee on State Agrarian Relations and the Unfinished Task in Land Reforms" was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 9-1-2008. The terms of reference of the Committee, *inter-alia*, include to examine the issues

relating to alienation of tribal lands including traditional rights of forest-dependant tribals, land use aspects etc. The Committee has submitted its report, and has made recommendations on Land Bank and various aspects of Land Reforms. The report of the Committee have been examined by an appropriate Committee of Secretaries (CoS) and the recommendations on the said report has been submitted to the Prime Minister's Office for consideration of the "National Council for Land Reforms".

#### Wage Days under MGNREGS

3622. SHRI ABDUL RAHMAN:

SHRI P. KARUNAKARAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Indian Labour Conference in its 43rd Session recommended to increase the number of working days along with the guaranteed statutory wage under the Mahatma Gandhi National Rural Employment Guarantee Scheme;

(b) if so, the details thereof;

(c) whether the Government proposes to increase the wage days under the Scheme;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Madam.

(b) The recommendation of the Indian Labour Conference was for extending employment guarantee under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) from 100 days to 200 days.

(c) No Madam.

(d) Does Not arise.

(e) The primary objective of MGNREGA is to enhance the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand

for doing unskilled manual work. The objective of MGNREGA is to supplement the income of a rural household and it is not intended to be the sole means of earning livelihood for the rural population. The workers are free to avail any other employment opportunities available to them. Average person-days per household generated under MGNREGA was 48 in 2008-09, 54 in 2009-10 and 47 in 2010-11 and the ceiling of 100 days is yet to be exhausted. Section 3(4) of the MGNREG Act already contains provisions to the effect that Central Government or State Government may within limits of their economic capacity and development make provisions for securing work to every adult member of a household under a Scheme for any period beyond the period of 100 days guaranteed under Section 3 (1) as may be expedient. MGNREGA intends to provide the social security mechanism for the days which is beyond the period of engagement in agriculture. Any increase in number of days of guaranteed employment will increase a competitive disadvantage towards agricultural productivity.

#### **Model Village Project**

3623. SHRI PRADEEP MAJHI:

SHRI KISHANBHAI V. PATEL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has received any proposal from the South Korea regarding development of a village under a model village project in India;

(b) if so, the details thereof and the salient features of the said proposal;

(c) whether the Government has agreed to provide their assistance to South Korea for development of a model village project;

(d) if so, the details in this regard; and

(e) the criteria for identification of village for development under the said project?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to

(e) The Ambassador of South Korea in India had met the then Hon'ble Minister of Rural Development on 4th May, 2011 and discussed development of a model village in India in neighbouring States of Delhi. However, no proposal has been received from South Korea so far.

#### **National Institute of Hydrology**

3624. SHRI MANICKA TAGORE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has established the National Institute of Hydrology (NIH) at Roorkee;

(b) if so, the details thereof;

(c) the objectives of the NIH;

(d) whether such an institute is proposed to be set up in Tamil Nadu as well; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) Yes, Madam.

(b) The National Institute of Hydrology was established as an autonomous Society under the Ministry of Water Resources, in December, 1978 with Headquarters at Roorkee. The Union Minister for Water Resources is the President and the Union Minister of State for Water Resources is the Vice-President of the Society. The Institute is managed, administered, directed and controlled by the Governing Body with Secretary (WR) as its Chairman. NIH is an S and T organization conducting basic, applied and strategic research in the fields of hydrology and water resources in the country with 6 Regional Centres at Belgaum, Jammu Cantt., Sagar, Kakinada, Guwahati and Patna.

(c) The objectives of the National Institute of Hydrology are:

- to undertake, aid, promote and coordinate systematic and scientific work in all aspects of hydrology;

- to cooperate and collaborate with other national, foreign and international organizations in the field of hydrology;
- to establish and maintain a research and reference library in pursuance of the objectives of the Society and equip the same with books, reviews, magazines and other relevant publications; and
- to carry out all the activities that the Society may consider necessary, incidental or conducive to the attainment of the objectives for which the Institute has been established.

(d) No Madam.

(e) Not applicable in view of (d) above.

#### **Laying of New Tracks**

3625. SHRI ASHOK TANWAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose laying of new tracks to connect highest grain producing areas in the country particularly North India;

(b) whether feeder rail links under Delhi-Mumbai Infrastructure project is aiming to connect 'Sirsa' district of Haryana in view of its huge outputs in agriculture produce;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam. There is no such policy to lay new tracks to connect highest grain producing areas of North India. Railway network exists in the high grain producing North Indian States of Punjab, Haryana and Uttar Pradesh.

(b) to (d) Sirsa is on the identified feeder route of Hissar-Bhatinda-Suratgarh of Western Dedicated Freight Corridor. A decision has been taken to upgrade the feeder route for carrying 25 tonne axle load.

#### **Districts Under MSDP**

3626. SHRI P. KARUNAKARAN:

SHRI NARENDRA SINGH TOMAR:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Union Government has received any proposal from the Governments of Kerala and Madhya Pradesh to include more districts including Kasaragod under Multi-Sectoral Development Programme; and

(b) if so, the details thereof and the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) and (b) No proposal has been received from the Government of Madhya Pradesh to include more districts under Multi-Sectoral Development Programme. On a recent query to Government of Kerala, it has been informed that a proposal was forwarded by them for inclusion of districts of Kannur, Kozhikode, Malappuram, Palakkad, Ernakulam, Kollam and Alappuzha as Minority Concentration Districts for implementing Multi Sectoral Development Programme. However, no such proposal is available on the records of this Ministry.

*[Translation]*

#### **Additional Coaches in Trains**

3627. SHRIMATI MEENA SINGH:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received requests for additional coaches in Devgiri Express, Nandigram Express, Okha Rameshwaram Express, Delhi-Shamli train;

(b) if so, the details thereof and the action taken thereon; and

(c) the steps taken by the Railways to stop the trend of reducing the number of coaches in place of increasing the number in order that more number of waitlisted tickets get confirmed and heavy rush of passengers during peak season is taken care of?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) Presently, 17057/17058 Mumbai CST-Secunderabad Devgiri Express is running with maximum permissible load. Hence, augmentation of this train is operationally not feasible. 11401/11402 Mumbai CST-Nagpur Nandigram Express has been augmented with three Sleeper Class and one AC-III tier coaches w.e.f. 10.03.2011 and 16733/16734 Rameshwaram-Okha express (weekly) has been augmented with two Sleeper Class and one General Class coaches w.e.f. 03.09.2010 and one AC-111 tier coach w.e.f. 28.01.2011.

(c) Coaches are detached/reduced from trains only in cases of their poor patronization. For clearing waitlisted passengers, coaches are attached to provide additional accommodation in popular trains on regular basis wherever operationally feasible. During peak seasons, extra coaches are attached in existing trains and special trains are also run to the extent feasible to clear waitlisted and extra rush of passengers.

#### Survey for New Railway Lines

3628. SHRI P.P. CHAUHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the details of railway network in route kilometers in the country, State-wise;

(b) the details and the present status of survey work for laying of new railway lines in the country including Madhya Pradesh and Gujarat as announced in the last two Rail Budgets; and

(c) the time frame set for the completion of these survey works?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) State-wise railway network (route kilometres) as on 31.3.2011 is given below:-

Sl.No.	Name of State/Union Territory	Route Kilometres
1.	Andhra Pradesh	5264.15
2.	Arunachal Pradesh	1.26
3.	Assam	2433.99
4.	Bihar	3612.02
5.	Chhattisgarh	1187.47
6.	Delhi	183.23
7.	Goa	69.31
8.	Gujarat	5270.89
9.	Haryana	1540.14
10.	Himachal Pradesh	296.26
11.	Jammu and Kashmir	255.67
12.	Jharkhand	1984.27
13.	Karnataka	3076.24
14.	Kerala	1049.74
15.	Madhya Pradesh	4954.48
16.	Maharashtra	5601.62
17.	Manipur	1.35
18.	Mizoram	1.50
19.	Nagaland	12.85
20.	Odisha	2461.05
21.	Punjab	2133.89
22.	Rajasthan	5784.16
23.	Tamil Nadu	4062.06
24.	Tripura	151.40
25.	Uttarakhand	344.91
26.	Uttar Pradesh	8762.30
27.	West Bengal	3936.89
<b>Union Territory</b>		
1.	Chandigarh	15.70
2.	Pondicherry	11.10
<b>Total</b>		<b>64459.90</b>

**Note:-** The remaining States/Union Territories have no railway line.

(b) and (c) The details of new line surveys announced in the Railway Budgets 2010-11 and 2011-12 across country including Gujarat and Madhya

Pradesh are given in the enclosed Statement. The surveys are in progress and expected to be completed by December, 2012.

**Statement**

*The details of new line surveys announced during last two rail budgets are as under:-*

Sl.No.	Year of sanction	No. of Projects sanctioned after conducting of surveys	No. of surveys completed and shelved	No. of surveys completed and under examination	No. of surveys in progress	Total No. of surveys
1.	2010-11	8	15	69	77	169
2.	2011-12	0	1	15	91	107
<b>Total</b>		<b>8</b>	<b>16</b>	<b>84</b>	<b>168</b>	<b>276</b>

*[English]*

**Desilting of Tungabhadra Reservoir**

3629. SHRI SHIVARAMA GOUDA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the original capacity of the Tungabhadra reservoir has come down due to deposition of a huge amount of silt;

(b) if so, the details thereof; and

(c) the steps taken by the Government to desilt the reservoir and enhance its storage capacity?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) Yes, the storage capacity of Tungabhadra Dam has decreased due to silt accumulation.

(b) As per the Hydrographic survey 2008, the gross capacity has come down to 2855.887 Million cubic meter (100.855 TMC). Comparison between the Hydrographic Survey - 2008 and Pre-impoundment survey 1953 reveals a reduction in capacity to the extent of 895.283

Mcum (31.615 TMC) in a time span of 55 years, representing a 23.867% reduction.

(c) The desiltation of reservoir is not techno-economically viable as it is associated with the problems of disposal of excavated earth and high cost of repeated desiltation.

*[Translation]*

**Fire in Tankers of Delhi Bound Goods Train**

3630. SHRI NIKHIL KUMAR CHOUDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether petrol and diesel tankers of a Delhi bound goods train from Guwahati caught fire between Magurjan and Aluabari railway stations on the border area of Bihar and West Bengal on 28 September, 2011;

(b) if so, the details thereof including the loss of life and property;

(c) whether any compensation was given to the kin of the deceased persons; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) and (b) Yes Madam. On 28.09.2011, at about 06:47 hours, while Goods Train No. TATA-BTPN was on run in block section between Mangurjan (Bihar) and Aluabari Road (West Bengal) Railway stations in New Jalpaiguri - Barsoi Main Line section over Northeast Frontier Railway, its 20 tank wagons derailed and calught fire. One person died in this accident. Loss of property has been assessed to be Rs. 8,27,51,100/-.

(c) and (d) An amount of Rs. 2 Lakhs has been paid to the next of kin of the deceased as ex-gratia as a special case.

[Translation]

#### Guidelines for MPLAD

3631. SHRI MANGANI LAL MANDAL: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether any State Government has issued separate guidelines resolution after making several amendments and changes in the guidelines related to Member of Parliament Local Area Development Fund (MPLAD) Scheme;

(b) if so, the details thereof, alongwith the rationale therefor;

(c) whether the Union Government had given permission to the concerned State;

(d) if so, the details thereof alongwith the reasons therefor;

(e) whether several important changes have been made in the guidelines concerning nodal officers and sanctioning the implementation of the schemes; and

(f) if so, the details and the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) A reference with regard

to the resolution for implementation of MPLAD Scheme has been received from Rajya Sabha Committee on MPLADS. The resolution stipulates the procedure of implementation of the MPLAD Scheme in Bihar. The Government of Bihar has been requested to follow the MPLADS guidelines of Government of India.

(c) and (d) This Ministry has agreed to the proposal of Government of Bihar to designate District Planning Officer as Nodal Officer to carry out the execution of MPLADS works.

(e) and (f) The Government. of Bihar is required to follow the guidelines on MPLADS for implementation and execution of the MPLAD Scheme. As regards sanction and implementation of MPLADS works, the guidelines stipulates that the District authority shall follow the established procedure of the State/UT Government concerned in the matter of work execution.

#### Crossings Under ECR

3632. SHRI DINESH CHANDRA YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) the district-wise details of level crossing on the national and state highways under Samastipur and Sonepur Divisions of East Central Railway (ECR);

(b) whether the Railways propose to construct rail over bridges and under passes on these level crossings; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Railways do not maintain level crossing data district-wise. However, the details of level crossings on National and State Highways under Samastipur and Sonepur divisions of East Central Railway is as given below:-

Division	Level crossings on National Highways	Level crossings on State Highways
Samastipur	29	18
Sonepur	08	Nil

(b) Yes, Madam.

(c) In Samastipur division, 8 Road Over Bridges (ROB) on National Highways and 1 ROB on State Highways have been sanctioned. In Sonepur division, 1 Road Over Bridges (ROB) on National Highways has been sanctioned. More ROB/Road Under Bridge (RUB) would be sanctioned subject to State Government submitting the undertaking of cost sharing and consent for closure of the level crossing.

[English]

#### Recruitment of Scientists

3633. SHRI M.B. RAJESH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the job reservation norms at various scientists grades for Scheduled Castes, Scheduled Tribes and Other Backward Classes;

(b) the number of scientists recruited at various grades in each laboratories of Council of Scientific and Industrial Research during the last three years;

(c) the general and reserved quota break-up;

(d) whether the Council of Science and Technology have changed its entry level scientist recruitment from Scientist B and Scientist C and Scientist E Grade;

(e) if so, the reasons therefor;

(f) whether CSIR is pursuing constitutional provisions of job reservation;

(g) if so, the details thereof;

(h) whether the reservation norms are not followed for recruitment of scientists at lowest entry grade; and

(i) if so, the corrective steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) The posts at the level of Scientist 'B', which is the lowest Group 'A' entry level post, are filled following the reservation norms of the Government of India notified from time to time. Under these norms, 15% of jobs are reserved for Scheduled castes, 7.5% for Scheduled Tribes and 27% for Other Backward Classes. However, as per instructions of Government of India laid down in Department of Personnel and Administrative Reforms O.M. No. 9/2/73-Estt. (SCT) dated 23-6-1975 and O.M. No. 36012/27/94-Estt. (SCT) dated 13-5-1994 of Department of Personnel and Training, provisions exist for exemption from reservation for recruitment to posts of Scientist 'C' and above.

(b) and (c) The information is enclosed as statement.

(d) No, Madam. However, the qualifications have been enhanced with the approval of Governing Body of CSIR.

(e) Does not arise.

(f) Yes, Madam.

(g) As at (a) above.

(h) The reservations norms are being followed for recruitment of Scientist 'B', which is the lowest Group A entry level post in the Ministry.

(i) Does not arise.

## Statement

Sl.No.	Name of Laboratory/ Institute	The number of scientist recruited at various grades in each laboratories of Council of Scientists and Industrial Research during the last three years;										The general and reserved quota break up		Total
		Jr. Scientist	Sr. Scientist	Principal Scientist	Sr. Principal Scientist	Chief Scientist	Outstanding Scientist/ Scientist H	General	Reserved quota (SC, ST and OBC, etc.)	9	10	11	12	
1	2	3	4	5	6	7	8	9	10	11	12			
1.	Advanced Materials and Processes Research Institute (AMPRI)	-	-	-	-	-	-	-	-	-	-	-	-	-
2.	Central Building Research Centre (CBRI)	-	-	-	-	-	-	-	-	-	-	-	-	-
3.	Centre for Cellular and Molecular Biology (CCMB)	08	04	02	-	-	-	-	10	04	14			
4.	Central Drug Research Institute (CDRI)	04	11	07	-	-	-	-	18	04	22			
5.	Central Electrochemical Research Institute (CECRI)	-	14	03	-	-	-	-	12	05	17			
6.	Central Electronics Engineering Research Institute (CEERI)	-	30	02	03	-	-	-	30	05	35			
7.	Central Food Technological Research Institute (CFTRI)	08	11	01	-	-	-	-	16	04	20			

1	2	3	4	5	6	7	8	9	10	11	12
8.	Central Glass and Ceramic Research Institute (CGCRI)	-	-	-	-	-	-	-	-	-	-
9.	Central Institute of Medicinal and Aromatic Plants (CIMAP)	03	02	-	01	-	-	-	05	01	06
10.	Central Institute of Mining and Fuel Research (CIMFR)	-	-	-	-	-	-	-	-	-	-
11.	Central Leather Research Institute (CLRI)	-	12	02	-	-	-	-	14	-	14
12.	Central Mechanical Engineering Research Institute (CMERI)	05	18	08	02	01	-	-	25	09	34
13.	Central Road Research Institute (CRRRI)	-	-	-	-	-	-	-	-	-	-
14.	Central Scientific Instruments Organisation (CSIO)	08	-	-	-	-	-	-	@08	-	08
15.	CSIR Madras Complex [CSIR (M) Cx.]	-	-	-	-	-	-	-	-	-	-
16.	Central Salt and Marine Chemicals Research Institute (CSMCRI)	05	12	05	-	-	-	-	18	04	22
17.	Institute of Genomics and Integrative Biology (IGIB)	-	01	06	-	-	-	-	07	-	07
18.	Institute of Himalayan Bioresource Technology (IHBT)	-	10	-	-	-	-	-	07	03	10

19. Indian Institute of Chemical Biology (IICB)	-	01	04	-	-	-	-	04	01	05
20. Indian Institute of Chemical Technology (IICT)	05	09	12	01	-	-	-	23	04	27
21. Indian Institute of Integrative Medicine (IIIM)	-	04	04	02	-	-	-	08	02	10
22. Indian Institute of Petroleum (IIP)	06	16	02	-	-	-	-	17	07	24
23. Indian Institute of Toxicology Research (IITR)	06	03	-	-	-	-	-	06	03	09
24. Institute of Minerals and Materials Technology (IMMT)	04	13	-	-	-	-	-	11	06	17
25. Institute of Microbial Technology (IMT)	-	06	03	01	-	01	-	11	-	11
26. National Aerospace Laboratories (NAL)	-	10	-	-	-	-	-	6	4	10
27. National Botanical Research Institute (NBRI)	02	04	01	-	-	-	-	05	02	07
28. National Chemical Laboratory (NCL)	-	04	08	-	-	-	-	12	-	12
29. National Environmental Engineering Research Institute (NEERI)	-	14	-	01	-	-	-	11	04	15
30. North-East Institute of Science and Technology (NEIST)	16	07	-	-	-	-	-	15	08	23

1	2	3	4	5	6	7	8	9	10	11	12
31.	National Geophysical Research Institute (NGRI)	17	-	-	02	-	-	-	09	10	19
32.	National Institute for Interdisciplinary Science and Technology (NIIST)	-	03	01	-	-	-	-	02	02	04
33.	National Institute of Oceanography (NIO)	06	16	01	-	-	-	-	16	07	23
34.	National Institute of Science Communications and Information Resources (NISCAIR)	-	-	-	-	-	-	-	-	-	-
35.	National Institute of Science, Technology and Development Studies (NISTADS)	-	02	-	-	02	-	-	03	01	04
36.	National Metallurgical Laboratory (NML)	11	03	02	04	-	-	-	14	06	20
37.	National Physical Laboratory (NPL)	07	17	02	01	-	-	-	15	12	27
38.	Structural Engineering Research Centre (SERC)	04	24	-	-	-	-	-	17	11	28
39.	CSIR Headquarters	-	04	03	02	01	01	-	10	1	11
40.	CSIR Complex	-	-	-	-	-	-	-	-	-	-
<b>Grand Total</b>		125	285	79	20	04	02	-	385	130	515

@-including 02 OBC on their own merits.

Note : It may be noted that entry level total recruitment #125, whereas total SC/ST/OBC taken is #130 as several are taken at higher level.

### New Railway Stations

3634. SHRI M. VENUGOPALA REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) the criteria in place for opening of new railway stations in the country;

(b) the number of new railway stations opened during the last three years and the current year, zone/ State-wise;

(c) whether the Railways have received requests for opening of new railway stations, during the said period; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) New stations generally are opened during the commissioning of a new railway line. On existing lines, opening of a new block station depends on operational requirement, technical feasibility, need for providing connectivity to freight sidings etc. Halt stations are opened on public demand, if found financially viable and feasible from operating and engineering point of view.

(b) 186 stations were opened during the last three years and the current year. A zone-wise list is enclosed as Statement.

(c) Yes, Madam.

(d) Demands for opening of 206 new stations were received during the last 3 years of which 69 have been sanctioned. Of the 69 stations sanctioned 49 stations have already been opened.

#### Statement

(b) Number of stations opened during last 3 years (Zone-wise) is given below:

Zones	No. of Stations
Central Railway	2
East Coast Railway	4

Zones	No. of Stations
East Central Railway	60
Eastern Railway	14
North Central Railway	13
North Eastern Railway	9
North East Frontier Railway	12
Northern Railway	19
North Western Railway	1
South Central Railway	9
South East Central Railway	10
South Eastern Railway	11
Southern Railway	8
South Western Railway	11
West Central Railway	3
<b>Total</b>	<b>186</b>

#### [Translation]

#### Change in the Name of Bombay High Court

3635. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Bombay High Court in Maharashtra has sent many letters to the Union Government seeking approval to change its name to Mumbai High Court;

(b) if so, the details of the action taken thereon so far;

(c) whether the Government proposes to send its approval to the State Government in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN

KHURSHEED): (a) to (e) The Government of Maharashtra has sent a proposal for changing the name of the 'Bombay High Court' as the 'Mumbai High Court' which is under consideration of the Government.

[English]

#### Grievances of Employees of HMT

3636. SHRI S. SEMMALAI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether representatives of the employee's Union of Hindustan Machine Tools (HMT) Limited has presented a petition containing a list of grievances;

(b) if so, the details thereof; and

(c) the steps taken by the Government to redress the grievances of the employees?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. representations from various employees' Union including Joint Action Committee of all India HMT Workers and Officers have been received through Hon'ble Members of Parliament seeking redressal of their grievances which comprise mainly implementation of pay revision enhancement in the age of retirement from 58 years to 60 years and revival of the company.

(c) Revival Plan has been formulated for the company and all these grievances have been factored in revival plan.

#### Separate Rail Service

3637. SHRI P.C. GADDIGOUDAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to introduce a separate Rail Service in the country for transportations of Horticulture produces;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) No,

Madam. However, to facilitate transportation of perishable commodities including fruits, vegetables, frozen foods, frozen meats/poultry, chocolates, other milk products, pharmaceuticals etc. in temperature controlled condition, Indian Railways have introduced service of Refrigerated Vans. At present, Indian Railways have a fleet of 10 Refrigerated Parcel Vans, which are attached to long distance mail/express trains as per demand.

[Translation]

#### Reservation in Government and Non-Governmental Jobs

3638. DR. SHAFIQR RAHMAN BARQ: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the number of minorities in the country as on date, category-wise;

(b) the percentage of reservation in Government and Non-Governmental jobs fixed by the Government for the minorities, category-wise;

(c) whether the Government has recently received the proposal from the Government of Uttar Pradesh regarding providing reservation to the Muslims according to their population in Government jobs and at other places; and

(d) if so, the action taken by the Government in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) Muslims, Sikhs, Christians, Buddhists and Zoroastrians (Parsis) have been notified as Minority Communities under Section 2 (c) of National Commission for Minorities (NCM) Act, 1992. The category wise number as per census 2001 is given as under:-

Sl.No.	Religious Communities	Population (in lakhs)
1.	Muslims	1381.88
2.	Christians	240.80

Sl.No.	Religious Communities	Population (in lakhs)
3.	Sikhs	192.15
4.	Buddhists	79.55
5.	Zoroastrians (Parsis)	0.7

(b) No reservation exclusively for minorities has been fixed by the Government. However, some minorities who are enlisted in the Central OBC list are enjoying the benefits of QBC reservation.

(c) A communication dated 14th September, 2011 was received from the Chief Minister of Uttar Pradesh addressed to the Hon'ble Prime Minister mentioning for consideration for reservation for minorities in general and Muslims in particular.

(d) A response has been sent to this communication on 24th October, 2011 mentioning that while the Central Government is fully seized of the matter, the Government of Uttar Pradesh may consider to take appropriate steps for providing reservation to minorities in Uttar Pradesh like it has been done by some State Governments for their respective States.

#### **Production and Import Cost of Fertilizers**

3639. SHRI HUKUMDEO NARAYAN YADAV: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) The variety of fertilizers being produced by various companies in the country alongwith the details of such fertilizers being imported from foreign countries;

(b) the cost borne by each companies in the production of urea and the names of the companies to which the grants have been provided alongwith the per tonne rate at which these grants were provided to these companies. separately;

(c) the price of the same fertilizers in case they are imported and the per tonne production cost thereon in the country;

(d) whether the Government is carrying out research on exploring natural resources for their refining

promotion to produce such fertilizers in the country itself; and

(e) if so, the names of the institutions engaged in such research and the details of the research works carried out in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Department of Fertilizers is presently administering two fertilizer subsidy schemes viz. New Pricing Scheme for Urea as well as Nutrient Based Subsidy (NBS) Policy for decontrolled phosphatic and potassic (P and K) fertilizers for providing the fertilizers at subsidized prices. The import of urea is on Government account. At present 25 grades of Phosphatic and Potassic fertilizers. namely. Di-Ammonium Phosphate (DAP). DAP Lite. Mono Ammonium Phosphate (MAP). Triple Super Phosphate (TSP). Muriate of Potash (MOP). Single Super Phosphate (SSP), Ammonium Sulphate and 18 grades of 'N', 'P', 'K' and 'S' complexes are covered under the NBS policy for decontrolled P and K fertilizers. A statement showing the P and K fertilizers being produced/imported by the fertilizer Companies is at Statement-I.

(b) The average cost of production of indigenous urea is Rs. 13076 Per Metric Tonne. A statement showing the notified cost of production of indigenous urea of various units and the subsidy released to them by Department of Fertilizers during 2010-11 is at enclosed Statement-II.

(c) The average cost of imported urea during 2010-11 was Rs. 12849.44 per Metric Tonne. The average cost of imported urea during 2011-12 so far is Rs. 20819.94 per Metric Tonne.

(d) and (e) Geological Survey of India (GSI) and Oil and Natural Gas Commission (ONGC) are engaged in exploration for natural resources, which, inter-alia, are essential for production of fertilizers. GSI has undertaken 88 mineral investigations for phosphatic minerals and 19 investigations for potassic minerals in the country.

**Statement-I**

*Statement showing the names of fertilizer Companies producing/importing decontrolled phosphatic and potassic fertilizers under the Nutrient Based Subsidy Policy.*

Sl.No.	Name of Companies	Location of the Unit	Fertilizers grades	
			Indigenous fertilizers	Imported Fertilizers
1	2	3	4	5
1.	Gujarat State Fertilizers and Chemicals Ltd.	Sikka Baroda	DAP, 12-32-16-0, DAP, 20-20-00-0, Ammonium Sulphate	-
2.	Coromandel International Limited	Kakinada  Ennore Vizag	DAP, 20-20-00-0, 14-35-14-0, 10-26-26-0, 12-32-16-0, 14-28-14-0,  16-20-0-0  28-28-00-0, 14-35-14-0, 20-20-00-0, 10-26-26-0, 17-17-17-0, 16-20-0-13, 19-19-19-0	NPK, DAP, DAP Lite, MOP
3.	Hindalco Industries Ltd.	Dahej	DAP, 10-26-26-0, 12-32-16-0	MOP, NPK
4.	Indian Farmers Fertilizers Cooperative Ltd.	Kandla  Paradeep	DAP, 10-26-26-0, 12-32-16-0  DAP, 20-20-00-0	DAP, NPK
5.	M/s Mangalore Chemicals and Fertilizers Ltd.	Mangalore	DAP, 20-20-00-0	DAP, NPK
6.	Paradeep Phosphates Ltd.	Paradeep	DAP, 12-32-16-0, 10-26-26-0, 15-15-15-09, 20-20-00-0	DAP, DAP Lite, NPK
7.	Tata chemicals Ltd.	Haldia	DAP, 10-26-26-0, 12-32-16-0, 14-35-14-0	DAP, MOP
8.	Green Star Fertilizers Ltd./Southern Petrochemical Industries Corpn. Ltd.	Tuticorin	DAP, 20-20-00-13	DAP, NPK

1	2	3	4	5
9.	Zuari Industries Ltd.	Goa	DAP, 10-26-26-0, 12-32-16-0, 19-19-19-0	DAP, DAP Lite, MOP, TSP, NPK
10.	Madras Fertilizers Ltd.	Chennai	17-17-17-0,20-20-00-13	-
11.	Deepak Fertilizers and Petrochemicals Corpn. Ltd.	Taloja	23-23-00-0, 24-24-00-0	MOP, DAP
12.	Gujarat Narmada Valley Fertilizers Co. Ltd.	Bharuch	20-20-00-0	MOP
13.	Rashtriya Chemicals and Fertilizers Ltd.	Trombay	15-15-15-0, 20-20-00-0	DAP, DAP Lite, MOP
14.	The Fertilizers and Chemicals Travancore Ltd.	Udyogamandal Kochin	20-20-00-13, Ammonium Sulphate	MOP, DAP
15.	Indian Potash Ltd.			DAP, DAP Lite, MOP, MAP, MAP Lite, TSP, NPK
16.	Nagarjuna Fertilizers and Chemicals Ltd.			DAP, DAP Lite, MOP, NPK
17.	Chambal Fertilizers and Chemicals Ltd.			DAP, DAP Lite, MOP, NPK
18.	Mosaic India Pvt. Ltd.			DAP
19.	KRIBHCO			DAP, DAP Lite, NPK
20.	KPR Fertilizers			DAP Lite, NPK
21.	Shriram Fertilizers			DAP
22.	Tungabhadra Fertilizers			DAP, MAP
23.	HPM Chemicals and Fertilizers			NPK

84 Single Super Phosphate manufacturing units are also covered under the Nutrient Based Subsidy Policy, in addition to the above mentioned fertilizer Companies.

**Statement-II**

*Statement Showing notified cost of production of indigenous urea of various units and the subsidy released to them by Department of Fertilizers during 2010-11*

Sl.No.	Name of the Unit	Actual	Reassessed	NPS_III_Energy	Annual (consession price incl. sales tax) 2010-11		
		production 2010-11 MT	Capacity MT	Norms Gcal/pmt	Rs./MT CP	Rs./MT ST	Rs./MT Total
1	2	3	4	5	6	7	8
<b>Feed-Stock: Gas (Pre 1992)</b>							
1.	BVFC-Namrup-III	199014	315000	12.688	8778	684	9462
2.	IFFCO-Aonla	988505	864600	5.690	8480	210	8690
3.	INDOGULF-Jagdishpur	1100111	864600	5.534	9177	320	9497
4.	KRIBHCO-Hazira	1840856	1729200	5.952	7734	478	8212
5.	NFL-V Pur	913931	864600	5.952	7865	497	8362
6.	RCF-Trombay-V	339910	330000	9.569	12033	138	12171
7.	NFCL-Kakinada	831193	597300	5.712	7801	625	8426
8.	CFCL-Kota	1032213	864600	5.621	9755	200	9955
9.	Tata	1117149	864600	5.417	9216	176	9392
10.	KSFL	1028000	864600	5.712	8914	184	9098
11.	NFCL-Kakinada exp.	823849	597300	5.712	8462	618	9080
12.	IFFCO-Aonla exp.	1042628	864600	5.522	8719	203	8922
13.	NFL-V Pur Exp.	961570	864600	5.712	8691	466	9157
14.	IFFCO-P, Pu	745131	551100	7.584	12872	392	13264
15.	SFC-Kota	404040	379500	7.847	11334	98	11432
16.	IFFCO-P, Pur Exp.	1026169	864600	5.883	13027	423	13450
17.	CFCL-II	1067962	864600	5.678	11638	129	11767
18.	GSFC-Baroda	246135	370590	6.935	9977	573	10550
19.	IFFCO-Kalol	600086	544500	6.607	10479	86	10565

1	2	3	4	5	6	7	8
20.	RCF-Thal	1779000	1706897	6.938	8679	119	8798
21.	BVFC-Namrup-II	86129	240000	12.610	11965	680	12645
	<b>Sub Total</b>	<b>18173581</b>	<b>16007387</b>	<b>6.341</b>	<b>9424</b>	<b>321</b>	<b>9745</b>
	<b>Feed-Stock: Naphtha (Pre 1992)</b>						
1.	MCFL-Mangalore	380800	379500	7.356	27492	899	28391
2.	MFL-Madras	478834	486750	8.337	32250	883	33133
3.	SPIC-Tuticorin	300783	620400	7.382	30756	981	31737
4.	ZACL-Goa	397854	399300	7.308	26819	2415	29234
5.	GNFC-Bharuch	643228	636900	7.989	14447	1401	15848
6.	NFL-Nangal	478500	478500	9.517	24816	340	25156
7.	NFL-Bhatinda	553000	511500	10.221	24905	352	25257
8.	NFL-Panipat	470000	511500	9.654	24275	417	24692
	<b>Total-Naphtha/FO/LSHS</b>	<b>3702999</b>	<b>4024350</b>	<b>8.487</b>	<b>25383</b>	<b>942</b>	<b>26326</b>
	<b>Grand Total</b>	<b>21876580</b>	<b>20031737</b>	<b>6.772</b>	<b>12631</b>	<b>446</b>	<b>13076</b>

Sl.No.	Name of the Unit	Fixed Cost_NPS_III	Variable Cost_NPS_III	Notified consumer price excl. dealer margin and taxes	Net Subsidy
		Rs./MT	Rs./MT	Rs./MT	Rs./MT
1	2	9	10	11	12
	<b>Feed-Stock: Gas (Pre 1992)</b>				
1.	BVFC-Namrup-III	2187	7275	5130	4332
2.	IFFCO-Aonla	2123	6567	5110	3580
3.	INDOGULF-Jagdishpur	2062	7435	5130	4367
4.	KRIBHCO-Hazira	1484	6728	5110	3102
5.	NFL-V Pur	1285	7077	5130	3232

1	2	9	10	11	12
6.	RCF-Trombay-V	2330	9841	5130	7041
7.	NFCL-Kakinada	3067	5359	5130	3296
8.	CFCL-Kota	2577	7378	5130	4825
9.	Tata	3100	6292	5130	4262
10.	KSFL	2536	6562	5130	3968
11.	NFCL-Kakinada exp.	3125	5955	5130	3950
12.	IFFCO-Aonla exp.	2541	6381	5110	3812
13.	NFL-V Pur Exp.	2403	6754	5130	4027
14.	IFFCO-P, Pu	3213	10051	5110	8154
15.	SFC-Kota	2964	8468	5130	6302
16.	IFFCO-P, Pur Exp.	3497	9953	5110	8340
17.	CFCL-II	3305	8462	5130	6637
18.	GSFC-Baroda	3187	7363	5130	5420
19.	IFFCO-Kalol	2432	8133	5110	5455
20.	RCF-Thal	1727	7071	5130	3668
21.	BVFC-Namrup-II	3878	8767	5130	7515
	<b>Sub Total</b>	<b>2436</b>	<b>7310</b>	<b>5123</b>	<b>4622</b>
	<b>Feed-Stock: Naphtha (Pre 1992)</b>				
1.	MCFL-Mangalore	2371	26020	5130	23261
2.	MFL-Madras	3694	29439	5130	28003
3.	SPIC-Tuticorin	2568	29169	5130	26607
4.	ZACL-Goa	2497	26737	5130	24104
5.	GNFC-Bharuch	2129	13719	5130	10718
6.	NFL-Nangal	2707	22449	5130	20026
7.	NFL-Bhatinda	2609	22648	5130	20127

1	2	9	10	11	12
8.	NFL-Panipat	2799	21893	5130	19562
	<b>Total-Naphtha/FO/LSHS</b>	<b>2660</b>	<b>23666</b>	<b>5130</b>	<b>21196</b>
	<b>Grand Total</b>	<b>2481</b>	<b>10596</b>	<b>5125</b>	<b>7952</b>

**Notes** (1) Re-assessed capacity w.e.f. 01.04.2000

(2) Fixed cost based on costed year 2002-03 applicable w.e.f. 01.10.2006 (starting of NPS-III)

(3) NPS-III period completed on 31.03.2010 and same is further extended vide DOF letter no. 12012/9/2009-fpp dated 17.03.2010

(4) Notified MRP for Urea is Rs. 5310/- per/mt (excluding EXCISE DUTY and VAT and other taxes if any). Dealer margin fo Rs. 200/= mt for cooperative and other Rs. 180/- mt is included in Rs. 5310/-

[English]

**Development of Latest Technologies  
By NRDC**

3640. SHRI RAMESH VISHWANATH KATTI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the National Research Development Corporation (NRDC) has developed any latest technologies;

(b) if so, the details thereof;

(c) whether the NRDC has patented these technologies;

(d) if so, whether the users are allowed to market these technologies developed by the NRDC;

(e) if so, the details of terms and conditions thereof; and

(f) the total revenue generated by way of marketing these technologies so far?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF

STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) and (b) No, Madam. National Research Development Corporation (NRDC) does not develop technologies on its own. The mandate of NRDC is to promote, support, nurture and commercialize technologies generated by the research institutions and universities in the country. However, NRDC in fulfilling its mandate has signed 4756 license agreements for commercialization of technologies till date.

(c) to (f) Does not arise.

**Gyaneshwari Express Train**

3641. SHRI HEMANAND BISWAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose Gyaneshwari Super Delux Express train to run daily with stoppage at Jharsuguda junction instead of four days a week; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) No, Madam. There is no such proposal at present due to operational and resource constraints.

**Discovery of Drugs**

3642. SHRI HARISHCHANDRA CHAVAN:

SHRI NAVEEN JINDAL:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the present position in respect of pharmaceutical drug discovery and research in the country;

(b) the total number of patents filed and granted to Indian companies in the field of drug discovery during the last three years, year-wise;

(c) the steps being taken to improve the pharmaceutical drug discovery and research;

(d) whether the Government has set up or proposes to set up a venture capital fund for supporting pharmaceutical drug discovery and research infrastructure development projects in the country; and

(e) if so, the details thereof alongwith the guidelines for investment from the said fund?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Research in Pharmaceutical drug discovery is part of activities of a large number of institutions of higher learning and research institutes offering M. Pharma, Doctoral and like degrees in Pharmaceutical sector in the country. These institutions are largely administered in the Government sector by DBT, DST, CSIR etc. These focus on various aspects of research in drug discovery. National Institute of Pharmaceutical Education and Research (NIPER) at Mohali under Department of Pharmaceuticals has focused on research areas like Tuberculosis, Leishmaniasis, infectious diseases, Diabetes, etc.

(b) Information is being collected and will be laid on the Table of the House.

(c) As per the available information following Government programmes provide for assistance in drug discovery and development in the country:

Sl.No.	Name of Programme	Administered by
1.	Drugs and Pharmaceutical Research Programme (DPRP)	Department of Science and Technology (DST)
2.	Small Business in Industry Research Initiative (SBIRI)	Department of Biotechnology (DBT)
3.	Biotechnology Industry R and D Assistance Programme (BIRAP)	Department of Biotechnology (DBT)
4.	Biotechnology Industry Patnership Programme (BIPP)	Department of Biotechnology (DBT)

(d) and (e) No decision to set up a venture capital fund for supporting pharmaceuticals drug discovery and research infrastructure development projects in the country has been taken in the Department of Pharmaceuticals.

*[Translation]*

**IICA**

3643. SHRI NARANBHAI KACHHADIA:

SHRIMATI JYOTI DHURVE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the aims and objectives of the proposed Indian Institute of Corporate Affairs (IICA);

(b) whether any time limit has been set under which the said institute will become functional;

(c) if so, the details thereof;

(d) whether the place for setting up this institute has been identified; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF

STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) to (e) The Ministry of Corporate Affairs has established the Indian Institute of Corporate Affairs (IICA) at IMT, Manesar, Gurgaon (Haryana) on 14 acres of land to function as a Holistic Think-Tank, Capacity Building and Service Delivery Institute to help Corporate Growth, Reforms and Regulations through synergized knowledge management, partnership and problem solving in a One-Stop-Shop mode. The Institute has recently commenced some of its activities from the Manesar campus.

**R.O.B. IN U.P.**

3644. SHRI RAJENDRA AGRAWAL:

SHRI SURENDRA SINGH NAGAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to construct Railway Over Bridge (ROB) at crossing No. 129 Vat KM 1370/5-7 (Tundla-Ghaziabad) on Khurja-Sevar railway line and at Moradabad Road on Hapur-Khurja Railway line in Uttar Pradesh;

(b) if so, the details and the present status thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) A Road Over Bridge (ROB) in lieu of level crossing No. 129-B at km. 1370/5-7 has been sanctioned. The work is at planning and designing/estimation stage.

Railway has approached State Govt. for sharing of cost of ROB in lieu of level crossing No. 39 at km 64/14-15 in Hapur-Khurja section. However, the State Government is yet to agree for the same on cost sharing basis.

(c) Does not arise.

**Directions to ONGC**

3645. SHRI MANSUKH BHAI D. VASAVA:

SHRI HARISH CHAUDHARY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:-

(a) whether the Hon'ble Supreme Court has given any directions regarding the workers of Oil and Natural Gas Corporation (ONGC);

(b) if so, the details thereof;

(c) whether ONGC has not complied with these directions till date;

(d) if so, the reasons therefor; and

(e) the reaction of the Government thereto

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The Hon'ble Supreme Court has passed directions regarding Oil and Natural Gas Corporation (ONGC) workers in the following two cases:

(i) In ONGC vs. Engineering Mazdoor Sangh-C.A. 6607 of 2005, the Hon'ble Supreme Court vide Order dated 20.11.2006 upheld the Order passed by the Industrial Tribunal dated 06.06.1994 whereby Tribunal had directed ONGC that, as and when vacancy to the regular posts arise, ONGC shall regularize the workmen provided that they satisfy the prescribed educational qualifications and for each 240 days of work put in by each workman, the ONGC shall give him age relaxation of one year. Hon'ble Supreme Court further directed that till such time they are absorbed against regular vacancies in the concerned category no recruitment from outside will be made. The Order of Hon'ble Supreme Court was further clarified vide Order dated 08.02.2008 given in IA No. 10 of 2007, indicating as far as 153 workmen are concerned, the eligibility criteria in their cases would be as was existing on the date of Tribunal Judgment dated 06.06.1994.

(ii) In General Manager, ONGC Silchar vs. ONGC Contractual Workers Union and Others (C.A. No. 4755 of 2001), the Hon'ble Supreme Court vide Order dated 16.05.2008, dismissed

the Appeal filed by ONGC against the Guwahati High Court Division Bench Order dated 24.12.1999 and upheld the award of CGIT, Guwahati (dated 11.07.1994) wherein the Tribunal held that the concerned workmen are entitled to regularization in their respective posts as per clause (2) of the certified standing order of the contingent employee of ONGC and directed that services of all concerned workers be regularized by ONGC, phase wise if not possible at a time with pay and other allowance paid to regular employees.

(c) ONGC has been complying with the directives of Supreme Court while undertaking recruitment exercises in the respective regions.

(d) and (e) Do not arise in view of (c) above.

#### **Per Capita Availability of Kerosene**

3646. SHRI DEORAJ SINGH PATEL:

SHRI RAMASHANKER RAJBHAR:

SHRI SHIVRAJ BHAIYA:

SHRI MAKAN SINGH SOLANKI:

SHRI MAROTRAO SAINUJI KOWASE:

SHRI GANESH SINGH:

SHRI MOHD. ASRARUL HAQUE:

SHRI BADRI RAM JAKHAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the National Council of Economic Research has assessed the per-capita requirement of kerosene, if so, the details thereof alongwith the corresponding availability in the country during the

current financial year 2011-12;

(b) whether the per-capita availability is at par with the national average;

(c) if so, the details thereof, alongwith the quantum of kerosene allocated to the States during the last three years, State-wise; and

(d) the steps taken by the Government to allocate kerosene to the States in proportion to the number of ration card holders?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) The Government of India commissioned a detailed study of demand of Public Distribution System (PDS) Kerosene in the country, through the National Council of Applied Economic Research (NCAER) in December, 2004. NCAER submitted the report in October, 2005. As per the report of NCAER, demand of PDS Kerosene on an aggregate basis was 93% of the total sale of PDS Kerosene of 11412.5 thousand Kilo Litres. Further, average household consumption was reported to be 55 litre/ annum in the country.

(b) and (c) State-wise details of allocation of PDS Kerosene and per capita allocation of PDS Kerosene during 2009-10, 2010-11 and 2011-12 are enclosed as Statement.

(d) Allocation of PDS Kerosene to the States/ Union Territories (UTs) is made by the Government of India for cooking and lighting purposes. Further distribution, criterion for eligibility and scale of allocation to beneficiaries falls in the domain of the State Government.

#### **Statement**

*PDS SKO Allocation to States/UTs in KL and Per Capita Allocation to States/UTs (in Litres)*

States/UTs	Allocation for 2011-12	Allocation for 2010-11	Allocation for 2009-10	*PCA for 2011-12	*PCA for 2010-11	*PCA for 2009-10
1	2	3	4	5	6	7
Andman and Nicobar Islands	7248	7248	7272	19.08	19.08	19.14

1	2	3	4	5	6	7
Andhra Pradesh	530808	595800	664476	6.27	7.04	7.85
Arunachal Pradesh	11628	11736	11783	8.41	8.49	8.52
Assam	330708	331176	331393	10.61	10.63	10.63
Bihar	820320	824760	827265	7.90	7.95	7.97
Chandigarh	7332	9168	9228	6.95	8.69	8.75
Chattishgarh	186600	186972	187381	7.31	7.32	7.34
Dadra and Nagar Haveli	2484	3036	3579	7.25	8.86	10.44
Daman and Diu	2016	2328	2664	8.30	9.58	10.97
Delhi	61380	138900	173777	3.66	8.29	10.37
Goa	19776	22680	24684	13.57	15.56	16.93
Gujarat	673584	920556	954328	11.16	15.25	15.80
Haryana	157260	172632	186107	6.20	6.81	7.34
Himachal Pradesh	32472	40260	58424	4.74	5.87	8.52
Jammu and Kashmir	95082	95082	96794	7.58	7.58	7.71
Jharkhand	270276	270852	271089	8.20	8.22	8.22
Karnataka	539544	562812	592822	8.83	9.21	9.70
Kerala	197124	225096	277958	5.90	6.74	8.33
lakshadweep	1020	1020	1022	15.83	15.83	15.86
Madhya Pradesh	626412	626412	626881	8.63	8.63	8.64
Maharashtra	1258812	1564176	1640416	11.20	13.92	14.60
Manipur	25344	25344	25370	9.31	9.31	9.32
Meghalaya	26064	26136	26161	8.79	8.82	8.83
Mizoram	7836	7920	7943	7.18	7.26	7.28
Nagaland	17100	17100	17114	8.63	8.63	8.64
Odisha	400944	403140	403919	9.56	9.61	9.63
Puducherry	10440	15732	15740	8.39	12.64	12.65
Punjab	272556	285396	301590	9.84	10.30	10.89
Rajasthan	511404	511644	511984	7.45	7.46	7.46

1	2	3	4	5	6	7
Sikkim	6588	6600	7152	10.84	10.86	11.77
Tamil Nadu	551352	633648	717580	7.64	8.78	9.95
Tripura	39264	39300	39501	10.70	10.71	10.76
Uttar Pradesh	1592700	1593768	1594414	7.98	7.99	7.99
Uttaranchal	107520	111060	115451	10.63	10.98	11.41
West Bengal	964728	965388	965724	10.56	10.57	10.57
<b>Total/National average</b>	10365726	11254878	11698981	8.57	9.30	9.67

Note: Allocation of Jammu and Kashmir include 4626 KL for Laddakh Region allocated on yearly basis

\*PCA is based on Provisional Population Figures as per Census 2011.

#### **Debarring Criminals from Contesting Polls**

3647. SHRIMATI SUMITRA MAHAJAN:

SHRI KODIKKUNNIL SURESH:

SHRI D.B. CHANDRE GOWDA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of public representative with criminal background in the country at present;

(b) whether Suggestions have been received from various quarters to debar criminals from contesting elections;

(c) if so, the details thereof;

(d) whether the Government has prepared a draft of the Bill to amend the Representation of the People's Act in this regard and if so, the details thereof; and

(e) the time by which such a legislation is likely to be brought before the Parliament for its consideration?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) The Election Commission has intimated that it is not in possession of any compilation of existing number of public representatives with criminal

background in the country.

(b) to (e) Proposals have been received from different quarters which *inter alia* includes, Election Commission, Law Commission of India, etc., to disqualify a person having criminal antecedents from contesting election to Parliament and State Legislatures against whom charges have been framed by any competent court before the specified period prior to the elections. As the matter involves detailed study and careful consideration in consultation with the political parties, before a decision could be arrived at, no rigid time-frame could be given at this stage.

[English]

#### **Corporate Social Responsibility**

3648. SHRI MANOHAR TIRKEY:

SHRI PRASANTA KUMAR MAJUMDAR:

SHRI HARISH CHAUDHARY:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the criteria adopted by the various oil companies for providing funds and to take up projects under the Corporate Social Responsibility (CSR) policy;

(b) the details of the roadmap prepared by the Government for social reform activities to be undertaken by the public sector oil companies;

(c) the amount spent in this regard by these companies during the last three years and the current year till date;

(d) whether violation of guidelines regarding CSR has been noticed and funds have been spent arbitrarily by some officers of these oil companies; and

(e) if so, the details thereof along with the action taken against them and the corrective measures being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) In order to make Corporate Social Responsibility (CSR) projects as part

of overall functioning of the oil Public Sector Undertakings (PSUs), the Department of Public Enterprises (DPE) has issued guidelines to all PSUs that they would spend 0.5 to 5.0% depending on the quantum of their Net Profit of the previous year on CSR activities. The projects/programmes under the CSR activities are identified by the oil PSUs after following due procedure which involves local community as well. The projects relating to education, health, sanitation, drinking water, environment protection, conservation of monuments etc are generally covered under the CSR activities of oil PSUs.

(c) The expenditure incurred by major oil PSUs on the CSR activities during the last three years and the current year are given in the enclosed Statement.

(d) and (e) As per information provided by major oil PSUs, no incidence of spending of CSR funds arbitrarily has been reported.

#### **Statement**

*Expenditure incurred by major oil PSUs on the CSR activities during the last 3 years and the current year*

(Rs. in crore)

Name of Oil PSU	Expenditure			
	2008-09	2009-10	2010-11	Current year
Oil and Natural Gas Corporation Limited	169.05	268.87	219.03	21.86 (upto September, 2011)
Oil India Limited	13.71	24.12	29.40	15.00 (upto September, 2011)
Indian Oil Corporation Limited	19.31	46.85	128.41	48.8 (upto September, 2011)
Hindustan Petroleum Corporation Limited	9.69	13.84	20.10	4.0 (upto 7th December, 2011)
Bharat Petroleum Corporation Limited	12.94	14.12	18.23	2.0 (upto November, 2011)
GAIL India Limited	24.15	45.78	48.43	16.32 (Till date)

*[Translation]***Utilisation of Water in Hilly States**

3649. SHRI ANURAG SINGH THAKUR:  
SHRI VIRENDER KASHYAP:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether in hilly States, particularly in Himachal Pradesh, the State Governments are not able to utilize the water available in abundance for fulfilling the needs of potable water and for irrigation purpose due to limited resources of State Governments;

(b) if so, whether the Union Government will take initiative in this regard to utilize the water available in abundance for the purpose of drinking and irrigation; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT. H. PALA): (a) to (c) Water being a State subject, State Governments conceive, plan and implement schemes for fulfilling the needs of potable water and for irrigation purposes. Due to topographic constraints in hilly States, including Himachal Pradesh, it may not be techno-economically viable to utilize all the water available. The State Government of Himachal Pradesh has taken necessary measures to provide drinking water supply to entire 53,205 habitations by March, 2010 with the support of National Rural Drinking Water Supply Scheme. Irrigation in 0.24 million hectares area has been developed against the irrigation potential of 0.35 million hectares. Central Government provides necessary technical and financial assistance to supplement the efforts of the State Governments. Himachal Pradesh being one of the Special Category States, Central grants are provided under Accelerated Irrigation Benefits Programme (AIBP) at 90% of the works component of the project cost for the irrigation projects.

*[English]***Setting Up of Trade Centres**

3650. SHRI SANJEEV GANESH NAIK:  
SHRI SANJAY DINA PATIL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government of Maharashtra has sent a proposal to set up trade centres in villages;

(b) if so, the details thereof;

(c) the funds sanctioned for this scheme;

(d) whether Government proposes to provide funds upto Tehsil level; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Under Swarnjayanti Gram Swarozgar Yojana (SGSY), a major self employment programme of the Ministry of Rural Development, there is a provision for setting up of permanent marketing centres or Haats at Village, District and State levels in all States including Maharashtra. Funds upto Rs. 15 lakhs for creation of Village Haats, upto Rs. 1.5 crores for a district level Haat and upto Rs. 3.00 crores for a Haat at the State capital are permissible under this component. These funds are shared between Centre and the States in the ratio of 75:25 while in case of Centre and North Eastern States, the funds are shared in the ratio of 90:10.

During the financial year 2008-09, Ministry of Rural Development released funds amounting to Rs. 556.875 lakhs as first installment to 33 District Rural Development Agencies (DRDAs) of Maharashtra for creation of 99 Village Haats (3 Village Haats per DRDA). Subsequently, the Ministry has also released funds amounting to Rs. 50.625 lakhs as second installment to three DRDAs during the financial year 2011-12 so far.

(d) to (e) There is no such proposal as the Ministry of Rural Development has already provided funds to the various states for setting up of Village Haats during the year 2008-09.

[Translation]

**Loss making Units of CCI and HMT**

3651. SHRI RAM SUNDAR DAS:

SHRI KAPIL MUNI KARWARIYA:

SHRI TUFANI SAROJ:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the total number of units of Cement Corporation of India (CCI) and Hindustan Machine Tools (HMT), location-wise;

(b) whether the units of CCI and the HMT are incurring losses;

(c) if so, the amount of losses incurred by these companies during each of the last three years, unit-wise alongwith the reasons therefor;

(d) whether the Government proposes to revive CCI and HMT;

(e) if so, the details thereof and the amount of earmarked for the revival of these companies;

(f) the time by which these companies are likely to be revived; and

(g) the action taken by the Government on the property lying useless due to closure of units of CCI and HMT and the steps taken to rehabilitate employees rendered jobless?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Cement Corporation of India (CCI) - Location-wise 10 units of CCI are as under:-

- (1) Bokajan - Assam
- (2) Rajban - Himachal Pradesh

- (3) Tandur - Andhra Pradesh
- (4) Mandhar - Chhattisgarh
- (5) Kurkunta - Karnataka
- (6) Nayagaon - Madhya Pradesh
- (7) Akaltara - Chhattisgarh
- (8) Charkhi Dadri - Haryana
- (9) Adilabad - Andhra Pradesh
- (10) Delhi Grinding Unit - Delhi

Hindustan Machine Tools (HMT)-Location-wise 15 units of HMT group of companies are as under.-

HMT Limited (HMTL): Pinjore, Hyderabad, Aurangabad

HMT Machine Tools Limited (HMT MTL): Bangalore, Pinjore, Kalarnassery, Hyderabad, Ajmer

HMT Watches Limited (HMT WL): Bangalore, Tumkur, Ranibagh

HMT Chinar Watches Limited (HMT CWL): Srinagar, Jammu

HMT Bearings Limited (HMT BL): Hyderabad

HMT (I): Bangalore

(b) CCI CCI is making profit for more than three years.

**HMT - All HMT group of companies except HMT (I) are incurring losses.**

(c) CCI Does not arise.

HMT The details of losses incurred by the company and subsidiaries during each of the last three years is as follows:

(Rs. in crore)

Company	HMTL	HM TMTL	HMT WL	HMT CWL	HMT BL
2010-11	-79.24	-93.06	-189.76	-41.95	-10.68
2009-10	-52.91	-45.80	-168.35	-49.94	-15.31
2008-09	-68.98	-36.57	-163.83	-69.47	-10.68

The reasons for sub-optimal performance are economic reforms, outdated product technology, old plant and machinery and high level of attrition in critical areas.

(d) CCI - The Revival Scheme has already been approved by the Government and sanctioned by BIFR.

HMT-The Consultant has been appointed to firm up business plan for focused growth based on leaner products.

(e) CCI - The Sanctioned Scheme envisaged, inter-alia, expansion/modernization of three operating units and closure and sale of seven non-operating units. Funds amounting to Rs. 802.05 crore (Rs. 184.29 crore to be provided by the Government and Rs. 617.76 crore as the sale proceeds of the non-operating units) were earmarked for revival of the Company.

HMT-As stated in (d) above.

(f) CCI - The Company has already turned around and started earning profits.

HMT-As stated in (d) above.

(g) CCI - Action has already been initiated [or sale of assets of the closed units as per directions of BIFR. Employees of all closed units, except Adilabad Unit, where High Court has ordered to maintain status quo, have been separated and appropriate compensation paid as per Voluntary Separation Scheme, approved by Government.

HMT-No unit has been closed.

[English]

#### **Demand and Supply of Natural Gas**

3652. SHRI RATNA DE:

SHRI C. SIVASAMI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the demand and supply alongwith the indigenous production of natural gas in the country during the last three years;

(b) the quantum of natural gas imported to meet the demand in the country during the last three years alongwith the details of countries from which it was imported;

(c) whether the Government has entered into any agreement with foreign countries for supply of natural gas during the last two years;

(d) if so, the details thereof; and

(e) the steps being taken to fulfil the demand of natural gas through indigenous production?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) The details of supply alongwith the indigenous production of natural gas in the country during the last three years are as follows:

(Quantity in MMSCMD)

Year	Demand*	Supply	Supply from Indigenous sources
2008-09	196.64	104.4	74.15
2009-10	225.52	145.89	111.99
2010-11	262.07	163.36	126.16

\*As per estimates in XIth plan document.

(b) The quantum of natural gas imported during the last three years, mainly from Qatar, Malaysia, Russia, UAE, Egypt, Oman, Australia, Algeria, Nigeria, USA, Norway, Trinidad and Tobago is as follows:

Year	Quantity in (MMSCMD)
2008-09	30.25
2009-10	33.9
2010-11	37.2

(c) and (d) Government has not entered into any agreement with foreign countries for supply of natural

gas. However, during the last two years, i.e. 2009-10 and 2010-11, Petronet LNG Ltd., a joint venture of GAIL (India) Ltd. (GAIL) has entered into a 20 year contract with Mobil Australia Resource Company Pvt. Ltd. (a subsidiary of Exxon Mobil) from its Gorgon project in Australia for supply of 1.44 MMTPA to commence from 2014. Further, GAIL has also entered into medium term contract with Marubeni for 0.25 MMTPA of LNG quantities and supplies have already commenced.

(e) Government has adopted a multi-pronged strategy to enhance availability of natural gas in the country, consisting, *inter alia*, of the following:

- (i) Intensification of domestic Exploration and Production (E and P) activities through New Exploration Licencing Policy (NELP) rounds.
- (ii) Coal Bed Methane (CBM) E and P activities.

#### **Proposals regarding Rural Development Schemes**

3653. SHRIMATI BHAVANA PATIL GAWALI:

DR. BALIRAM:

SHRI N.S.V. CHITTHAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of proposals received by the Government from States under various schemes during the last three years and the current year, State-wise,

year-wise, scheme-wise;

(b) the number of proposals out of the said proposals cleared by the Government alongwith the number of proposals still lying pending with the Government, scheme-wise, State-wise; and

(c) the steps taken/being taken by the Government to expedite the matter relating to the aforesaid proposals?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN):

(a) to (c) The Ministry of Rural Development receive proposals from the State Governments and Union Territory Administrations for release of Central share under all the rural development programmes as per the norms laid down in the respective programme guidelines. Such proposals received from State Governments and Union Territory Administrations are examined with respect to guidelines. In case shortcomings/deficiency are noticed, same are referred to concerned DRDA/State Government/Implementing Agency for rectification or furnishing requisite information/document. All complete projects proposals are approved by the Ministry and no project proposal remain pending in the Ministry. State-wise and scheme-wise project proposals received and approved under the project based schemes of the Ministry of Rural Development during last three years is given in the enclosed statement-I, II and III.

#### **Statement-I**

*SGSY Special Projects received, No. of projects received, approved and pending under SGSY during last three years*

Sl.No.	State/UT	Special Project under SGSY				Mahila Kisan Sashaktikaran Pariyojana (MKSP) of SGSY		
		Total Received	Approved	Under process*	Returned to States	Project Received (2010-2011)	Project Sanctioned	Project Received (2011-2012)*
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	12	3	1	8	23	22	1

1	2	3	4	5	6	7	8	9
2.	Arunachal Pradesh	24	1	1	22	1	0	2
3.	Assam	9	0	0	9			
4.	Bihar	22	2	2	18	3	3	1
5.	Chhattisgarh	8	2	1	5			1
6.	Goa	1	0	1	0			
7.	Gujarat	7	0	7	0	8	0	1
8.	Haryana	13	1	3	9			
9.	Himachal Pradesh	14	2	2	10	2	2	4
10.	Jammu and Kashmir	31	0	29	2			2
11.	Jharkhand	11	0	1	10			
12.	Karnataka	11	2	3	6	1	1	2
13.	Kerala	3	0	0	3	3	2	
14.	Madhya Pradesh	23	4	6	13	5	4	2
15.	Maharashtra	43	5	11	27	6	1	2
16.	Manipur	37	4	2	31			
17.	Meghalaya	2	0	0	2			
18.	Mizoram	2	0	0	2	8	0	
19.	Nagaland	26	1	0	25			
20.	Odisha	23	1	1	21			
21.	Punjab	12	3	0	9	1	0	2
22.	Rajasthan	28	3	1	24	7	0	5
23.	Sikkim	1	0	0	1			
24.	Tamil Nadu	10	0	4	6			3
25.	Tripura	3	0	1	2			2
26.	Uttar Pradesh	66	4	16	46			1
27.	Uttarakhand	11	1	1	9	1	0	

1	2	3	4	5	6	7	8	9
28.	West Bengal	16	0	0	16			1
	Multi State	303	97	102	104			
	Total	772	136	196	440	69#	35	32

\*Includes all projects proposals under different processing states.

MKSP was launched in 2010-2011 only

#34 Project received during 2010-2011 were not found appropriate as per guidelines

**Statement-II**

*State-wise details of Projects Sanctioned under setting up of district Haats of SGSY and Intregrated Watershed Management Programme (IWMP)*

Sl.No.	State/UT	Proposal for setting up of district Haats of SGSY*	No. of Project Sanctioned under IWMP		
			2009-10	2010-11	2011-12
1	2	3	4	5	6
1.	Andhra Pradesh	7	110	171	173
2.	Arunachal Pradesh		13	32	13
3.	Assam		57	86	0
4.	Bihar		0	0	0
5.	Chhattisgarh		41	71	0
6.	Goa		0	0	0
7.	Gujarat		151	141	104
8.	Haryana			0	47
9.	Himachal Pradesh	4	36	44	0
10.	Jammu and Kashmir		0	0	0
11.	Jharkhand		20	22	19
12.	Karnataka	2	119	127	116
13.	Kerala		0	26	0

1	2	3	4	5	6
14.	Madhya Pradesh	25	116	99	0
15.	Maharashtra	5	243	370	215
16.	Manipur		0	27	33
17.	Meghalaya		18	29	14
18.	Mizoram		16	16	17
19.	Nagaland	10	22	19	20
20.	Odisha		65	62	68
21.	Punjab		6	13	0
22.	Rajasthan	5	162	213	229
23.	Sikkim		3	3	20
24.	Tamil Nadu		50	62	56
25.	Tripura		10	10	11
26.	Uttar Pradesh		66	183	155
27.	Uttarakhand		0	39	0
28.	West Bengal		0	0	0
	Multi State				
<b>Total</b>		<b>58</b>	<b>1324</b>	<b>1865</b>	<b>1310</b>

\*All the above proposals have been examined as per guidelines of the Scheme.

One of the proposals of Karnataka for setting up district haat in Pilikulla, Managalore Dakhin Kanada distict has been approved. Proposals for setting up of State Hatts at state level have been received for Udaipur district of Rajasthan and another in Dakshinapan/South Dinajpur district of West Bengal

## Statement-III

No. of proposals received and sanctioned under PMGSY during last three years  
(i.e. 2008-09, 2009-10, 2010-2011 and 2011-12)

Sl.No.	State	2008-09			2009-10			2010-11			2011-12		Proposals under process
		Roads/ Bridges received	Sanctioned										
1	2	3	4	5	6	7	8	9	10	11	11		
1.	Andhra Pradesh	1,260	1,260	83	485	485	2						
2.	Arunachal Pradesh	104	104	270	64	95							
3.	Assam	2,582	2,582	304	0	400	25						
4.	Bihar-RWD	4,553	4,553	304	632	0	23						
	Bihar-NEAs	1,074	1,074	847	418	0	647						
5.	Chhattisgarh	1,049	1,049	258	383	0	240	101	302				
6.	Goa												
7.	Gujarat	466	466	1,110	221	668	0	46					
8.	Haryana	67	67	138	69	0	0						
9.	Himachal Pradesh	19	19	388	194	128	0	112	63				
10.	Jammu and Kashmir	440	440	556	935	580	0	494	698	0	462		
11.	Jharkhand	669	669	1,870	24	24	580	580					
12.	Karnataka	308	308	1,591	429	24	0	0					

1	2	3	4	5	6	7	8	9	10	11
13.	Kerala	200	200				220			
14.	Madhya Pradesh	1,935	1,935	2,284	642	477	57		509	
15.	Maharashtra	128	128	1,057	154	869	1057		0	
16.	Manipur	131	131	236		52	69		0	
17.	Meghalaya	36	36	108		18	0		18	
18.	Mizoram	47	47				0		0	17
19.	Nagaland	11	11	23		104	0		56	
20.	Odisha	2,076	2,076	206			122		602	
21.	Punjab			178	71	36	96		0	63
22.	Rajasthan	337	337	6,374	229	1,798	0		1076	699
23.	Sikkim	105	105	108	54	45	0		95	
24.	Tamilnadu	2,409	2,409					43	0	
25.	Tripura	65	65	116		69	0		109	
26.	Uttar Pradesh	1,310	1,310	3,828	38	17	224		555	
27.	Uttarakhand			411	136	12	126		36	
28.	West Bengal	609	609	356			356	148	247	

**Procurement Policy**

3654. SHRI UDAY SINGH:

SHRI A.T. NANA PATIL:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the number of Micro, Small and Medium Enterprises (MSME) owned by the Scheduled Castes and Scheduled Tribes in the country, State-wise;

(b) the details of the procedure to be followed in regard to 20% annual procurement and out of that 4 % procurement from firms belonging to Scheduled Castes and scheduled Tribes; and

(c) the action likely to be taken by the Government for non-compliance of the Procedure?

THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH):

(a) State-wise details of registered Micro, Small and Medium Enterprises (MSME) owned by the Scheduled

Castes and Scheduled Tribes in the country as per Final Report of Fourth All India Census of MSME 2006-2007 are at enclosed Statement.

(b) Central Ministries/Departments/PSUs in future, will have to prepare Annual Plan for 20% procurement from MSEs including 4% procurement from Micro and Small Enterprises (MSEs) owned by SCs/STs and upload the same on their official web sites so that MSEs may get advance information about their requirement. Central Ministries/Departments/PSUs have to organize Vendor Development Programmes/Buyer Seller Meet for developing appropriate MSE vendors including MSE owned by SC/ST entrepreneurs. Besides these, outreach programmes/special window have to be opened by NSIC especially for SC/ST entrepreneurs.

(c) Central Ministries/Departments/PSUs have to declare their achievement in their Annual Reports. In case Central Ministries/Departments/PSUs fail to meet 20% procurement from MSEs, they have to provide reasons for the same to the Review Committee headed by Secretary (MSME).

**Statement**

*State-Wise Registered Micro, Small and Medium Enterprises Owned by Scheduled Castes and Scheduled Tribes*

(Number in Thousand)

Sl.No.	State/UT Name	Number of enterprises owned by	
		Scheduled Castes	Scheduled Tribes
1	2	3	4
01.	Jammu and Kashmir	0.97	0.83
02.	Himachal Pradesh	2.17	0.53
03.	Punjab	6.35	0.65
04.	Chandigarh	0.01	0.01
05.	Uttarakhand	3.52	0.84
06.	Haryana	2.82	0.41
07.	Delhi	0.11	0.05

1	2	3	4
08.	Rajasthan	4.47	1.45
09.	Uttar Pradesh	14.14	1.47
10.	Bihar	6.20	1.03
11.	Sikkim	0.01	0.03
12.	Arunachal Pradesh	0.01	0.31
13.	Nagaland	0.07	1.15
14.	Manipur	0.10	1.10
15.	Mizoram	0.13	3.51
16.	Tripura	0.15	0.04
17.	Meghalaya	0.06	2.81
18.	Assam	1.57	1.42
19.	West Bengal	4.28	0.39
20.	Jharkhand	1.41	0.73
21.	Odisha	0.98	0.46
22.	Chhattisgarh	2.85	3.52
23.	Madhya Pradesh	13.65	7.02
24.	Gujarat	4.90	3.47
25.	Daman and Diu	0.01	0.00
26.	Dadra and Nagar Haveli	0.02	0.01
27.	Maharashtra	4.88	1.50
28.	Andhra Pradesh	2.03	0.58
29.	Karnataka	16.58	5.82
30.	Goa	0.04	0.05
31.	Lakshadweep	0.00	0.00
32.	Kerala	6.17	1.18
33.	Tamil Nadu	18.12	2.46
34.	Puducherry	0.08	0.02
35.	Andaman and Nicobar Island	0.04	0.01
Total		118.90	44.84

[English]

### Utilisation of Funds

3655. SHRI BADRUDDIN AJMAL: Will the Minister of MINORITY AFFIARS be pleased to state:

(a) whether the Union Government has received any representation regarding the non-utilization/under-utilization of funds allocated for the welfare of minorities in different States of the country;

(b) if so, the details thereof;

(c) whether due to lack of coordination between various authorities of the Union Government and Sates Governments the funds could not be utilized properly;

(d) if so, the details thereof; and

(e) the action being contemplated for proper utilization of the funds earmarked for the minorities development?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) to (d) Under Multi-sectoral Development Programme (MsDP) being implemented by the Ministry of Minority Affairs in 90 Minority Concentration Districts (MCDs) of 20 States/UTs, the total allocation for the 11th Five Year Plan is Rs. 3780 crore. Under this programme, district plans worth Rs. 3340.19 crore have been approved and Rs. 2455.67 crore has been released to the States/UTs on the basis

of approved Detailed Project Reports (DPRs). Details of amount released by this Ministry and utilized by the States/UTs during the last three years and the current year under MsDP programme are as under:-

Year	Amount released by the Centre (Rs. in crore)	Expenditue reported by State (Rs. in crore)
2008-09	270.85	268.75
2009-10	971.94	648.18
2010-11	913.23	258.00
2011-12	299.65	-
<b>Total</b>	<b>2455.67</b>	<b>1174.93</b>

The utilization certificate for the funds released in 2010-11 would be due on 1st April 2012. There is some delay in utilization of funds released under MsDP during 2008-09 and 2009-10 by the State due to slow progress of work during the General Election. Some of the works taken up under MsDP like ITIs, polytechnics, hostels have long gestation period leading to delay in utilization of the funds. There is some delay in release of funds by the States to the districts/implementing agencies, which has led to delay in utilization of funds.

Under the scholarship schemes run by the Ministry, the details of funds released and scholarship awarded are as under:

*The details funds released and scholarships awarded under the various Scholarship schemes for students belonging to the minority communities during the last four years*

Year	Pre-matric Scholarship Scheme		Post-matric Scholarship Scheme		Merit-cum-means based Scholarship Scheme	
	Total No. of beneficiaries	Funds released (Rs. in crore)	Total No. of beneficiaries	Funds released (Rs. in crore)	Total No. of beneficiaries	Funds released (Rs. in crore)
1	2	3	4	5	6	7
2007-08	Started in 2008-09		24868	9.63	17258	40.80
2008-09	512657	62.21	170273	70.63	26195	64.73

1	2	3	4	5	6	7
2009-10	1729076	202.94	364387	148.74	35982	97.42
2010-11	4421571	446.25	525644	228.97	41056	108.75
Total	6663304	711.40	1085172	457.97	120491	311.70

The Central Government releases equity contribution to National Minorities Development and Finance Corporation (NMDFC). So far, an amount of Rs. 875.36 crore has been released to NMDFC as equity against which an amount of Rs. 1,702.13 crore has been disbursed by the NMDFC for the benefit of 7,19,429 minorities. The year-wise details of equity contributed by the Central Government and funds disbursed by the NMDFC during the 11th Five Year Plan is given below:

(Rs. in crores)

Year	Amount received from GOI	Amount disbursed by NMDFC
2007-08	70.00	144.12
2008-09	75.00	130.72
2009-10	125.00	197.74
2010-11	115.00	233.26
2011-12 (up to 30-11-11)	115.00	80.63
Total	500.00	786.47

(e) The Ministry is conducting regular reviews with the State Governments and holding meetings/conferences with State Secretaries and the officials of the Ministry are also visiting the States urging them to expedite the implementation of the schemes as well as to utilize the funds in a time bound manner. Funds are released only after receipt of the Utilization Certificate, if due, for the earlier released fund.

*[Translation]***Appointment of Special Accountant General**

3656. SHRI DHARMENDRA YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has any proposal regarding appointment of a Special Accountant General in each State;

(b) if so, the details thereof; and

(c) the time by which the said Special Accountant General would be appointed?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) No Madam. However, C and AG has agreed to entrust audit of the Schemes and Programmes of the Ministry of Rural Development to six to eight specific AG offices located in a manner so that all States are covered in a regional pattern.

(c) Does not arise.

**Beneficiaries under IAY**

3657. SHRI MAKAN SINGH SOLANKI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total number of eligible beneficiaries under the Indira Awas Yojana in Khargon and Badwani districts of Madhya Pradesh;

(b) the number of beneficiaries allotted houses so far; and

(c) the time by which the remaining beneficiaries are likely to be allotted houses?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) As per information provided by the District Administrations, the total number of eligible beneficiaries under Indira Awaas Yojana (IAY) in Khargon and Badwani districts are 96409 and 117121 respectively. Against this, 27131 and 15478 beneficiaries have been allotted houses in different schemes in Khargon and Badwani districts respectively so far.

(c) Targets under IAY are fixed on year to year basis depending upon the availability of funds. Within the financial resources available, efforts are made to cover all intending beneficiaries under IAY as early as possible.

#### Proposal from Chhattisgarh

3658. KUMARI SAROJ PANDEY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any proposal from the local Member of Parliament and the State Government regarding expansion and development of Power House Railway Station under Raipur Division, Chhattisgarh; and

(b) if so, the details thereof and the action taken thereon by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Some demands have been received for provision of various amenities at Bhilai Power House station. Works relating to construction of upper class waiting room, 3 new booking counters, renovation of water booths, replacement of leaky/damaged sheet of foot over bridge and platform shelter, seating arrangement, short term facilities for handicapped persons, improvements to

circulating area and covered shed on extended platform etc. have been sanctioned.

[English]

#### Recruitment of Sportsmen

3659. SHRIMATI J. SHANTHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to set up sports academies/training/coaching centres in the country;

(b) if so, the details thereof;

(c) the number of sportsmen recruited in the Railways under sports quota during the last three years and the current year, zone/State-wise;

(d) the details of vacant posts under sports quota, zone/State-wise; and

(e) the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. It is proposed to set up Sports Academies on Indian Railways in Delhi, Secunderabad, Chennai, Kolkata and Mumbai.

(c) and (d) The total number of sportspersons recruited on different Zonal Railways on Indian Railways during the last three years including the current financial year is as under:-

2008-09	=	509
2009-10	=	233
2010-11	=	361
2011-12 (till Nov., 2011)	=	63

State-wise figures are not maintained. Railway zone-wise figures are as under:-

Sl.No.	Railway/Unit	2008-09	2009-10	2010-11	2011-12
1.	Central Railway	43	27	15	4
2.	Eastern Railway	33	18	10	5

Sl.No.	Railway/Unit	2008-09	2009-10	2010-11	2011-12
3.	East Central Railway	4	0	23	2
4.	East Coast Railway	20	17	16	1
5.	Northern Railway	35	12	30	0
6.	North Central Railway	24	12	12	10
7.	North Eastern Railway	8	13	18	0
8.	Northeast Frontier Railway	24	14	18	5
9.	North Western Railway	7	0	7	0
10.	Southern Railway	30	1	15	0
11.	South Central Railway	25	0	30	12
12.	South Eastern Railway	20	10	19	0
13.	South East Central Railway	27	11	25	0
14.	South Western Railway	24	18	36	6
15.	Western Railway	72	24	14	2
16.	West Central Railway	31	12	5	0
17.	CLW/Chittaranjan	3	7	14	3
18.	DLW/Varanasi	4	3	22	9
19.	DMW/Patiala	17	13	2	4
20.	ICF/Chennai	15	14	10	0
21.	RCF/Kapurthala	31	4	7	0
22.	RWF/Bangalore	4	2	3	0
23.	RDSO/Lucknow	0	0	5	0
24.	Metro Railway/Kolkata	8	1	5	0
Total		509	233	361	63

Recruitment of Sportspersons is a continuous process. All out efforts are made to spot the talent to enable Railways to be represented in the various National and International Championships. Since, there

is no separate sports cadre in Indian Railways as such there are no vacancies. Meritorious sportspersons are recruited by utilizing the vacancies of various others departments.

(e) Railways have Zonal Railway Sports Association which keeps a close watch anticipating and assessing the needs of sportspersons in various different disciplines on their Railway. To ensure that meritorious sportspersons are given priority for recruitment, various policies are formed and special steps taken to accommodate the deserving cases. Inter Railway Championships are also held to spur Zonal Railways to recruit good talent.

#### **Mudkhed-Parbhani Line**

3660. SHRI BHASKARRAO BAPURAO PATIL KHATGAONKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose for doubling work on Mudkhed-Parabhani line as announced in the last Rail Budget;

(b) if so, the details and the present status thereof;

(c) the funds allocated/released for the purpose; and

(d) the time by which the work on the said project is likely to be started/completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Yes, Madam. Doubling between Mudkhed-Parbhani (81.43 km)

at a cost of Rs. 334.32 crore has been included in the Railway Budget 2011-12. The work is in preliminary stages. An outlay of Rs. 1.00 crore has already been provided in the Railway Budget 2011-12. No time frame has been fixed for completion for the project.

#### **Minor Irrigation Schemes**

3661. SHRI B.Y. RAGHAVENDRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the State-wise details of the farmers benefitted under minor irrigation schemes in the last three years; and

(b) the details of the funds released for the projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) The state-wise details of farmers benefitted based on information furnished by State Government under minor irrigation schemes under AIBP in the last three years are given in Statement-I.

(b) The details of the funds released of the State Governments for minor irrigation schemes under AIBP in the last three years are given in Statement-II.

#### **Statement-I**

*Details of state-wise farmers benefitted from minor irrigation schemes under AIBP during last three years*

Sl.No.	State	No. of farmers benefitted			
		2008-09	2009-10	2010-11	Total
1	2	3	4	5	6
1.	Arunachal Pradesh	8500	3000	4932	16432
2.	Assam	69677	75554	84824	230055
3.	Manipur	3820	1045	1055	5920
4.	Meghalaya	199	1886	6729	8814

1	2	3	4	5	6
5.	Mizoram	1443	1704	2224	5371
6.	Nagaland	1250	1368	486	3104
7.	Sikkim	87	100	113	300
8.	Tripura	1800	1624	1530	4954
9.	*Himachal Pradesh	5600	15238	11010	31848
10.	*Jammu and Kashmir	392325	124188	71800	588313
11.	Odisha (KBK)	1556	2412	3462	7430
12.	Uttarakhand	86617	53577	27547	167741
13.	Andhra Pradesh	722	2531	2221	5474
14.	*Chhattisgarh	6488	7272	4731	18491
15.	*Madhya Pradesh	4825	1092	11674	17591
16.	*Maharashtra	364	495	236	1095
17.	Bihar	0	5258	17525	22783
18.	*West Bengal	0	13800	0	13800
19.	*Rajasthan	0	0	112	112
20.	Karnataka	0	71	461	532
21.	Jharkhand	0	0	0	0
Total		585273	312215	252672	1150160

\*For these states, considering the average size of land holding (reported by the states) of each Farmer and potential created from MI Schemes under AIBP as reported by the State Governments, the number of farmers benefitted have been worked out.

**Statement-II**

*Grant released to the states for minor irrigation schemes under AIBP during last three years*

Sl.No.	State	Grant released (Rs. in crore)			
		2008-09	2009-10	2010-11	Total
1	2	3	4	5	6
1.	Arunachal Pradesh	33.958	30.780	48.6350	113.373
2.	Assam	322.7044	577.9694	356.9030	1257.577

1	2	3	4	5	6
3.	Manipur	39.5600	42.5403	40.5000	122.600
4.	Meghalaya	24.8009	22.5018	110.1951	157.498
5.	Mizoram	50.7176	36.4500	51.0921	138.260
6.	Nagaland	48.5979	57.2860	70.0000	175.884
7.	Sikkim	0.000	2.6049	14.3639	16.969
8.	Tripura	20.5065	31.3488	0.0000	51.855
9.	Himachal Pradesh	37.5078	37.8195	32.4000	107.727
10.	Jammu and Kashmir	297.7547	158.0534	110.7215	566.530
11.	Odisha (KBK)	24.1697	40.5000	27.8538	92.524
12.	Uttarakhand	371.6580	127.0063	160.0600	658.724
13.	Andhra Pradesh	231.66	0.00	0.00	231.650
14.	Chhattisgarh	151.0212	16.0383	131.7986	298.858
15.	Madhya Pradesh	51.7594	173.3724	202.5023	427.634
16.	Maharashtra	210.992		256.1439	467.136
17.	Bihar	34.8489		32.3535	67.202
18.	West Bengal	0.00	0.00	8.10	8.100
19.	Rajasthan		14.170	0.000	14.170
20.	Karnataka		48.5066	34.6388	83.145
21.	Jharkhand			231.6474	231.647
Total		1952.2170	1416.9477	1919.9089	5289.074

**BSLLD Scheme**

3662. SHRI A. GANESHAMURTHI: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether it is a fact that some States and Union Territories of the country have submitted reports on the implementation of the scheme 'Basic Statistics for Local Level Development (BSLLD)' to this Ministry;

(b) if so, the details thereof;

(c) the action and review taken by the Government in this regard;

(d) whether some of the States and UTs are yet to submit BSLLD to the Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF

STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICAL AND FERTILIZERS (SHRI SRIKANT JENA):

(a) Yes, Madam.

(b) Basic Statistics for Local Level Development is a pilot scheme and the first phase of BSLLD to collect local level data of 2008-09 has been implemented in 32 States/UTs covering about 500 Gram Panchayats in each State/UT. In Delhi, Goa and Chandigarh, the pilot scheme was not implemented due to administrative reasons. So far 27 States/UTs have submitted their reports to the Ministry.

The States/UTs which have submitted their reports are:

Himachal Pradesh, Punjab, Uttarakhand, Haryana, Rajasthan, Uttar Pradesh, Bihar, Sikkim, Nagaland, Manipur (Two district out of four districts), Mizoram, Meghalaya, Assam, West Bengal, Jharkhand, Odisha, Chhattisgarh, Madhya Pradesh, Gujarat, Maharashtra, Andhra Pradesh, Karnataka (Two out of three districts), Lakshadweep, Kerala, Tamil Nadu, Puducherry and Andaman Nicobar Islands.

(c) Based on reports of the States/UTs, for Phase-I of the pilot, a Cross Sectional Synthesis report has been prepared. Second phase of pilot scheme for collecting local level data for 2009-10 is being implemented in those States/UTs where first phase of the scheme has been completed and Utilisation Certificates alongwith reports have been received.

(d) Yes, Madam.

(e) The following 5 States/UTs *viz.* Jammu and Kashmir, Arunachal Pradesh, Tripura, Daman and Diu and Dadra and Nagar Haveli have not submitted the report of first phase of BSLLD.

#### **Monitoring of Sea Levels**

3663. SHRI DHANANJAY SINGH: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Government monitors the sea levels around the Indian coastline;

(b) if so, the details thereof;

(c) the change in sea level around Indian coastline in the past ten years; and

(d) the steps taken by the Government to control the rise in sea level so as to protect coastal ecosystems?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) Yes, Madam.

(b) Survey of India has established 26 tide gauges for continuous measurements of sea level along the Indian coast. All of these tide gauge stations are transmitting data in real time to the Indian National Centre for Ocean Information Services (INCOIS), Hyderabad under the Ministry of Early Sciences (MoES). The data at selected locations have been monitored over decades, which has been achieved to assess the long term sea level variations.

(c) The holistic data of sea level reveals a high variability along the Indian coast line. The analysis of past tide gauge records for the Indian coastline regions gives an average sea level rise of 1.29 mm/year for the last 40 years. The local sea level rise at various places from the Indian Tide gauge data indicated the observed trends during the past century. Recent studies shows that the average trend of Indian Ocean sea level rise for the period 2004-2009 observed from altimetry is  $6.5 \pm 0.49$  mm/yr. However, the time series of mean sea-level in the Indian Ocean region clearly shows that year to year variability dominates so that the value estimated in this study cannot be considered as representative of a long-term trend.

(d) Sea level rise is a relatively slow phenomenon occurring in the background of more dramatic manifestations like storm surges and tidal variations, normal delatic subsidence, coastal erosion and siltation of river channels along the coastline. Appropriate protection measures arising out of the coastal erosion are addressed jointly by respective state government and the Central Water Commission.

**Meetings of Vigilance and Monitoring Committees**

3664. SHRI NAVEEN JINDAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the meetings of Vigilance and Monitoring Committees are being held at the district levels regularly at the prescribed intervals;

(b) if not, the reasons therefor;

(c) whether the Government has received reports/complaints regarding any gross violations in implementation of various Centrally sponsored schemes;

(d) if so, the details thereof; and

(e) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Madam.

(b) The reasons vary from district to district and include delays on the part of Chairman in indicating the date for the meeting, postponement due to inability of the Chairman to attend the meeting, elections, indifference of Member Secretary, etc.

(c) and (d) No gross violation of guidelines have been reported to the Ministry of Rural Development by any Vigilance and Monitoring Committee. However, complaints are received in this Ministry from other sources.

(e) The Centrally Sponsored Schemes are implemented by the State Governments and UT administrations. On receipt of reports/complaints regarding gross violations in implementation of various Centrally Sponsored Schemes, preliminary enquiry is done by deputing National Level Monitors and the Report is referred to the concerned State/UT authorities for taking appropriate action.

*[Translation]*

**Terminal at Mau Jn.**

3665. SHRI DARA SINGH CHAUHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received requests from the public representatives for construction of railway terminal at Mau Junction under the North-Eastern Railway; and

(b) if so, the details thereof and the action taken thereon by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) Requests have been received from Shri Dara Singh Chauhan, M.P., Lok Sabha and Shri Salim Ansari, M.P., Lok Sabha for construction of a Terminal at Mau. The proposal for construction of a Terminal at Mau is under examination.

*[English]*

**Sick MSME**

3666. SHRI HARIBHAU JAWALE: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the number of Micro, Small and Medium Enterprises (MSME) turned sick in the last three years and the current year, State-wise;

(b) whether production and productivity in MSME sector has declined;

(c) if so, the details thereof indicating the reasons therefor; and

(d) the steps taken/being taken by the Government in this regard?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): (a) The data on sickness in micro, small and medium enterprises (MSME) sector is compiled by the Reserve Bank of India (RBI). As per the data compiled by the RBI from the scheduled commercial banks, the position regarding number of sick micro and small enterprises (MSEs) in the country at the end of March, 2009, March, 2010 and March, 2011 (latest available) was as under:-

At the end of	Number of sick MSEs
March 2009	1,03,996
March 2010	77,723
March 2011	90,141

The data furnished by RBI pertaining to medium enterprises is for the period ending March, 2011 only which indicate that there were 4,416 sick medium enterprises. The State/Union Territory-wise number of sick MSEs and sick medium enterprises are given in the enclosed Statement-I and II respectively.

(b) The Government monitors growth of micro, small and medium enterprises (MSMEs) by conduct of All India Census of the sector, periodically in the country. The latest Census (Fourth Census) was conducted with reference year 2006-07 wherein the data was collected till 2009 and the results published in 2011. The growth

in gross output and employment pertaining to registered MSMEs as per Third All India Census of Small Scale Industries with reference year 2001-02 and Fourth All India Census of MSMEs shows annual compound growth rate of 30.26% and 8.60% respectively. The productivity in terms of gross output per person increased from Rs. 3.3 lakh to Rs. 7.6 lakh over the same period.

(c) Does not arise.

(d) The Government is implementing a number of schemes to enhance competitiveness and productivity of the MSMEs. Major schemes include National manufacturing Competitiveness Programme, Credit Guarantee Scheme, Credit Linked Capital Subsidy Scheme and Cluster Development Programme. Further, MSME Tools Rooms and MSME Technology Development Centres located across the Country provide technology support services to MSMEs to enable them to become more productive and competitive.

#### **Statement-I**

##### *State/Union Territory-wise number of sick MSEs*

Sl.No.	State/UT	Number of sick MSEs (at the end of March)		
		2009	2010	2011
1	2	3	4	5
1.	Andhra Pradesh	5201	3028	11305
2.	Arunachal Pradesh	1	0	109
3.	Assam	1260	1027	506
4.	Bihar	4778	2205	4872
5.	Chhattisgarh	1413	1253	1052
6.	Goa	135	81	155
7.	Gujarat	3801	4366	4321
8.	Haryana	924	1060	344
9.	Himachal Pradesh	232	341	575
10.	Jammu and Kashmir	564	2409	1631

1	2	3	4	5
11.	Jharkhand	2115	1816	1476
12.	Karnataka	3114	5331	7034
13.	Kerala	3676	5078	5363
14.	Madhya Pradesh	5644	2760	8124
15.	Maharashtra	12131	6348	8815
16.	Manipur	312	31	23
17.	Meghalaya	42	13	276
18.	Mizoram	0	3	7
19.	Nagaland	105	12	23
20.	Odisha	5035	3063	4967
21.	Punjab	1726	2236	1478
22.	Rajasthan	2719	3684	1743
23.	Sikkim	10	61	21
24.	Tamil Nadu	4974	4827	7106
25.	Tripura	1972	288	13
26.	Uttarakhand	565	756	362
27.	Uttar Pradesh	18506	7217	4674
28.	West Bengal	21416	16853	7904
29.	Andaman and Nicobar Islands	0	38	8
30.	Chandigarh	116	50	147
31.	Dadra and Nagar Haveli	562	2	0
32.	Daman and Diu	21	45	0
33.	Delhi	904	1370	4250
34.	Lakshadweep	-	-	-
35.	Puducherry	22	71	1457
All-India		103996	77723	90141

**Statement-II***State/Union Territory-wise number of sick medium enterprises*

SI.No.	State/UT	Number of sick medium enterprises (at the end of March 2011)
1	2	3
1.	Andhra Pradesh	119
2.	Arunachal Pradesh	0
3.	Assam	229
4.	Bihar	28
5.	Chhattisgarh	9
6.	Goa	4
7.	Gujarat	380
8.	Haryana	157
9.	Himachal Pradesh	231
10.	Jammu and Kashmir	148
11.	Jharkhand	7
12.	Karnataka	184
13.	Kerala	190
14.	Madhya Pradesh	82
15.	Maharashtra	201
16.	Manipur	0
17.	Meghalaya	10
18.	Mizoram	3
19.	Nagaland	0
20.	Odisha	18
21.	Punjab	259

1	2	3
22.	Rajasthan	33
23.	Sikkim	4
24.	Tamil Nadu	978
25.	Tripura	19
26.	Uttarakhand	45
27.	Uttar Pradesh	500
28.	West Bengal	461
29.	Andaman and Nicobar Islands	0
30.	Chandigarh	4
31.	Dadra and Nagar Haveli	0
32.	Daman and Diu	28
33.	Delhi	85
34.	Lakshadweep	-
35.	Puducherry	0
All-India		4416

**Supply of Drinking Water in Andaman and Nicobar Islands**

3667. SHRI BISHNU PADA RAY: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether water supply to some families under Tushnabad Panchayat, Andaman and Nicobar Islands is provided through a 1/2" pipeline and are not getting sufficient water;

(b) if so, the details thereof;

(c) the steps taken by the Government for improvement of water supply;

(d) whether a small water tank is used for water supply to the population of two wards of the Panchayats; and

(e) if so, whether there is any proposal for increasing the carrying capacity of water by providing a new water tank?

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) and (b) Government of Andaman and Nicobar Administration has reported that 1/2" pipelines are not provided for distribution network. Normally 1/2" pipelines are provided only at user and near tap connection. Main Distribution Lines are provided with higher diameter pipelines using 3", 2", 1½" pipes as per requirement of pipeline network. The water supplied to the public is more than the minimum norm of 40 lpcd.

(c) To improve the water supply at Tushnabad, the UT Administration has stated that various proposals viz. Augmentation of water supply from Tirur No. 3 Nallah upto Manpur area, providing pipeline at Collinpur area, replacement of old pipeline from Goal Tikry source to Tushnabad areas, Improvement of pipeline in Ograbraj areas under Tushnabad Panchayat and Improvement of pipeline from Tushnabad Tank to Bangali Basti at Govind Nagar are taken up.

(d) and (e) As reported by the UT Administration, since the habitation/houses are scattered, small and medium tanks are constructed to maintain the gravity flow. There is a proposal to provide two such small tanks one each at Tushnabad and Hepatabad.

#### **Allocation of Gas**

3668. SHRI R. DHROVANARAYANA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there are differences with in the Government in allocating gas to various projects and for differenet purposes;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken to resolve the issues?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF

STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) No, Madam.

(b) and (c) Does not arise in view of above (a).

#### **Hike in Freight Rate**

3669. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have recently increased freight rates;

(b) if so, the details thereof; and

(c) the likely impact thereof on the prices of essential commodities and inflation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) The rates at which Busy Season charge and Development Surcharge are levied have been marginally enhanced with effect from 15-10-2011.

(b) Busy Season charge in the case of Coal and Coke stands revised from 5% to 10% and in the case of all other commodities, from 7% to 10%. The rate at which Development Surcharge is levied, has been revised from 2% to 5%.

(c) The assessed impact of the increased rates on the prices of essential commodities is expected to be negligible; for example, the increase per kg per 1000 km is 05 paise in the case of Foodgrains and Fertilizers, 04 paise in the case of Salt and Sugar, 03 paise in the case of Onions and 06 paise in the case of Edible oils.

#### **Silt in Himalayan Rivers**

3670. SHRI S. PAKKIRAPPA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a World Bank study has suggested setting up of Riveer Basin Development Authority and upstream storage of water to overcome the growing problem of silt in Himalayan Rivers.

(b) if so, the details of the study; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) and (b) Draft Report of World Bank (August, 2011) on Ganges Strategic Basin Assessment does not suggest setting up of River Basin Development Authority. The draft report mentions that the volume of sediment is so large that capturing sediment behind large dams would not be economical, these large and expensive structures would simply fill up too quickly and would want to pass sediments through.

(c) The draft report was discussed with the representatives of the World Bank and comments were conveyed during the meeting.

#### **Review of the National Water Policy**

3671. SHRI G.M. SIDDESHWARA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has constituted any review committee to go into all the aspects of new developments to be incorporated in the National Water Policy;

(b) if so, the details thereof alongwith the details of the recommendations made by the committee; and

(c) the likely time-frame by which the new policy would be formulated and declared?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) Yes, Madam. Ministry of Water Resources has initiated review of National Water Policy, 2002. A Drafting Committee has been constituted to draft National Water Policy.

(b) and (c) The Drafting Committee has submitted draft National Water Policy which is under examination in the Ministry of Water Resources.

*[Translation]*

#### **Facilities at Sidhauri Station**

3672. SHRIMATI SUSHILA SAROJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any demand from public representatives for opening one more ticket counter, rest-room, waiting-room, sulabh complex etc. at Sidhauri railway station under North-eastern railway;

(b) if so, the action taken thereon by the Railway; and

(c) the steps taken by the Railways regarding the demand stoppage for Nainital Express at the said station?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA) (a) Yes, Madam.

(b) One booking counter is operating round the clock. In addition, a second booking counter is operated from 06:00 to 14:00 hrs. Waiting hall measuring 49 sqm. and platform shelter measuring 141 sqm. are available at the station. Provision of Sulabh Complex has not been found justified. However, 4 number of toilets and 4 number of urinals are provided at the station.

(c) The demand for provision of stoppage of 15307/15308 Lalkuan-Aishbagh Nainital Express at Sidhauri has been examined but not found feasible at present.

#### **Setting UP LTTD Plants**

3673. SHRI JAI PRAKASH AGARWAL: Will the MINISTER OF EARTH SCIENCES be pleased to state:

(a) whether the possibility of setting up Low Temperature Thermal Desalination (LTTD) plants in coastal areas of the country other than Lakshadweep and Chennai is also being explored; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): (a) Yes, Madam. MoES is exploring the possibility of setting up LTTD plants at some of the Coastal Thermal Power plants based on site conditions.

(b) It is proposed to set up a LTTD plant with a capacity of generating 2 million litres of freshwater per day (2 MLD) at Tuticorin, Tamil Nadu.

[English]

#### **Demands of Petrol Pump Dealers**

3674. SHRI N. CHELUVARAYA SWAMY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a committee has been constituted to look into the demands of petrol pump dealers regarding hike in commission recently;

(b) if so, the details thereof and the report given by such committee and its implementation status so far; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) Government has constituted a Committee in September, 2010 to look into the issues relating to Dealer of Retail Outlets of Petrol and Diesel under the Chairmanship of Joint Secretary (Marketing), Ministry of Petroleum and Natural Gas. The terms of reference of the Committee, *inter-alia*, included devising a suitable mechanism for fixation of Dealer's commission, including examining the feasibility of having Dealer's commission as a fixed percentage of the invoice value of Petrol and Diesel. The Committee submitted its report in January, 2011. After considering the recommendations of the Committee, the Government has *inter-alia*, revised the Dealers' commission of Petrol from Rs. 1218 per kilolitre to Rs. 1499 per kilolitre and of Diesel from Rs. 757 per kilolitre to Rs. 912 per kilolitre with effect from 1-7-2011.

#### **India-Sudan Partnership**

3675. SHRI ASADUDDIN OWAISI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether India is Sudan's third largest partner in the oil sector and its companies account for 25 per cent of the oil offshore industry;

(b) if so, the details thereof;

(c) whether recently an ONGC delegation was in Sudan to acquire equity in the untapped oilfields in Sudan;

(d) if so, the details thereof; and

(e) the success achieved by the delegation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Yes, Madam. India is Sudan's third largest partner in the overseas upstream oil and gas sector. No National Oil Companies (NOCs) including ONGC Videsh Limited (OVL) is engaged in Offshore Oil and Gas activity in Sudan. However, in Sudan's Onshore Blocks 1, 2 and 4 OVL is having 25% share and in Onshore Block 5A, OVL is having 24.125% share.

(c) No Madam.

(d) and (e) Do not arise in view of (c) above.

[Translation]

#### **Train Service Between Badampahad and Tata**

3676. SHRI LAXMAN TUDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to start a passenger train service between Badampahad and Tata under South-Eastern Railway;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) 58101/58102 Tatanagar-Badampahar passenger is running between Tatanagar and Badampahar. Running of an additional train between Tatanagar and Badampahar is not feasible at present due to operational constraints.

**CNG Supply**

3677. SHRI SURENDRA SINGH NAGAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has received request for supply of CNG to the pottery industry in Khurja area of Gautam Buddha Nagar in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the details of the action being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) A request was received through the Ministry of Micro, Small and Medium Enterprises for supply of natural gas to Khurja Pottery Cluster by GAIL India Ltd. through a pipeline of M/s Adani Gas Ltd. from Bulandshahr to Khurja.

(c) Khurja has been designated as a Geographical Area by the Petroleum and Natural Gas Regulatory Board (PNGRB) for city gas distribution network, and accordingly, the entity as authorized by PNGRB shall be required to cater to the needs of the area.

GAIL has informed that M/s Adani Gas Ltd. has, approached GAIL for providing connectivity from GAIL's natural gas pipeline to M/s Adani's pipelines network.

**Express Train on Delhi-Saharanpur Line**

3678. SHRI JAGDISH SINGH RANA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any steps have been taken or proposed to be taken by the Railways to run express trains on Delhi-Sahadara-Shamli-Saharanpur line by doubling the said line;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Survey for doubling of Delhi Shahdara-Shamli single line section has been taken up. Further decision on the project will

be taken after the survey is completed and survey report examined in the Ministry. Shamli is further connected to Saharanpur via Tapri on which Tapri-Saharanpur section is a double line section. Doubling of the intervening Shamli-Tapri single line section is presently not under consideration.

(c) Does not arise.

[English]

**Funds to Karnataka under Pension Schemes**

3679. SHRI PRALHAD JOSHI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the funds provided to the State Government of Karnataka under Indira Gandhi National Old Age Pension Scheme, National Family Benefit Scheme, Indira Gandhi National Widow Pension Scheme during the last three years and the current year;

(b) whether the State Government has requested to provide additional funds under these schemes and also for other such schemes;

(c) if so, whether the Union Government has provided funds to complete all the above mentioned projects; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Indira Gandhi National Old Age Pension Scheme (IGNOAPS), National Family Benefit Scheme (NFBS) and Indira Gandhi National Widow Pension Scheme (IGNWPS) are components of National Social Assistance Programme (NSAP), which also includes Indira Gandhi National Disability Pension Scheme (IGNDPS) and Annapurna. NSAP is under State Plan and funds are released as Additional Central Assistance (ACA) by Ministry of Finance to States and by Ministry of Home Affairs to Union Territories as a combined allocation for all the schemes under NSAP together. The funds released to the State of Karnataka during the last three years and the current year under NSAP is as under:

(Rs. in lakh)			
2008-09	2009-10	2010-11	2011-12 (upto Nov. 11)
22850.23	31261.00	32296.00	25983.66

(b) The State Government has not requested for any additional funds during the last three years. However, State Government has indicated the requirement of funds under NSAP for the year 2011-12 as Rs. 510.18 crore.

(c) and (d) Adequate funds are released to States to provide central assistance to all the eligible beneficiaries who fulfill the eligibility criteria as prescribed by the Government of India under the schemes.

### ICSI

3680. SHRI SOMABHAI GANDALAL KOLI PATEL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Central Government has any administrative control over the recruitment, promotions and other service matters in the Institute of Company Secretaries of India (ICSI) set up under an Act of Parliament;

(b) if so, the details and if not, the reasons therefor;

(c) whether the policies/rules like reservation for Scheduled Castes and Scheduled Tribes, welfare schemes for women employees like maternity leave, child care leave are not being implemented in this institute at par with the Central Government employees;

(d) if so, the reasons therefor; and?

(e) the steps taken by the Government to bring transparency in the administrative working of the institute and also the service rules and pay scales in the Institute at par with those in the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI R.P.N. SINGH): (a) and (b) No, Madam. The Institute of Company Secretaries of India (ICSI) is an autonomous body constituted under the Company Secretaries Act, 1980, Section 16 of the Act Empowers the Council of the Institute to *inter alia*, appoint officers and employees of the Institute and to prescribe their salaries, fees, allowances and the terms and condition of service.

Under Section 35 of the Act, however, the Central Government, may from time to time, issue such directions to the Council of ICSI as in the opinion of the Central Government are conducive to the fulfillment of the objects of the Act. However, the Ministry does not interfere in the day to day affairs of the Institute.

(c) and (d) The terms and conditions of the service of the employees of the Institute are regulated by the Service Rules framed by the Council of the Institute in 1979 (as amended from time to time). Rule 12 (A) states that "Nothing in these Rules shall affect reservation, relaxation of age limit and other concessions required to be provided for SCs/STs and OBCs categories of persons in employment (Direct Recruitment and promotion) as per Central Government Policy on reservation/concession amended from time to time".

The welfare measures introduced by the Institute for its employees include-

1. Maternity leave for 135 days (not more than two occasions during the entire service).
2. Paternity leave for 15 days (not more than two occasions during the entire service).

(e) The Institute having been established by an Act of Parliament is a public authority under the Right to Information Act, 2005 and maintains the required level of transparency. It has already revised the Pay Scales of its employees w.e.f. 1st January, 2006 based on the recommendations of the 6th Central Pay Commission.

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.49 hrs.

*The Lok Sabha then adjourned till  
Twelve of the clock.*

12.15 hrs.

*The Lok Sabha re-assembled at \*Fifteen Minutes past Twelve of the Clock.*

[MADAM SPEAKER *in the Chair*]

[*English*]

MADAM SPEAKER: Hon. Members, I am sorry to inform you that our colleague, Shri Uma Shankar Singhji, has met with an accident. He has been sent to the hospital and we all wish him a speedy recovery.

12.15¼ hrs.

PAPERS LAID ON THE TABLE

[*English*]

MADAM SPEAKER: Papers to be laid.

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2010-2011.
- (2) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See No. LT 5593/15/11*]

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

\*The House was adjourned to meet at 1200 hours. At 1206 hours, the Secretary-General informed the Members present in the House as follows:

"Hon. Members, I have an announcement to make. The Hon. Speaker has directed that the House will re-assemble at fifteen minutes past Twelve of the Clock".

- (a) (i) Statement regarding Review by the Government of the working of the Bharat Pumps and Compressor Limited, Naini, for the year 2010-11.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See No. LT 5594/15/11*]

- (b) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2010-2011.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See No. LT 5595/15/11*]

- (c) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2010-2011.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See No. LT 5596/15/11*]

- (d) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2010-2011.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See No. LT 5597/15/11*]

- (e) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT 5598/15/11]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2010-2011.

[Placed in Library, *See* No. LT 5599/15/11]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R and D Infrastructure Project, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R and D Infrastructure Project, New Delhi, for the year 2010-2011.

[Placed in Library, *See* No. LT 5600/15/11]

THE MINISTER OF CORPORATE AFFAIRS (SHRI M. VEERAPPA MOILY): On behalf of Shri Salman Khursheed, I beg to lay on the Table:-

- (1) A copy of the 7th Annual Statement (Hindi and English versions) on Pending Law Commission Reports-December, 2011.

[Placed in Library, *See* No. LT 5601/15/11]

- (2) A copy of the National Legal Services Authority (Legal Aid Clinics) Regulations, 2011 (Hindi and English versions) published in Notification No. F. No. L/08/11/NALSA in Gazette of India dated 18th August, 2011 under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987.

[Placed in Library, *See* No. LT 5602/15/11]

12.16 hrs.

(SHRI INDER SINGH NAMDHARI *in the Chair*)

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2010-2011.

[Placed in Library, *See* No. LT 5603/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2010-2011.
- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT 5604/15/11]

[Shri Srikant Jena]

- (2) (i) Statement regarding Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2010-2011.

- (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5605/15/11]

- (3) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2010-2011.

- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5606/15/11]

- (4) (i) Statement regarding Review by the Government of the working of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2010-2011.

- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5607/15/11]

- (5) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2010-2011.

- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2010-2011, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5608/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabhas:-

#### Twelfth Lok Sabha

1. Statement No. XL VII\_\_\_\_\_Second Session, 1998

[Placed in Library, See No. LT 5609/15/11]

#### Thirteenth Lok Sabha

2. Statement No. LI\_\_\_\_\_Third Session, 2000

[Placed in Library, See No. LT 5610/15/11]

3. Statement No. XLVIII Seventh Session, 2001

[Placed in Library, See No. LT 5611/15/11]

4. Statement No. XXXVII Ninth Session, 2002

[Placed in Library, See No. LT 5612/15/11]

5. Statement No. XXXIII Tenth Session, 2002

[Placed in Library, See No. LT 5613/15/11]

#### Fourteenth Lok Sabha

6. Statement No. XXV Third Session, 2004

[Placed in Library, See No. LT 5614/15/11]

7. Statement No. XXVI Fourth Session, 2005

[Placed in Library, See No. LT 5615/15/11]

8. Statement No. XXIII Fifth Session, 2005

[Placed in Library, See No. LT 5616/15/11]

9. Statement No. XXII Sixth Session, 2005  
[Placed in Library, See No. LT 5617/15/11]
10. Statement No. XXII Seventh Session, 2006  
[Placed in Library, See No. LT 5618/15/11]
11. Statement No. XIX Eighth Session, 2006  
[Placed in Library, See No. LT 5619/15/11]
12. Statement No. XVIII Tenth Session, 2007  
[Placed in Library, See No. LT 5620/15/11]
13. Statement No. XVI Eleventh Session, 2007  
[Placed in Library, See No. LT 5621/15/11]
14. Statement No. XV Twelfth Session, 2007  
[Placed in Library, See No. LT 5622/15/11]
15. Statement No. XIII Thirteenth Session, 2008  
[Placed in Library, See No. LT 5623/15/11]
16. Statement No. XI Fourteenth Session, 2008  
[Placed in Library, See No. LT 5624/15/11]
17. Statement No. X Fifteenth Session, 2009  
[Placed in Library, See No. LT 5625/15/11]
- Fifteenth Lok Sabha**
18. Statement No. IX Second Session, 2009  
[Placed in Library, See No. LT 5626/15/11]
19. Statement No. VII Third Session, 2009  
[Placed in Library, See No. LT 5627/15/11]
20. Statement No. VII Fourth Session, 2010  
[Placed in Library, See No. LT 5628/15/11]
21. Statement No. IV Fifth Session, 2010  
[Placed in Library, See No. LT 5629/15/11]

22. Statement No. III Sixth Session, 2010  
[Placed in Library, See No. LT 5630/15/11]
23. Statement No. II Seventh Session, 2011  
[Placed in Library, See No. LT 5631/15/11]
24. Statement No. I Eighth Session, 2011  
[Placed in Library, See No. LT 5632/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2010-2011.  
[Placed in Library, See No. LT 5633/15/11]
- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. LT 5633/15/11]
- (b) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2010-2011.  
[Placed in Library, See No. LT 5634/15/11]
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library, See No. LT 5634/15/11]
- (c) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2010-2011.  
[Placed in Library, See No. LT 5634/15/11]
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year

[Shri K.H. Muniyappa]

2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5635/15/11]

- (d) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5636/15/11]

- (e) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5637/15/11]

(2) A Copy of the Railway Red Tariff (Second Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 826(E) in Gazette of India 21st November, 2011 under section 199 of the Railways Act, 1989.

[Placed in Library, See No. LT 5638/15/11]

THE MINISTER OF CORPORATE AFFAIRS (SHRI M. VEERAPPA MOILY): On behalf of Shri R.P.N. Singh, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2010-2011.

- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5639/15/11]

- (b) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5640/15/11]

- (c) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5641/15/11]

- (d) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2010-2011.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5642/15/11]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2010-2011.

[Placed in Library, See No. LT 5643/15/11]

- (3) A copy of the Notification No. G.S.R. 679(E) (Hindi and English versions) published in Gazette of India dated 14th September, 2011 granting of Nidhi status to companies, mentioned therein under Section 642 of the Companies Act, 1956 under sub-section (3) of Section 620A of the said Act.

[Placed in Library, See No. LT 5644/15/11]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Companies Secretaries Act, 1980:-

- (i) Notification No. ICSI No. 1 of September, 2011 published in Gazette of India dated 1st September, 2011, establishing Disciplinary Directorate in the Institute of the Company Secretaries of India and posting of the Director (Discipline).
- (ii) Notification No. 104/31/Accts. published in Gazette of India dated 27th September, 2011, containing Annual Report and Audited Accounts of the Council of the Institute of Company Secretaries of India for the year ended 31st March, 2011.
- (iii) Notification No. ICSI No. 1 of October, 2011 published in Gazette of India dated 18th October, 2011, regarding guidelines for Peer Review of Attestation Services by the Practising Company Secretaries.
- (iv) Notification No. ICSI No. 1 of September, 2010 published in Gazette of India dated 6th September, 2011, conducting election to the constituting 11th Council and four Regional Councils of the Institute of Company Secretaries of India.
- (v) Notification No. ICSI No. 1 of September, 2010 published in Gazette of India dated 23rd

December, 2010, conducting election to the 11th Council and four Regional Councils of the Institute of Company Secretaries of India.

- (vi) Notification No. ICSI No. 2 of September, 2010 published in Gazette of India dated 27th December, 2010, conducting election to the Southern India Regional Councils of the Institute of Company Secretaries of India.

- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv), (v) and (vi) of (5) above.

[Placed in Library, See No. LT 5645/15/11]

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): On behalf of Shri Pradeep Jain, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2010-2011.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2010-2011, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2010-2011.

[Placed in Library, See No. LT 5646/15/11]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri Ashwani Kumar, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2010-2011, alongwith Audited Accounts.

[Shri Paban Singh Ghatowar]

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2010-2011.

[Placed in Library, *See No. LT 5647/15/11*]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2010-2011.

[Placed in Library, *See No. LT 5648/15/11*]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2010-2011.

[Placed in Library, *See No. LT 5649/15/11*]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean

Technology, Chennai, for the year 2010-2011.

[Placed in Library, *See No. LT 5650/15/11*]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2010-2011.

[Placed in Library, *See No. LT 5651/15/11*]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Vasco-da-gama, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Vasco-da-gama, for the year 2010-2011.

[Placed in Library, *See No. LT 5652/15/11*]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2010-2011.

[Placed in Library, *See No. LT 5653/15/11*]

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12.18 hrs.

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Mr. Chairman, Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of the Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14th December, 2011 agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2011 which was passed by the Lok Sabha at its sitting held on the 12th December, 2011."
- (ii) "In accordance with the provisions of the Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14th December, 2011 agreed without any amendment to the Life Insurance Corporation (Amendment) Bill, 2011 which was passed by the Lok Sabha at its sitting held on the 12th December, 2011."

12.18¼ hrs.

REPORT ON PARTICIPATION OF INDIAN  
PARLIAMENTARY DELEGATION IN THE 56TH  
COMMONWEALTH PARLIAMENTARY CONFERENCE

[English]

SECRETARY GENERAL: Sir, I beg to lay on the Table the Report (Hindi and English versions) on Participation of Indian Parliamentary Delegation in the 56th Commonwealth Parliamentary Conference held at Nairobi, Kenya from 10-19 September, 2010.

[Placed in Library, See No. LT-5654/15/11]

12.18½ hrs.

COMMITTEE ON MEMBERS OF PARLIAMENT  
LOCAL AREA DEVELOPMENT SCHEME

7th Report

[English]

SHRI A.K.S. VIJAYAN (Nagapattinam): Sir, I beg to present the Seventh Report (Hindi and English versions) (Fifteenth Lok Sabha) of the Committee on MPLADS on the subject "Development of SC/ST areas through MPLADS funds".

12.19 hrs.

STATEMENTS BY MINISTERS

[English]

- (i) **Status of Implementation of Recommendations contained in 218th and 219th Reports of Standing Committee on Industry pertaining to the Ministry of Heavy Industries Public Enterprises\***

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table of the House a Statement on the status of implementation of the recommendations contained in the 218th and 219th Reports of the Department related Parliamentary Standing Committee on Industry in pursuance of the Directions issued by the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin-Part II dated September 1, 2004.

Action has been completed/initiated in respect of the various recommendations. The Action Taken Notes giving details of the action taken against each of the recommendations have already been submitted to the Committee on 21st June, 2011 and 13th June, 2011 respectively.

\*Laid on the Table and also placed in Library, See No. LT 5656/15/11.

12.19¼ hrs.

- (ii) **Status of Implementation of Recommendations contained in the 37th Report of Standing Committee on Finance on Demands for Grants (2011-12) pertaining to the Ministry of Corporate Affairs\*\***

[English]

THE MINISTER OF CORPORATE AFFAIRS (SHRI M. VEERAPPA MOILY): Mr. Chairman, Sir, on behalf of Shri R.P.N. Singh, I beg to lay on the Table the Statement on the status of implementation of recommendations contained in the Thirty-Seventh Report of the Standing Committee on Finance (15th Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Corporate Affairs in pursuance of Direction 73A of the hon. Speaker, Lok Sabha.

In all, six recommendations were made by the Committee in the above report where action was required to be taken on the part of the Government. The Government has accepted 'in principle' all recommendations of the Committee. The present status of implementations of the various recommendations made by the Committee is given in the Annexure to this Statement, which is laid on the Table of the House. I would not like to take the value time of the House to read out all the contents of the Annexure. I would request that this may be considered as read.

12.19½ hrs.

- (iii) **Status of Implementation of Recommendations contained in 17th Report of Standing Committee on Social Justice and Empowerment on Demands for Grants (2011-12) pertaining to the Ministry of Minority Affairs\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN

\*Laid on the Table and also placed in Library, See No. LT 5657/15/11.

Laid on the Table and also placed in Library, See No. LT 5655/15/11.

THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): Mr. Chairman, Sir, on behalf of Shri Salman Khursheed, I beg to lay on the Table the statement on the status of the implementations of recommendations contained in the Seventeenth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants for the year 2011-12 of the Ministry of Minority Affairs, in pursuance of the Direction 73A of the Directions by the hon. Speaker, Lok Sabha under Rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) presented its Seventeenth Report on the Demands for Grants for the year 2011-12, relating to the Ministry of Minority Affairs, to the Lok Sabha on 4th August, 2011. The recommendations were considered and the action taken by the Government on the recommendations were submitted to the Committee on 29th November, 2011.

Report contained 15 recommendations. The present status of implementation of all these 15 recommendations is indicated in the Annex, which is laid on the Table of the House.

[Translation]

SHRI YASHWANT SINHA: Sir, my notice is for 'Zero Hour'.

[English]

MR. CHAIRMAN: We will take it up during the 'Zero Hour' after the Calling Attention.

...(Interruptions)

[Translation]

SHRI YASHWANT SINHA: I may please be given an opportunity to speak before the Calling Attention and thereafter Calling Attention must be taken up ... (Interruptions)

[English]

MR. CHAIRMAN: I will hear your issue after the Calling Attention.

[Translation]

SHRI YASHWANT SINHA: There has been an incident where three FIRs were lodged against a person in Delhi and they were later on withdrawn on the order of Ministry of Home Affairs...*(Interruptions)* Therefore, I would like to say that...*(Interruptions)* I will conclude in two minutes...*(Interruptions)*

12.21 hrs.

CALLING ATTENTION TO THE MATTER OF  
URGENT PUBLIC IMPORTANCE

[English]

**Situation arising out of Non-revision of  
Wages of Employees of IDBI Ltd.**

MR. CHAIRMAN: We will take up the 'Zero Hour' issues after the Calling Attention.

...*(Interruptions)*

SHRI BASU DEB ACHARIA (Bankura): Sir, I would like to draw the attention of the hon. Minister to the following matter of urgent public importance and he may make a statement thereon:

"The situation arising out of non-revision of wages of employees of IDBI Ltd and steps taken by the Government in this regard".

...*(Interruptions)*

MR. CHAIRMAN: Hon. Minister you may lay the Statement on the Table of the House.

...*(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): \*Sir, in terms of the scheme of amalgamation, erstwhile IDBI Bank

Ltd. was amalgamated with Industrial Development Bank of India Ltd. with effect from 2nd April 2005. United Western Bank was amalgamated with IDBI Ltd. with effect from 3rd October, 2006. The name was changed to IDBI Bank Ltd. with effect from 7th May 2008.

A Memorandum of Settlement was signed between the Management of IDBI Ltd. and the All India IDBI Employees Association on 17th March 2006 for a period of 5 years, beginning 1st November 2002, which was subsequently modified vide the Supplementary Memorandum of Settlement signed between the Management of IDBI Ltd. and the All India IDBI Employees Association on 20th January 2007. This *inter alia* stated that:

"We further agree that upon expiry of the settlement for the said period, all pay and allowances would be negotiated and mutually agreed upon between the bank and its employees having regard to the well accepted principles of wage fixation".

Prior to its merger with IDBI Ltd., the terms and conditions of service of workmen employees of erstwhile United Western Bank were similar to the bipartite settlements signed under the aegis of Indian Banks' Association and applicable to Public Sector Banks. As per the scheme of amalgamation, the employees of erstwhile United Western Bank were to be granted the same compensation and the same terms and conditions of service as were applicable to the employees of IDBI Ltd. within a period of 3 years.

Indian Banks' Association in November, 2007, sought IDBI Ltd.'s mandate to negotiate with the industry-wide officers and workmen Unions on behalf of IDBI Ltd. with regard to the proposed revision in pay and allowances that would be effective from 1st November, 2007. However, in view of the different compensation packages existing in the three merged entities before the merger, IDBI Ltd. did not give its mandate to Indian Banks' Association and decided to develop its own compensation package.

While developing the compensation package, the management of IDBI Ltd. invited the All India IDBI

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\*Speech was laid on the Table and also placed in Library, See No. LT 5658/15/11.

[Shri Namu Narain Meena]

Employees Association for consultations on 16th April 2009 when copies of the proposed pay scales and terms and conditions of service were handed over to them. Another meeting with the All India IDBI Employees Association was convened on 13th May 2009. However, All India IDBI Employees Association, vide letter dated 12th May 2009, sought a mutually convenient date for discussion. Another round of consultations was scheduled on 2nd June 2009, but the All India IDBI Employees Association did not participate.

Board of Directors of the IDBI Bank Ltd., in its meeting held on 23rd May 2009 approved the compensation package for its employees. This package has been implemented for officers in January 2010 for the period November 2007 to October 2012. However, in the case of workmen employees, the wage revision settlement, for a similar period, could not be finalized as All India IDBI Employees Association has, so far, not agreed to execute the bipartite Memorandum of Settlement despite the best efforts of the management of IDBI Bank Ltd.

In order to resolve the matter amicably, the management of IDBI Bank Ltd. set up a Committee of three Executive Directors to hold consultations with the All India IDBI Employees Association on its revised proposal. Besides a series of informal consultations, a meeting was also held on 26th August 2011 when the revised proposal was presented. However, no agreement on the proposed compensation package could be reached.

All India IDBI Employees Association has, during the consultations, been demanding parity with the Reserve Bank of India in pay and allowances. They are also opposed to negotiations by the management with *IDBI Karamchari Sangh*, representing mostly the employees of the erstwhile United Western Bank. On the WP No. 3699 filed by the *IDBI Karamchari Sangh*, the Hon'ble High Court of Bombay has, vide order dated 18th August 2011, directed the Deputy Labour Commissioner to verify the membership of the petitioner union.

After conversion of IDBI Ltd. into a Banking company in October 2004, IDBI Bank Ltd. is categorised as other Public Sector Bank. In terms of the Memorandum of Settlement signed between the Management of IDBI Bank Ltd. and the All India IDBI Employees Association on 20th January 2007, subsequent settlement for pay and allowances were to be based on the well accepted principles of wage fixation and were no longer linked with the RBI. Since settlement under the aegis of the Indian Banks' Association, adopted in the nationalised banks, do not have parity with the pay scales in the RBI, any demand for such parity in the IDBI Bank Ltd., which is a public sector bank, is unjustified and, hence, not acceptable.

Management of IDBI Bank Ltd. has, in November, 2011, and again in December 2011, advised the All India IDBI Employees Association that it is open to bilateral discussions and sought their cooperation in finalizing the compensation package. It is the endeavour of the Management of IDBI Bank Ltd. to expeditiously arrive at a fair, reasonable and amicable settlement.

12.21 hrs.

*At this stage, Shri P. Kumar and some other hon. Members came and stood on the floor near the Table.*

*...(Interruptions)*

12.22 hrs.

*At this stage Shri Ravindra Kumar Pandey and Some other hon. Members came and stood on the floor near the Table.*

MR. CHAIRMAN: Hon. Members, please go back to your seats.

*...(Interruptions)*

MR. CHAIRMAN: When I am standing, you please sit down. Please go back to your seats. I will give my ruling.

*...(Interruptions)*

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Why is we bent on making mockery of democracy. ...(*Interruptions*)

[English]

MR. CHAIRMAN: The House stands adjourned to meet again at 2 pm.

12.23 hrs.

*The Lok Sabha then adjourned till Fourteen of the Clock.*

14.00 hrs.

*The Lok Sabha reassembled at Fourteen of the Clock.*

(MR. DEPUTY SPEAKER *in the Chair*)

[Translation]

SHRI SHARAD YADAV (Madhepura): Mr. Deputy Speaker, the case of Shri Chidambaram. ...(*Interruptions*)

MR. DEPUTY SPEAKER: Nothing will go on record. ...(*Interruptions*)\*

14.00¼ hrs.

*At this stage, Shri S. Semmalai and some other hon. Members came and stood on the floor near the Table.*

...(*Interruptions*)

[English]

MR. DEPUTY SPEAKER: Please go back to your seats.

...(*Interruptions*)

14.01 hrs.

MATTERS UNDER RULE 377\*

[English]

MR. DEPUTY SPEAKER: Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members who desires their matters to be included may personally hand over the slips at the Table of the House immediately as per the practice followed.

...(*Interruptions*)

**(i) Need to run Nagarcoil-Bangaluru Express and Kanyakumari-Delhi Express trains daily**

SHRI MANICKA TAGORE (Virudhunagar): Railway is playing a pivotal role for commuters as well as for transporting goods within the country. Day by day the number of people using the railway is increasing, particularly to the tourist destinations and pilgrimage centres. Kanyakumari is the world famous tourists as well as pilgrimage centre, so the people from all walks of life gather here throughout the year. Further Delhi is the capital of India which is also the political capital and houses many places of tourists attraction. But there is only one weekly train Vivek Express is running between Kanyakumari and Delhi connecting many important cities across many states before reaching Delhi. So this Vivek Express weekly train should be converted into a daily express for the benefit of the people. Bangaluru city is a famous destination for tourists, software and hardware business which attracts many industrialists and businessmen to the city to carry out their business activities, so the people are travelling to this city from many places throughout the year. Many people from southern districts of Tamil Nadu are working and many students are studying in Bangaluru. But at present there is only one weekly train running between Nagercoil to Bangaluru passing through many industrial and tourists places. There is lot of rush in the said train which causes inconvenience to the people. So the said weekly train may be converted into daily train.

\*Not recorded.

\*Treated as laid on the Table.

[Shri Manicka Tagore]

Hence, I urge upon the Hon'ble Minister of Railways to take necessary steps to convert the Nagercoil-Bangaluru express and Kanyakumari-Delhi Vivek express train into daily express train during this year itself.

- (ii) **Need to introduce train services from Pratapgarh (Uttar Pradesh) to Pune and Hyderabad via Amethi and Raibareilly**

[Translation]

RAJKUMRI RATNA SINGH (Pratapgarh): A large number of people from my constituency live in Hyderabad and Pune city of Maharashtra for employment who commute to and fro from their native place but they need to change several trains between Pratapgarh to Hyderabad and Pune due to which they have to face a lot of difficulties. Not only this, thousands of people from Raibareilly and Amethi, which we adjoining my constituency, are also working in these cities. If trains services are introduced from Pratapgarh via Amethi and Raibareilly to Pune and Hyderabad, it will make travelling convenient or the people working in these cities. My parliamentary constituency Pratapgarh is extremely backward from economic point of view. Introduction of these train services will also expedite the development of my Parliamentary Constituency, Pratapgarh.

I would urge the Government to introduce one train each from Pratapgarh via Amethi, Raibareilly to Pune and Hyderabad in public interest.

- (iii) **Need to construct an electric crematorium under the Ganga Action Plan at Beldannga, Murshidabad district, West Bengal**

[English]

SHRI ADHIR CHOUDHURY (Baharampur): Murshidabad district in West Bengal consists of more than 62 lacs of population. However, there exists only three electric crematoriums. Due to the severe erosion along the river of Bhagirathi, the land meant for cremation ground has been dwindling.

There is a growing demand for electric crematorium in this district as people are compelled to travel a long way before reaching the crematorium and have to wait for hours together due to the long queue in each site. Under Ganga Action Plan (GAP), it is proposed to construct more electric crematoria to facilitate the cremation without any environmental hazards. But there exists a serious mismatch between demand and availability given this scenario. I would request that the Central Government should take initiative to construct more crematoria under GAP by including rural areas also.

I would urge the Government to construct an electric crematorium under the Ganga Action Plan at Beldannga in district Murshidabad, West Bengal.

- (iv) **Need to impress upon State Government to recruit employees on regular and permanent basis instead of temporary and adhoc basis**

[Translation]

SHRI UDAY PRATAP SINGH (Hoshangabad): I would like to draw your attention towards the recruitment on the basis of contracts and adhoc in Madhya Pradesh alongwith other states of the country at present. There is a huge shortage of employees in all the government, semi-government and PSU's in Madhya Pradesh and to overcome this shortage the government is recruiting educated and competent people as employees on ad-hoc and contract basis and in many places they are recruitment on contract basis through contractor for a short duration. Due to the appointment of these employees on adhoc and contract basis, they are not answerable or accountable to the government or people and they are also not bound by the confidentiality clause of the government.

They are also paid low wages than the set amount fixed for the same work. In this manner they are harassed and exploited physically, mentally and economically too.

I would urge the Government to issue directions to Madhya Pradesh and all other state governments to

stop such appointments on ad-hoc and contract basis and the employees must be recruited on regular basis to resolve the increasing problem of unemployment in the country.

- (v) **Need to provide the wages dues to labourers whose services have been utilized by the Food Corporation of India in Sriganganagar and Hanumangarh districts of Rajasthan**

SHRI BHARAT RAM MEGHWAL (Sriganganagar): Just like every year, the Food Corporation of India had bought wheat at minimum support price this year from April to June, 2011 in Sriganganagar and Hanumangarh district. But the FCI has refused to pay the amount of rupees 2.25 to 2.50 crore to the weighing labourers of Sriganganagar and Hanumangarh district and apart from this, decision has been taken to recover the weighing amount of rupees 1 Crore.

The labourers involved in weighing, lifting and loading of bought wheat by FCI are dependent on daily wages. Not only are the labourers distressed on not being paid the wages for the work they did in April, 2011 but also angry because of the order of recovery of the amount of weighing last year by the FCI. If the labourers took to street, both these districts are likely to face law and order problem and alongwith this the business in the fruit market of both districts would be severely affected. This will affect the traders and alongwith this the revenue income of state government will be affected.

The labourers of both these districts in past had declared strike on 1 September but after talks of the traders with senior officials and their assurances and pacifying labourers, the decision to go on strike was postponed. Now even after passing of two months they have not been paid for weighing which has led to reorganization of labourers and they are planning to go on the path of agitation.

I urge the Government to resolve this problem and make the payment to labourers for weighing. I would also like to say to the Government that the commission being given to the brokers by the FCI is not uniform. The commission on the purchasing done by FCI in

Sriganganagar and Hanumangarh district is 2 per cent and in Haryana as well as in Punjab it is 2.5 per cent. Please check this discrimination and order the FCI to give commission to the brokers on purchasing done by FCI on the lines of Haryana.

- (vi) **Need to include the Vetar Community in the list of Scheduled Tribes for the State of Kerala**

*[English]*

SHRI KODIKUNNIL SURESH (Mavelikkara): The Vetar Community of Kerala has been living in a very miserable and pitiable life for a very long time. The Government of Kerala had recommended inclusion of Vetar community in the list of Scheduled Tribes so that the benefits of reservation could also be availed of by this community. The people of this community have been agitating for their inclusion in the ST List for a long time. The Vetar community members under the auspices of Girivarga Vetar Maha Sabha has organized Satyagraha in front of Parliament on 5th May, 2003 and 19th December, 2005 to press for their demand.

They submitted a memorandum to the President and the Prime Minister of India but still the issue is pending. The demand of this community to include them in the ST List is very genuine and their grievances should be redressed.

It is, therefore, requested that the Vetar community may be included in the list of Scheduled Tribes for the State of Kerala.

I would request the Government to bring forward necessary amendments in the Constitution (Scheduled Tribes) Order, 1950 in order to include the Vetar Community in the Scheduled Tribes List.

- (vii) **Need to accord approval for construction of roads under Pradhan Mantri Gram Sadak Yojana in Betul Parliamentary Constituency, Madhya Pradesh**

*[Translation]*

SHRIMATI JYOTI DHURVE (Betul): Betul district in my Parliamentary Constituency is backward due to being tribal dominated area. Pradhan Mantri Gram

[Shrimati Jyoti Dhurve]

Sadak Yojana of the Union Government has proved to be a boon for the development of the area but due to non-approval of roads under the scheme in my area for the last two years. The development in the rural areas has been adversely affected. The proposal of 77 roads in Betul district in the eleventh phase of the scheme is pending for approval from Union Government. If these 77 roads are approved then the tribal dominated area in Betul district would be linked with Tehsil, district headquarters and urban areas.

It has come to be known that the roads of few districts of the region such as Chindwada, Shivpuri, Rajgarh, Sagar, Sihor etc. have been accommodated and approved in the eleventh phase. Thus, construction of roads in tribal dominated area Betul should be approved.

Therefore, I urge you to approve the pending construction of 77 roads in the Betul district under the eleventh phase of Pradhan Mantri Grameen Sadak Yojana, so that more than 70 per cent of tribal dominated area can be linked with roads.

**(viii) Need to convert NH-86 between Kanpur and Devas and NH-75 of Jhansi-Chhattarpur-Satna section into four lane**

SHRI VIRENDRA KUMAR (Tikamgarh): The state of the National Highway-86 from Kanpur to Devas and NH-75 from Jhansi to Satna *via* Chhattarpur which run through my parliamentary constituency Tikamgarh and Chhattarpur has deteriorated. Every other day there are accidents due to big Pathole on the roads and a lot of patients and youngsters appearing for interviews are unable to catch trains due to not being able to reach Jhansi on time as a result of which they are facing a lot of difficulties. A lot of people die on the way. The maintenance cost of vehicles is increasing due to damage to vehicles.

Therefore, I urge the Union Government to immediately repair both these National Highways and support the proposal of converting highway into four lane express way and construct four lane roads.

**(ix) Need to provide irrigation facilities to tribal people living in Bharuch Parliamentary Constituency, Gujarat**

SHRI MANSUKHBHAI D. VASAVA (Bharuch): In the district Bharuch and Narmada under my Parliamentary Constituency, Bharuch the poor families belonging mostly to the Scheduled Tribes reside. Due to not having the adequate facility of irrigation in these districts, they have to remain dependent solely on rain water for the irrigation in their fields and the amount of rain fall is also less in these two districts. As a result of it, the tribal people are able to produce grains in very less quantity in their fields despite their very hard work. It is regrettable that these tribal people were displaced for the irrigation project and they have been rehabilitated at such places where there is no irrigation facility at all. It means that they have been displaced from the places where the facility of irrigation was made available. Due to lack of the facility of irrigation there is scarcity of fodder and water which is also affecting the animal husbandry adversely. They can do the work related to dairy as they are engaged in animals husbandry. There is a need of huge quantum of funds for the irrigation work in these areas. The Union Government can make the funds available for them under the Accelerated Beneficiary Irrigation Programme. The Central Government can help the tribal people of these districts in providing irrigation facility for agriculture and animal husbandry for agriculture and animal husbandry which is not available till date. The speed of the progress of the tribal people is very slow in the country and it can be accelerated by providing the facilities of irrigation.

I urge the Government to conduct the study of the irrigation works for the progress of agriculture and animal husbandry for the tribal people living in Bharuch and Narmada district under my Parliamentary Constituency and provide them the irrigation facility.

**(x) Need to make available generic medicines to the people at affordable price in the country**

SHRI RAKESH SINGH (Jabalpur): At present, the pharma industry is developing at very rapid speed. Life saving drugs are being sold at high prices in the market. Due to the compulsion, people have to buy them at this price. The people who are rich are able to afford the treatment. Only the middle and lower class are in problems as they have limited resources. It is

true that medical facilities have developed in the country but alongwith the consumption of drugs, the number of prescriptions at home has increased beyond limit. People do require medicines at old age but the youth and children of the country are also becoming the victims of diseases and are dependent on medicines. It is in the interest of the pharma industry as the demand of medicines will continue. But the people who arrive at the prices of medicines never bother to think about this. Madam, the Government is promoting the generic medicines saying that they are cheaper and easily available. But, do the doctors prescribe generic medicines? The common man do not understand the different between the generic medicines and branded ones. Today, the generic drugs are available for very acute and fatal diseases. But there is no big difference between the price of the branded and generic version of drugs available in the market. Then, it is beyond logic as to how the patients will be benefited in buying generic medicines. The prices printed on the generic medicines are many times more than the real price. It mostly happens that medicines are bought from the retailers and these medicines are sold at the printed prices. It is not proper that the generic medicines which were manufactured for providing treatment at affordable prices are sold at high prices to the common people. Therefore, the Government should ensure that the generic medicines for all diseases should be available and the doctors prescribe them clearly so that the common people could get cheaper treatment and cheaper medicines.

- (xi) Need to undertake the desiltation work and increase the height of Damodar river Valley dam in West Bengal to prevent flood in the region**

*[English]*

Dr. RATNA DE (Hooghly): The primary objective of constructing a dam is to prevent floods in the region. The Damodar Valley Corporation has been serving West Bengal over the years. It is high time we give serious thought on the very objectives on which DVC was set up in 1948. The Government should concentrate on increasing the height of the Dam and undertake desiltation work in a major way. I would like to know as

to when was the major desiltation work was undertaken in Damodar River Valley.

I would urge the Hon'ble Minister that renewed efforts should be taken to increase the height of the Dam and to undertake extensive desiltation work to ensure that floods are prevented in the region.

- (xii) Need to provide better infrastructure facilities to post offices in Kendrapara Parliamentary Constituency, Odisha**

SHRI BAIJYANT PANDA (Kendrapara): Epicenter of natural calamities one after another, Kendrapara district of Odisha State, is ravaged by torrential rains followed by devastating floods frequently – the recent one being in September, 2011. The rural post offices in this region are deprived of basic infrastructure. It lacks iron safes, almirahs for keeping money, the wooden furniture/benches etc. There is an immediate need to repair seepage from dilapidated walls and roofs of the post office buildings during drizzles. The buildings lack regular maintenance and repairs, where mud walls can collapse any time during rains.

The above sorry state-of-affairs plagues a majority of 268 rural posts offices in the region. The authorities provides only a meagre sum of Rs. 100 per month for the post office building for maintenance. It is high time that the Central Government should look into this serious issue for immediate redressal of the above problems being faced by the rural people of the region for availing of the services of rural post offices.

- (xiii) Need to start the construction work of Kanhar dam in Palamu Parliamentary Constituency, Jharkhand**

SHRI KAMESHWAR BAITHA (Palamu): Drawing the attention of the Ministry of Water Resources towards starting the construction work of Kanhar Water Reservoir Project approved in the year 1975 for the public welfare under my Parliamentary Constituency, I would like to say that:

- (a) The said Scheme was approved in the year 1975 but the construction work of the said scheme has not started even after almost 36

[Shri Kameshwar Baitha]

years. The people of 490 villages will be covered under this scheme.

- (b) The Government has taken no effective action even after the Jharkhand High Court of Ranchi issuing the order for the construction under this scheme.

Therefore, I urge the Government to start immediately the construction work of this scheme which is devoted to public welfare.

14.01 hrs.

CABLE TELEVISION NETWORKS (REGULATION)  
SECOND AMENDMENT BILL, 2011\*

[English]

MR. DEPUTY SPEAKER: Item No. 19.

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shrimati Ambika Soni, I beg to move for leave to introduce a Bill further to amend the Cable Television Networks (Regulation) Act, 1995.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cable Television Networks (Regulation) Act, 1995."

*The motion was adopted.*

SHRI PAWAN KUMAR BANSAL: I introduce the Bill.

...(Interruptions)

MR. DEPUTY SPEAKER: Please be silent and go to your respective seats.

...(Interruptions)

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\*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 15-12-11.

14.01 hrs.

*At this stage Dr. Shafiqur Rahman Barq came and stood on the floor near the Table.*

...(Interruptions)

MR. DEPUTY SPEAKER: The House may not take up item No. 21, namely, the Supplementary Demand for Grant (Railways).

...(Interruptions)

14.02 hrs.

*At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.*

...(Interruptions)

MR. DEPUTY SPEAKER: Please go back to your seats.

...(Interruptions)

MR. DEPUTY SPEAKER: Nothing will go on record.

(Interruptions)...\*

MR. DEPUTY SPEAKER: Hon. Minister of Railways do you want to say something.

...(Interruptions)

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): Hon. Deputy Speaker, Sir, I rise to reply to the debate on the Demands for Supplementary Grants (Railways) for 2011-12...(Interruptions) I would like to thank all the Members of Parliament...(Interruptions)

MR. DEPUTY SPEAKER: The House stands adjourned to meet tomorrow, the 16th December, 2011 at 11a.m.

14.06 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 16, 2011/Agrahayana 25, 1933 (Saka).*

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\*Not recorded.

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